



Central Electricity Regulatory Commission



ANNUAL REPORT 2019-20



Central Electricity Regulatory Commission (CERC)

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Chairperson's Statement

During 2019-20, Central Electricity Regulatory Commission (CERC) took important decisions to facilitate power sector reforms in India. This year proved to be critical in terms of market development for the power sector, alongside regulations on tariff, cross-border trade (CBTE), power system development fund (PSDF) and deviation settlement mechanism (DSM).

In a drive towards system cost optimisation, a number of steps were taken by the Commission. In the first place, a framework for Real-Time Market (RTM) for electricity in India was created, thereby providing an organised platform for energy trade closer to real time to buyers and sellers in the sector. RTM is a half hourly market and gives opportunity to buyers and sellers to meet their real time energy requirement and correct their position closer to real time. The market runs 48 times during the day. This is expected to help manage variation in load and renewable generation through organised market platform without leaning on grid through unscheduled interchange.

A pilot on Security-constrained Economic Despatch of Electricity (SCED) was also implemented from 1st April, 2019. This pilot administered by NLDC helped explore the scope of optimisation and hence the possibility of minimising the system cost without major structural changes in the existing system. In view of the promising results of the first 6 months, the Commission extended the pilot for another 6 months from September 2019, incorporating changes in the methodology of sharing benefits/gains between the generators and their corresponding beneficiaries. The objective was to ensure a more equitable distribution of benefits/gains, especially heeding the observation that for every two (costly) generation units backing down, three (cheaper) generation units would be required to be ramped up due to less un-requisitioned surplus available with the latter.

In addition to the above, the staff of the Commission released discussion papers on "Re-Designing Ancillary Services Mechanism in India" and "Market Based Economic Dispatch of Electricity (MBED): Re-designing of Day-Ahead Market (DAM) in India". MBED seeks to meet the system load by dispatching the least-cost generation mix while ensuring that security of the grid is maintained, thus ensuring that the total cost of generation (i.e system cost) to meet the system load in all time-blocks for a day is minimised. The paper on Ancillary Services proposes market-based procurement of Ancillary Services. The objective of the discussion papers is to generate debate and solicit views of stakeholders on the forward looking ideas, and in turn to help the Commission take informed decision.

Yet another important regulation framed during this year was on terms and conditions for grant of trading licence. The Regulations specify qualifications of applicant for grant of licence, procedure for grant of licence, trading margin, obligations of the trading licensee, information to be submitted by trading licensee to the Commission and standards of performance of a trading licensee etc. A notable provision herein is that trading margin would be applicable to transactions under short-term contracts, banking of electricity, transactions



under back-to-back contracts. For transactions under long-term contracts and Cross border trade of electricity, the trading margin shall be as mutually agreed between the trader and the seller, except that in case of long-term contracts where escrow arrangement or letter of credit is not provided by the Trading Licensee in favour of the seller, the trading licensee shall not charge trading margin exceeding two paise per unit.

Through an amendment to the regulations on terms and conditions for grant of trading license, the Commission clarified that the trading margin charged on banking transactions from either of the parties should not be negative, lest it would cause the cap and floor to be indeterminate leading to market distortion, while at the same time complying with the cumulative trading margin of not less than 0 paise/kWh and not exceeding 7 paise/kWh.

Yet another important regulation framed during the year was on sharing of revenue derived from utilization of transmission assets for other business providing inter alia that revenue from other businesses of a transmission licensee would be shared as per the decision of the Commission on a case-to-case basis, except for the telecommunication business of such licensees, wherein 10% of the gross revenue from such business in a given financial year would be shared with the long term customers.

The Commission also supported the activities of Forum of Regulators (FOR), a body constituted under the Electricity Act, 200. The Forum is chaired by Chairperson, CERC and Chairpersons of SERCs/JERCs are the members of FOR. The Commission also supported the activities of the Forum of Indian Regulators (FOIR) and the South Asia Forum for Infrastructure Regulation (SAFIR) by providing its resources as it provides secretariat services to these organisations.

The Commission looks forward to continued support from all stakeholders in discharging its responsibilities.

P. K. Pujari

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List of Abbreviations

Abbreviation Full Form

ABT Availability Based Tariff
ACP Area Clearing Price

ADMS Automatic Demand Management Scheme
AERA Airport Economic Regulatory Authority

AGC Automatic Generation Control
APPC Average Pooled Purchase Cost
APTEL/ATE Appellate Tribunal for Electricity
ATS Associated Transmission System

AUFR Frequency Relay

BCD Billing, Collection and Disbursement (Procedure)

BEE Bureau of Energy Efficiency

BPTA Bulk Power Transmission Agreement

BRICS Brazil, Russia, India, China and South Africa

BU Billion Units

CAC Central Advisory Committee

CBTE Cross-border Trade of Electricity
CCGT Combined Cycle Gas Turbine

CCI Competition Commission of India

CEA Central Electricity Authority

CEM Clean Energy Ministerial (Summit)

CERC Central Electricity Regulatory Commission

CGA Controller General of Accounts

CGP Captive Generation Plant

CIGRE International Council on Large Electric Systems

CIL Coal India Limited

COD Date of Commercial Operation
CPRI Central Power Research Institute
CPSU Central Public Sector Undertaking

CTU Central Transmission Utility

DAM Day Ahead Market

DEEP Discovery of Efficient Electricity Price

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DIC Designated ISTS Customer

DISCOM Distribution Company

DSM Deviation Settlement Mechanism or Demand Side Management

DVC Damodar Valley Corporation

EA Electricity Act
ER Eastern Region

ERC Electricity Regulatory Commission(s)

ERLDC Eastern Regional Load Dispatch Centre

ERPC Eastern Regional Power Committee

FGMO Free Governor Mode Operation

FI Financial Institution

FOIR Forum of Indian Regulators

FOR Forum of Regulators

FSA Fuel Supply Agreement

GCV Gross Calorific Value

GFA Gross Fixed Assets

GIS Geographic Information System

GOI Government of India
GPS Gas Power Station

GSES Grid Security Expert System
GST Goods and Services Tax

GW Giga Watt

HEP Hydro Electric Project
HPS Hydro Power Station

HVDC High-voltage Direct Current

IC Installed Capacity

IDC Interest During ConstructionIEGC Indian Electricity Grid CodeIEX Indian Energy Exchange

IPP Independent Power ProducerISGS Inter State Generation SystemISTS Inter State Transmission System

JERC Joint Electricity Regulatory Commission





JNNSM Jawaharlal Nehru National Solar Mission

JV Joint Venture kV Kilo Volt kW Kilo Watt

kWh Kilo Watt Hour LC/LoC Letter of Credit

LDC Load Despatch Centre

LILO Loop in Loop out
LTA Long Term Access

MAT Minimum Alternate Tax

MBED Market Based Economic Despatch

MCP Market Clearing Price
MMC Market Monitoring Cell

MNRE Ministry of New and Renewable Energy

MoP Ministry of Power

MTOA Medium Term Open Access

MU Million Units MW Mega Watt

MYT Multi Year Tariff

NDC National Development Council

NEEPCO North Eastern Electric Power Company

NEP National Electricity Plan or National Electricity Policy

NER North Eastern Region

NERLDC North Eastern Regional Load Dispatch Centre
NERPC North Eastern Regional Power Committee
NHPC National Hydroelectric Power Corporation

NLC Neyvelli Lignite CorporationNLDC National Load Dispatch CentreNPC National Power Committee

NR Northern Region

NRLDC Northern Regional Load Dispatch Centre
NRPC Northern Regional Power Committee

NTP National Tariff Policy

NTPC National Thermal Power Corporation

NVVN NTPC VidyutVyapar Nigam Ltd.

O&M Operation and Maintenance

OCC Operation Coordination Committee

OCGT Open Cycle Gas Turbine

OPEX Operating Expense
OTC Over the Counter

PAF Plant Availability Factor

PGCIL Power Grid Corporation India Limited

PLF Plant Load Factor

PMR Power Market Regulations
PMU Phasor Measurement Unit

PNGRB Petroleum & Natural Gas Regulatory Board

POC Point of Connection

POSOCO Power System Operation Corporation Limited

PPA Power Purchase Agreement

PSDF Power System Development Fund

PXIL Power Exchange India Limited

RE Renewable Energy

REA Regional Energy Accounts

REC Renewable Energy Certificate

RFP Request for Proposal

RGMO Restricted Governor Mode Operation

RLDC Regional Load Dispatch Centre
RLNG Re-GassifiedLiquified Natural Gas

RoCE Return on Capital Employed

ROE Return on Equity
ROR Run of the River

RPC Regional Power Committee
RPC Regional Power Committee
RPO Renewable Purchase Obligation
RRI Regulatory Research Institute

RTM Real Time Market



SAFIR South Asia Forum for Infrastructure Regulation

SCADA Supervisory Control and Data Acquisition
SCED Security Constrained Economic Despatch
SCOD Scheduled Date of Commercial Operation

SECI Solar Energy Corporation of India

SERC State Electricity Regulatory Commission

SEZ Special Economic Zone

SHR Station Heat Rate

SJVNL Sutlej JalVidyut Nigam Limited SLDC State Load Dispatch Centre

SR Southern Region

SRLDC Southern Regional Load Dispatch Centre
SRPC Southern Regional Power Committee

SSU State Sector Utilities

STOA Short Term Open Access

STPS Super Thermal Power Station

STU State Transmission Utility

TAM Term Ahead Market

TAMP Tariff Authority of Major Ports
TBCB Tariff Based Competitive Bidding

THDC Tehri Hydro Development Corporation

TOR Terms of Reference

TPS Thermal Power Station

TSA Transmission Service Agreement
UDAY Ujwal DISCOM Assurance Yojana

UHVAC Ultra High Voltage Alternating Current

UI Unscheduled Interchange
UMPP Ultra Mega Power Projects

VAT Value Added Tax

YTC Yearly Transmission Charges

The Commission



I. The Commission

The genesis of independent Regulatory Commissions for the electricity sector can be traced back to early 1990s, when the National Development Council (NDC) Committee on Power headed by Shri Sharad Pawar, the then Chief Minister of Maharashtra recommended in 1994, constitution of 'independent professional Tariff Boards at the regional level for regulating the tariff policies of the public and private utilities'. The Committee reiterated that 'the Tariff Boards will be able to bring along with them a high degree of professionalism in the matter of evolving electricity tariffs appropriate to each region and each State'.

The need for constituting Regulatory Commissions was further reiterated in the Chief Minister's Conference held in 1996. The Common Minimum National Action Plan for Power evolved in the Conference inter-alia agreed that 'reforms and restructuring of the State Electricity Boards are urgent and must be carried out in definite time frame and identified creation of Regulatory Commissions as a step in this direction'.

Thus, was enacted the Electricity Regulatory Commissions (ERC) Act, 1998 paving the way for creation of the Regulatory Commissions at the Centre and in the States.

The I998 Act was enacted with the main objective of distancing Government from tariff regulation. The Act provided for Electricity Regulatory Commissions at the Centre and in the States for rationalization of electricity tariff, formulation of transparent policies regarding subsidies etc. Under the provisions of this Act, the Central Government constituted the Central Electricity Regulatory Commission (CERC) in July, I998. The ERC Act, I998 has since been replaced by the Electricity Act, 2003 and CERC created under the provisions of the ERC Act, I998 has been recognized as the Central Electricity Regulatory Commission under the Electricity Act, 2003.

The Electricity Act, 2003 has significantly enlarged the spectrum of responsibility of CERC. Under the ERC Act, 1998, only the tariff fixation powers were vested in CERC. The Electricity Act, 2003 has entrusted on CERC several other responsibilities in addition to the tariff fixation powers. These include the powers to grant license for inter-State transmission, inter-State trading and consequently to amend, suspend and revoke the license, the powers to regulate the licensees by setting performance standards and ensuring their compliance, etc.

The Commission functions in a quasi-judicial manner and has the powers of Civil Courts. It consists of a Chairperson, three full time Members and the Chairperson of the Central Electricity Authority (CEA) as Ex-officio Member. In recognition of the need for a multi-disciplinary approach while addressing issues related to independent regulation, the Act prescribes that the Chairperson and Members shall be persons having adequate knowledge and experience in engineering, law, economics, commerce, finance or management. It also prescribes a broad mix of disciplines to be represented in the Commission. The Chairperson and Members are appointed by the President of India on the recommendation of a selection committee constituted by the Central Government as prescribed under the Act. The Act also provides for the appointment of a Secretary of the Commission whose powers and duties are defined by the Commission.



The Mandate

As entrusted by Section 79 (I) of the Electricity Act, 2003, the Commission has the responsibility to discharge the following functions: -

- a. To regulate the tariff of generating companies owned or controlled by the Central Government;
- b. To regulate the tariff of generating companies other than those owned or controlled by the Central Government specified in clause (a), if such generating companies enter into or otherwise have a composite scheme for generation and sale of electricity in more than one State;
- c. To regulate the inter-State transmission of electricity;
- d. To determine tariff for inter-State transmission of electricity;
- e. To issue licenses to persons to function as transmission licensee and electricity trader with respect to their inter-State operations;
- f. To adjudicate upon disputes involving generating companies or transmission licensee in regard to matters connected with clauses (a) to (d) above and to refer any dispute for arbitration;
- g. To levy fees for the purposes of this Act;
- h. To specify Grid Code having regard to Grid Standards;
- i. To specify and enforce the standards with respect to quality, continuity and reliability of service by licensees;
- j. To fix the trading margin in the inter-State trading of electricity, if considered necessary;
- k. To discharge such other functions as may be assigned under this Act.

Section 79(2) of the Electricity Act 2003 lays the onus on CERC to advise the Central Government on matters such as:

- a. Formulation of National Electricity Policy and Tariff Policy;
- b. Promotion of competition, efficiency and economy in the activities of the electricity industry;
- c. Promotion of investment in electricity industry;
- d. Any other matter referred to the Central Commission by the Central Government.

2 Mission Statement



2.

Mission Statement

The Commission intends to promote competition, efficiency and economy in bulk power markets, improve the quality of supply, promote investments and advise Government on the removal of institutional barriers to bridge the demand supply gap and thus foster the interests of consumers. In pursuit of these objectives, the Commission aims to -

- a. Improve the operations and management of the regional transmission systems through Indian Electricity Grid Code (IEGC), Availability Based Tariff (ABT) etc.
- b. Formulate an efficient tariff setting mechanism, which ensures speedy and time bound disposal of tariff petitions, promote competition, economy and efficiency in the pricing of bulk power and transmission services and ensure least cost investments.
- c. Facilitate open access in inter-state transmission.
- d. Facilitate inter-state trading.
- e. Promote development of power market.
- f. Improve access to information for all stakeholders.
- g. Facilitate technological and institutional changes required for the development of competitive markets in bulk power and transmission services.
- h. Advise on the removal of barriers to entry and exit for capital and management, within the limits of environmental, safety and security concerns and the existing legislative requirements, as the first step to the creation of competitive markets.

Guiding principles

To pursue the mission statement and its goals, the Commission is guided by the following principles:

- a. Protect the Interest of Society including Consumer Interest and Supplier Interest while remaining fair, transparent and neutral to all stakeholders.
- b. Remain equitable in conflict resolution brought to it through petitions after providing sufficient and equal opportunity to participants to be heard.
- c. Maintain regulatory certainty by remaining consistent in views on one hand and being open minded to adopting change in the evolving power sector on the other.
- d. Adopt a stakeholder consultation and participative process in formulation of its regulations to ensure that the regulations are in line with the expectations of stakeholders.
- e. Ensure optimal allocation of resources in the power sector using regulatory and marketbased mechanism.
- f. Encourage sustainable development by promoting renewable sources in the power generation.



Profile of Chairperson and Members





Shri P. K. Pujari
Chairperson
(1st February, 2018 – continuing)

A Post Graduate in Economics from Delhi School of Economics, Shri P.K. Pujari joined the Indian Administrative Service (IAS), the premier civil service of India in 1981 and was allotted Gujarat cadre. During his career, he handled assignments in various departments/ministries in Gujarat as well as Central Government, such as power, commercial taxes, finance and industries. He was Secretary to Government of India, Ministry of Power for more than two years before his superannuation in 2017, after serving for 36 years.

Some of the key assignments in the field of finance and industries were (i) financial resource forecast, expenditure planning, annual budget preparation, debt and guarantee management; (ii) transition from sales tax to value addition tax (VAT), administration of commercial taxes by simplifying processes and making it enabled; and (iii) Setting up and marketing industrial estates and special economic zones.

He worked in the power sector for more than seven years, as Director and Secretary. As Director, he was involved in developing policy framework for participation of private power utilities in generation and distribution. During his tenure as Secretary (2015-17), maximum generation capacity and inter-state transmission capacity was added in the country, resulting in one nation - one grid - one price.

As Secretary, he initiated and concluded a number of far reaching initiatives and policy changes. These include electrification of all the remaining 18,452 villages (as on 1.4.2015), launching of "UDAY" for sustainable operational and financial turnaround of discoms, revised Tariff Policy 2016, new coal linkage policy for power plants, revised National Electricity Plan, XIX electricity power survey, revised-bid documents for UMPPs, revised power allocation formula for states from cg stations, formulation of new hydro-power policy, formulation of the new policy for universal households electrification by 2019, policy guidelines for integration of renewable energy into the grid, revised rules for captive generators, finalization of the report for rationalization of tariff structure and tariff categories.



During his tenure, the guidelines for cross border trade of power with neighbouring countries got finalized. The cross border transmission lines also got augmented substantially. This facilitated increased trade of power with Bhutan, Nepal and Bangladesh. Power trade with Myanmar started for the first time. Talks started for sub-marine cable connection with Sri lanka. He led the Indian side for the bilateral talks on power trade with these countries.

He was closely associated with the signing of the International Solar Alliance Framework Agreement during COP22 in Marrakech. He led the Indian delegation for the 2nd BRICS Energy Ministerial Summit and also for the 8th Clean Energy Ministerial (CEM) Summit at Beijing.

His interests include reading books, sports and listening to music.



Dr. M.K. lyer Member (10th August, 2015 – 05 February, 2020)

Before joining the Central Electricity Regulatory Commission as Member on 10th August, 2015, Dr. M.K. Iyer worked as Member (Finance), Gujarat Electricity Regulatory Commission for a period of 5 years and successfully handled many regulatory issues in the GERC. Some of the notable activities in the GERC include: the multi-year tariff regulations, the renewable tariff orders of solar wind and bio-mass, open access regulations and its enforcement, rationalization of tariff, pass through of power purchase through a robust fuel power purchase adjustment formula and scores of other regulatory issues to ensure the balance between consumer interest and the utility interest. Since the date of joining in GERC in August 2010, a large number of orders have been issued which have far-reaching impact in the smooth functioning of Electricity Sector in Gujarat.

Dr. M.K. Iyer is a Graduate in Physics, an MBA (Finance) and Ph.D in Management with strong record of contributing strategic inputs to generate reasonable value for stakeholders. He has steered the State utility for almost 31 years in various areas of Finance, HR & IT domains and facilitated realization of overall organisation's goal. He has demonstrated competencies in diverse functional domains including corporate planning, policy development, reforms and restructuring, financial management, fiscal discipline, HRM & Industrial relations, training, and IT driven initiatives, commerce and regulatory matters. He has played a key role as Member of the Reform Project Management group and has participated effectively in the 'Financial Restructuring Plan' of the unbundling activities of the erstwhile Gujarat Electricity Board.

He is having fine-tuned, analytical, administrative, troubleshooting skills, Assertive team leader, trainer and motivator having ability to integrate efforts of cross functional teams to maximize operational productivity, superior communication abilities.

Just prior to joining the Gujarat Commission, he was working with Gujarat Energy Transmission Corporation Ltd. Vadodara as Sr. Chief General Manager (F&A). During his tenure with erstwhile Gujarat Electricity Board (GEB)/unbundled GEB, he worked in various capacities such as Sr. Chief General Manager (F&A/IT/HR), & CIO, Gujarat UrjaVikas Nigam Ltd., General Manager (Accounts), General Manager (HR), Chief Finance Manager (Budget & Planning), Chief Finance Manager (Project & Planning/Stores Purchase) etc. and has successfully handled the reform/restructuring of the erstwhile Gujarat Electricity Board and implemented the first ever IT initiative, the end to end ERP implementation across all the unbundled seven companies.





Shri I. S. Jha Member (21st January, 2019 – continuing)

Shri I S Jha is Member, Central Electricity Regulatory Commission since January, 2019. Prior to his present assignment, he served as Chairman and Managing Director (CMD) of state-run transmission utility, Power Grid Corporation of India Ltd. since 2015.

Shri I. S. Jha, an Electrical Engineer from NIT Jamshedpur, having more than 38 years of rich and varied work experience in all the facets of the Power Sector i.e. Generation, Transmission, System Operation, Distribution including the last mile connectivity to consumers and Regulatory aspects. He began his professional career in 1981 in NTPC and joined POWERGRID in 1991. Subsequently in Jan'19 he joined CERC as Member. During his tenure at NTPC and POWERGRID, he was involved in conceptualization, planning, design, engineering, monitoring and implementation of transmission projects of National importance.

He has spearheaded development of robust National grid in the country integrated with State-of-the-Art technologies. With extensive experience in the transmission sector, Shri Jha played a key role in the conceptualisation and implementation of National Grid, Cross-border interconnections with neighbouring countries, Green Energy Corridors for integration of RE, setting up long distance multi-terminal HVDC transmission systems, I 200 kV UHVAC systems etc.

He is known for his technological prowess and people-centric leadership. He is President, International Council on Large Electric Systems (CIGRE) – India, member of apex Governing body i.e. Steering Committee of CIGRE - Paris and other professional bodies. He has published/presented numerous articles, more than 50 technical papers in the field of power system in various international and National Journal/Conferences. He has also Co-authored two books namely, 'Renewable Energy Technology' and "Smart Grid Fundamental and Applications". Shri Jha has also applied for patents for the technical innovations in the field of power system.

4
The Year
in
Retrospect



4. The Year in Retrospect

The Central Electricity Regulatory Commission (CERC) cognizant of the responsibilities entrusted to it by the Electricity Act, 2003, undertook a number of significant initiatives during the year to push reforms in the power sector.

The Commission receives large number of petitions for decision. During this year, about eight hundred petitions were received. This, together with carry forward from the previous year totalled more than twelve hundred petitions. The Commission after following due process of law passed orders on four hundred and eighty seven petitions.

Apart from the orders, the Commission issued regulations on a number of important issues having far reaching implications for the sector. The staff of the Commission also published discussion papers seeking to generate debate and solicit views of stakeholders on market reforms for future.

Regulations on Fees and Charges of Regional Load Despatch Centre were issued on 5th April 2019, Regulations, 2019, which are applicable during the control period from 1.4.2019 to 31.3.2024. These regulations deal with fees and charges to be collected by RLDCs from the generating companies, distribution licensees, inter-state transmission licensees, buyers, sellers, and inter-state trading licensees and other users. The annual LDC charges would be consisting of the components, namely, return on equity, Interest on loan capital, Depreciation, Operation and maintenance (excluding human resource)

expenses, OPEX, Human resource (HR) expenses including Human Resource Development (HRD) expenses, NLDC and Corporate office expense and Interest on working capital.

The Commission, on 28th May 2019, notified the fifth amendment to Regulations on Deviation Settlement Mechanism in which the Commission included two new clauses, (I) Daily Base DSM and (2) Time Block DSM. In addition to this, some other provisions of Principal Regulations were also amended.

The Commission vide notification dated 28th August 2019, issued the Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2019. The main objective of these regulations was to bring the surplus funds available under various Regulatory provisions account under the Power System Development Fund, delineate approach for utilisation and other procedure regulations for disbursal and management of fund.

In accordance with Section 66 of the Act, in order to develop the electricity market, the CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations were earlier issued in the February 2009 and were subsequently reviewed and amended in the years 2009, 2010, 2012 and 2013. Additionally, the Commission also notified the CERC (Fixation of Trading Margin) Regulations, 2010 in January 2010 for fixation of trading margin for inter-State trading in electricity. It has been 10 years since the publication of the Regulations and in this time



period, the electricity market has witnessed growth in both - number of trading licensees & the volume of electricity transacted by these licensees, and there have been many developments like new energy procurement and sale contracts, increased volumes at power exchanges, cross border trade of electricity etc. Thus, the Commission felt the requirement of revisiting the above trading licence and trading margin regulations, and notified on 2nd January 2020, the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020. These Regulations specify qualification of applicant for grant of license, procedure for grant of license, trading margin, obligations of the trading licensee, information to be submitted by trading licensee to the Commission and standards of performance of a trading licensee etc.

The Commission vide notification dated 25th March 2020, also issued amendment to the Regulations on Procedure, Terms and Conditions for grant of trading license and other related matters, 2020.

The Commission vide notification dated 17th February 2020, issued the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020. These regulations would be applicable to the inter-State transmission licensees, whose transmission charges are determined by the Commission under Section 62 of the Act or adopted by the Commission under Section 63 of the Act. One of important provisions in the

regulation is sharing of revenue from other business. As per this regulation, in case the transmission licensee engages in telecommunication business, an amount equal to 10% of the gross revenue from such business in a given financial year would be shared with the long term customers, and in case other business is not telecommunication business, the sharing of revenue would be decided by the Commission on case-to-case basis.

The Commission introduced Framework for Real-Time Market for Electricity in India (RTM) with the objective of providing an organised platform for energy trade closer to real time to buyers and sellers in the sector. In order to incorporate this framework, amendments were issued in the relevant regulations, namely, Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Sixth Amendment) Regulations, 2019, Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Sixth Amendment) Regulations, 2019, and Central Electricity Regulatory Commission (Power Market) (Second Amendment) Regulations, 2019. The concept of gate closure was introduced. Gate closure refers to the time after which bids submitted to the Power exchange cannot be modified. RTM sessions would be conducted every half an hour for the delivery of power for the duration of 30 minutes in two time-blocks of 15 minutes each.

The Commission had directed Power System Operation Corporation (POSOCO) to implement a Pilot on Security Constrained Economic Despatch (SCED) from 1st April, 2019. The prime driver behind the pilot was to explore the scope of optimisation and hence

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the possibility of minimising the system cost without major structural changes in the existing system. On 11th September, 2019, the Commission issued an extension of the pilot from 1st October, 2019 to 31st March, 2020, modifying the mechanism of sharing of benefits/gains from SCED optimisation with two points considered: 50-50 allocation of benefits between a generator and its beneficiaries, and 60-40 allocation of system savings between SCED Up generators (those which need to ramp up their generation based on the SCED schedule, usually cheaper generating stations) and SCED Down generators (generators, generally with high variable cost, required to ramp down generation based on the SCED schedule). This was done to ensure a more equitable distribution of benefits/gains, especially with attention to the observation that for every two (costly) generation units backing down, three (cheaper) generation units would be required to be ramped up due to less URS available with the latter.

Apart from the regulations and orders issued by the Commission, the year was marked by publication of discussion papers by the staff of the Commission, viz., on "Re-Designing Ancillary Services Mechanism in India" and "Market Based Economic Dispatch of Electricity (MBED): Re-designing of Day-Ahead Market (DAM) in India". MBED proposed a paradigm shift in dispatch and scheduling of generation with the larger objective of meeting the system load by dispatching the least-cost generation mix, thus ensuring that the total cost of generation (i.e system cost) to meet the system load in all time-blocks for a day is minimised. The paper on Ancillary Services proposed market-based procurement of Ancillary Services, including inter alia cooptimisation of energy and ancillary services. The objective of the discussion papers was to generate debate and solicit views of stakeholders on the forward looking ideas, and in turn to help the Commission take informed decision.



5Regulatory Procedures and Process



5. Regulatory Procedures and Process

The Central Commission in discharge of its functions under the provisions of the Electricity Act, 2003:

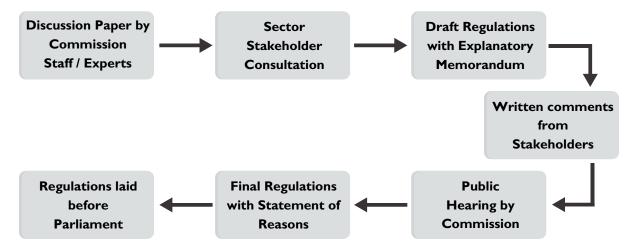
- 1. Notifies Regulations
- 2. Issues orders on petitions relating to
 - o Determination of tariff
 - o Grant of license
 - o Miscellaneous matters

A. Procedure for Regulations

The Commission follows a detailed and transparent process before issuing a regulation. To start with, a Consultation Paper is developed on the issue on which a Regulation is proposed to be made. Quite often, the consultation paper is prepared at the staff level and is also labeled as Staff Paper. The Consultation Paper / Staff Paper is then given

wide publicity through electronic and print media inviting comments and suggestions from stakeholders. On receipt of the comments, open public hearings are held to discuss the issues threadbare.

Based on the comments received and the discussions in the public hearing, draft Regulations are formulated. As per the requirement of the Act, the draft Regulations then undergo the process of 'previous publication'. This implies that the draft Regulations are published for comments from the stakeholders. It is only after receipt and consideration of the comments that the Regulations are finally published/notified in the Gazette of India and a Statement of Reasons is posted separately.



Procedure for orders on petitions

Petitions/Applications are made before the Commission primarily for

- I. Tariff determination for generation and transmission
- 2. Grant of license for inter-State

Transmission and inter-State trading in electricity.

Apart from the above, the following petitions/applications are also filed before the Commission:-

I. Miscellaneous Petition



2. Review Petition

The applicants file petitions with prescribed fee and serve a copy of their petition to all concerned. The applicants are also required to publish their application on their website and give notice in newspapers inviting objections and suggestions from the public. Thereafter, public hearings are held where the petitioners and the respondents argue their case before the Commission. The Commission passes final orders on the petition after hearing all concerned. The petitioners and the respondents are allowed under the law to file for review before the Commission or appeal against the orders of the Commission before the Appellate Tribunal for Electricity.

B. Process and Principles of Tariff Determination

Prior to the formation of CERC, the tariff of Central generating companies viz. NTPC, NHPC, NLC and NEEPCO were being determined by Government of India through project specific notifications. CERC came into existence in July, 1998 under the Electricity Regulatory Commissions Act, 1998. The determination of tariff inter-alia of Central generating companies was entrusted to CERC. In order to discharge this task, the Commission was required to finalize terms & conditions of tariff. After going through transparent process of hearing all stakeholders, the Commission finalized and notified Terms & Conditions of Tariff initially for a three-year period i.e.2001 -04 in March 2001. After the enactment of the Electricity Act, 2003 (which repealed inter-alia the Electricity Regulatory Commissions Act, 1998), the Commission notified Terms & Conditions of Tariff in March, 2004 for a fiveyear period from 2004-09, then in March, 2009 for another five-year period from 2009-14, and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 in February, 2014 for the tariff period of 2014-19. The above notifications provide for determination of generation tariff (station/unitwise) and transmission tariff (line- or systemwise). The Commission vide notification dated 7th March, 2019 issued Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 to be effective from 1.4.2019 till 31.3.2024.

The tariff is determined as per the Regulations on Terms & Conditions of tariff as applicable from time to time. The terms & conditions contain the financial norms and technical norms. The tariff is usually called the cost plus tariff because the capital cost of the project is the starting point for tariff calculations. It would be more appropriate to call it regulated tariff because other than actual capital expenditure, most of the financial & technical parameters adopted for tariff are normative and not actual. The variable charges of thermal stations are corrected for fuel price variation as per monthly weighted average price and heat value of fuel. The tariff calculations are quite elaborate, as various elements going into the tariff are computed individually to arrive at the full tariff. The tariff is different for each generating station depending on its admitted capital cost, base fuel price & Gross Calorific Value (GCV) and applicable norms of efficient operation. The exercise is time consuming but essential to ensure that the generators function in an efficient and economic manner and do not misuse their dominant position to extract high prices from the buying utilities.

2019-20

6Activities During 2019-20



केन्द्रीय विद्युत विनियामक आयोग Central Electricity Regulatory Commission

6. Activities during 2019-20

6.1 Legal Proceedings

During the year 2019-20, 799 petitions (incl. 12 petitions remanded back) were registered. In addition, 471 petitions were carried forward from the previous year, 2018-19, taking the total number of petitions to 1270. Out of these, 487 petitions were disposed of during 2019-20. Detailed status of petitions disposed of is documented in **Annexure-1**.

6.2 Major Decisions / Regulations Issued in 2019-20

i. Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020

In exercise of the powers conferred under Section 178 of Electricity Act, 2003 (the Act), the Central Electricity Regulatory Commission issued CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 on 02 January 2020. These regulations shall come into force on and from the date of their publication in the Official Gazette and shall remain in force until repealed by the Commission.

In accordance with Section 66 of the Act, in order to develop the electricity market, the CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations were earlier issued in the February 2009 and were subsequently reviewed and amended in the years 2009, 2010, 2012 and 2013. Additionally, the Commission also notified the CERC (Fixation of Trading Margin) Regulations, 2010 in January 2010 for fixation of trading margin for inter-State trading in electricity.

The Commission felt the need for revisiting the above trading licence & trading margin regulations. With the regulations regarding Trading Margin being covered within the Trading Licence Regulations 2020, the existing Trading Licence Regulations 2009 and Trading Margin Regulations 2010, as amended from time to time, shall stand repealed from the date of commencement of CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.

Accordingly, the CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 shall apply to any person desirous of undertaking inter-state trading of electricity and having been granted licence by the Commission for interstate trading of electricity under Section 14 of the Act. The Regulations shall cover the following terms & conditions:

- Qualifications of Applicant
- Procedure for grant of licence
- Trading Margin
- Obligations of the Trading Licensee
- Contravention by Trading Licensee & Penalties
- Revocation of licence

Further, the Regulations also lay out additional provisions in respect of Existing Licensees, for compliance of the Regulations.

ii. Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) (First Amendment) Regulations, 2020



Vide notification dated 25th March 2020, the Central Electricity Regulatory Commission (CERC) has notified Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) (First Amendment) Regulations, 2020 in terms of the Section 178 of the Electricity Act, 2003. The Regulation for Procedure, Terms and Conditions for grant of trading License had been issued earlier on 02 January 2020 which lays down the conditions for Grant of Trading License and Trading Margin.

The Commission noted that the Regulations provides for cap and floor on the trading margin. However, some stakeholders have sought a clarification whether trader can charge negative margin on any one leg of the banking transaction as long as the cumulative trading margin remains between zero (0.0) and seven (7.0) paise/kWh. By charging negative trading margin from one party, though the trading licensee can comply with the cumulative trading margin of not less than zero (0.0) paise/kWh and not exceeding seven (7.0) paise/kWh, as per regulation 8(1)(e) of the Trading License Regulations, the cap and floor would be indeterminate. The Commission has clarified that such an arrangement would lead to market distortion and therefore, neither party to the banking transaction should be charged trading margin of less than zero (0.0) paise/ kWh. Therefore, the First Amendment was notified by the Commission.

As in the case of long-term contracts, the Commission noticed the requirement to maintain letter of credit on the basis of monthly contract value in case of short-term contracts and also where the duration of such short-term contract is more than one month.

It also came into notice of the Commission that in case of short-term transactions for a

duration of more than one month, escrow arrangement or letter of credit equivalent to the contract value for the entire duration of the contract will be onerous to the trading licensees, particularly when the transactions are usually settled on the basis of monthly billing cycle. Accordingly, the value of escrow arrangement or letter of credit for transactions with a duration of more than one month should be equal to 1.05 times of the monthly contract value irrespective of the duration of the contract. Therefore, a proviso was added in the regulation through an amendment.

iii. Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020

The Central Electricity Regulatory Commission (CERC) has notified Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Businesses) Regulations, 2020 in terms of the Section 178 of the Electricity Act, 2003. The main objective of this regulation is to specify the mechanism for sharing revenue derived from utilization of transmission assets for other businesses.

Prior to above said regulation, Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Businesses) Regulations, 2007 was effective. The Commission has reviewed these regulations based on the present market situation and experienced gained. The Commission has repealed this regulation after reviewing provisions based on experience gathered to modify the regulatory framework of sharing revenue derived from utilization of transmission assets.

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The Commission has issued public notice on 25th September, 2019 inviting suggestions/comments/objections and held public hearing on 13th January 2020. After due compliance of the previous publications, on 17th February, 2020, the Commission notified the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Businesses) Regulations, 2020. Transmission licensees will rely on these Regulations for sharing of revenue derived from utilization of transmission assets.

iv. Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2019

The Central Electricity Regulatory Commission (CERC) has notified Central Electricity Regulatory Commission (Power System Development Fund) Regulations. 2019 in terms of sub-section (1) of the Section 178 and Clause (ze) of Sub-section (2) of 178 of the Electricity Act, 2003. The main objective of this regulation is to bring surplus funds available under various Regulatory provisions account under the Power System Development Fund, approach for utilisation and other procedure regulations for disbursal and management of fund.

Prior to above said regulation, Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2014 was effective wherein various committees were formed. Ministry of Power issued guidelines defining role and responsibilities of various committees for management of fund. The Commission has repealed this regulation after reviewing provisions based on experience gathered and also simplified the provisions for easy implementation.

The Commission issued public notice on 24 May 2019 inviting suggestions / comments /

objections on draft notification. After due considerations of the comments received, the Commission finalized the Regulations and notified final Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2019 on 28 August, 2019. This Regulation will now be implemented for the effective management and disbursal of power system development fund.

v. Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fifth Amendment) Regulations, 2019

The Commission vide notification dated 28.05.2019 notified the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fifth Amendment) Regulations, 2019 to remove technical and operational difficulties raised by the stakeholders in effective implementation of the DSM Regulations and laid emphasis on the urgent need of adoption of precise load forecasting techniques to channel short-term energy requirement by the entities through organized markets and refrain from leaning onto the grid for meeting their contingent requirement.

The amendment to the Regulations provides for addition of two new definitions i.e. 'Daily Base DSM Charge' means the sum of charges for deviations for all time blocks in a day payable or receivable as the case may be and 'Time Block DSM Charge' means the charge for deviation for the specific time block in a day payable or receivable as the case may be. Also, as per the new clauses in the Amendment, the charges for inter-regional deviation and for deviation in respect of cross-border transactions shall be computed on the basis of the unconstrained market clearing price in Day Ahead Market. The charges for deviation in respect of an entity falling in different bid areas,



shall be computed on the basis of the daily average ACP of the bid area in which such entity has largest proportion of its demand. The Tolerance Band for Sign Change requirement has been enhanced to +/- 20MW and a uniform cap rate for all entities and indexed it to the already available reference of 303.04 Paise/kWh is also provided in this amendment. This Amendment also provided the manner by which the entity shall correct its position in the event of sustained deviation from schedule in one direction (positive or negative) by it for two separate time period i.e. period upto 31.03.2020 and period from 01.04.2020 onwards.

vi. Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019

The Commission, in exercise of the powers under Section 178 of the Act, had notified the Regulations for fixation of Fees and Charges for RLDC & NLDC called as CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 (applicable for previous control period from 1.4.2014 to 31.3.2019) which came to an end on 31.3.2019. Therefore, the Commission has notified the (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for the control period 1.04.2019 to 31.03.2024.

The Regulations shall be applicable for determination of fees and charges to be collected by Regional Load Despatch Centres from the generating companies, distribution licensees, inter-State transmission licensees, buyers, sellers and inter-State trading licensees and any other users for the control period 1.04.2019 to 31.03.2024.

Salient changes in these Regulations are

mentioned below:

- System operation charge & market operation charge has been termed as monthly LDC charges and calculated for the inter-State transmission licensees, generating stations and sellers, distribution licensees and buyers.
- Definitions of Annual LDC Charge, Contingency reserves, effective Tax Rate, Ergonomics, Form of load dispatchers, LDC development fund, Operational Expenditure and Other support functions have been added.
- Provision of de-registering a user has been introduced. A user can subsequently re-register once the default has been cured or connectivity re-established by paying 50% of the original registration charges.
- RLDC and NLDC functions have been added in these Regulations as suggested in CABIL report.
- PRLDC or NLDC, shall carry out mid-term review of its expenses once within the control period, if the same is felt necessary in view of the emergent situation such as pay revision, significant deviation w.r.t. approved CAPEX or REPEX or any other unforeseen requirement, and may file the True-up Petition before the Commission, not before two years from the date of commencement of these Regulations.
- Performance of the LDC could be evaluated in four dimensions- Stakeholder satisfaction, financial prudence, internal processes, Learning & growth.
- The expenditure towards running the FOLD Secretariat computed in accordance with the actual expenses incurred, shall be allowed by the Commission, after prudence check.

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- In case the payment of any bill for charges payable under these regulations is delayed by a user beyond a period of 45 days from the date of billing, a late payment surcharge at the rate of 1.5% per month shall be levied from the users.
- A rebate of 1.5% shall be allowed by the RLDCs or NLDC on gross bill fifth day. The rebate of 1% shall be allowed when payment is made from T+6 to T+30 days from issuance of the bill. No rebate shall be allowed for payment made from T+31 days till T+45 days from the date of issuance of the bill.

6.3 Power Market: Trading and Power Exchange and Open Access

6.3.1 Inter-State Trading Licenses

The Commission had notified the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading License and other related matters) Regulations, 2020 in January 2020 to regulate the electricity trading activities. As on 31 March 2020, there were 34 trading licensees regulated by the Commission. Out of these, 25 licensees have undertaken either short-term or both short & long term trading, while 3 licensees have undertaken only long-term trading of electricity during FY 2019-20.

The Commission, vide the afore-mentioned Regulations, specified that, for transactions under short term contracts and contracts through power exchanges up-to one year, the trading licensees shall charge a trading margin of not less than zero (0.0) paise/kWh and not exceeding seven (7.0) paise/kWh. This margin includes all charges, except the charges for the scheduled electricity, open access and transmission losses. The trading margin is charged on the scheduled quantity of electricity.

6.3.2 Power Exchanges

Two power exchanges viz. M/s Indian Energy Exchange Ltd (IEX), New Delhi and Power Exchange India Ltd (PXIL), Mumbai, are operational in India. IEX and PXIL had started operation from 27 June, 2008 and 22 October, 2008, respectively.

In January 2010, the Commission issued the CERC (Power Market) Regulations, 2010 to develop and regulate the power market. The objective of the Regulations was to help in the creation of a comprehensive market structure and enable transaction, execution and contracting all types of possible products in the power markets. Subsequently, keeping in view the need for transparent corporate governance of the Power Exchanges, the Commission through the Central Electricity Regulatory Commission (Power Market) (First Amendment) Regulations, 2014 has provided for qualifications and dis-qualifications for appointment as Director to the Board of a Power Exchange.

The Commission vide Order dated 8 April 2015 in the matter of "Extended Market Session on Power Exchange" and in Petition No. 006/SM/2015 directed the Power Exchanges to operate 24x7 intraday/contingency market (Extended Market Session) within three months from the date of issue of this Order. The Order of the Commission has been implemented by both the power exchanges and the extended market session has been operational since 20 July 2015.

6.3.3 Market Monitoring Cell

The Market Monitoring Cell (MMC) of CERC brings out 'Monthly Report on Short-Term Transactions of Electricity', which is being posted on CERC's website regularly since August 2008.



The 'short-term transactions of electricity' refers to the electricity transacted through Trading Licensees (bilateral transactions), Power Exchanges and Deviation Settlement Mechanism (earlier Unscheduled Interchange). The focus of the report is on (i) bringing out the trends in volume and price of the short-term transactions of electricity; (ii) analyzing competition among the market players; (iii) analyzing effect of congestion on volume of

electricity transacted through power exchanges; (iv) analyzing bilateral contracts executed by traders; (v) analyzing volume and price of Renewable Energy Certificates (RECs) and (vi) disseminating relevant market information to stakeholders.

The MMC also brings out an annual report on short term power market in India. Trends in short-term transactions have been analysed in the report, which are reproduced as under.

	Volume of Short-term Transactions of Electricity (Billion Units)			
Year	Electricity Transacted through Trading Licensees	Electricity Transacted through Power Exchanges (IEX & PXIL)	Volume of DSM	Electricity Transacted Directly between DISCOMs
2009-10	26.72	7.19	25.81	6.19
2010-11	27.70	15.52	28.08	10.25
2011-12	35.84	15.54	27.76	15.37
2012-13	36.12	23.54	24.76	14.52
2013-14	35.11	30.67	21.47	17.38
2014-15	34.56	29.40	19.45	15.58
2015-16	35.43	35.01	20.75	24.04
2016-17	33.51	41.12	23.22	21.38
2017-18	38.94	47.70	24.21	16.77
2018-19	47.32	53.52	25.13	19.23
2019-20	29.95	56.45	22.59	28.17

Total Volume of Short-term Transactions of Electricity with respect to Total Electricity Generation			
Year	Volume of Short-term Transactions of Electricity (Billion Units)	Total Electricity Generation (Billion Units)	Volume of Short-term Transactions of Electricity as % of Total Electricity Generation
2009-10	65.90	805.25	8%
2010-11	81.56	852.35	10%
2011-12	94.51	927.75	10%
2012-13	98.94	969.29	10%
2013-14	104.64	1026.34	10%
2014-15	98.99	1110.07	9%
2015-16	115.23	1172.78	10%
2016-17	119.23	1241.70	10%
2017-18	127.62	1308.15	10%
2018-19	145.20	1375.86	11%
2019-20	137.16	1390.93	10%

Price of Electricity Transacted through Traders and Power Exchanges and Price of DSM (₹/kWh)

Year	Price of Electricity transacted through Trading	Price of Electricity transacted through Power Exchanges (DAM+TAM)	Price of Electricity Transacted through DSM
2009-10	5.26	4.96	4.62
2010-11	4.79	3.47	3.91
2011-12	4.18	3.57	4.09
2012-13	4.33	3.67	3.86
2013-14	4.29	2.90	2.05
2014-15	4.28	3.50	2.26
2015-16	4.11	2.72	1.93
2016-17	3.53	2.50	1.76
2017-18	3.59	3.45	2.03
2018-19	4.28	4.26	2.68
2019-20	4.51	3.24	2.85

6.3.4 Notification of escalation factors and other parameters for the purpose of bid evaluation and payment

As per the "Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees", issued by Ministry of Power in 2005, the Commission is required to notify, every six months, various escalation factors and other parameters for the purpose of payment. Accordingly, the Commission, vide notification dated 30.10.2019 and 22.01.2020 notified the escalation factors and other parameters for generation projects. The Commission vide notification dated 07.10.2019 and 27.03.2020 notified the escalation factors and other parameters for transmission projects for the purpose of bid evaluation and payment.

6.4 Thermal Generation

The Central Commission, under section 62 of the act, regulates the tariff of Inter- State Generating Stations of Central sector power generating companies like NTPC Ltd., North Eastern Electric Power Corporation Ltd. (NEEPCO), Neyvelli Lignite Corporation (NLC), Damodar Valley Corporation (DVC), Joint venture Companies involving CPSU's etc., as well as of Private sector IPPs.

National Thermal Power Corporation Limited (NTPC)

The total Installed capacity of generating stations of NTPC as on 31.3.2020 is 53647.23 MW consisting of 43950 MW on coal (pit and non-pit head), 4017.23 MW based on Natural gas/Liquid fuel and 5680 MW on NTPC Joint Ventures/subsidiaries including both coal and gas. During the FY 2019-20, NTPC added total capacity of 5290 MW (commissioning of Tanda-II STPS of 660 MW I.C, Lara STPS of 800 MW I.C, Gadarwara STPS 800 MW, Khargone STPS 660 MW, Darlipali STPS 800 MW and Barauni-II STPS 250 MW, NPGCL Nabinagar 660 MW and MEIA STPS 660 MW.

As on 31.03.2020, there are total 44 coal based thermal stations (pit and non-pit head), 7 Gas based thermal stations, one Hydro generating station and there are total 7 Joint Ventures of NTPC. The Installed capacity as on 31.3.2020





and the date of commercial operation of each of the generating station/ unit of NTPC are given at **Annexure II**.

Tariff for 2014-19 period for NTPC:

The Commission approved tariff for 2014-19 for six stations of NTPC viz. Muzaffarpur Thermal Power Station, Stage-II (2 x 195 MW) from COD of Unit-I (18.3.2017) to 31.3.2019 through Petition (74/GT/2017);Feroze Gandhi Unchahar Thermal Power Station, Stage- IV (500 MW) from COD (30.9.2017) to 31.3.2019 through Petition (197/GT/2017); Muzaffarpur Thermal Power Station, Stage-I (2x110 MW) from 1.4.2014 to 31.3.2019 through Petition (240/GT/2017); Mauda Thermal Power Station, Stage-II (2 x660 MW) from COD (1.2.2017) to 31.3.2019 through Petition (142/GT/2016); Solapur Thermal Power Station, (2 x660 MW) from Unit-I COD (25.9.2017) to 31.3.2019 through Petition (178/GT/2017) and Kudgi Thermal Power Station, (3 \times 800 MW) from Unit-I COD (31.7.2017) to 31.3.2019 through Petition (199/GT/2017).

Damodar Valley Corporation

The total Installed capacity of generating stations of DVC as on 31.3.2020 is 7090 MW. During FY 2019-20, DVC added no new capacity. The Installed capacity as on 31.3.2020 and the date of commercial operation of each of the generating station/ unit of DVC are given at **Annexure IV**.

North-Eastern Electric Power Corporation (NEEPCO)

The total installed capacity of generating station of NEEPCO Ltd as on 31.3.2020 is 527 MW of Gas Based Thermal generating stations. The installed capacity and the date of commercial operation of each of the generating station are

given at Annexure V.

Tariff for 2014-19 period for NEEPCO

The Commission approved tariff for 2014-19 in one Petition for the station of NEEPCO in Petition No. 128/GT/2017: Tripura gas based combined cycle power project, (1 x 65.42 + 1 x 35.58) from GT Unit COD i.e. 24.12.2015 to 31.3.2019.

Neyvelli Lignite Corporation India Ltd (NLC)

The total installed capacity of generating stations of Neyvelli Lignite Corporation (NLC) as on 31.3.2020 is 4140 MW. During FY 2018-19, Unit-7 of capacity 100 MW of TPS Stage-I was retired from 22.09.2018. There has been new capacity addition during the FY 2019-20 as One 500 MW unit of Neyveli New Thermal Power Project (NNTPP) was commissioned on 28.12.2019. The installed capacity and the date of commercial operation (COD) of each of the generating stations of NLC are given at **Annexure III**.

Tariff for 2014-19 / 2019-2024 period for NLC

The Commission approved tariff for 2019-24 for stations of NNTPP India Ltd. in Petition (323/GT/2018) for Neyveli New Thermal Power Station, (2 X500) for the period from the anticipated COD of Unit-I (October, 2018) and Unit-II (December, 2018) till 31.3.2019 and in Petition (219/GT/2019) for Neyveli New Thermal Power Station, (2X500)-I Unit commissioned, tariff given from Unit COD i.e. 28.12.2019 upto 31.3.2021.

Tariff for thermal station of Pragati Power Corporation Limited for period 2014-19 The Commission approved tariff for Pragati Power Corporation Limited in Petition (309/GT/2015) for Final Truing Up of Tariff for 2009-14 period of Pragati-III Combined Cycle Power Station (1371.2 MW). The Commission vide Order dated 19.11.2019 trued-up the tariff for the period from 2009-14. The Commission vide Order dated 26.11.2019 in Petition (221/GT/2015) approved Tariff for 2014-19.

Energy Charges as on 31.03.2019 for Thermal Power Stations such as NTPC, DVC, NEEPCO, OTPCL and NLCIL, MPL, PPCL, UPCL, GMR, Maithon Energy Charges are enclosed as **Annexure VI**.

Other Issues addressed by the Commission in Thermal Generation (Miscellaneous Petitions)

NTPC Limited filed Petition (46/MP/2018) seeking relaxation of the Normative Annual Plant Availability Factor (NAPAF) for specific NTPC thermal generating stations on account of non-availability of coal. The Commission vide its order dated 28.8.2019 observed that the prayer of the Petitioner to consider the difference between NAPAF of 85% and the availability declared by the NTPC generating stations (to the extent of coal actually available) as deemed availability for the purpose of computing fixed charges payable to NTPC cannot be admissible. Also, the prayer to enable the coal generation to maximize their availability during the peak hours was beyond the scope of Tariff Regulations, 2014 and was not considered.

OTPC Limited filed Petition (245/MP/2018) seeking extension of date in relaxation for Normative Annual Plant Availability Factor for Palatana Project (2 x 363.3 MW) of ONGC



Tripura Power Company Limited, and allow the Petitioner to recover Annual Fixed Charges (AFC) at 76% NAPAF which was allowed by the Commission vide Order dated 08.01.2020. The Commission further observed that the risk of non-supply of gas up to the requirement has to be borne by the petitioner.

NTPC Limited filed Petition (91/MP/2016) seeking re-determination of gross station heat rate of Badarpur TPS due to change in composition of units. The Commission vide its order dated 11.11.2019, allowed Station Heat Rate norms of 2675.75 kCal/kWh for 210 MW units of Badarpur TPS, which shall be applicable for the period during which only 210 MW units were in operation due to closure of the 95 MW units during 2014-19.

OTPC Limited filed Petition (98/MP/2018) seeking extension of cut-off date of Palatana Combined Cycle Gas Turbine Power Project. The Commission vide its order dated 26.9.2019 granted liberty to the petitioner to approach the Commission for capitalization of the actual expenditure incurred towards the construction of residential township and the same would be considered in accordance with law.

Maithon Power Limited filed Petition (331/MP/2018) for recovery of unpaid dues and implementation of orders dated 31.8.2017 in Petition No. 28/MP/2016 read with order dated 20.3.2018 in Petition No. 192/MP/2016 and order dated 26.12.2017 in Petition No. 152/GT/2015. The Petitioner also prayed that LPSC is payable on all unpaid bills and recovery mechanism of ash disposal expenses allowed by Commission. The Commission vide order dated 08.04.2019 observed that the actual ash disposal expenses allowed separately as additional O&M expenses over and above the

annual fixed charges in order dated 26.12.2017 shall be recovered separately from the beneficiaries.

Tata Power Delhi Distribution Limited filed Petition (114/MP/2018) seeking issuance of consequential directions to the respondents (Ihajjar Power Limited & Others) for complying with the Detailed Operating Procedure qua Reserve Shut Down of the Unit(s) of the 2×660 MW Mahatma Gandhi Thermal Power Plant at Matenhali, District Jhajjar, Haryana. It also requested to allow to availing complete and maximum contracted capacity from the running Unit of the Project, in case another Unit is under RSD and there is non-off take of power up to its allocated contracted capacity of 556 MW by the Haryana Utilities. The Commission vide its Order dated 04.02.2020 decided that the petitioner can avail the entire contracted capacity (123.72 MW) from the running unit of the Project in case another unit is under RSD and the Haryana Discoms are not scheduling power from the running unit upto its allocated capacity in the unit. For the power so availed (up to 123.72 MW) by the Petitioner, it shall only pay energy charges as the Petitioner has been paying capacity charges of 123.72 MW to IPL and shall not be required to pay any additional capacity charges.

GMR Kamalanga Energy Limited filed Petition (115/MP/2019) for recovery of dues owed by GRIDCO to GMR Kamalanga Energy Limited under Revised Power Purchase Agreement dated 04.01.2011. The Petitioner also sought to correct PAFM% for the Project based on the availability declarations made by GKEL and asked GRIDCO to compensate accordingly. The Commission vide order dated 4.2.2020 decided that the Respondent No. 2 (SLDC



Odisha) is to correct the PAFM for the project based on the original availability declarations made by GKEL and also directed Respondent No. I (GRIDCO) to pay the capacity charges (along with late payment surcharge) to the petitioner based on the corrected PAFM as calculated by the Respondent No.2.

Maithon Power Limited (MPL) filed Petition (152/MP/2019) seeking Change in Law and to grant in-principle approval to MPL to incur the expenditures (including Capex and Opex) for meeting the revised emission norms in respect of SO2 and approve the estimated total capital cost, subject to truing up and approve the parameters proposed in the present petition. The Commission vide order dated 11.11.2019 allowed the cost and claims after prudence check.

Tamil Nadu Energy Company Limited filed Petition (68/MP/2018) seeking revision of NAPAF for Vallur Thermal Power Station (3X500MW). The Commission vide order dated 26.06.2019 rejected the petition for want of merit.

KSK Mahanadi Power Company Limited filed Petition (222/MP/2017) for adjudication of disputes with the Respondent (Tamil Nadu Generation & Distribution Corporation Ltd.) with regard to tariff payable under the Power Purchase Agreement dated 27.11.2013. The Commission vide order dated 23.7.2019 held that the Petitioner was entitled to recover the difference in tariff in terms of the extended schedule delivery date and revised tariff for respective contract years and that no interest will be payable for difference in bills for the past period.

KSK Mahanadi Power Company Limited filed Petition (169/MP/2016) for adjudication of claims towards Compensation arising out of Change in Law and consequential reliefs as per provisions of the PPA dated 31.7.2012 between



KSK Mahanadi Power Company Limited and the distribution licensees of erstwhile State of Andhra Pradesh. The Commission vide order dated 16.9.2019 permitted increase in the rate of Clean Energy Cess on Coal, change in the manner of computation of Excise Duty, change in Chhattisgarh Infrastructure Development Cess and Chhattisgarh Environment Cess, levy of Chhattisgarh Electricity Duty on Auxiliary Consumption, imposition of charges towards National Mineral Exploration Trust (NMET) and District Mineral Foundation (DMF), levy of Service Tax and Swachh Bharat Cess, Krishi Kalyan Cess on total freight by rail, busy Season Surcharge on transportation of coal, Fly Ash transportation and carrying cost.

KSK Mahanadi Power Company Limited filed Petition (176/MP/2016) for adjudication of disputes arising under the Power Purchase Agreement dated 31.7.2012 between KSK Mahanadi Power Company Limited and the distribution licensees of erstwhile State of Andhra Pradesh. The Commission vide order dated 28.10.2019 noted that the facts of the present case is distinguishable from the facts in the GMR Kamalanga Case and therefore, no relief could be granted to the Petitioner with regard to the cancellation of coal block in the light of the judgment in GMR Case.

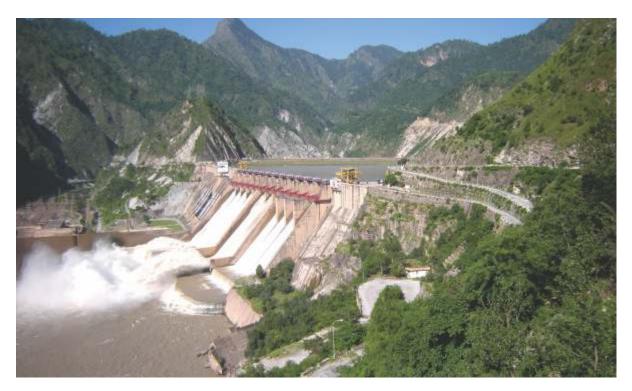
Udupi Power Corporation Limited filed Petitions (324/MP/2018 & 325/MP/2018) seeking payment from CESCOM and additional pending principal payment pertaining to unpaid infirm power from all ESCOMs in a timely manner and late payment surcharge along with interest. The Commission vide order dated 10.1.2019 noted that the Petitioner is entitled to the applicable rate of LPS and directed the Petitioner to present a consolidated bill of the outstanding late payment surcharges to the

Respondents within 15 days from the date of issue of the order.

NTPC Tamil Nadu Energy Company Limited filed Petition (67/MP/2018) for relaxation of cut -off date and revision in Normative Annual Plant Availabilty Factor (NAPAF) of Vallur Thermal Power Station (3X500MW). The Commission vide order dated 25.4.2019 considered capitalization of the expenditure for the listed works within the original scope of work as these works were already allowed by the Commission in its order dated 11.07.2017 in Petition No. 277/GT/2014, subject to making these expenditures and its capitalization during 2018-19. The Power to Relax under Regulation 54 of the 2014 Tariff Regulation is invoked to this extent only, without relaxing the cut off date in general.

NTPC Limited Vindhyachal STPS filed Petition (130/MP/2018) for seeking extension of Cut-off date of Vindhyachal STPS, Stage-V (1 x 500 MW) due to delay in the capitalization of some works on account of the various reasons. The Commission vide its order dated 9.5.2019 allowed capitalization of expenditure beyond cut-off date of 31.03.2018 and upto 31.03.2019 for works related to Shaktinagar Exchange Yard and Supply of Wagons under Power to Relax without relaxing the cut-off date.

Adani Power (Mundra) Limited filed Petition (214/MP/2018 along with IA 70/2018) seeking clarification that the Petitioner is entitled for relief towards additional auxiliary consumption of Flue Gas De-Sulfurization ('FGD') on energy charges. The Commission in its order dated 6.6.2019 decided that relief for additional Auxiliary Energy Consumption of FGD is to be calculated on both capacity charge as well as energy charge. The Petitioner was granted



liberty to approach the Commission for appropriate relief regarding carrying cost. The Petitioner was entitled for relief on account of differential amount of FERV and IDC.

TRN Energy Private Limited filed Petition (118/MP/2018) claiming compensation on account of events pertaining to change in law as per the terms of Power Purchase Agreement dated 25.7.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 6 (PTC India Ltd.) and as per the terms of the back to back Power Sale Agreement executed by PTC with various Discoms. The Commission in its Order dated 12.6.2019, while allowing majority of the claims, did not allow increase in Niryatkar, increase/ change in Entry Tax on account of changes in the individual components of such tax, change of allocation of mines for supply of coal, increase in Works Contract Service Tax rate, additional cost towards fly ash transportation though liberty was granted. The Commission also did not

allow increase in sizing and crushing charges, increase in coal surface transportation charge, increase in base price of coal, increase in base freight of coal transportation by rail, increase in Minimum Alternative Tax (MAT) rate and increase/ change in prices of diesel.

DB Power Limited filed Petition (117/MP/2017) seeking direction to the Respondent (Tamil Nadu Generation & Distribution Corporation Ltd.) to pay the Tariff considering 1.8.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement 19.08.2013 executed between the Petitioner and the Respondent and sought for payment towards shortfall in Tariff or the period 01.08.2015 up till 31.03.2017 alongwith interest. The Commission vide order dated 22.7.2019 decided that the Petitioner was entitled to recover the difference in terms of the extended schedule delivery date and revised tariff for respective contract years and



was not entitled for any interest for difference in bills for the past period.

Maruti Clean Coal and Power Limited filed Petition (183/MP/2018) seeking extension of Scheduled Delivery Date on account of force majeure events falling within the scope of the Power Purchase Agreement dated 01.11.2013 (PTC-PPA) executed between the Petitioner and the PTC India Ltd. and as per the terms of the back to back Power Sale Agreement executed by PTC with Rajasthan Discoms dated 01.11.2013. The Commission vide order dated 27.11.2019 decides that the petitioner's claim of relief under Force Majeure in terms of the PPA was not sustainable and hence rejected.

DB Power Limited filed Petition (208/MP/2018) seeking compensation on account of "Change in Law events" under Article 10 of the Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner and the Respondent (Tamil Nadu Generation and Distribution Corporation Ltd.). The Commission vide order dated 6.1.2020 allowed revision/ addition of components in assessing the Central Excise Duty, levy of Evacuation Facility Charge, additional cost towards Fly Ash Transportation and carrying cost.

DB Power Limited filed Petition (22/MP/2019) seeking payment of Late Payment Surcharge along with interest on account of delay in payment of Monthly Bills of the Petitioner by the Respondent (Tamil Nadu Generation and Distribution Corporation Ltd). The Commission vide order dated 8.1.2020 directed the Respondent to pay the remaining amount under Late Payment Surcharge claimed by the Petitioner within three months from the

date of issue of this order, after reconciliation of bills with the Petitioner. The interest on non-paid late payment surcharge was covered by the provisions of PPA.

Sasan Power Limited filed Petition (124/MP/2019) pursuant to Judgment of the Hon'ble Appellate Tribunal for Electricity dated 06.03.2019 in Appeal No. 149 of 2017 for awarding Carrying Cost on the compensation payable for allowed Change in Law events. The Commission vide order dated 21.1.2020 decided that the Petitioner shall be eligible for carrying cost at the actual interest rate paid by the Petitioner for working capital loans or the rate of interest on working capital as per the applicable CERC Tariff Regulations or the Late Payment Surcharge Rate as per the PPA, whichever is the lowest.

GMR Vemagiri Power Generation Limited filed Petition (111/MP/2019) against illegal and unlawful refusal of the Respondents (Andhra Pradesh Power Co-Ordination Committee & Others) to accept declaration of availability from the 370 MW combined cycle power station at Vemagiri, East Godavari District, Andhra Pradesh. The Commission in its order dated 28.1.2020 directed the Respondents to accept the availability declaration made by GVPGL using deep water gas from domestic sources and pay capacity charges, along with applicable late payment surcharge as per PPA, for the period for which the Petitioner has declared availability based on deep water gas arranged by the Petitioner from GAIL.

NEEPCO

Commission did not issue orders for any miscellaneous petitions of NEEPCO in this financial year.



NLC & DVC

NLC India Limited filed Petition (144/MP/2017) for seeking upward revision of the Technical Minimum fixed for schedule of operation of NLCIL lignite based Generating Stations and other related issues. The Commission in its order dated 9.04.2019 decided to allow Technical minimum of 65% for NLC stations and disallowed exemption from Reserve shut down provision and ordered that URS shall be treated as part of technical minimum only.

NLC India Limited filed similar Petitions (167/MP/2019, 436/MP/2019, 242/MP/2020) seeking to permit continuous drawl of startup power and to inject infirm power into the Grid on need basis for testing and commissioning of the generating units up to the date as submitted by the Petitioner or up to COD of the Project whichever is earlier. The Commission in separate orders dated 17.07.2019, 27.12.2019

and 20.03.2020 allowed the Petitioner to draw the start-up power and to inject the infirm power into the grid for commissioning tests and held that the Petitioner is expected to make all efforts to ensure commercial operation by the date submitted in the prayer respectively. Any extension of time granted shall not automatically entitle the Petitioner for IEDC/IDC for the delay in declaration of COD from the scheduled COD which will be decided in accordance with the relevant provisions of the Tariff Regulations.

Damodar Valley Corporation filed Petitions (236/MP/2017 and 78/MP/2018) seeking to declare that Respondent MPPMCL shall have the obligation to pay for the contracted capacity in terms of the provisions of the PPA and declare that Respondent shall not be entitled to treat the PPA having been terminated. The Commission in its separate



orders dated 10.1.2020 and 13.01.2020 granted the relief and also directed that Respondent is liable to schedule the contracted capacity and make payment to the Petitioner as per PPA Provisions.

Damodar Valley Corporation filed Petition (298/MP/2018) seeking adjudication of disputes between the Petitioner and the Respondent (WBSEDCL) for claim of fixed charges due to unilateral termination of PPA by Respondent. The Commission in its order dated 1.11.2019 held that the Respondent is liable to pay to the Petitioner the fixed charges in terms of the tariff determined by Commission along with LPS and directed that the Petitioner shall raise bills accordingly supported by Auditor's certificate and the Respondent shall make payment within 60 days of raising the bills by the Petitioner.

Power Supply Agreement (Composite Scheme)

GMR Kamalanga Energy Limited & Others filed Petition (72/MP/2018) seeking that events as submitted by the Petitioner to be declared as "Change in Law". While allowing major reliefs, the Commission in its order dated 02.04.2019 did not allow Expenditure towards CSR activities as per Companies Act, 2013, Expenditure towards CSR activities as Environment Clearance, Increase in service tax on O&M contracts and GST on O&M Contracts on both Haryana PPA and Bihar PPA.

GMR Kamalanga Energy Limited & Others filed Petition (112/MP/2015) seeking that in terms of the judgment of the Tribunal, it is entitled for compensation on account of increase in Busy Season Surcharge (BSS) & Development Surcharge (DS) as change in law events and the

compensation due to the Petitioner on account of BSS & DS in Bihar PPA. The Commission in its order dated 16.09.2019 held that the Petitioner shall be eligible for carrying cost at the actual interest rate paid by the Petitioner for arranging funds duly certified by auditor or the Rate of Interest on Working Capital rate as per the applicable CERC Tariff Regulations or the Late Payment Surcharge Rate as per the PPA, whichever is lower.

Adhunik Power and Natural Resources Limited filed Petition (255/MP/2017) for claiming compensation on account of events pertaining to "Change in Law" as per the terms of PPA and that the Petitioner is liable to be compensated. The Commission in its order dated 30.04.2019 allowed increase in Royalty on Coal, district Mineral Foundation and National Mineral Exploration Trust, change in Clean Energy Cess, introduction of Excise duty on coal, changes in the components of Central Excise Duty (Subject to the decision of the Hon'ble Supreme Court), increase in busy season charges and Development surcharge and Increase in service tax rate while disallowing other claims.

6.5 Hydro Generation

The Commission, during the year 2019-20, regulated tariff for the Central Sector Hydro Generating Stations, owned by CPSUs viz. NHPC, NHDC, SJVNL, NTPC, THDC, DVC, and BBMB, one State owned power station viz. TUL, one IPP station owned by M/s JSW Hydro Energy Ltd. (Formerly M/s Himachal Baspa Power Company Limited) and Joint venture projects the States of Rajasthan (RRVNPL) and MP which are located in Northern, Eastern, North Eastern and Western Region.

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The Installed capacity as on 31.3.2020 and the year of commercial operation of each of the Hydro generating station of different types are given at Annexure VII.

Power Stations were taken up during 2019-20 in Generation Hydro-Division.

Following Generation tariff petitions were disposed of during 2019-20:

Total 34 nos. of petitions with regard to Hydro

i. Petitions for approval of generation tariff for the period 2014-19:

		-	
SI. No.	Hydro Power Station	Company	Petition No.
1	Parbati	NHPC	6/GT/2017
2	Rampur	SJVN	315/GT/2018
3	Nathpa Jhakri	SJVN	314/GT/2018
4	Kishanganga	NHPC	43/GT/2018
5	Teesta Low Dam-III	NHPC	320/GT/2018
6	Teesta -III	TUL	249/GT/2016
7	PARE	NEEPCO	149/GT/2018
8	Chameera-III	NHPC	321/GT/2018
9	Uri-II	NHPC	308/GT/2018
10	Sewa-II	NHPC	322/GT/2018

ii. Petitions for approval of trued up/final Generation Tariff for the period 2009-14:

SI. No.	Hydro Power Station	Company	Petition No.
1	Parbati-III	NHPC	7/GT/2017
2	JawaharSagar	RRVNPL	170/GT/2017
3	RanaPratapSagar	RRVNPL	171/GT/2017
4	NathpaJhakri	SJVN	309/GT/2018
5	Teesta Low Dam-III	NHPC	280/GT/2018
6	Chameera-III	NHPC	282/GT/2018
7	Uri-II	NHPC	279/GT/2018
8	Sewa-II	NHPC	281/GT/2018

iii. Petition for truing up of generation tariff for the period 2004-09:

SI. No.	Hydro Power Station	Company	Petition No.
I	NathpaJhakri	SJVN	310/GT/2018



The following Miscellaneous Petitions of Hydro Electric Power Plants were disposed of:

JSW Hydro Energy Limited filed Petition (184/MP/2019) seeking recovery of unrecovered energy charges due to shortfall in energy generation during the FY 2018-19 in respect of Karcham Wangtoo HEP. The Commission in its order dated 04.02.2020 decided that energy charge shortfall as calculated for the period 2018-19 will be recovered by the petitioner in six equal monthly instalments and any difference which may arise after the true-up of tariff for the period 2014-19 shall be recovered directly by the generating station from beneficiaries through supplementary bills.

NHPC Limited filed Petition (316/MP/2018) for recoupment of under recovered energy charges due to shortfall in energy generation and recovery of shortfall in capacity charges in FY 2017-18. The Commission in its order dated 21.11.2019 decided that the Petitioner is entitled to be compensated to the extent of energy shortfall which occurred due to reasons beyond the control of the Petitioner.The Commission decided that the Design Energy for the year 2018-19 shall be equal to Actual Generation of FY 2017-18 till the energy charge shortfall for this period is recovered by the petitioner by revision of energy bills of FY 2018-19 and any difference which may arise after true up of tariff for the period 2014-19 shall be

recovered directly by the generation station from the beneficiaries through supplementary bills after true-up. For recovery of shortfall in capacity charges for the reasons beyond the control of the generating station, no provision exists in the 2014 Tariff Regulation.

NHPC Limited filed Petition (144/MP/2018) for recoupment of under-recovered energy charges due to shortfall in energy generation during the FY 2014-15 in respect of Rangit Power Station. The Commission in its order dated 20.11.2019 decided that the Petitioner is entitled to be compensated for the energy shortfall and any difference which may arise after true up of tariff for the period 2014-19 shall be recovered directly by the generating station from the beneficiaries through supplementary bills after true-up.

Petition (142/MP/2018) was filed by NHPC Limited for recoupment of under recovered energy charges due to shortfall in energy generation during FY 2016-17 in respect of Parbati-III Power Station. The Commission in its order dated 10.10.2019 directed the Petitioner to revise its billing based on order dated 23.04.2019. Petitioner was also allowed to recover energy charge shortfall so calculated for the year 2016-17 by revising the Design Energy for the year 2017-18 to actual generation for 2016-17 till the recovery of shortfall. Further, the difference which may arise after the true-up of tariff for the period 2014-19 shall be adjusted with the beneficiaries

directly by the petitioner through supplementary bills after true-up.

NHPC Limited filed Petition (140/MP/2018) for recoupment of under recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during FY 2015-16 in respect of Chamera-III Power Station. The Commission in its order dated 09.10.2019 decided that the Petitioner was entitled to be compensated to the extent of energy shortfall occurred due to reasons which were not under the control of the Petitioner. Further, the difference which may arise after the true-up of tariff for the period 2014-19 shall be recovered directly by the generating station from beneficiaries through supplementary bills after true-up.

Petition (223/MP/2018) was filed by NHPC Limited for recoupment of under recovered energy charges due to shortfall in energy generation during FY 2014-15 in respect of Teesta Low Dam – III Power Station. The Commission in its order dated 07.10.2019 decided that the Petitioner is entitled to be compensated for the energy shortfall as calculated. Further, the difference which may arise after true up of tariff for the period 2014-19 shall be recovered directly by the generation station from the beneficiaries through supplementary bills after true-up.

NHPC Limited filed Petition (222/MP/2018) for recoupment of under recovered energy

charges due to shortfall in energy generation during FY 2014-15 in respect of Teesta Low Dam – III Power Station. The Commission in its order dated 07.10.2019 decided that there could have been more generation to the tune of 24.35 MU above the Design Energy after considering the loss of generation which was beyond the control of generating station. In view of this, generating station need not be compensated on the ground of loss of generation beyond the control of petitioner.

Petition (221/MP/2018) was filed by NHPC Limited for recoupment of under recovered energy charges due to shortfall in energy generation during FY 2015-16 in respect of Teesta Low Dam – III Power Station. The Commission in its order dated 07.10.2019 decided that the Petitioner is entitled to be compensated for the energy shortfall due to reasons which were not under the control of the generating station. Further, the difference which may arise after true up of tariff for the period 2014-19 shall be recovered directly by the generating station from the beneficiaries through supplementary bills after true-up.

NHPC Limited filed Petition (143/MP/2018) for recoupment of under recovered energy charges due to shortfall in energy generation during FY 2016-17 in respect of Sewa-II Power Station. The Commission in its order dated 17.09.2019 decided that the Petitioner is entitled to be compensated to the extent of energy shortfall occurred due to reasons which



were not under the control of the Petitioner. Further, the difference which may arise after the true-up of tariff for the period 2014-19 shall be recovered directly by the generating station from beneficiaries through supplementary bills after true-up.

Petition (139/MP/2018) was filed by NHPC Limited for recoupment of under-recovered energy charges due to shortfall in energy generation during the FY 2015-16 in respect of Dhauliganga Power Station. The Commission in its order dated 16.09.2019 decided that the Petitioner is entitled to be compensated to the extent of energy shortfall occurred due to reasons which were not under the control of the Petitioner. Further, the difference which may arise after the true-up of tariff for the period 2014-19 shall be recovered directly by the generating station from beneficiaries through supplementary bills after true-up.

NHPC Limited filed Petition (141/MP/2018) for recoupment of under recovered energy charges due to shortfall in energy generation during FY 2016-17 in respect of Chamera-III Power Station. The Commission in its order dated 01.08.2019 decided that the Petitioner is entitled to be compensated to the extent of energy shortfall occurred due to reasons which were not under the control of the Petitioner.

NHPC Limited filed Petition (248/MP/2018) for approval of Renovation and Modernization of 105 MW Loktak Power Station in the State of

Manipur. The Commission in its order dated 24.07.2019 permitted the prayer of the Petitioner for in-principle approval of R&M of the generating station based on the hard cost of with IDC & FC along with life extension of the generating station by 25 years. It also directed that pursuant to the completion of R&M, the Petitioner shall file tariff petition based on the actual expenditure incurred for the same. During the period of unit/ station shut down for the purpose of carrying out R&M activities, the Petitioner shall maintain two separate records and submit the same along with the tariff petition for approval of cost post R&M of the generating station.

MPPMCL filed Petition (234/MP/2017) for direction to Rajasthan RajyaVidyut Prasaran Nigam Ltd to make payment of outstanding amount to the petitioner on account of overdrawal of power from Chambal–Satpura Complex/Chambal project & payment of O&M/capital expenditure and scheduling of respective shares of both the States in Chambal project (Hydel Power Plants). The Commission in its order dated 16.04.2019 observed that the issues raised in the Petition has been amicably settled by the parties and therefore dismissed the petition as infructuous.

Composite tariff for the generating stations coming under purview of CERC for the period 2019-20

The Composite tariffs for the Hydro generating

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stations under purview of CERC for the period 2019-20 are given at **Annexure VIII**.

6.6 Transmission

6.6. I Draft Regulations/Staff Paper

 Draft Central electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2019:

Keeping in view the fact that CERC (Sharing of inter-state transmission charges and losses) Regulations were issued in 2010 and with time and experience, periodic review of the regulation was envisaged and keeping in view requests of stakeholders, the Commission vide Notification dated 31.10.2019 published the Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), 2019 inviting comments/suggestions from the stakeholders. 68 Stakeholders submitted their views and suggestions.

Salient features of Draft CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2019 are mentioned below:

- The Regulations broadly covers following areas:
- Methodology for sharing of transmission charges of inter-state transmission licensees by Designated ISTS Customers (DICs).

- b. Methodology for sharing of transmission losses for inter-state transmission system
- c. Treatment of delay of generating station vis- a- vis transmission system
- 2. Components of Transmission Charges:

Transmission charges for DICs shall have the following components:

a) National Component (NC);

Elements covered under National component shall be shared by All India drawee DICs and injecting DICs with untied LTA in proportion to their quantum of LTA plus MTOA and untied LTA respectively.

b) Regional Component (RC): Elements covered under Regional component shall be shared by Regional drawee DICs and injecting DICs with untied LTA in proportion to their quantum of LTA plus MTOA and untied LTA respectively.

Transformer Component (TC): This shall comprise of YTC of ICTs planned for drawal of power by concerned State and shall be shared by the drawee DICs located in concerned State in proportion to LTA+MTOA.

 AC System Component (ACC): This component shall comprise remaining YTC of the Transmission system except



covered above. This is further divided into two component.

- Usage Based Component (AC-UBC): This shall correspond to part of YTC to be shared on respective usage of Transmission lines by DICs
- ii. Balance Component (AC-BC): This shall comprise of balance YTC from ACC after AC-UBC has been determined and shall be shared by drawee DICs and injecting DICs in the ratio of their LTA +MTOA and Untied LTA respectively
- 3. Treatment of Transmission Losses:

Transmission losses for ISTS shall be calculated on all India average basis by the Implementing Agency (NLDC) for each week.

4. Specific Provision for payment of charges

Where a generating station or any other seller has been granted LTA/MTOA and has entered into Power Purchase Agreement (PPA) for supply of power under such LTA/MTOA, transmission charges towards such LTA or MTOA shall be determined at the drawal nodes, and billed to the buyer(s) after COD of generating station or unit(s) thereof.

5. Treatment of charges in case of delay of Generator or Transmission System:

- a. Where COD of a generating station or unit(s) thereof is delayed and the Associated Transmission System (ATS) has achieved COD, which is not earlier than its SCOD, the generating station shall pay YTC for the ATS corresponding to LTA granted for the generating station or unit(s) thereof, which have not achieved COD.
- In case a generating station or unit(s) thereof has achieved COD and the ATS is delayed, the concerned inter-State transmission licensee(s) shall make alternate arrangement at its own cost for despatch of power of the generating station or unit(s) thereof in consultation with the Central Transmission Utility. Provided that till such alternate arrangement is made, the inter-State transmission licensee(s) shall pay to the generating station, the Yearly Transmission Charge corresponding to the quantum of Long Term Access for the period for which the transmission system has got delayed.
- ii. Report of the Expert Group on Review of Indian Electricity Grid Code published in website on 14.01.2020:

The Commission vide office order dated 28.5.2019 constituted an Expert Group to review "Indian Electricity Grid Code and other related issues" under the

Chairmanship of Shri Rakesh Nath, Ex-Chairperson, CEA & Ex-Member (Tech) of APTEL with Shri A.S.Bakshi, Ex-Chairperson, CEA & Ex-Member, CERC, Shri Ravinder, Ex-Chairperson, CEA & Ex Chief (Engg.), CERC as Members and Shri S.C.Shrivastava, Chief (Engg.), CERC as Member, Convenor. The group co-opted Shri S.R.Narasimhan, Director (S.O), POSOCO and Shri Hemant Jain, Chief Engineer (G.M), CEA as Members of the Expert Group. The Terms of Reference

i. To review the provisions of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 based on past experience, recent developments in the power system of India, changes in market structure and the future challenges which includes high level of renewable penetration in the grid, introduction of new products in market.

(TOR) are as follows:

- Suggest appropriate regulatory intervention and prepare draft IEGC making recommendation for proposed amendment or changes in the existing Grid Code
 - Salient features of Report of the Expert Group on Review of Indian Electricity Grid are mentioned below:
- (a) The Expert Group received several responses from various stakeholders and

- also undertook an extensive literature survey to understand the practices prevalent in large power systems of the world such as Continental Europe, North America and other continents.
- (b) The draft IEGC 2020 has suggested frequency response measures to correct the load generation imbalances in an automated manner with the help of primary, secondary and tertiary reserves.
- (c) The quantum of reserve capacity required to be maintained for grid security is related to credible contingency including net error in the forecasts of demand and renewable generation. In the draft IEGC 2020, demand forecasting activity has been properly organized and there is a monitoring mechanism for errors in demand forecasting. The operating code provides for ensuring and monitoring of availability of reserve capacity.
- (d) In order to minimize forecasting errors of renewable generators, aggregation of renewable energy has been allowed at one or more pooling stations for the purpose of deviation settlement. An institutional mechanism (QCA) for the composite scheduling and common deviation settlement of renewable generating stations at one or more pooling stations has been provided. The role and functions of QCA has been specified in the Grid



Code.

- (e) The nominal frequency band has been narrowed from 49.90- 50.05 Hz to 49.95- 50.05 Hz band. The power system condition has been categorized in to normal, alert, emergency, extreme emergency and restoration state. The role of users has been defined for each state. Structured demand estimation for operational planning studies has been described on daily, monthly and yearly basis.
- (f) In order to accurately forecast grid behavior in different eventualities it is necessary to validate the performance characteristics of power system elements particularly, generating units. Therefore, field testing of machines for validation of their mathematical models to be used in power system studies has been mandated once in five years.
- (g) The draft IEGC 2020 mandates adequacy of generation resources for round the clock supply to all consumer categories.
- (h) There is emphasis on continuous reoptimisation of interstate transmission system with a view to achieving economy and efficiency in operation. In addition to inter-regional power transfer capability, both CTU and NLDC shall be required to declare import/export transfer capability

- at the electrical periphery of a state in coordination with the STU.
- (i) Wind, solar, wind-solar hybrid and hydro plants (in case of excess water leading to spillage) shall be treated as MUST RUN power plants and shall not be subjected to curtailment on account of merit order despatch or any other commercial consideration.
- (j) In the event of transmission or system security constraint, the renewable generation may be curtailed after harnessing available flexible resources including energy storage systems.
- (k) Flexibility has been granted to the distribution utilities/ buyers having long-term transmission access for scheduling power out of their basket of power purchase agreements, including short-term contracts, up to the approved quantum of LTA. This will facilitate the distribution utilities to optimize their power procurement cost.
- (I) A new Code namely, Cyber Security has been added. The code provides for identification of Critical Information Infrastructure, appointment of Information Security Officer as per the Information Technology Rules 2018 and take necessary measures in accordance with guidelines by National Critical Information Infrastructure Protection Centre.

6.6.2 Transmission Tariff: -

The Commission has issued several orders in petitions related to inter-State Transmission System (ISTS) including provisional orders for transmission assets commissioned/anticipated to be commissioned during the tariff period 2014-19. Most of the tariff petitions filed by POWERGRID pertained to truing up of transmission tariff for 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff block under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and several petitions were for approval of tariff for assets commissioned/anticipated to be commissioned during 2019-20 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

The Commission has also issued order in respect of truing up of fee and charges under regulation 5 of Central Electricity Regulatory Commission (fees and charges of Regional Load Despatch Centre and other related matters) Regulations 2009 for Regional Load Despatch Centres, for the control period 1.4.2014 to 31.3.2019.

6.6.3 Enforcement of Open Access

Open Access is one of the cornerstones of the Electricity Act, 2003. The Commission has

been entrusted with the functions to facilitate open access to inter-state transmission systems. The Commission has issued Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Access in inter-state transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Open Access in inter-state Transmission) Regulations, 2008, which facilitate long term access, medium term open access and short term access to inter-state transmission system. During the period 2019-20, the Commission has disposed several petitions for granting of Open Access in inter-state transmission system.

Vaayu Renewable Energy (Sironj) Private Limited& Others filed Petitions (56/MP/2019, 57/MP/2019, 58/MP/2019) seeking extension of time by 8 months to achieve financial closure as provided under the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009. The Commission in its order dated 13.01.2020 rejected the prayers of the Petitioners, because as per the Detailed Procedure dated 15.5.2018, the Petitioners were required to complete the financial closure by 18.4.2018, which the Petitioners failed to achieve and therefore, the Commission revoked the Stage II Connectivity granted to the Petitioner and directed for the encashment of the BG.



Vaayu Renewable Energy (Mevasa) Private Limited filed Petition (55/MP/2019) seeking extension of time by 8 months to achieve financial closure as provided under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009. The Commission in its order dated 30.12.2019 allowed the prayer for grant of extension for achieving milestones as per the Detailed Procedure.

Toramba Renewable Energy Private Limited filed Petition (159MP/2019) seeking time extension of achieving financial closure as provided under the Detailed Procedure issued by the Central Commission for Grant of Connectivity to projects based on Renewable sources to the inter-State Transmission System'. The Commission in its order dated 07.01.2020 held that the associated bay was being implemented under RTM Regulated Tariff method/ Cost plus Method and the Respondent (PGCIL) had not even received the Investment Approval. Therefore, the Commission relaxed provision 10.11 of Detailed Procedure and allowed return of Connectivity Bank Guarantee furnished by the Petitioner.

Vivid Solar Energy Private Limited filed Petition (195/MP/2019 along with I.A. No. 65/IA/2019 and 88/IA/2019) seeking the jurisdiction of the Commission for resolving discrepancies arising

on account of conflict between the SCOD under the PPA and date of operationalisation of Connectivity and LTA granted by CTU to the Petitioner. The Commission in its order dated 05.02.2020 held that the petitioner's request for aligning the date of start of LTA with SCOD of the project was not agreeable. In furtherance of this, for the capacity for which transmission charges are payable, the Petitioner shall pay the transmission charges and open Letter of Credit (LC) corresponding to such charges in terms of the BCD Procedure, for the capacity for which transmission charges are payable.

Other Cases

Long Term Transmission customers Jindal India Thermal Power Limited & Others filed Petitions (55/MP/2015, 303/MP/2015, 3/MP/2016, 169/MP/2017, 253/MP/2017, 164/MP/2017, 137/MP/2016, 11/MP/2017, 129/MP/2017, 246/MP/2016) seeking relinquishment of LTA granted to them, without any relinquishment charge on two grounds, i.e. - cancellation of coal blocks by the Hon'ble Supreme Court, and the inability of the Petitioners to enter into long term PPA. The Commission rejected the prayers of the Petitioners vide separate Orders except in Petition No. 164/MP/2017. The Commission vide Order dated 05.02.2020 allowed the prayer of the Petitioner and directed that relinquishment of LTA on account of Auxiliary Power Consumption shall not attract

relinquishment charges. Additionally, the Commission held that availability of PPA was not a condition precedent either for applying for LTA or for regulatory approval and its absence cannot be considered as force majeure event frustrating the operation of the LTA. In terms cancellation of the coal block, the Commission held that it cannot be considered either as force majeure or change in law in terms of the BPTA since the fuel security of the Petitioner was never a consideration for availing long term access and executing the BPTA by the Petitioner with CTU.

PGCIL filed Petition (180/MP/2017) proposing to utilize its existing transmission assets for the purpose of placement of telecom antennas and equipment for mobile telecom service providers and providing electricity to these telecom equipment by tapping the earth wire. The Petitioner requested the Commission to decide on the sharing of revenue arising out of the utilization of the transmission towers for the purpose of telecom business. The Commission in its order dated 28.05.2019 decided that the proposed business of the Petitioner does not amount to generation or trading of electricity and thus it does not contravene the provisions of the Act. Further, sharing of revenue shall be in the ratio of 50:50 of the net revenue, after deduction of all direct and indirect costs. However, the same shall be reviewed on completion of one year.

6.6.4 Sharing of ISTS Transmission Charges and Losses

The Commission has been vested with the power to make regulations in terms of clause (h) of sub-section 2 of section 178 read with Section 79 of the Act to regulate inter-state transmission system of electricity and to determine tariff for inter-State transmission of electricity. The Commission, in exercise of the powers under Section 178 had notified the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations.

The Commission in 2019-20 has passed several Orders for Sharing Regulation, 2010 namely Order dated 31.07.2019 in Review Petition No. 20/RP/2018 along with I.A. Nos. 46/IA/2019, 48/IA/2019 and 49/IA/2019 and Review Petition No.3/RP/2019, Order dated 21.11.2019 in Petition no. 220/MP/2018, Order dated 21.11.2019 in petition no. 120/MP/2019, Order dated 28.05.2019 in petition no. 94/MP/2017 along with IA No. 22/2017, Order dated 24.01.2020 in Petition no. 394/MP/2019.

6.6.5 Transmission Licence:

Section 14 of the Electricity Act, 2003 provides the appropriate Commission may, on an application made to it under section 15, grant a licence to any person- (a) to transmit electricity as a transmission licensee; or (b) to distribute



electricity as a distribution licensee; or (c) to undertake trading in electricity as an electricity trader.

The Commission vide several orders during 2019-20 granted transmission license to many companies like WRSS XXI (A) Transco Limited (409/TL/2019), Udupi Kasargode Transmission Limited (335/TL/2019), Bikaner-Khetri Transmission Project Limited (344/TL/2019), Khetri Transco Limited (303/TL/2019), Jam Khambaliya Transco Ltd. (46/TL/2020), Lakadia Vadodara Transmission Project Ltd. (445/TL/2019) for implementation of transmission projects in accordance with "Guidelines for encouraging competition in development of Transmission Projects and competitive bidding for Transmission Service" and "Tariff based competitive bidding guidelines for Transmission Service" under Section 63 of the Act.

6.6.6 Adoption of Transmission Tariff:-

Section 63 of the Act, 2003 provides that the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.

The Commission vide several orders during 2019-20 adopted transmission tariff determined through Tariff Based Competitive

Bidding (TBCB) in respect of Transmission System of Bihar State Power (Holding) Company Ltd. (88/AT/2019), Bikaner-Khetri Transmission Limited (345/AT/2019), Powergrid Khetri Transmission system Limited (297/AT/2019), SECI (379/AT/2019) and PTC India Limited (340/AT/2019) etc.

6.7 Renewable Energy

Extension of Validity of Renewable Energy Certificates (RECs)

The Commission had notified the terms and conditions for tariff determination from Renewable Energy Sources Regulations, for the control period 2017-20 which, provide inter alia the tariff structure and design, financial principles, operational norms and technology specific parameters for tariff determination for grid interactive power projects based on various renewable energy technologies, which inter alia include, Wind energy, Small Hydro, Biomass (based on Rankine Cycle), Solar (PV and Thermal), Biomass, Biogas, Municipal Solid Waste / Refuse Derived Fuel projects (based on Rankine Cycle technology) etc.

These regulations also provide for determination of generic tariffs for various technologies on annual basis

RE Tariff Order for FY 2019-20

The Commission determined generic tariffs for

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RE technologies for 2019-20 in its Order based on the principles laid down in the Regulations.

Following changes have been made in this Order as compared to previous Order:

 With the change in MCLR rate, the Interest on Loan and Interest on Working Capital have been revised and reproduced below:

Component	FY 2018-19	FY 2019-20
Interest on Loan	9.97%	10.41%
Interest on Working Capital	10.97%	11.41%

- b. Corporate Tax has been considered as 29.12%
- c. Accordingly, WACC has been revised to 9.08% from 9.36%
- d. For Biomass, Bagasse and Biogas based projects, changes in fuel prices for respective states (escalation of 5% over previous year prices)
- e. Changes in O&M cost for all technologies (increase by 5.72% over previous year's cost)

The details of generic tariff for FY 2019-20 as determined by the Commission are at **Annexure IX-A**.

Calculation of Average Power Purchase Cost at National Level

The Commission vide order dated 07.05.2019 in Petition No. 5/SM/2019 approved the

national average power purchase cost of Rs 3.60/kWh applicable for FY 2019-20 and until further orders for the purpose of deviation settlement in respect of the open access and captive wind and solar generators fulfilling the requirement of regional entities.

The APPC was based on the approved purchase cost and volume of power for FY 2018-19, from the respective FY 2018-19 Tariff Orders of the States. The total cost of power purchase considered for computation of APPC excluded the cost of generation or procurement from renewable energy sources and transmission charges. The exclusion of cost of generation or procurement from renewable sources were in line with the objective of determining APPC, which is to ascertain the average cost of power from conventional sources of electricity. Furthermore, with a view to consider energy costs only, transmission charges were excluded from these calculations.

The details for determination of APPC at National Level are placed at **Annexure IX-B**.

6.8 Other Activities during 2019-20

Implementation & Encouragement of Official Language

Central Electricity Regulatory Commission, during the year 2019-20 undertook several activities for implementation, promotion and encouragement of Official Language. Apart from this, four quarterly meetings of Hindi Official Language Implementation Committee were convened, wherein the progress made during each quarter of the year was reviewed and discussed and plans for furthering the use of Hindi in official transactions were drawn.



In-House Hindi Magazine "Saudamini"

The Commission publishes a quarterly in-house magazine "Saudamini", in Hindi. The magazine briefly reports about the seminars / workshops / meetings / training programmes held in the Commission during the period. Additionally, prize winning entries (viz. essays, articles, poems etc.) of various competitions held in the Commission are also published. The magazine prominently covers all the programmes promoting use of Official Language, held in the Commission.

Swachch Bharat Abhiyan

Various activities in connection with "Swach Bharat Abhiyan" were organized during FY 2019-20. The Staff of the Commission has been encouraged to keep the working premises clean. The officers/staff have shown immense interest in keeping the premises clean. A cleanliness campaign in CERC premises was also carried out aiming for better organization of records, upkeep of work place environment etc.

Audit Paras

During the year under report, no Paras related to CERC were included in the report of the CAG of India.

Vigilance Matters

No vigilance cases were either contemplated or pending against any individual in the Commission.

E-Court

As a proactive measure towards strengthening the system with efficient, economical and

effective mode for access of information, the Commission launched its e-Court Project named SAUDAMINI (System for Adjudication Using Digital Access & Management of Information through Network Integration) earlier known as CCMAS (Court Case Management Automation System). The web based e-filing and e-Pleading module is successfully running since April 2016 through which users can file their petitions/replies/rejoinders/other documents online and can track/view the status of their petitions. It offers quick and easy access to CERC's legal system and is a part of the organization's on-going efforts to increase process automation.

SAUDAMINI Case Management Information System (CMIS) module having features like Dashboards, Cause List Generation, Report Generation, Advance search, e-Library etc are also functional and is being extensively used by officers and staff of CERC. e-Hearing module of the SAUDAMINI project which enables the Commission to hear the cases through softcopies of the petitions is also functional since June 2017.

As a further initiative towards leveraging technology for automation of organization's processes and for ease of stakeholders, e-Regulation module of the SAUDAMINI project which enables the stakeholders for online submission of objections/comments/suggestions on CERC Draft Regulations/Staff paper etc was also launched on 24th July 2019.

The CERC e-Court system is expected to enable the Commission to develop an integrated, flexible yet dynamic database, which is expected to facilitate the Commission to take decisions using various data analytic tools.

FOR, FOIR and SAFIR

Activities of the Forum of Regulators (FOR), Forum of Indian Regulators (FOIR) and South Asia Forum for Infrastructure Regulation (SAFIR) during the year 2019-20

Forum of Regulators (FOR) has been constituted by Central Government by the Ministry of Power's (MOP) notification dated 16th February, 2005 in terms of the provisions of the Electricity Act, 2003. The Forum consists of Chairperson of Central Electricity Regulatory Commission (CERC) and Chairpersons of State Electricity Regulatory Commissions (SERCs) and Joint Electricity Regulatory Commissions (JERCs). The Chairperson of CERC is the Chairperson of the Forum. Amongst other objectives, the primary objective of FOR is for harmonization of regulations in the power sector framed by the CERC, SERCs and JERCs. FOR also provides recommendations to the Government on various issues after detailed examination during the various meetings of the FOR. CERC provides secretariat service to FOR.

Four meetings of the Forum of Regulators were held during 2019-20 in which various issues were discussed and recommendations were made.

- 1. 67th Meeting of the Forum of Regulators held at New Delhi on 12.04.2019.
- 2. 68th Meeting of the Forum of Regulators held at New Delhi on 20.06.2019
- 3. 69th Meeting of the Forum of Regulators held at Amritsar on 20.09.2019
- 4. 70th Meeting of the Forum of Regulators

held at Diu on 31.01.2020

The Forum of Regulators, during this year (2019-20), completed the studies on "Review of Status of Open Access and "Study Report on "Intra-State Reserves and Ancillary Services for Balancing(SANTULAN)." The study on "Consumer Protection in Electricity Sector" is ongoing

"FOR" also conducted following capacity building programs for the officers of its members on various issues of power sector:

- 2nd Global Regulatory Perspective Programme for Chairpersons/Members of Electricity Regulatory Commissions (ERCs) of States was conducted in association with IIT, Kanpur.
- 2. I3th Capacity Building Programme on 'Emerging Regulatory issues in Power Sector-Tariff, Technology and Consumer Choice' was conducted in association with IIT, Kanpur.
- Two days Residential Training program on "Protection of Consumer Interest" for officers of CGRF and Ombudsman was conducted in association with NPTI, Faridabad.

CERC also provides secretariat services to the Forum of Indian Regulators (FOIR). FOIR is conceived as a platform for sharing of experiences by the regulatory authorities of various sectors in India. FOIR consists of not only Chairpersons but also Members of Electricity Regulatory Commissions and other Regulatory Authorities like AERA, CCI, IBBI, PNGRB, TAMP, TRAI etc. During the year,



FOIR has engaged Indian Institute of Corporate Affairs on retainership basis for conducting various capacity building programmes and other activities of FOIR and entered into an MOU for this purpose. Under this partnership, a capacity building program for the officers, a colloquium for the Central sector regulators and a Conference for all the members were conducted. Currently, Chairperson of TRAI is the Chairperson of FOIR.

CERC also provides secretariat services to South Asia Forum for Infrastructure Regulation (SAFIR). SAFIR is an international forum established in 1999 as a network of infrastructure regulators of the region (comprising Bangladesh, Bhutan, India, Nepal, Pakistan and Sri Lanka) and, connected international institutions and individuals that are active in the field. There are four categories of members, viz., Academic institutions, Consumer bodies/NGOs, Corporate/Utilities, and Regulatory Bodies. Its objectives are to stimulate research, provide a databank relating to regulatory reform processes and experiences, undertake beneficial exchange of

knowledge and expertise and set the trend of rapid implementation of global best practices. Currently, Chairperson of Bangladesh Energy Regulatory Commission is the Chairperson of SAFIR.

In the year 2019-20, SAFIR organized the 18th Core Course. The Course was conducted in association with IIM Ahmedabad during 20 – 23 January 2020.

The 25th Steering Committee Meeting (SCM) and 17th Executive Committee meeting (ECM) of SAFIR were held on 26th April 2019 at New Delhi while the 18th Executive Committee meeting (ECM) was held on 5th December, 2019 in Dhaka, Bangladesh.

Seminar / Conferences / Training / Exchange Programmes

The details of Seminar / Conferences / Training / Plant visits / Exchange Programs attended by the Chairperson, Members, Secretary and Staff of the Commission are provided in **Annexure-XI**.

7

Outcome of Regulatory Processes in terms of Benefits to Consumers and Development of the Sector



केन्द्रीय विद्युत विनियामक आयोग Central Electricity Regulatory Commission

7. Outcome of Regulatory Processes in terms of Benefits to Consumers and Development of the Sector

A. Benefits to Consumers

One of the guiding principles of CERC is to protect the interests of civil society, including those of consumers and suppliers, while remaining fair, transparent and neutral to all stakeholders. The initiatives taken by CERC to safeguard the interests of consumers are listed below:

1) Secure Grid Operation

Continued efforts towards grid discipline resulted in better grid frequency and resultant grid operation. This has the potential of improving the quality of supply for consumers.

2) Market Monitoring

Short term market prices have been stable. The short term transactions touched the mark of 137.16 BU, with a decrease of 8.04 BU over the last year. The average day ahead price per unit on Power Exchanges stabilized at Rs. 3.24.

3) Promotion of Green Energy

- a. Effective Regulatory framework for integration of variable renewable energy with the ultimate objective of ensuring energy security
- b. Facilitative regulatory framework towards safer environment for consumers

B. Development of the Sector

The initiatives taken by the Commission for development of the sector are listed below.

I) Thrust on Renewable Energy

a. The framework for Forecasting and Scheduling and Deviation for Wind and Solar technologies is aimed at mainstreaming variable renewable energy sources.

2) Grid Discipline

- a. Continued efforts at ensuring discipline in grid operation through tightening of frequency band and action against violators of grid discipline.
- b. The initiatives facilitated secure grid operation, which is in the interest of all stakeholders including generators, suppliers and consumers.

3) Market Development

- a. Through Ancillary Services Operations the Commission facilitated complementary market mechanism for grid security, handling load and variation in RE generation.
- b. The Commission allowed extended market session on power exchanges facilitating management of contingency requirements of market players and allow balancing their systems better.



8 Notifications Issued During 2019-20



8. Notifications Issued During 2019-20

SI. Nos.	Notifications No. & Date	Gazette Dated	Regulations
I	L-1/236/2018/ CERC (144)	03.05.2019	Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019
2	L-1/153/2019/ CERC (169)	21.05.2019	Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019
3	L-1/132/2013- CERC (178)	29.05.2019	Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fifth Amendment) Regulations, 2019
4	L-2/2(2)/2011- Estt/CERC (211)	14.06.2019	Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (Fourth Amendment) Regulations, 2019
5	L-1/247/2019/ CERC(422)	26.11.2019	Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2019
6	L-1/18/2010- CERC (495)	27.12.2019	Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Sixth Amendment) Regulations, 2019
7	L-7/105(121)/ 2007-CERC (496)	27.12.2019	Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Sixth Amendment) Regulations, 2019
8	L-1/13/2010/ CERC (497)	27.12.2019	Central Electricity Regulatory Commission (Power Market) (Second Amendment) Regulations, 2019
9	L-1/253/2019/ CERC (43)	31.01.2020	Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020



9 Agenda for 2020-21



2019-20

9. Agenda for 2020-21

- a. Review of RE Tariff Regulations
- b. Review of Power System Development Fund Regulations
- c. Regulatory mechanism for operation of Real-Time Market
- d. Review of Regulatory mechanism for Ancillary Services Operation
- e. Review of Deviation Settlement Mechanism
- f. Review of Grant of Connectivity and General Network Access to the inter-State transmission system Regulations
- g. Review of Regulations on Sharing of Inter-State Transmission Charges and Losses
- h. Review of Indian Electricity Grid Code
- i. Review of Power Supply Regulations



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2019-20

10. Annual Statement of Accounts

During 2019-20, CERC received an amount of Rs. 16,770.03 lakhs (Previous Year Rs. 14,861.69 Lakhs) and incurred an

expenditure of Rs. 4,992.94 lakhs (Previous Year Rs. 5,003.95 lakhs) on cash basis. The details are placed at **Annexure-XII**.



П

Human Resources of the Commission



11. Human Resources of the Commission

The Commission has a very wide mandate under the Act for performance of various functions. The efficiency of the Commission in discharging its responsibilities depends upon the quality and functional specialization of its staff with the requisite expertise and experience in engineering, economics, financial management, accounting, law, environment, management information system and other related skills. The

Organization Chart is provided at **Annexure-XIII**. In addition, the Commission intends to utilize the human resources with their wide range of expertise and experience available within the Government, industry and research institutions. To supplement the in-house skills and experience available to it, the Commission engages consultants and for this purpose it has framed regulations.

SI. No.	Name of the Post	No. of posts sanctioned	No. of posts Filled	Vacant Posts
1	Secretary	I	I	0
2	Chief	4	4	0
3	Joint Chief	9	5	4
4	Deputy Chief	21	11	10
5	IFA	I	I	0
6	Sr PPS	I	I	0
7	Assistant Secretary	2	2	0
8	Assistant Chief	28	14	14
9	Bench Officer	2	I	I
10	PPS	4	3	I
П	PAO	I	I	0
12	SAO	2	I	I
13	PS	5	4	I
14	Assistant	16	4	12
15	PA	2	I	I
16	Jr. Hindi Translator	I	I	0
17	Stenographer	I	0	I
18	Hindi Typist	I	0	I
19	RCTO	I	I	0
20	Driver	4	4	0
21	Senior Peon/ Daftry	2	2	0
22	Peon	2	2	0
	Total	111	64	47



	Officers Joined on Deputation terms during the year 2019-20 in CERC							
SI. No.	Name of the Post	No. of Posts Filled						
I	Deputy Chief (Engg)	3						
2	AC (Legal)	I						
3	Jr Hindi Translator	I						
	Total	5						

12

Right to Information Act, 2005



12. Right to Information Act, 2005

The Central Electricity Regulatory Commission (CERC) is a public authority under the Right to Information Act, 2005. As per mandate of the Act, CERC has one Central Public Information Officer and one Appellate Authority. It receives on-line RTI applications through RTI portal as well as physical applications from the applicants directly. RTI applications are also received on transfer from other public authorities under Section 6(3) of the RTI Act, 2005. The RTI applications are

examined in consultation with concerned Divisions in CERC, wherever necessary and disposed off. During the year 2019-20 (1st April 2019 to 31st March 2020),217 RTI applications were received and 214 disposed off. In addition, 31 Appeals were received and 01 Appeal was carried forward from the previous year 2018-2019, taking the total number of appeals to 32. All the appeals i.e. 32 disposed off during the above period.



ANNEXURES



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	LIST C	F DISPOSE	D OF PETITIO	NS FOR THE PERIOD	1.4.2019 T	O 31.3.2020	
	ried forward		of Petitions	Total	Disposed	Pending as	on 31.3.2020
fro	m last year 2018-19	registered d	luring 2019-20		of petitions		
	471		799	I270(*I2 Remand Back)	487		
SI	Petition	Filed On	Petitioner	Subject		Disposed	Type of
No.	Number		Name			On	Petition
	71/MP/2018	Feb 19, 2018	GMR Warora Energy Limited	Petition under Section 79 Electricity Act, 2003 read statutory framework gove procurement of power th competitive bidding ("Cor Bidding Guidelines") and (10 of the PPA dated 17.03 between Maharashtra Stat Electricity Distribution Colimited and EMCO Energ (b) Article 10 of the PPA dated 21.03.2013 between Electropartment of Union Termodra and Nagar Haveli a Energy Limited and (c) Arthe PPA dated 27.11.2013 GMR Energy Trading Limit Tamil Nadu Generation and Distribution Corporation through EMCO Energy Licompensation due to Cha	with erning rough npetitive a) Article .2010 ee ompany y Limited; dated ricity ritory of nd EMCO ticle 10 of between ted and the nd Limited mited for	Apr 2, 2019	Misc. Petition
2	45/RP/2018 in 213/TT/2017	Nov 1,2018	Power Grid Corporation of India Limited	Petition for review and me	odification)18 in under	Apr 2, 2019	Review Petition
3	386/TD/2018	Dec 12, 2018	JSW Power Trading Company Limited (formerly JSW Green Energy Limited) JSWPTC	Petition for Change of nar trading licensee from JSW Energy Limited (JGEL) to Power Trading Company L (JPTCL)	Green SW	Apr 2, 2019	Trading
4	392/MP/2018	Dec 15, 2018	Fatehgarh- Bhadla Transmission Limited FBTL	Approval under Section I 17(4) of Electricity Act 20 of creation of security into favour of Security Trustee, and other security creatin documents/financing agree by way of mortgage/ hypo assignment of mortgage p and project assets of Fatel Bhadla Transmission Limit	03 by way erest in 'Lenders g ements thecation/ roperties hgarh-	Apr 2, 2019	Misc. Petition
5	371/MP/2018	Nov 30, 2018	Power Grid Corporation of India Limited	Petition for in principle ap inclusion of Additional Ca expenditure for refurbish	pitalisation	Apr 2, 2019	Misc. Petition



				replacement of equipments of SVC at Kanpur sub-Station under section 14 (3) (vii) & 14 (3) (ix) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for Rihand Transmission System in Northern Region for Tariff block 2014-19.		
6	23/MP/2018	Jan 18, 2018	NRSS XXIX Transmission Limited NRSS XXIX	Petition under Section 79(1)(c), Section 18 and Section 17(3) of the Electricity Act, 2003 and invoking all other enabling powers of the Central Electricity Regulatory Commission permitting the amendment of the Transmission License dated 14.11.2014 granted to the NRSS XXIX Transmission Limited for establishing Transmission System for Northern Region System Strengthening Scheme.	Apr 2, 2019	Misc. Petition
7	72/MP/2018	Feb 19, 2018	GMR Kamalanga Energy Limited GKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 09.11.2011 between GMR Kamalanga Energy Ltd. and Bihar State Electricity Board and (b) Article 13 of the PPA dated 12.03.2009 between GMR Energy Ltd. (on behalf of GMR Kamalanga Energy Limited) and PTC India Ltd. with back to back PPA between PTC India Ltd. and Haryana Distribution companies, for compensation due to Change in Law.	Apr 2, 2019	Misc. Petition
8	290/MP/2018	Sep 13, 2018	ACB India Limited ACB	Petition under Section 79(1)(c) read with 79(1)(k) of the Electricity Act, 2003 for allowing M/s S.V. Power Private Limited to use the dedicated transmission line (Petitioner's plant to Bharari, Bilaspur Pooling station of PGCIL) on sharing basis along with other beneficiaries.	Apr 3, 2019	Misc. Petition
9	128/GT/2017	May 15, 2017	North Eastern Electric Power Corporation Limited NEEPCO	Petition for approval of tariff of Tripura Gas based Power Plant 101 MW for the period from COD of its Gas Turbine unit to 31.03.2019.	Apr 4, 2019	Generation Tariff
10	15/RP/2018 in	Mar 1, 2018	Power Grid	Petition for review and modification	Apr 4, 2019	Review

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			of India Limited (Powergrid)	Petition No. 98/TT/2016 under Section 94 (1) (f) of the Electrcity Act, 2003.		
П	43/RP/2018 in 215/TT/2016	Oct 10, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for review under Section 94 (I) (f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of order dated 9.7.2018 in Petition No. 215/TT/2016.	Apr 5, 2019	Review Petition
12	142/GT/2016	Aug 22, 2016	NTPC Limited NTPC	Petition for approval of tariff of Mauda STPS, Stage-II (2×660 MW) for the period from actual date of commercial operation of Units-I & II till 31.3.2019.	Apr 5, 2019	Generation Tariff
13	30/RP/2018 in 133/TT/2017	Aug 13, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for review under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, seeking review of order dated 29.6.2018 in Petition No. 133/TT/2017.	Apr 5, 2019	Review Petition
14	7/GT/2017	Dec 16, 2016	NHPC Limited NHPC	Petition for approval of Tariff of Parbati Hydroelectric Project, Stage-III (520 MW) for the period from 24.3.2014 to 31.3.2014.	Apr 5, 2019	Generation Tariff
15	107/TT/2018	Apr 21, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for communication system for DVC under Expansion/ Up gradation of SCADA/ EMS System of SLDCs of Eastern Region (BSPTCL & DVC).	Apr 5, 2019	Transmission Tariff
16	331/MP/2018	Oct 6, 2018	Maithon Power Limited MPL	Petition for the recovery of unpaid dues and implementation of orders dated 31.8.2017 in Petition No. 28/MP/2016 read with order dated 20.3.2018 in Petition No. 192/MP/2016 and order dated 26.12.2017 in Petition No. 152/GT/2015 for (a) Recovery of unpaid bills and the imposition of Late Payment Surcharge thereon. (b) Recovery of ash disposal expenses.	Apr 8, 2019	Misc. Petition
17	125/TT/2018	Jan 24, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of	Apr 8, 2019	Transmission Tariff



				Tariff Regulations 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset I: 400 kV D/C Allahabad - Kanpur Line along with associated bays at both ends including 2X50 MVAR Line Reactor at Kanpur end (DOCO: 28.9.2017) under Northern Regional System Strengthening Scheme - XXX.		
18	144/MP/2017	Jun 20, 2017	Neyveli Lignite Corporation of India Limited NLCIL	Petition under Central Electricity Regulatory Commission (Indian Electricity Grid Code (Forth Amendment) Regulations 2016 and Central Electricity Regulatory Commission's DOP on Reserve Shutdown and Compensation Mechanism dated 5.5.2017 for seeking upward revision of Technical Minimum fixed for schedule of operation of NLCIL lignite based Generating Stations (TPS I Expn, TPS Il stage I & 2, TPS II Expn) and other related issues.	Apr 9, 2019	Misc. Petition
19	310/GT/2018	Sep 12, 2019	SJVN Limited SJVN	Petition for revision of annual fixed charges of Nathpa Jhakri Hydro Power Station (1500 MW) for the period 1.4.2004 to 31.3.2009.	Apr 9, 2019	Generation Tariff
20	318/MP/2018	Oct 23, 2018	SEI Sunshine Power Private Limited SEI Sunshine	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 7 of the 5th amendment of the CERC (Sharing of Inter State Transmission Charges and Losses) Regulation 2010 thereby seeking quashing of the letters dated 28.3.2018, 29.3.2018 and 3.10.2018 issued by PGCIL.	Apr 9, 2019	Misc. Petition
21	13/RP/2018 in 187/MP/2015 with IA No 13/IA/2018	Feb 16, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999 for review of the order dated 11.10.2017 in Petition No. 187/MP/2015.	Apr 9, 2019	Review Petition
22	207/MP/2018	Jun 25, 2018	Wardha Solar (Maharashtra) Private Limited WSMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 22.9.2016 executed between Wardha Solar (Maharashtra) Private Limited and Solar Energy Corporation of India Limited, for seeking approval of Change in Law events due to enactment of the GST Laws.	Apr 12, 2019	Misc. Petition

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23	212/MP/2018 alongwith IA No. 8 of 2019	Jun 25, 2018	Parampujya Solar Energy Private Limited PSEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 19.7.2016, executed between the Parampujya Solar Energy Private Limited and Solar Energy Corporation of India, for seeking approval of Change in Law events due to enactment of the GST Laws	Apr 12, 2019	Misc. Petition
24	226/MP/2018	Jul 24, 2018	Parampujya Solar Energy Private Limited PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 27.7.2016, executed between the Parampujya Solar Energy Private Limited and NTPC Limited for seeking approval of Change in Law events due to enactment of the GST Laws.	Apr 12, 2019	Misc. Petition
25	374/MP/2018	Dec 11, 2018	Gujarat Urja Vikas Nigam Limited GUVNL	Petition under Section 79 (1)(b) of the Electricity Act, 2003 read with Article 18.1 of the Power Purchase Agreements (PPAs) dated 6.2.2007 and 2.2.2007 under 1000 MW Bid-01 and 1000 MW Bid-02 respectively, executed between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Limited for approval of amendments to the PPAs by way of Supplemental PPAs	Apr 12, 2019	Misc. Petition
26	209/MP/2018 alongwith IA No. 7 of 2019	Jun 25, 2018	Parampujya Solar Energy Private Limited PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 23.8.2016, executed between the Parampujya Solar Energy Private Limited and NTPC Limited, for seeking approval of Change in Law events due to enactment of the GST Laws.	Apr 12, 2019	Misc. Petition
27	233/TT/2018	Jun 29, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from anticipated DOCO to 31-3-2019 for Transmission Asset-LILO of existing Neyveli TS-II - Pondicherry 400KV S/c at NNTPS generation switchyard under "Transmission system for evacuation of power from 2X500MW Neyveli Lignite Corporation Limited TS-I (Replacement) (NNTPS)" in	Apr 12, 2019	Transmission Tariff



28	292/MP/2018	Aug 29, 2018	Gokak Power & Energy Limited GPEL	Petition under Section 66 & 79 of the Electricity Act, 2003 read with Regulations 14 & 15 CERC (Terms and Conditions for recognition & issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondents, National Load Despatch Centre and the State Load Despatch Centre, to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.	Apr 12, 2019	Misc. Petition
29	138/MP/2018	Mar 28, 2018	DCM Shriram Limited	Petition under Section 79 of the Electricity Act 2003 read with Regulation 14 & 15 of the Central Electricity Regulatory Commission (Terms and Conditions of Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 challenging the illegal and arbitrary rejection of grant of REC application of the Petitioner by the Respondent.	Apr 12, 2019	Misc. Petition
30	243/TT/2018	Mar 27, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for Expansion and Replacement of existing SCADA/EMS System at SLDC's of Northern Region (NR ULDC Phase-II).	Apr 11, 2019	Transmission Tariff
31	206/MP/2018 alongwith IA 4 of 2019	Jun 25, 2018	Parampujya Solar Energy Private Limited PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 26.12.2016, executed between Parampujya Solar Energy Private Limited and NTPC Limited, for seeking approval of Change in Law events due to enactment of the GST Laws.	Apr 12, 2019	Misc. Petition
32	128/MP/2018	Feb 21, 2018	North East Transmission Company Limited NETC	Petition for revision of Transmission Tariff for Asset-I: 400 kV D/C Palatana - Silchar Twin Moose Conductor Transmission Line - 247.39 km, Asset-II: 400 kV D/C Silchar- Byrnihat (one circuit on D/C towers) Twin Moose Conductor Transmission Line: 214.41	Apr 11, 2019	Misc. Petition

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				km, Asset-III: 400 kV D/C Byrnihat-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line -201 km, Asset IV: 400 kV D/C Silchar Azara (one circuit on D/C towers) Twin Moose Conductor Transmission Line-256.41 km and Asset-V: 400 kV D/C zaraa - Bongaigaon (one circuit on DIC towers) Twin Moose Conductor Transmission Line-159 km under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulatory Commission (Conduct of Business) Regulations, 1999.		
33	210/MP/2018 alongwith IA 3 of 2019	Jun 25, 2018	Wardha Solar (Maharashtra) Private Limited WSMPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.09.2016, executed between Wardha Solar (Maharashtra) Private Limited and Solar Energy Corporation of India Limited, for seeking approval of Change in Law events due to enactment of the GST Laws.	Apr 12, 2019	Misc. Petition
34	29/RP/2018 alongwith IA 64 of 2018 in Petition No. 216/MP/2016	Aug 8, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for review of the order dated 25.6.2018 in Petition No. 216/MP/2016 under Section 94 of the Electricity Act, 2003 read with Order 47 Rule I of the CPC and Regulation 103(I) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	Apr 15, 2019	Review Petition
35	234/MP/2017	Oct 10, 2017	Madhya Pradesh Power Management Company Limited MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to Rajasthan Rajya Vidyut Prasaran Nigam Limited to make payment of outstanding amount to the petitioner on account of overdrawal of power from Chambal - Satpura Complex/ Chambal project & payment of O&M/capital expenditure of the Chambal - Satpura Complex/ Chambal project and scheduling of respective shares of both the States in Chambal project (Hydel Power Plants).	Apr 16,2019	Misc. Petition
36	224/MP/2017	Sep 18, 2017	North East Transmission Company Ltd. NETC	Petition under Section 79(1) (d) of the Electricity Act, 2003 read with Regulations 54 and 55 of the Centra I Electricity Regulatory Commission	Apr 16, 2019	Misc. Petition



				(Terms and Conditions of Tariff) Regulations, 2014 seeking relaxation in the O&M norms specified under Regulation 29 (4) of the Tariff Regulations, 2014.		
37	41/RP/2018 in 165/GT/2017	Oct 10, 2018	THDC India Limited THDCIL	Petition seeking review of order dated 5.9.2018 in Petition No. 165/GT/2017 regarding approval of tariff of Koteshwar Hydroelectric project (400 MW) for the period from 1.4.2011 to 31.3.2014.	Apr 16, 2019	Review Petition
38	77/MP/2019	Mar 12, 2019	Jindal Poly Films Limited JPFL	Petition for revocation of inter-state trading license granted to Jindal Poly Films Limited.	Apr 18, 2019	Misc. Petition
39	170/GT/2017	Jul 14, 2017	Rajasthan Rajya Vidyut Prasaran Nigam Limited		Apr 16, 2019	Generation Tariff
40	171/GT/2017	Jul 14, 2017	Rajasthan Rajya Vidyut Prasaran Nigam Limited		Apr 16, 2019	Generation Tariff
41	230/MP/2018	Jul 13, 2018	Eastern Regional Load Despatch Centre ERLDC	Petition under Section 142 of the Electricity Act, 2003 for violation of Regulation 10 of the DSM Regulations 2014 and for persistent default in payment of ERLDC charges stipulated under CERC (RLDC Fees & Charges and related matters) Regulations, 2015 by Ind-Barath Energy (Utkal) Limited.	Apr 16, 2019	Misc. Petition
42	48/RP/2018 alongwith IA No. 103 of 2018 in Petition No. 261/MP/2017	Dec 17, 2018	KUDGI TRANSMISSION LIMITED KTL	Petition for review of Commission's order dated 6.11.2018 in Petition No. 261/MP/2017.	Apr 16, 2019	Review Petition
43	39/RP/2018 in 64/TT/2018	Sep 3, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for review and modification of the order dated 20.7.2018 in Petition No. 64/TT/2018 under section 94(1)(f) of the Electricity Act, 2003.	Apr 16, 2019	Review Petition
44	165/MP/2018 alongwith IA 6 of 2019	May 14, 2018	Parampujya Solar Energy Private Limited PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Parampujya Solar Energy Private	Apr 18, 2019	Misc. Petition

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				Limited (PSEPL) and Solar Energy Corporation of India Limited, for seeking approval of Change in Law events due to enactment of the GST Laws.		
45	164/MP/2018 alongwith IA 5 of 2019	May 14, 2018	Parampujya Solar Energy Private Limited PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between Parampujya Solar Energy Private Limited and NTPC Limited, for seeking approval of Change in Law events due to enactment of the GST Laws.	Apr 18, 2019	Misc. Petition
46	106/TT/2018	Jan 29, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation- 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from COD to 31.3.2019 for Asset: 400kV D/C (Quad) Nabinagar-Il-Gaya transmission line with 02 nos associated bays at Gaya Sub-station associated with Transmission System for Nabinagar-II TPS under Eastern Region.	Apr 22, 2019	Transmission Tariff
47	6/GT/2017	Nov 30, 2016	NHPC Limited NHPC	Petition for approval of tariff of Parbati Hydroelectric Project, Stage-III (520 MW) for the period from 1.4.2014 to 31.3.2019.	Apr 23, 2019	Generation Tariff
48	204/MP/2018	Apr 18, 2018	Eingur Wind Energy Private Limited EWE	Petition for directions to the Respondents, National Load Despatch Centre and Tamil Nadu Transmission Corporation Limited - State Nodal Agency for the revalidation of accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.	Apr 23, 2019	Misc. Petition
49	5/RP/2018 in 70/TT/2017	Jan 5, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for review of Commission's order dated 21.11.2017 in Petition No. 70/TT/2017 regarding determination of transmission charges for assets viz- 765 kV line bays at Jharsuguda (Sundergarh) PS under the Transmission System Associated with Darlipalli TPS in Eastern Region.	Apr 23, 2019	Review Petition
50	21/RP/2018 in 110/MP/2016	May 18, 2018	Power Grid Corporation	Petition under Section 94 of the Electricity Act, 2003 read with	Apr 23, 2019	Review Petition



			of India Limited (Powergrid)	Regulations 103, 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with order 47 Rule 1 of the Code of Civil Procedure, 1908 for review of order dated 3.4.2018 read with corrigendum dated 26.4.2018 in Petition No. 110/MP/2016.		
51	302/MP/2018	Sep 26, 2018	Power Exchange India Limited PXIL	Petition seeking additional time period to comply with the Commission's direction regarding networth norms and shareholding pattern as prescribed under Regulations 18(i), 19(1) and 20 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010.	Apr 24, 2019	Misc. Petition
52	297/MP/2018	Sep 26, 2018	Bhopal Dhule Transmission Company Limited BDTCL	Petition under Section 63 and 79(1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 seeking compensatory and declaratory relief under the Transmission Services Agreement dated 7.12.2010 on account of certain Change in Law events inter alia pursuant to the liberty granted by this Commission vide its order in Petition No. 216/MP/2016 dated 25.6.2018.	Apr 24, 2019	Misc. Petition
53	18/SM/2015 alongwith IA No. 50/2017 and 44/2018	Feb 2, 2015	Central Electricity Regulatory Commission CERC	Suo motu Petition in the matter of declaration of commercial operation of Units 20 to 50 of Mundra Ultra Mega Power Project developed by Coastal Gujarat Power Limited.	Apr 25, 2019	Suo Motu
54	124/TT/2018	Mar 6, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset-I: 220kV Kishanganga Amargarh D/C line on M/C tower under "Transmission system associated with Kishenganga HEP" in Northern Region.	Apr 25, 2019	Transmission Tariff
55	16/RP/2018 in 152/GT/2015	Feb 9, 2018	Maithon Power Limited MPL	"Petition for review of Commission's order dated 26.12.2017 in Petition No.152/GT/2015 pertainingto truing-up of tariff for the period 2011-14 and determination of tariff for the period 2014-19 in respect of 1050 MW unit of Maithon Power Limited."	Apr 25, 2019	Review Petition

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56	244/TT/2018	Mar 27, 2018	Power Grid Corporation of India Limited (Powergrid)	"Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset-I: Chittorgarh – Ajmer 765KV D/C line along with associated bays and 240 MVAR Switchable Line reactors at both end under "Green Energy Corridors: Inter State Transmission Scheme (ISTS)- Part-B" in Northern Region."	Apr 25, 2019	Transmission Tariff
57	162/TT/2018	Mar 20, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset: 02 Nos 400 kV line bays at Ranchi 400 kV Sub-station for Raghunathpur TPS - Ranchi 400 kV D/C Transmission Line under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via RR in Eastern Region	Apr 25, 2019	Transmission Tariff
58	261/TT/2018	Jul 6, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation - 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from COD to 31.3.2019 for Asset 1- 1 no. 765 kV line bay at 65/400kV Bilaspur Pooling Station (for Sipat STPS (NTPC) - Bilaspur PS (PG) 765kV 3rd S/C) under "POWERGRID Works associated with Additional System Strengthening for Sipat STPS" in Western Region.	Apr 25, 2019	Transmission Tariff
59	95/RC/2019	Mar 22, 2019	Indian Energy Exchange Limited IEX	Petition for approval of the panel for appointment as Independent Directors on the Board of Indian Energy Exchange Limited.	Apr 25, 2019	Regulatory Compliance
60	67/MP/2018	Feb 21, 2018	NTPC Tamil Nadu Energy	"Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read	Apr 25, 2019	Misc. Petition



			Company Limited NTECL	with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and with Regulation 54 of CERC (Terms and Condition of Tariff) Regulation, 2014 for Relaxation of cut -off date of Vallur Thermal Power Station (3X500MW)."		
61	37/MP/2019 alongwith IA No. 19 of 2019	Feb 5, 2019	Power Grid Corporation of India Limited (Powergrid)	Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, alongwith (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation III & II4 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission System for Evacuation of Power from potential solar and wind energy zones in Western Region.	Apr 26, 2019	Misc. Petition
62	74/GT/2017	Mar 31, 2017	Kanti Bijlee Utpadan Nigam Limited	Petition for approval of tariff of Muzaffarpur Thermal Power Station, Stage-II (2 x 195 MW) from COD of Unit-I (18.3.2017) to 31.3.2019.	Apr 29, 2019	Generation Tariff
63	255/MP/2017	Oct 26, 2017	Adhunik Power and Natural Resources Limited	Petition under section 79(1) (b) and 79 (1) (f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per the terms of Power Purchase Agreement dated 25.3.2011 (PPA) executed between the Petitioner and the Respondent No. 2 and as per the terms of the Power Supply Agreement (PSA) dated 5.1.2011 executed between Respondent No.1 and Respondent No.2.	Apr 30, 2019	Misc. Petition
64	262/MP/2017	Nov 30, 2017	Jindal Power Limited JPL	Petition seeking amendment to the transmission license granted to the Petitioner vide order dated 9.5.2011, passed in Petition No. 105 of 2010, for including the 2 nos. 400 kV line bays, 2 nos. 400 kV tie bays and part of 400/220 kV sub-Station equipment at Raipur Sub-station of PGCIL.	Apr 30, 2019	Misc. Petition

NTPC Super-Thermal Power Station (2 x 800 MW) for the period from anticipated date of commercial operation of Unit-1 (i.e. 30.9.2018) to 31.3.2019 84 Sep 6, 2018 MB Power (Madhya (p) of the Electricity Act, 2003 seeking payment of Capacity Charges and Transmission Charges as per the applicable provisions of the PPAs dated 18.1.2014 and 20.1.2014. 85 Ja76/GT/2018 Dec 4, 2018 NTPC Limited NTPC 86 Al/SM/2019 Apr 30, 2019 Central Electricity Regulatory Commission CERC 87 S41/GT/2018 Oct 29, 2018 Meja Urja Nigam Private Limited Nigam Private Limited Aps Prover Private Limited Aps Private Limited ARSEPL 88 ACME Rewa Solar Energy Private Limited Aps Private Limited Private Limited Aps Private Limited Aps Private Limited Private Limited Aps Private Limited Private Limited Aps Private Limited Private							
Madya Pradesh Charge sand Transmission Charges as per the applicable provisions of the PPAs dated 18.1.2014 and 20.1.2014.	65	306/GT/2018	Sep 20, 2018		Super Thermal Power Station (2 x 800 MW) for the period from anticipated date of commercial operation of Unit-I (i.e. 30.9.2018)	Apr 30, 2019	Generation Tariff
NTPC Gadarwara Super Thermal Power Station (2 x 800 MW) for the period from anticipated date of commercial operation of Unit-I (i.e. 10.12.2018) to 31.3.2019 Central Electricity Regulatory Commission CERC Extension of validity of Renewable Energy Certificates (RECs) due to expire between April, 2019 and October, 2019. Apr 30, 2019 Suo Motu Cether, 2019 October, 2019 Apr 30, 2019 Suo Motu Private Imited Petition for approval of tariff of Meja Imited Petition for approval of tariff of Meja Imited No 2, 2018 Meja Uria Nigam Private Limited Petition for approval of tariff of Meja Imited No 2, 2018 ACME Jodhpur Solar Power Private Limited AJSPPL Petition under Section 79 of the Indian Electricity Act, 2003 seeking that the imposition of safeguard duty on the import of solar modules is covered as event of Change in Law in terms of the Article 12 of PPA which have led to an increase in the non-recurring expenditure for the Project and to evolve a suitable mechanism to compensate the Petitioners. Petition under Section 79 of the Indian Electricity Act, 2003 seeking that the imposition of safeguard duty on the import of solar modules is covered as event of Change in Law in terms of the Article 12 of PPA which have led to an increase in the non-recurring expenditure for the Project and to evolve a suitable mechanism to compensate the Petitioners. Petition under Section 79 of the Indian Electricity Act, 2003 seeking that the imposition of safeguard duty on the import of solar modules is covered as event of Change in Law in terms of the Article 12 of PPA which have led to an increase in the non-recurring expenditure for the Project and to evolve a suitable mechanism to compensate the Petitioners. Petitioners	66	289/MP/2018	Sep 6, 2018	(Madhya Pradesh) Limited	(f) of the Electricity Act, 2003 seeking payment of Capacity Charges and Transmission Charges as per the applicable provisions of the PPAs dated 18.1.2014 and	Apr 30, 2019	Misc. Petition
Electricity Regulatory Commission CERC 69 341/GT/2018 Oct 29, 2018 Meja Urja Nigam Private Limited 70 343/MP/2018 No 2, 2018 ACME Jodhpur Solar Power Private Limited AJSPPL 70 342/MP/2018 Nov 2, 2018 ACME Rewa Solar Energy Private Limited ARSEPL 71 342/MP/2018 Nov 2, 2018 ACME Rewa Solar Energy Private Limited ARSEPL 72 102/TT/2018 Feb 21, 2018 Essar Power 73 102/TT/2018 Feb 21, 2018 Essar Power 74 102/TT/2018 Feb 21, 2018 Essar Power 75 24 102/TT/2018 Feb 21, 2018 Essar Power 76 341/GT/2018 Feb 21, 2018 Essar Power Private Limited Arms Solar modules is covered as event of Change in Law in terms of the Article 12 of PPA which have led to an increase in the non-recurring expenditure for the Petitioners. 76 102/TT/2018 Feb 21, 2018 Essar Power 77 10341/GT/2018 Feb 21, 2018 Essar Power Private Limited Arms Fertion Provation of Safeguard duty on the import of solar modules is covered as event of Change in Law in terms of the Article 12 of PPA which have led to an increase in the non-recurring expenditure for the Project and to evolve a suitable mechanism to compensate the Project and to evolve a suitable mechanism to compensate the Project and to evolve a suitable mechanism to compensate the Project and to evolve a suitable mechanism to compensate the Project and to evolve a suitable mechanism to compensate the Petitioners.	67	376/GT/2018	Dec 4, 2018		Gadarwara Super Thermal Power Station (2 x 800 MW) for the period from anticipated date of commercial operation of Unit-I (i.e. 10.12.2018)		Generation Tariff
Nigam Private Limited Nigam Private Limited No 2, 2018 No 2, 2018 ACME Jodhpur Solar Power Private Limited AJSPPL ACME Jodhpur Solar Power Private Limited AJSPPL No 2, 2018 No 2, 2018 ACME Jodhpur Solar Power Private Limited AJSPPL ACME Rewa Solar Energy Private Limited ARSEPL ARSEPL ACME Rewa Solar Energy Private Limited ARSEPL ACME Rewa Solar Energy Private Limited ARSEPL ARSEPL ACME Rewa Solar Energy Private Limited Indian Electricity Act, 2003 seeking that the imposition of safeguard duty on the import of solar modules is covered as event of Change in Law in terms of the Article 12 of PPA which have led to an increase in the non-recurring expenditure for the Project and to evolve a suitable mechanism to compensate the Project and to evolve a suitable mechanism to compensate the Project and to evolve a suitable mechanism to compensate the Project and to evolve a suitable mechanism to compensate the Project and to evolve a suitable mechanism to compensate the Project and to evolve a suitable mechanism to compensate the Project and to evolve a suitable mechanism to compensate the Project and to evolve a suitable mechanism to compensate the Project and to evolve a suitable mechanism to compensate the Project and to evolve a suitable mechanism to compensate the Project and to evolve a suitable mechanism to compensate the Project and to e	68	4/SM/2019	Apr 30, 2019	Electricity Regulatory Commission	Energy Certificates (RECs) due to expire between April, 2019 and	Apr 30, 2019	Suo Motu
Solar Power Private Limited AJSPPL Indian Electricity Act, 2003 seeking that the imposition of safeguard duty on the import of solar modules is covered as event of Change in Law in terms of the Article 12 of PPA which have led to an increase in the non-recurring expenditure for the Project and to evolve a suitable mechanism to compensate the Petitioners. Nov 2, 2018 ACME Rewa Solar Energy Private Limited ARSEPL Petition under Section 79 of the Indian Electricity Act, 2003 seeking that the imposition of safeguard duty on the import of solar modules is covered as event of Change in Law in terms of the Article 12 of PPA which have led to an increase in the non-recurring expenditure for the Project and to evolve a suitable mechanism to compensate the Petitioners. To 102/TT/2018 Feb 21, 2018 Essar Power Indian Electricity Act, 2003 seeking that the imposition of safeguard duty on the import of solar modules is covered as event of Change in Law in terms of the Article 12 of PPA which have led to an increase in the non-recurring expenditure for the Project and to evolve a suitable mechanism to compensate the Petitioners. To 102/TT/2018 Feb 21, 2018 Essar Power Petition for determination of tariff of May 2, 2019 Transmiss	69	341/GT/2018	Oct 29, 2018	Nigam Private	Thermal Power Station Stage- I (2 x 660 MW) for the period from anticipated date of commercial operation of Unit-I (i.e. 31.10.2018)	May 2, 2019	Generation Tariff
Solar Energy Private Limited ARSEPL Indian Electricity Act, 2003 seeking that the imposition of safeguard duty on the import of solar modules is covered as event of Change in Law in terms of the Article I2 of PPA which have led to an increase in the non-recurring expenditure for the Project and to evolve a suitable mechanism to compensate the Petitioners. 72 102/TT/2018 Feb 21, 2018 Essar Power Petition for determination of tariff of May 2, 2019 Transmiss	70	343/MP/2018	No 2, 2018	Solar Power Private Limited	Indian Electricity Act, 2003 seeking that the imposition of safeguard duty on the import of solar modules is covered as event of Change in Law in terms of the Article 12 of PPA which have led to an increase in the non-recurring expenditure for the Project and to evolve a suitable mechanism to compensate the		Misc. Petition
	71	342/MP/2018	Nov 2, 2018	Solar Energy Private Limited	Indian Electricity Act, 2003 seeking that the imposition of safeguard duty on the import of solar modules is covered as event of Change in Law in terms of the Article 12 of PPA which have led to an increase in the non-recurring expenditure for the Project and to evolve a suitable mechanism to compensate the		Misc. Petition
	72		Feb 21, 2018			May 2, 2019	Transmission Tariff



	60 of 2018		Company Limited EPTCL	owned by NTPC for the period i.e. 23.2.2013 to 31.3.2014 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and for the period 1.4.2014 to 31.3.2019 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.		
73	170/TT/2018	Mar 27, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset: NLC-KaraiKal 230 kV D/C Line (through LILO of the 230 kV Neyveli-Bahour S/C line at Karaikal) under NLC-Karaikal 230 kV D/C Line in Southern Region.	May 7, 2019	Transmission Tariff
74	340/MP/2018	Nov 20, 2018	Rising Sun Energy Private Limited RSEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreements executed between the Petitioners and NTPC Limited dated 12.5.2016, seeking release of Performance Bank Guarantees arbitrarily and illegally retained by NTPC Limited and seeking extension of time and deferral of the Scheduled Commissioning Date for the commissioning of two 70 MW solar power projects in accordance with Power Purchase Agreements dated 12.5.2016 executed under the National Solar Mission Phase-II, Batch-II, Tranche-I.		Misc. Petition
75	89/TD/2019	Mar 25, 2019	IL&FS Energy Development Company Limited IEDCL	Petition for surrender of inter-State trading licence in Category -I granted to IL&FS Energy Development Limited.	May 8, 2019	Trading
76	29/MP/2018	Jan 18, 2018	Inox Wind Infrastructure Services Limited	"Petition under section 79(1)(f) of the Electricity Act, 2003 read with Regulation 33(a) and 33(b) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium Term Open Access in Interstate	May 8, 2019	Misc. Petition

				Transmission and related matters) Regulations, 2009 and Regulation I I I of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999 seeking directions to PGCIL to facilitate connectivity and long term open access to the special purpose vehicles incorporated by the petitioner to implement the wind power projects awarded to it under the scheme of government of India, Ministry of New and Renewable Energy dated 28.10.2016 for setting up of 1000 MW ISTS-connected wind power projects subject to the provisions of the said scheme dated 28.10.2016."		
77	127/TT/2018	Feb 27, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from COD to 31.3.2019 for Asset: I to Asset: X under "Inter- Regional System Strengthening Scheme in WR and NR (Part-B) in Northern Region and Western Region".	May 9, 2019	Transmission Tariff
78	36/RP/2018 in 122/MP/2018	Sep 5, 2018	Lanco Anpara Power Limited LAPL	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Order 47 Rule I of the Code of Civil Procedure, 1908 and Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of order dated 23.7.2018 in Petition No. 122/MP/2018.	May 10, 2019	Review Petition
79	130/MP/2018	Apr 27, 2018	NTPC Limited NTPC	Petition under section 62 and 79 (I) (a) of the Electricity Act, 2003 read with Regulation 3(13) of CERC Tariff Regulations, 2014, Regulation 111 and 115 of the CERC (Conduct of Business) Regulations, 1999 and Regulation 3(13) of CERC Tariff Regulations, 2014 for extension of Cut-off date of Vindhyachal STPS, Stage-V (I×500 MW) from 31.3.2018 to 31.3.2019.	May 9, 2019	Misc. Petition
80	65/RP/2016 in 18/TT/2015	Nov 26, 2016	Greenko Budhil Hydro Power Private Limited	Application under Sections 79(1)(c), 79(1)(d), 79(1)(f), 79(1)(k) and 94 of the Electricity Act, 2003 read with Regulations 111, 112 and 113 of the Central Electricity Regulatory	May 10, 2019	Review Petition



				Commission (Conduct of Business) Regulations, 1999 seeking recall of order dated 23.2.2016 in Petition No.18/TT/2015.		
81	18/RP/2017 in 92/TT/2011	May 9, 2017	Greenko Budhil Hydro Power Private Limited	Application under Sections 79(1)(c), 79(1) (d), 79(1)(f), 79(1)(k) and 94 of the Electricity Act, 2003 read with Regulations 111, 112 and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking recall and setting aside of order dated 16.11.2012 in Petition No. 92/TT/2011.	May 10, 2019	Review Petition
82	19/RP/2017 in 94/TT/2011	May 9, 2017	Greenko Budhil Hydro Power Private Limited	Application under Sections 79(1)(c), 79(1)(d), 79(1)(f), 79(1)(k) and 94 of the Electricity Act, 2003 read with Regulations 111, 112 and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking recall and setting aside of order dated 2.1.2013 in Petition No. 94/TT/2011.	May 10, 2019	Review Petition
83	66/RP/2016 in 528 TT/2014	Nov 26, 2016	Greenko Budhi Hydro Power Private Limited	Application under Sections 79(1)(c),l 79(1) (d), 79(1)(f), 79(1)(k) and 94 of the Electricity Act, 2003 read with Regulations 111, 112 and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking recall of order dated 17.2.2016 in Petition No.528/TT/2014.	May 10, 2019	Review Petition
84	96/MP/2018	Mar 22, 2018	MB Power (Madhya Pradesh) Limited MBPMPL	Petition under Sections 79 (1)(c), Section 79 (1)(f) and Section 79 (1) (k) of the Electricity Act, 2003 read with the Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium term Open Access in inter-state transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions against Power Grid Corporation of India Limited for (i) payment of amounts due to the Petitioner in compliance of the Order dated 15.12.2017 of this Hon'ble Commission in Petition No. 141/TT/2015; and (ii) return of Bank Guarantee of Rs.60 Crore furnished as per the extant regulations read with the Transmission Agreement	May 10, 2019	Misc. Petition

				date 14.6.2010 and Long Term Access Agreement dated 17.6.2011.		
85	379/TD/2018	Nov 26, 2018	Rajasthan Urja Vikas Nigam Limited RUVNL	Application for grant of inter-State trading licence to Rajasthan Urja Vikas Nigam Limited.	May 30, 2019	Trading
86	9/SM/2018	Nov 30, 2018	Central Electricity Regulatory Commission CERC	Non-compliance of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012.	May 14, 2019	Suo Motu
87	77/MP/2018	Feb 26, 2018	TRN Energy Private Limited (TRN)	Petition under Section 79 (1) (b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking directions for applicability of the provisions of PTC-PPA signed between Petitioner & PTC and Procurer PPA signed between PTC & discoms of UP, both on 25.7.2013 for the purpose of calculation of Penalties due to less than 80% availability for a Contract year.	May 14, 2019	Misc. Petition
88	34/RP/2018 in 229/MP/2019	Aug 24, 2018	Power Company of Karnataka Limited PCKL	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) regulations, 1999 for review of the Order dated 20.7.2018 passed by the Commission in Petition No. 229/ MP/2017.	May 14, 2019	Review Petition
89	8/MP/2014	Jan 24, 2016	GMR Warora Energy Limited	Petition for evolving a mechanism for grant of an appropriate adjustment/compensation to offset finanacial/commercial impact of change in law during Construction and Operating period.	May 16, 2019	Misc. Petition
90	284/MP/2018	Aug 30, 2018	GMR Warora Energy Limited	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli respectively for compensation due to Changes in Law.	May 16, 2019	Misc. Petition
91	211/MP/2016	Oct 12, 2016	Jindal Power Limited JPL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 14 and Regulation 7 of the Central Electricity Regulatory Commission (Procedure, Terms and	May 17, 2019	Misc. Petition



				Conditions for grant of trading license and other related matters) Regulations, 2009 seeking revocation of the Inter State Trading License granted to M/s Global Energy Private Limited.		
92	217/TT/2017	Sep 28, 2017	Jaypee Powergrid Limited JPL	Petition for truing up of transmission tariff for 2009-14 tariff period under Regulation 6 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for Asset-I: LILO of 400 kV D/C Baspa-Nathpa-Jhakri transmission line and Asset-II: Karcham Wangtoo Abdullapur 400 kV D/C Quad transmission line under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	May 22, 2019	Transmission Tariff
93	38/TT/2017	Dec 2, 2016	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from COD to 31.3.2019 for Asset-I: 01 No. of 01x125 MVAR Bus Reactor (1st) and associated bay equipment at 400 KV Durgapur S/S, Asset-II: 01 No. of 1x125 MVAR Bus Reactor (2nd) and associated bay equipment at 400 KV Durgapur S/S, Asset-III: 01 No. of 1x125 MVAR Bus Reactor (2nd) and associated bay equipment at 400 KV Durgapur S/S, Asset-IV: 01 Nos. of 125 MVAr Bus Reactor (1st) at Rengali Substation, Asset-IV: 01 Nos. of 125 MVAr Bus Reactor (2nd) at Rengali Substation, Asset-V: Installation of 01x125 MVAR Bus Reactor by replacing existing 1x50 MVAR Bus Reactor at 400 KV Rourkela S/S Asset-VI: Installation of 01x125 MVAR Bus Reactor in Parallel with existing 50(3X16.67) MVAR Bus Reactor at Biharshariff S/S Asset-VII: Installation of 2x125 MVAR Bus Reactor in Parallel with existing 2X50 MVAR Bus Reactor at Jamshedpur S/S Asset-VIII: Procurement of one 500 MVA, Single phase unit of 765/400 kV ICT for Eastern Region to be	May 22, 2019	Transmission Tariff

				stationed at Gaya Sub-station (diverted to Ranchi) Asset-IX: Installation of IX125 MVAR Bus Reactor at 400 kV Gazuwaka S/S and Asset-X: Converting 2X80 MVAr Line reactor to 2X80 MVAr switchable line reactor at Gorakhpur end for 400 kV Barh-II-Gorakhpur transmission line under Eastern Region Strengthening Scheme IX in Eastern Region.		
94	309/GT/2018	Sep 12, 2018	SJVN Limited SJVN	Petition for revision of tariff of Nathpa Jhakri Hydro Electric Power Station (6 x 250 MW) for the period 1.4.2009 to 31.3.2014 - Truing-up of the tariff determined by Commission's order dated 20.6.2014 in Petition No. 168/GT/2013.	May 22, 2019	Generation Tariff
95	323/GT/2018	Oct 10, 2018	NLC India Limited (formerly Neyveli Lignite Corporation Limited) NLCIL	Petition for determination of tariff of Neyveli New Thermal Power Station (2 x 500 MW) of NLC India Limited for the period from anticipated date of commercial operation of Units I & II to 31.3.2019.	May 23, 2019	Generation Tariff
96	88/AT/2019	Mar 20, 2019	Bihar State Power (Holding) Company Limited BSPHCL	Application under Section 63 and Section 79 (1) (b) of the Electricity Act, 2003 for adoption of tariff for supply of power to NBPDCL and SBPDCL by JITPL and SKS Power Generation (Chhattisgarh) Limited with back to back agreement with the PTC India Limited.	May 24, 2019	Adoption of Tariff
97	163/TT/2018	Mar 19, 2018	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset-I Modification of 132 kV bus arrangement including switchgear to Double Main (DM) scheme with GIS at 220/132 kV Birpara Sub-station under Eastern Region Strengthening Scheme XIV in Eastern Region.	May 29, 2019	Transmission Tariff
98	180/MP/2017	Aug 11, 2017	Power Grid Corporation of India Limited	Petition under Section 41 of the Electricity Act, 2003 read alongwith Central Electricity Regulatory Commission (Sharing of Revenue derived from utilization of Transmission Assets for other business) Regulations, 2007 for	May 28, 2019	Misc. Petition



				intimation to engage in other business for optimum utilization of transmission assets.		
99	94/MP/2017	Apr 28, 2017	Bharat Aluminium Company Limited BALCO	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with the relevant provisions of CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for seeking quashing of notices dated 16.3.2017, 24.3.2017, 6.4.2017 and email dated 19.4.2017 sent by the PGCIL and refund of the payments made under protest by the petitioner against the impugned invoices.	May 28, 2019	Misc. Petition
100	227/MP/2017	Sep 29, 2017	Lanco Amarkantak Power Limited	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 read with regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999.	May 30, 2019	Misc. Petition
101	258/TT/2018	Jun 29, 2018	Power Grid Corporation of India Limited	Petition for approval of transmission tariff for 2 Nos. of 400 kV line bays at Srikakulam for termination of Srikakulam Pooling Station-Garividi 400 kV Quad D/C line under "Substation works associated with strengthening of Transmission System beyond Vemagiri" in Southern Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	May 21, 2019	Transmission Tariff
102	256/TT/2018	Jun 29, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for determination of transmission tariff from COD to 31.3.2019 for 1 nos. 400 kV bay each at Salem New (Dharmapuri) and Madhugiri for terminating Salem New (Dharmapuri)-Madhugiri 765 kV S/C Line-2 (Initially charged at 400 kV) being implemented under tariff based bidding and 1 no. 63 MVAR line reactor at Madhugiri end of Salem New (Dharmapuri)-Madhugiri 765 kV S/C Line-2 (Initially charged at 400 kV) being implemented under tariff based bidding under "Common Transmission Scheme associated with ISGS projects in Nagapattinam/ Cuddalore area of Tamil Nadu Part-A1 (b)" in Southern Region.	May 20, 2019	Transmission Tariff
103	156/MP/2018	May 3, 2018	MB Power (Madhya	Petition under Section 79(1)(b) and 79 (f) of the Electricity Act, 2003	Jun 3, 2019	Misc. Petition

			Pradesh) Limited MBPMPL	seeking compensation/relief for increased expenses due to certain events of Change in Law as per the applicable provisions of the PPAs dated 18.1.2014 and 20.1.2014.		
104	1/RP/2019 in 7/TT/2018	Dec 19, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for review under Section 94 (I) (f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999 for review of the order dated 5.11.2018 passed by the Hon'ble Commission in Petition No. 7/TT/2018.	May 31, 2019	Review Petition
105	47/RP/2018 in 117/GT/2018	Nov 21, 2018	THDC India Limited THDCIL	Petition for review of the order dated 9.10.2018 passed by the Hon'ble Commission in the matter of Approval of Generation Tariff of Koteshwar Hydro Electric Project (4x100 MW) for the period 1.4.2014 to 31.3.2019.	Jun 4, 2019	Review Petition
106	336/TT/2018	Oct 10, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval of transmission tariff from COD to 31.3.2019 for 220 kV Kishanganga Wagoora D/C line Partially on M/C tower along with associated bays at Wagoora Substation under "Transmission system associated with Kishenganga HEP" under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014.	Jun 4, 2019	Transmission Tariff
107	5/SM/2019	May 8, 2019	Central Electricity Regulatory Commission CERC	Petition for calculation of Average Power Purchase Cost (APPC) at the national level.	Jun 6, 2019	Suo Motu
108	110/TT/2018	Jan 18, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated DOCO to 31-3-2019 for Transmission Asset ASSET-1: IX500 MVA 400/230kV ICT along with associated bays and equipment at Arasur Substation, ASSET-2: IX500 MVA 400/230kV ICT along with associated bays and equipment at Karaikudi Substation, ASSET-3: IX500 MVA 400/230kV ICT along with associated bays and	Jun 6, 2019	Transmission Tariff



				equipment at Tirunelveli Substation, ASSET-4: I X500 MVA 400/230kV ICT along with associated bays and equipment at Pondicherry Substation, ASSET-5: I X500 MVA 400/220kV ICT along with bays and equipment at Kozhikode Substation under "Augmentation of transformation capacity in Southern Region".		
109	214/MP/2018	Jun 26, 2018	Adani Power (Mundra) Limited APMUL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the PPAs dated 7.8.2008 in order dated 28.3.2018 in Case No. 104/MP/2017.	Jun 6, 2019	Misc. Petition
110	344/MP/2018	Nov 8, 2018	Power System Operation Corporation Limited POSOCO	Petition filed under Regulation 24 read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2009, Regulation no. 35 (Power to Relax) and Regulation no. 36 (Removal of Difficulty) of RLDC fees and Charges Regulation 2015 and in compliance of the directions of the Commission issued vide Orders in Petition nos. 240/TT/2015 by NERLDC, 241/TT/2015 by WRLDC, 242/TT/2015 by SRLDC, 243/TT/2015 by NRLDC, 244/TT/2015 by NLDC and 245/TT/2015 by ERLDC-Approval of the additional expenses on account of Wage Revision, Additional Manpower, Certification Linked Incentive, Increase in Performance Related Pay Kitty and additional O&M expenses for the control period 2014-19.	Jun 10, 2019	Misc. Petition
111	18/MP/2018	Jan 12, 2018	Adani Green Energy Limited AGEL	Petition under Section 79 (I) (c) and (f) and other applicable provision of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the action of the respondent in threatening to cancel the open access and encashment of bank guarantee.	Jun 11, 2019	Misc. Petition
112	177/TT/2018	Mar 27, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of	Jun 12, 2019	Transmission Tariff

				Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for 132kV D/C Silchar- Hailakandi (AEGCL) Transmission line (Balance portion beyond LILO point) along with associated bays at Hailakandi (AEGCL) Substation from DOCO to 31.3.2019 under "Transmission system associated with Pallatana GBPP and Bongaigaon TPS".		
113	11/RP/2018 in 88/TT/2017	Jan 31, 2018	Madhya Pradesh Power Transmission Company Limited	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of order dated 19.12.2017 in Petition No. 88/TT/2017.	Jun 12, 2019	Review Petition
114	118/MP/2018	Mar 6, 2018	TRN Energy Private Limited	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per the terms of Power Purchase Agreement dated 25.7.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 6 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Paschimanchal Vidyut Vitran Nigam Limited ("PaVVNL"), Purvanchal Vidyut Vitran Nigam Limited ("PuVVNL"), Madhyanchal Vidyut Vitran Nigam Limited ("MVVNL"), Dakshinanchal Vidyut Vitran Nigam Limited ("DVVNL") dated 25.7.2013.	Jun 12, 2019	Misc. Petition
115	24/TT/2018	Nov 29, 2017	Karnataka Power Transmission Corporation Limited KPTCL	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Tariff of Transmission Lines Connecting between Karnataka and other Neighbouring States (Natural Inter State Transmission Lines) pertaining to Karnataka Power Transmission Corporation Limited, namely a) 220 kV S/C Line from Ambewadi - Ponda, b) 220 kV S/C Line from Ambewadi - Xyldom, c) 220 kV S/C Line from Sedam - Tandur, d) 220 kV S/C Line from Allipura - Ragalapadu, e) 220 kV S/C Line from	Jun 12, 2019	Transmission Tariff



				Yerandanahalli – Hosur, f) 220 kV S/C Line from Kadakola - Kaniyampet and g) 110 kV S/C Line from Konaje - Manjeshwar for the period from 1.4.2014 to 31.3.2019.		
116	237/MP/2017	Oct 13, 2017	Suzlon Energy Limited SEL	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 111 and 116 of CERC (Conduct of Business Regulations), 1999 for seeking extension of time prescribed for implementation of the Commission's Order dated 5.1.2016 in Petition No. 420/MP/ 2014 in the matter of Endangering grid security due to non-implementation of contingency demand disconnection scheme for sudden loss of wind generation, non-availability of LVRT protection, non-scheduling of wind generation as per CERC (Indian Electricity Grid Code) Regulations, 2010 (IEGC) 6.5.23 (i), lack of necessary demand estimation as per IEGC Regulation 5.3 and not providing real time SCADA data to LDC., and for seeking relief to specific provisions of the aforementioned Order.	Jun 12, 2019	Misc. Petition
117	251/MP/2018	Aug 6, 2018	Adani Power (Mundra) Limited APMUL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 read with Article 13 of the PPAs dated 7.8.2008 for payment of compensation pursuant to the relief of Change in Law granted by Commission's order dated 31.5.2018.	Jun 13, 2019	Misc. Petition
118	200/MP/2017	Aug 24, 2017	Nirani Sugars Limited NIRANISUGARS	Petition for payment of outstanding dues towards the power sold to Telangana State Power Corporation Committee (TSPCC).	Jun 18, 2019	Misc. Petition
119	10/RP/2018 in 39/TT/2015	Jan 27, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for review of order dated 12.12.2017 passed in Petition No. 39/TT/2015 under Section 94 of the Electricity Act, 2003.	Jun 18, 2019	Review Petition
120	162/MP/2017	Jul 21, 2017	KSK Mahanadi Power Company Limited KSKMAHANADI	Petition under Section 79 (1)(c), (d) & (f) and other applicable provisions of the Electricity Act, 2003 seeking directions against the Respondent in relation to the Medium Term Open Access for transfer of power from the Western Region to Northern Region.	Jun 19, 2019	Misc. Petition

121	166/MP/2019	Jun 11, 2019	National Thermal Power Corporation NTPC	Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking permission to allow interchange of power for testing including full load testing and trial run operation of Unit I of Lara STPP (2X800 MW), beyond the period of six months from the date of first synchronization.	Jun 20, 2019	Misc. Petition
122	156/MP/2019	May 30, 2019	Nuclear Power Corporation of India Limited NPCIL	Petition seeking permission to continue withdrawl of start-up power from the Grid as per Deviation Settlement Mechanism (DSM) till first synchronization of KAPP-3 or 31.3.2020, whichever is earlier.	Jun 21 2019	Misc. Petition
123	263/MP/2018	Jul 26, 2018	ENN Corp Limited	Petition under Section 79(1) of the Electricity Act, 2003 and Sections 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the illegal and arbitrary rejection of grant of REC application of the Petitioner by Respondents.	Jun 24, 2019	Misc. Petition
124	139/MP/2019	May 10, 2019	GMR Warora Energy Limited	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra, Dadra and Nagar Haveli and Tamil Nadu respectively for compensation due to levy of charges for transportation of fly ash.	Jun 24, 2019	Misc. Petition
125	253/TT/2018	Jul 16, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for Approval under Regulation-86 of	Jun 25, 2019	Transmission Tariff



				CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated DOCO to 31.3.2019 for ASSET-I: 01 x500MVA, 400/220kV/33 ICT and associated bays each at Warangal S/S, Khammam S/S, Gooty S/S and Kadapa S/S under System strengthening-XX in Southern Region under "System strengthening -XX" in Southern region.		
126	242/TT/2018	Mar 29, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from COD to 31.3.2019 for Asset I: 2X80 MVAR, 400 kV Switchable Line Reactors for 400 kV D/C Agra-Sikar TL at Agra Substation (COD:1.8.2017), Asset II: 63 MVAR Line Reactor (to be used as Bus Reactor) connected to 400 kV Lower Subansiri-BNC-I Line Bay along with associated bays at ± 800 kV Biswanath Chariali HVDC Converter Terminal and Asset III: 63 MVAR Line Reactor (to be used as Bus Reactor) connected to 400 kV Lower Subansiri-BNC-III Line Bay at ± 800 kV Biswanath Chariali HVDC Converter Terminal under the transmission system associated with "NORTH EAST – NORTHERN/WESTERN INTERCONNECTOR-I PROJECT"	Jun 25, 2019	Transmission Tariff
127	27/RP/2018 in 146/MP/2017	Jul 10, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the order dated 28.5.2018 in Petition No. 146/MP/2017.	Jun 26, 2019	Review Petition
128	315/GT/2018	Sep 14, 2018	SJVN Limited SJVN	Petition for approval of tariff of Rampur Hydroelectric Project (412 MW) for the period from actual COD of first unit (13.5.2014) to 31.3.2019.	Jun 26, 2019	Generation Tariff
129	68/MP/2018	Feb 20, 2018	NTPC Tamil Nadu Energy Company	Petition Under Section 62 and 79 (I) (a) of the Electricity Act, 2003 read with Chapter-V of the Central	Jun 26, 2019	Misc. Petition

			Limited NTECL	Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and with Regulations 36 & 54 of CERC (Terms and Condition of Tariff) Regulation, 2014 for Revision of NAPAF for Vallur Thermal Power Station (3X500MW) for the period from 1.4.2017 to 31.3.2019.		
130	92/MP/2019	Mar 13, 2019	Western Regional Load Despatch Centre WRLDC	Petition under Section 28(4) of Electricity Act, 2003 read with Regulation 6 and Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for WRLDC for the financial year 2017-18 with reference to WRLDC Charges for the control period 1.4.2014 to 31.3.2019.	Jun 28, 2019	Misc. Petition
131	91/MP/2019	Mar II, 2019	Southern Regional Load Despatch Centre SRLDC	Petition under Section 28(4) of Electricity Act, 2003 read with Regulation 6 and Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for SRLDC for the financial year 2017-18 with reference to SRLDC Charges for the control period 1.4.2014 to 31.3.2019.	Jun 27, 2019	Misc. Petition
132	79/MP/2019	Mar 6, 2019	Northern Regional Load Desptach Centre NRLDC	Petition under Section 28(4) of Electricity Act, 2003 read with Regulation 6 and Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for NRLDC for the financial year 2017-18 with reference to NRLDC Charges for the control period 1.4.2014 to 31.3.2019.	Jun 27, 2019	Misc. Petition
133	98/MP/2019	Feb 26, 2019	Eastern Regional Load Despatch Centre ERLDC	Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 6 & Regulation 29 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for ERLDC for the financial year 2017-18 with reference	Jun 27, 2019	Misc. Petition



				to ERLDC Charges for the control period 1.4.2014 to 31.3.2019.		
134	99/MP/2019	Mar 8, 2019	North Eastern Regional Load Despatch Centre NERLDC	Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 6 & Regulation 29 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for NERLDC for the financial year 2017-18 with reference to NERLDC Charges for the control period 1.4.2014 to 31.3.2019.	Jun 27, 2019	Misc. Petition
135	174/TT/2018	Mar 27, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for assets under Conversion of Fixed Line Reactors to Switchable Line Reactors in Southern Region.	Jun 28, 2019	Transmission Tariff
136	72/MP/2019	Mar 6, 2019	National Load Despatch Centre, Power System Operation Corporation Limited POSOCO	Petition under Section 28(4) of Electricity Act, 2003 read with Regulation 6 and Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Dispatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for NLDC for the financial year 2017-18 with reference to NLDC Charges for the control period 1.4.2014 to 31.3.2019.	Jun 28, 2019	Misc. Petition
137	385/MP/2018	Dec 11, 2018	Reliance Industries Limited RIL and Anr.	Petition under Regulation III of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with the Regulation I4 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and in order dated 30.3.2017 in Petition No. 2/SM/2017.	Jun 28, 2019	Misc. Petition
138	241/TT/2018	Mar 28, 2018	Power Grid Corporation of	Petition for approval of transmission tariff from COD to 31.3.2019 for	Jul 2, 2019	Transmission Tariff

			India Limited (Powergrid)	765 kV, 2x330 MVAR Switchable Line Reactors to be charged as Bus Reactor at Dharamjaygarh end in both ckt. of Jharsuguda-Dharamjaygarh 765 kV D/C Line under "Common System Associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA Generation Projects in Srikakulam Area-B" in Western Region.		
139	3/MP/2019	Dec 26, 2018	Raipur Rajnandgaon Warora Transmission Limited RRWTL	Petition under Section 17 (3) and (4) of the Electricity Act 2003 read with Clause 17.8.3 of the Rupee Loan Agreement dated 17.5.2016 along with Clause 11.9 of the Security Trustee Agreement dated 17.5.2016 along with Article 15 of the Transmission Service Agreement dated 24.6.2015 for grant of approval in relation to change of the constitution of the consortium of existing lenders already approved by this Commission vide its order dated 28.7.2016 in Petition No. 87/MP/2016.	Jul 4, 2019	Misc. Petition
140	239/TT/2018	Mar 28, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset I: 01 Nos. of OPGW link under Central Sector (10.70 Km); Asset II: 05 Nos. of OPGW link under DVC Sector portion (52.527 Km); Asset III: 04 Nos of OPGW link under WBSETCL Sector (4.794 Km); Asset IV: 01 Nos. of OPGW link under BSPTCL Sector (6.00 km); Asset V: 02 Nos. of OPGW link under OPTCL Sector (5.50 Km) and Asset VI: 01 Nos. of OPGW link under OPTCL Sector (69.182 Km) under the project fibre optical communication system in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links in Eastern Region.	Jul 4, 2019	Transmission Tariff
141	247/TT/2018	Jul 27, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval of transmission tariff from COD to 31.3.2019 for nine assets under WRSS XVII for 2014-19 period under Regulation 86 of Central Electricity Regulatory	Jul 5, 2019	Transmission Tariff
				Commission (Conduct of Business)		



				Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		
142	237/TT/2018	Mar 27, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from COD to 31.3.2019 for 5 nos of Transmission assets under "North Eastern Region Strengthening Scheme-IV (NERSS-IV)".	Jul 5, 2019	Transmission Tariff
143	269/MP/2018	Aug 24, 2018	Adani Power (Mundra) Limited APMUL	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017.	Jul 8, 2019	Misc. Petition
144	219/TD/2018	Jul 21, 2018	NTPC Limited NTPC	Application for grant of inter-state trading licence in electricity.	Jul 8, 2019	Trading
145	349/MP/2018	Nov 16, 2018	Chhattisgarh WR Transmission Limited CWRTL	Petition under Section 17(3) and (4) of the Electricity Act, 2003 read with Clause 15.8.3 of the Rupee Loan Agreement dated 29.6.2016 along with Clause 11.9 of the Security Trustee Agreement dated 29.6.2016 along with Article 15 of the Transmission Service Agreement dated 23.6.2015, for the purpose of recognition by this Commission of the change in the constitution of the consortium of existing lenders, which were already approved by this Commission vide order dated 16.8.2016 in Petition No. 109/2016.	Jul 9, 2019	Misc. Petition
146	36/MP/2019	Jan 24, 2019	Sipat Transmission Limited SIPATTL	Petition under Section 17(3) and 17(4) of Electricity Act 2003 read with Clauses 10.1.1 of the Facility Agreement dated 28.9.2016 along with Clause 10.6.1 of the Security Trustee Agreement dated 28.9.2016 along with Article 15 of the Transmission Service Agreement dated 23.6.2015, for grant of approval in relation to change of the constitution of the consortium of existing lenders in line with the order dated 6.12.2016 passed by the Commission in Petition No. 219/ MP/2016.	Jul 11, 2019	Misc. Petition
147	235/TT/2018	Jun 22, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation- 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of	Jul 12, 2019	Transmission Tariff

				Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for 2 Nos 765 kV line Bays along with 2 nos. 330 MVAR Line reactor at Vindhyachal Pooling Station and 2 Nos 765 kV line Bays along with 2 nos. 330 MVAR Line reactor at Jabalpur Pooling Station for 765 kV D/C Vindhyachal Pooling Station-Jabalpur Pooling Station-TL (TBCB) under "Substation Extensions for Transmission system associated with Vindhyachal-V Project of NTPC (Part-B)" for tariff block 2014-19 period.		
148	370/TT/2018	Nov 2, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for determination of transmission tariff for 400 kV S/C Singrauli-Allahabad Line along with associated bays at both ends including 1X50 MVAR Line Reactor at Allahabad end under Northern Regional System Strengthening Scheme-XXX under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	Jul 15, 2019	Transmission Tariff
149	285/MP/2018	Aug 27, 2018	Maithon Power Limited MPL	Petition for inclusion of liquidated damages deducted from capital cost and re-computation of tariff for the period 2011-14 and 2014-19 pursuant to Commission's order dated 26.12.2017 in Petition No. 152/GT/2015 in respect of Maithon Right Bank Thermal Power Plant (Units I and II) (1050 MW) of Maithon Power Limited.	Jul 17, 2019	Misc. Petition
150	167/MP/2019	Jun 7, 2019	NLC India Limited (formerly Neyveli Lignite Corporation Limited) NLCIL	declaration of Commercial Operation Date (COD) of Unit I and Unit-II of the 2x500 MW NLCIL-Neyveli New Thermal Power	Jul 17, 2019	Misc. Petition
151	314/GT/2018	Sep 14, 2018	SJVN Limited SJVN	Petition for approval of tariff of Nathpa Jhakri Hydro Electric Power	Jul 19, 2019	Generation Tariff



				Station (6 x 250 MW) for the period 1.4.2014 to 31.3.2019.		
152	117/MP/2017	May 1, 2017	DB Power Limited DBPL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking direction to the Respondent to pay the Tariff considering 1.8.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement 19.8.2013 executed between the Petitioner and the Respondent.	Jul 22, 2019	Misc. Petition
153	185/MP/2019 with IA No. 62 of 2019	Jul 8, 2019	Odisha Power Generation Corporation Limited OPGCL	Petition under the fourth proviso to sub-clause (b) of Clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and medium term open access in inter-State transmission and related matters) Regulations, 2009, as amended from time to time, seeking permission for allowing drawal of start-up power and injection of infirm power from Unit-4 of the Petitioner's Thermal Power Plant at Jharsuguda to complete the auto loop tuning and unit stabilization on full load for the period beyond 6 months upto 23.10.2019 or the declaration of commercial operation of Unit-4, whichever is earlier.	Jul 22, 2019	Misc. Petition
154	186/MP/2019	Jul 10, 2019	Nabinagar Power Generating Company Limited	Petition seeking Commission's permission to allow interchange of power for testing including full load testing of trial run operation of Unit-I of Nabinagar STPS Stage-I (3X660 MW), beyond the period of six months from the date of its first synchronization, i.e beyond 13.7.2019 maintain status-quo for drawal of start-up power and injection of infirm power under UI mechanism till declaration of COD of Unit-I and Unit-II or 31.12.2019, whichever is earlier.	Jul 22, 2019	Misc. Petition
155	222/MP/2017	Sep 11, 2017	KSK Mahanadi Power Company Limited	Petition under Section 79(1) (b) read with Section 79 (1) (f) and other provisions of the Electricity Act, 2003 for adjudication of disputes with the Respondents with	Jul 23, 2019	Misc. Petition

				regard to the tariff payable under the Power Purchase Agreement dated 27.11.2013.		
156	240/TT/2018	Mar 29, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for determination of transmission tariff from COD to 31.3.2019 for interim true up of transmission tariff for 5 nos. of assets under Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B" in Northern Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	Jul 23, 2019	Transmission Tariff
157	8/RP/2017 in 312/TT/2014	Feb 2, 2017	NTPC Limited NTPC	Petition for review of order dated 19.12.2016 in Petition No. 312/TT/2014 under Section 94 of the Electricity Act, 2003 read with order 47 Rule I of the Code of Civil Procedure, 1908, Regulations 103, III and II4 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	Jul 24, 2019	Review Petition
158	248/MP/2018	Aug 8, 2018	NHPC Limited NHPC	Petition for approval of Renovation and Modernization of 105 MW Loktak Power Station in the State of Manipur.	Jul 24, 2019	Misc. Petition
159	9/RP/2017 in 312/TT/2014	Jan 17, 2017	Parbati Koldam Transmission Company Limited PKTCL	Petition for review of order dated 19.12.2016 in Petition No. 312/TT/2014 under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	Jul 24, 2019	Review Petition
160	36/MP/2018	Dec 30, 2017	Rana Sugars Limited	Petition under Regulation 5 read with Regulations 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking directions for issuance of pending RECs and re-accreditation of the Petitioner's project under the Renewable Energy Certificate Mechanism.	Jul 29, 2019	Misc. Petition
161	64/TT/2015 alongwith IA No. 23 of 2015	Feb 6, 2015	Power Grid Corporation of India Limited (Powergrid)	Petition for determination of transmission tariff for Essar Gujarat TPS-Bachau 400 kV D/C (triple) line and Extension of Bachau Sub-station under Transmission System for connectivity of Essar Power Gujarat Limited in Western Region under Regulation 86 of Central Electricity	Jul 29, 2019	Transmission Tariff



				Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		
162	257/TT/2018	Jun 29, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from COD to 31.3.2019 for Transmission asset (i) LILO of Kurnool-Thiruvalam 765 kV D/C line at Cuddapah, (ii) Cuddapah-Hindupur 400 kV (Quad) D/C line, (iii) Establishment of 765/400 kV sub-station at Cuddapah with 2x1500 MVA Transformer (GIS) along with associated bays and 2x240 MVAR Bus Reactors, (iv) 2x80 MVAR switchable line reactor and 2 nos. 400 kV line bays at Hindupur sub-station under "System Strengthening-XXIV in Southern Region".	Jul 29, 2019	Transmission Tariff
163	20/RP/2018 in 13/TT/2017	Apr 9, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for review and modification of the order dated 22.2.2018 passed in Petition No. 13/TT/2017 under section 94(1)(f) of the Electricity Act, 2003.	Jul 31, 2019	Review Petition
164	3/RP/2019 in 205/TT/2017	Dec 19, 2018	Power Grid Corporation of India Limited	Petition for review and modification of the order dated 6.11.2018 in Petition No. 205/TT/2017.	Jul 31, 2019	Review Petition
165	87/TT/2017	Mar I, 2017	Madhya Pradesh Power Transmission Company Limited MPPTCL	Petition for determination of transmission tariff for 400 kV Seoni (MP)-Sarni (MP) line and 400 kV Seoni (MP)-Bhilai (Chattisgarh) line in accordance with the directions in order dated 16.7.2018 in Petition No. 2/RP/2018.	Aug 1,2019	Transmission Tariff
166	141/MP/2018	Apr 12, 2018	NHPC Limited NHPC	Application under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations,2014 for recoupment of under recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during FY 2016-17 in respect of Chamera-III Power Station.	Aug 1, 2019	Misc. Petition
167	270/TT/2018	Aug 13, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and	Aug 2, 2019	Transmission Tariff

				Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from 23.3.2018 to 31.3.2019 for procurement of 3 Nos. Spare Converter Transformers (234 MVA, 1-ph, 3 winding) at Bhadrawati HVDC Back to Back Station under "Installation of Transformer and Procurement of Spare Converter Transformer at Bhadrawati HVDC Back to Back Station" for tariff block 2014-19 in Western Region.		
168	236/TT/2018	Mar 28, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from COD to 31.3.2019 for Asset I - Part of 400 kV D/C Navsari- Boisar T/L from AP 18 to AP 38/0 through LILO point of 400 kV D/C Navsari-Boisar at Magarwada GIS (23B/0) (D/C portion strung on M/C Twin-Twin portion comprising of 400 kV D/C Navsari - Boisar and 400 kV D/C Vapi-Kudus) & Part of 400 kV D/C Vapi - Kudus T/L from AP 38/0 to AP 44 - COD - 1.3.2015 and Asset 2 - Part of 400 kV D/C Vapi - Kudus T/L from 104/0 to Kudus (MSETCL) S/S and associated bays at Kudus (MSETCL) S/S - COD - 31.12.2017 under "Western Region System Strengthening Scheme-V" for tariff block 2014-19 in Western Region.	Aug 6, 2019	Transmission Tariff
169	172/TT/2018	Mar 27, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from COD to 31.3.2019 for Asset I:Combined Assets of (1) 400 kV D/C Ajmer (New)- Ajmer (RVPN) TL along with associated bays at both ends; (2) 400 kV, 125 MVAR Bus Rector along with associated bay at Ajmer (New) Sub-station; (3) 765/400 kV, 3X500 MVA ICT-I along with associated bays at Ajmer (New)	Aug 6, 2019	Transmission Tariff



				Sub-station; (4) 400 kV D/C Chittorgarh (New) Chittorgarh (RVPN) TL along with associated bays at both ends; (5) 765 kV, 240 MVAR Bus Reactor along with associated bay at Chittorgarh (New) Sub-station; (6) 400 kV, 125 MVAR Bus Reactor along with associated bay at Chittorgarh (New) Sub- station; (7) 765/400 kV, 3X500 MVA ICT-I along with associated bays at Chittorgarh (New) Sub-station; (8) 765/400 kV, 3X500 MVA ICT-II along with associated bays at Chittorgarh (New); AssetII: Combined Assets of (I) 765 kV, 240 MVAR Bus Rector along with associated bay at Ajmer (New) Sub-station; (2) 765/400 kV, 3X500 MVA ICT-II along with associated bays at Ajmer (New) Sub-station; Asset-III: 2X400 kV D/C(Quad) Tirunelveli Pooling Station-Tuticorin Pooling station line along with new 400/230kV (GIS) Tirunelveli Pooling Sub-station with 2X I 25 MVAR 400 kV Bus reactors and associated bays at 400/230 kV Tuticorin Pooling station; Asset-IV: 2X500 MVA 400/230 kV transformers along with associated bays and entspments at new 400/ 230 kV (GIS) Tirunelveli Pooling Sub-station, under Transmission System Associated with "Green Energy Corridors: Inter State Transmission Scheme (ISTS)-Part A".		
170	7/MP/2019	Jan 2, 2019	Srijan Energy Systems Private Limited SESPL	Petition under Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the Detailed Procedure 2018 for directing PGCIL to inter alia grant revised LTA to the Petitioner.	Aug 6, 2019	Misc. Petition
171	131/MP/2018 along with IA No. 70 of 2019	Apr 17, 2018	Sasan Power Limited SPL	Petition under Section 79 of the Electricity Act, 2003 read with Competitive Bidding Guidelines and provisions of the PPA dated 7.8.2007.	Aug 6, 2019	Misc. Petition
172	23/MP/2019	Jan 29, 2019	Power Grid Corporation of India Limited (Powergrid)	Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1) (k) of the Act, along with (i) Central Electricity Regulatory Commission	Aug 9, 2019	Misc. Petition

Corporation DVC Transmission and Distribution system activities of the network in respect of Damodar Valley Corporation for the tariff period 2014-19. Petition under Section 79(1)(f) of the Electricity Act, 2003 for direction Respondent No.1, PTC to establish the Payment Security Mechanism in favour of the Petitioner. 26/TT/2017 Jan 13, 2017 Rajasthan Rajya Vidyut Prasaran Nigam Limited RRVPNL Repetition for Transmission tariff in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission in lines incidental to inter-State transmission of electricity as per Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No. 15/SM/2012, for inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.					(Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation III & II4 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission system for Solar Energy Zones in Rajasthan.		
Energy Limited (formerly Himachal Baspa Power Company Limited) JSWHEL 175 26/TT/2017 Jan 13, 2017 Rajasthan Rajya Vidyut Prasaran Nigam Limited RRVPNL 176 Raybert Commission Limited RRVPNL 177 State transmission delectricity as per Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No. 15/SM/2012, for inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009. 176 16/RP/2017 in 384/TT/2014 Mar 6, 2017 NTPC Limited NTPC 177 NTPC Limited NTPC 178 Petition vo. 1, PTC to establish the Payment Security Mechanism in favour of the Petitioner. 178 Petition for Transmission tariff in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission of electricity as per Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No. 15/SM/2012, for inclusion in the POC transmission charges in accordance with the Central Electricity Regulations, 2009. 178 16/RP/2017 in 384/TT/2014 Mar 6, 2017 NTPC Limited NTPC 179 Petition under section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission	173	150/TT/2018	May 2, 2018	Corporation	Transmission and Distribution system activities of the network in respect of Damodar Valley Corporation for the tariff period	Aug 9, 2019	Transmission Tariff
Vidyut Prasaran Nigam Limited RRVPNL RRVPNL respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity as per Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No. 15/SM/2012, for inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009. Mar 6, 2017 NTPC Limited NTPC NTPC Limited NTPC Petition under section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission	174	393/MP/2018	Dec 17, 2018	Energy Limited (formerly Himachal Baspa Power Company Limited)	the Electricity Act, 2003 for direction Respondent No.1, PTC to establish the Payment Security Mechanism in	Aug 9, 2019	Misc. Petition
384/TT/2014 NTPC the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission	175	26/TT/2017	Jan 13, 2017	Vidyut Prasaran Nigam Limited	respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity as per Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No. 15/SM/2012, for inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Conditions	Aug 19, 2019	Transmission Tariff
l 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, seeking review of order dated 16.1.2017 in Petition No. 384/TT/ 2014.	176		Mar 6, 2017		the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, seeking review of order dated 16.1.2017 in Petition No. 384/TT/	Aug 19, 2019	Review Petition



177	10/RP/2017 alongwith IA No. 16 of 2017 in 384/TT/ 2014	Feb 15, 2017	Parbati Koldam Company Limited PKTCL	Petition under section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, seeking review of order dated 16.1.2017 in Petition No. 384/TT/2014.	Aug 19, 2019	Review Petition
178	17/MP/2019	Jan I I , 2019	Adhunik Power and Natural Resources Limited	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of Change in Law events relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents.	Aug 19, 2019	Misc. Petition
179	228/MP/2017	Sep 29, 2017	Bhushan Power & Steel Limited BPSL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of connectivity, Long-term Access and Medium-term Open Access in inter-State transmission and related matters) Regulations, 2009.	Aug 31, 2019	Misc. Petition
180	133/MP/2019	Apr 26, 2019	NHPC Limited NHPC	Petition under regulation 79(1) & 86 of the CERC (Conduct of Business), Regulations, 1999, Section 62(1)(a) of the Electricity Act, 2003 and Regulation 8(3)(ii) & 52(3) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for reimbursement of additional tax paid by NHPC Power Stations dues to implementation of Goods and Services Tax Act, 2017.	Aug 22, 2019	Misc. Petition
181	377/MP/2018	Nov 3, 2018	Bharat Aluminium Company Limited BALCO	Petition under Section 142 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking initiation of appropriate action against the Respondents for non-compliance of the Order dated 18.4.2018 passed by the Commission in Petition No. 18/MP/2017	Aug 23, 2019	Misc. Petition
182	383/MP/2018	Nov 3, 2018	Bharat Aluminium Company Limited BALCO	Petition under Section 142 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,	Aug 28, 2019	Misc. Petition

1999 inter alia seeking initiation of appropriate action against the Respondents for non-compliance of the Order dated 27.4.2018 passed by the Commission in Petition No. 126/MP/2016.							
Power Limited BRPL					appropriate action against the Respondents for non-compliance of the Order dated 27.4.2018 passed by the Commission in		
Delhi Distribution Limited TPDDL 185 319/RC/2018 Oct 3, 2018 Power System Operation Corporation Limited POSOCO 186 46/MP/2018 Feb 7, 2018 NTPC Limited NTPC Limited NTPC Limited POSOCO 187 46/MP/2018 Feb 7, 2018 NTPC Limited NTPC Limited POSOCO 188 46/MP/2018 Feb 7, 2018 NTPC Limited NTPC Limited POSOCO 189 46/MP/2018 Feb 7, 2018 NTPC Limited Position of India. 180 Affine Affine Affine Posococo Regulation Signature Position Corporation Limited Posococo Regulations Signature Posococo Regulations Signature Regulations Posococococcoccoccoccoccoccoccoccoccoccoc	183	152/MP/2018	May 3, 2018	Power Limited	(f) and other applicable provisions of the Electricity Act, 2003 read with Regulation 110 & 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner and Respondent NTPC Limited regarding excess recovery of Annual Fixed Costs for various generating stations of the Respondent during	Aug 28, 2019	Misc. Petition
Operation Corporation Limited POSOCO 186 46/MP/2018 Feb 7, 2018 NTPC Limited NTPC Feb 7, 2018 NTPC Limited Posoco Petition under section 79 (1) (a) read with section 62 and 64 of the Electricity Act, 2003 and Regulations 36 (a) and 54 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relaxation of the Normative Annual Plant Availability Factor (NAPAF) for specific NTPC thermal generating stations on account of non-availability of coal. 187 73/TD/2019 Feb 13, 2019 Shree Cement Application for down gradation of Aug 29, 2019 Trading	184	115/MP/2018	Mar 28, 2018	Delhi Distribution Limited	(f) and other applicable provisions of the Electricity Act, 2003 read with Regulation 110 & 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner and Respondent NTPC Limited regarding excess recovery of Annual Fixed Costs for various generating stations of the Respondent during	Aug 28, 2019	Misc. Petition
NTPC read with section 62 and 64 of the Electricity Act, 2003 and Regulations 36 (a) and 54 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relaxation of the Normative Annual Plant Availability Factor (NAPAF) for specific NTPC thermal generating stations on account of non-availability of coal. 187 73/TD/2019 Feb 13, 2019 Shree Cement Application for down gradation of Aug 29, 2019 Trading	185	319/RC/2018	Oct 3, 2018	Operation Corporation Limited	Automatic Generation Control	Aug 28, 2019	
	186	46/MP/2018	Feb 7, 2018		read with section 62 and 64 of the Electricity Act, 2003 and Regulations 36 (a) and 54 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relaxation of the Normative Annual Plant Availability Factor (NAPAF) for specific NTPC thermal generating stations on account of non-	Aug 28, 2019	Misc. Petition
	187	73/TD/2019	Feb 13, 2019			Aug 29, 2019	Trading



				electricity from Category I to Category II.		
188	122/MP/2017	Jun 6, 2017	Essar Power Gujarat Limited EPGL	Petition for relinquishment of 250 MW of Long Term Access Agreement dated 14.12.2011 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State Tansmission system and related matters) Regulations, 2009 (Connectivity Regulations) of the identified transmission system by the Essar Power Gujarat Limited (4X660 Phase-II) Thermal Power Plant at District Jamnagar in the State of Gujarat.	Aug 30, 2019	Misc. Petition
189	155/MP/2018	Apr 30, 2018	BSES Yamuna Power Limited BYPL	Petition under Section 79 (1) (a) & (f) and other applicable provisions of the Electricity Act, 2003 read with Regulation 110 & 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner and Respondent NTPC Limited regarding excess recovery of Annual Fixed Costs for various generating stations of the Respondent during FY 2014-19.	Aug 30, 2019	Misc. Petition
190	390/MP/2018	Dec 13, 2018	Sasan Power Limited SPL	Petition for computation of compensation pursuant to APTEL judgment dated 20.11.2018 in Appeal No. 121/2015.	Sep 3, 2019	Misc. Petition
191	21/MP/2013	Feb 20, 2013	Sasan Power Limited. SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13 and 17 of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to "Change in Law" during the Construction Period.	Sep 3, 2019	Misc. Petition
192	312/TT/2018	Aug 20, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from DOCO to 31.3.2019 for Combined Asset: (i) 1 No. of 12 Ω	Sep 4, 2019	Transmission Tariff

				Series Bus reactor at Mandola 400/220 kV (POWERGRID) Sub-station along with associated bays, (ii) I No. of 12 Ω Series Bus reactor at Ballabhgarh 400/220 kV (POWERGRID) Sub-station along with associated bays, (iii) I no. Series Line Reactor of 12Ω in Dadri-Mandola 400 kV, Ckt-I and (iv) I no. Series Line Reactor of 12Ω in Dadri-Mandola 400 kV, Ckt-II under "Provision of Series Reactors in Northern Region".		
193	197/MP/2016	Sep 23, 2016	Damodar Valley Corporation	Petition seeking requirement of revenue in relation of pension and gratuity contribution for the control period 1.4.2014 to 31.3.2019 in respect of the employees of all the generating stations, transmission activity, including retired personnel of DVC.	Sep 4, 2019	Misc. Petition
194	217/MP/2019	Jul 26, 2019	NHPC Limited NHPC	Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking permission for injection of infirm power beyond six months in case of Parbati Hydroelectric Project-Stage-II.	Sep 6, 2019	Misc. Petition
195	8/SM/2019	Sep 9, 2019	Central Electricity Regulatory Commission	Petition for extension of Pilot on Security Constrained Economic Dispatch (SCED) of Inter-State Generating Stations (ISGS) Pan India.	Sep 11, 2019	Suo Motu
196	259/TT/2018	Jun 28, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for Assets (04 nos) associated with Eastern Region Strengthening Scheme – XV (ERSS-XV) in Eastern Region.	Sep 12, 2019	Transmission Tariff
197	112/MP/2015	Jun 8, 2015	GMR Kamalanga Energy Limited GKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7.8.2007 executed	Sep 16, 2019	Misc. Petition



				between GMR Kamalanga Energy Limited and Bihar State Power (Holding) Company Limited for compensation due to change in law impacting revenues and costs during the operating period.		
198	169/MP/2016	Aug 23, 2016	KSK Mahanadi Power Company Limited	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of claims towards Compensation arising out of Change in Law and consequential reliefs as per provisions of the PPA dated 31.7.2012 between KSK Mahanadi Power Company Limited and the distribution licensees of erstwhile State of Andhra Pradesh during the operation period.	Sep 16, 2019	Misc. Petition
199	139/MP/2018	Apr 12, 2018	NHPC Limited NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2015-16 in respect of Dhauliganga Power Station.	Sep 16, 2019	Misc. Petition
200	143/MP/2018	Apr 12, 2018	NHPC Limited NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations,2014 for recoupment of under recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during FY 2016-17 in respect of Sewa-II Power Station.	Sep 17, 2019	Misc. Petition
201	269/MP/2017	Nov 29, 2017	Korba West Power Company Limited KWPCL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with clause 9 of the BPTA, clause 11 of the TSA and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term-Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for deferment of operationalization of LTA on account of force majeure events.	Sep 25, 2019	Misc. Petition
202	116/MP/2018	Mar 24, 2018	Maruti Clean Coal and Power Limited MCCPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per the terms of Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed	Sep 25, 2019	Misc. Petition

				between the Petitioner and the Respondent No. 5 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Jaipur Vidyut Vitran Nigam Limited (JVVNL), Ajmer Vidyut Vitran Nigam Limited (AVVNL), Jodhpur Vidyut Vitran Nigam Limited (JdVVNL) (hereinafter referred to as the RVPN PPA) dated 1.11.2013.		
203	102/GT/2019	Mar 23, 2019	NLC Tamilnadu Power Limited NTPL	Petition for interim truing-up with respect to un-discharged liability, return on equity and consequent tariff fixation for the period from COD to 31.3.2018 of NLC Tamilnadu Power Limited in terms of the Commission's order dated 11.7.2017 in Petition No. 135/GT/2015 and Commission's order dated 26.12.2018 in Petition No. 38/RP/2017.	Sep 25, 2019	Generation Tariff
204	98/MP/2018	Mar 19, 2018	ONGC Tripura Power Company OTPC	Petition for extension of cut-off date in respect of the Civil Works related to residential township for Palatana project from 31.3.2018 to 31.3.2020.	Sep 26, 2019	Misc. Petition
205	360/TT/2018	Aug 31, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from DOCO to 31.3.2019 for Assets (02 nos) associated with "East Coast Energy Private Limited and NCC Power Projects Limited LTOA Generation Projects in Srikakulam Area Part-B" in Eastern and Western Region.	Sep 30, 2019	Transmission Tariff
206	181/TT/2018	Mar 28, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from DOCO to 31.3.2019 for Main SCADA EMS System (05 assets) under project – "Expansion/ Up-gradation of SCADA/ EMS System of SLDCs of Eastern Region".	Sep 30, 2019	Transmission Tariff
207	309/MP/2019	Sep 11, 2019	NTPC Limited NTPC	Petition seeking Commission's permission to allow interchange of power for testing including full load testing of trial run operation of Unit-I of Darlipalli STPS (2X800 MW), beyond the period of six	Oct 1, 2019	Misc. Petition



				months from the date of its first synchronization, i.e. beyond 3.10.2019.		
208	268/TT/2018	Jul 31, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from DOCO to 31.3.2019 for Asset-I: One No. 220kv line Bays (205 no. Bay) associated with Baghpat GIS Substation (COD: 3.7.2016), Asset-II: One No. 220kv line Bays (210 no. Bay) associated with Baghpat GIS Substation (COD: 3.7.2016), Asset-III: One No. 220kv line Bays (206 no. Bay) associated with Baghpat GIS Substation (COD: 20.8.2016), Asset-IV: One No. 220kv line Bays (207 no. Bay) associated with Baghpat GIS Substation (COD: 26.1.2017) and Asset-V: One No. 220kv line Bays (212 no. Bay) associated with Baghpat GIS Substation (COD: 26.1.2017) under "Northern Region System Strengthening Scheme- XIX" in Northern Region.	Oct 1, 2019	Transmission Tariff
209	13/MP/2019	Dec 31, 2018	Mahoba Solar (UP) Private Limited MSUPPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement executed between the Petitioners and Respondents for seeking declaration of and relief for 'Change in Law' and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset commercial impact of change in law events on account of imposition of safeguard duty on the import of solar cells and modules.	Oct 4, 2019	Misc. Petition
210	27/MP/2019	Jan 28, 2019	Clean Sustainable Energy Private Limited CSEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement executed between the Petitioners and Respondents for seeking declaration of and relief for 'Change in Law' and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset commercial impact of change in law events on account of imposition of safeguard	Oct 4, 2019	Misc. Petition

				duty on the import of solar cells and modules.		
211	271/TT/2018	Aug 13, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from DOCO to 31.3.2019 for Assets (07 Nos) under "Eastern Region Strengthening Scheme XIV in Eastern Region".	Oct 4, 2019	Transmission Tariff
212	14/MP/2019	Jan 3, 2019	Renew Solar Power Private Limited RSPPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement executed between the Petitioners and Respondents for seeking declaration of and relief for 'Change in Law' and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset commercial impact of change in law events on account of imposition of safeguard duty on the import of solar cells and modules.	Oct 4, 2019	Misc. Petition
213	69/MP/2019	Mar I, 2019	Phelan Energy India RJ Private Limited PEIRJ	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement executed between the Petitioners and Respondents for seeking declaration of and relief for 'Change in Law' and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset commercial impact of change in law events on account of imposition of safeguard duty on the import of solar cells and modules.	Oct 4, 2019	Misc. Petition
214	255/TT/2018	Mar 17, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset-I: 400/220 kV 500MVA ICT-I at Mandola s/s (COD: 28.3.2016), Asset-II: 400/220 kV 500MVA ICT-II at Mandola s/s (COD: 16.10.2016), Asset-III: 400/220 kV 500MVA ICT-III at Mandola s/s (COD: 10.4.2016), Asset-IV: 400/220 kV 500MVA ICT-III at Mandola s/s (COD: 10.4.2016), Asset-IV: 400/220 kV 500MVA ICT-IV at Mandola s/s (COD: 8.5.2016),	Oct 4, 2019	Transmission Tariff



				Asset-V: 400/220 kV 500MVA ICT-I at Ballabhgarh s/s (COD: 28.3.2016) and AssetVI: 400/220 kV 500MVA ICT-II at Ballabhgarh s/s (COD: 16.9.2016) under NRSS-XXXII in Northern Region.		
215	221/MP/2018	Jul 23, 2018	NHPC Limited NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations,2014 for recoupment of under recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during FY 2015-16 in respect of Teesta Low Dam –III Power Station.	Oct 7, 2019	Misc. Petition
216	222/MP/2018	Jul 23, 2018	NHPC Limited NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations,2014 for recoupment of under recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during FY 2016-17 in respect of Teesta Low Dam-III Power Station.	Oct 7, 2019	Misc. Petition
217	223/MP/2018	Jul 23, 2018	NHPC Limited NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations,2014 for recoupment of under recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during FY 2014-15 in respect of Teesta Low Dam–III Power Station.	Oct 7, 2019	Misc. Petition
218	187/MP/2017	Aug 17, 2017	Essar Power M.P. Limited EPMPL	Petition for relinquishment of 1100 MW of Long Term Access out of 1200 MW granted under the Bulk Power Transmission Agreement dated 7.1.2009 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 or otherwise, of the identified transmission system by Essar Power M.P. Limited (2x600 MW) having its Thermal Power Plant, near Village Bandhora, Post Karsualal, Tehsil Mada, Dist Singrauli, in the State of Madhya Pradesh.	Oct 7, 2019	Misc. Petition

219	118/TL/2019	Apr 2, 2019	Adani Transmission (India) Limited ATIL	Petition for Amendment of Transmission Licence No. 20/ Transmission/2013/CERC of Adani Transmission (India) Limited granted under Section 14 of the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.	Oct 7, 2019	Transmission Licence
220	140/MP/2018	Apr 12, 2018	NHPC Limited NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations,2014 for recoupment of under recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during FY 2015-16 in respect of Chamera-III Power Station.	Oct 9, 2019	Misc. Petition
221	171/TT/2018	Mar 20, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset: Replacement of I No. of I x 315 MVA, 400/220 kV ICT with I x 500 MVA, 400/220 kV ICT (2nd) at 400 kV Maithon Sub-station under Transmission System for "Eastern Region System Strengthening Scheme-IX" in Eastern Region.	Sep 30, 2019	Transmission Tariff
222	326/MP/2018	Oct 23, 2018	Raipur Rajnandgaon Warora Transmission Limited RRWTL	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 for declaration that the factor/event, namely, delay in obtaining forest clearance for implementing the "Additional System Strengthening Scheme for Chhattisgarh IPPS - Part B", is a force majeure event under the TSA dated 19.5.2015 and further seeking extension of time period for achieving the commercial operation date of project and other consequential reliefs under the TSA dated 19.5.2015.	Oct 9, 2019	Misc. Petition
223	142/MP/2018	Apr 12, 2018	NHPC Limited NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations,2014 for recoupment of under recovered energy charges due to shortfall in energy generation for reasons	Oct 10, 2019	Misc. Petition



				beyond the control of generating station during FY 2016-17 in respect of Parbati-III Power Station.		
224	250/TT/2017	Aug 2, 2017	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from DOCO to 31.3.2019 for 765 kV Line bays at Jabalpur Pooling Station for 765 kV D/C Gadarwara STPS (NTPC)-Jabalpur pooling Station transmission line under "POWERGRID Works associated with Part A of Transmission system for Gadarwara STPS of NTPC" in Western Region.	Oct 10, 2019	Transmission Tariff
225	197/MP/2019	Jul 16, 2019	Power Grid Corporation of India Limited (Powergrid)	Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1) (k) of the Act, alongwith (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission System for Evacuation of Power from potential Solar and Wind energy zones in Western Region – Phase I & II (REZ Phase I & II) and Transmission System for providing Immediate Connectivity to Dholera UMSP.	Oct 10, 2019	Misc. Petition
226	198/TT/2017	Apr 21, 2017	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from COD to 31.3.2019 for Asset-I: ±800 kV 3000 MW HVDC POLE-III and LILO of Bishwanath Chariali- Agra HVDC line for parallel operation of the HVDC station at Alipurduar, Asset-II: ±800 kV 3000 MW HVDC POLE-IV along with	Oct 15, 2019	Transmission Tariff

				Earth electrode station and Earth Electrode line at Alipurduar and Agra end, Asset-III: LILO of Bongaigaon-Siliguri 400 kV D/c line (quad) (under Private Sector) along with associated bays at Alipurduar, Asset-IV: LILO of Birpara-Salakati 220 kV D/c line along with associated bays at new pooling station in Alipurduar, Asset-V: 1x315 MVA 400/220 kV, ICT-I at Alipurduar, Asset-VI: 1x315 MVA 400/220 kV ICT-II at Alipurduar, Asset-VIII: 1x125 MVAR 400 kV Bus Reactor-I at Alipurduar and Asset-VIII: 1x125 MVAR 400 kV Bus Reactor-II at Alipurduar under the transmission system associated with "Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR".		
227	46/MP/2019	Feb 5, 2019	Arinsun Clean Energy Private Limited	Petition under section 79(1)(b) read with section 79(1)(f) of the Electricity Act, 2003 for (i) declaration of change in law event; and (ii) grant of consequential relief to compensate for the increase in capital cost due to introduction and imposition of Safe Guard Duty by way of notification no. 01/2018-Customs-SG dated 30.07.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 17 of the Power Purchase Agreements between Petitioners and Respondents viz. M.P. Power Management Company Limited and Delhi Metro Rail Corporation.	Oct 15, 2019	Misc. Petition
228	19/MP/2019	Jan 17, 2019	ACME Jaipur Solar Power Private Limited AJSPPL	Petition under section 79(1)(b) read with section 79(1)(f) of the Electricity Act, 2003 for (i) declaration of change in law event; and (ii) grant of consequential relief to compensate for the increase in capital cost due to introduction and imposition of Safe Guard Duty by way of notification no. 01/2018-Customs-SG dated 30.07.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 17 of the Power Purchase Agreements between Petitioners and Respondents viz.	Oct 15, 2019	Misc. Petition



				M.P. Power Management Company Limited and Delhi Metro Rail Corporation.		
229	209/MP/2017	Sep 11, 2017	A D Hydro Power Limited ADHPL	Petition for approval of transmission charges, transmission losses and other conditions for use of 176.50 km D/C 220 kV Transmission Line of Allain Duhangan Hydro Power Limited (ADHPL) from Prini (generating station of ADHPL) to Nalagarh (Sub-station of CTU).	Oct 17, 2019	Misc. Petition
230	331/MP/2019	Sep 27, 2019	Power Grid Corporation of India Limited (Powergrid)	Petition under Regulation 76 "Power to Relax" and under Regulation 77 "Power to Remove Difficulty" of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2019, read with Regulation 24 and 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relaxation of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 as detailed in the petition.	Oct 28, 2019	Misc. Petition
231	43/GT/2018	Jan 19, 2018	NHPC Limited NHPC	Petition for approval of tariff of Kishanganga HE Project (330 MW) for the period from anticipated COD of Units- I & II to 31.3.2019 in terms of the CERC (Terms and Conditions of Tariff) Regulations, 2014.	Oct 28, 2019	Generation Tariff
232	332/MP/2018	Oct 12, 2018	Adani Power (Mundra) Limited APMUL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 (Change in law) of the Power Purchase Agreements dated 6.2.2007 (Bid: 01) and 2.2.2007 (Bid: 02) executed between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Limited and the PPAs dated 7.8.2008 executed with Uttar Haryana Bijili Vitran Nigam Limited and Dakshin Haryana Bijili Vitran Nigam Limited in respect of mandatory installation of additional system in compliance with the Environment (Protection) Amendment Rules, 2015 issued by Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations.	Oct 28, 2019	Misc. Petition

233	313/MP/2018	May 30, 2018	GRIDCO Limited GRIDCO	Petition under Section 79(1)(c), (d) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 and Regulations 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for re-determination of Slab Rates for the period January, 2016 to March, 2016 i.e. Quarter Q 4 of FY 2015-16 determined vide order dated 12.3.2016.	Oct 28, 2019	Misc. Petition
234	4/RP/2019 in 16/TT/2017	Feb 22, 2019	Rajasthan Urja Vikas Nigam Limited RUVNL	Petition for review of order dated 9.1.2019 in Petition No. 16/TT/2017 under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	Oct 28, 2019	Review Petition
235	176/MP/2016	Sept 6, 2016	KSK Mahanadi Power Company Limited	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31.7.2012 between KSK Mahanadi Power Company Limited and the distribution licensees of erstwhile State of Andhra Pradesh.		Misc. Petition
236	338/TT/2018	Oct 14, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from COD to 31.3.2019 for "Asset-I: Combined assets: I) LILO of both circuits of Bamnauli-Samaypur 400kV line at Tughlakabad along with associated bays; 2) 400/220 kV, 2x500 MVA ICT-I and II at 400 /220 kV GIS at TughlakabadSub-station along with associated bays; 3) 400kV, 125 MVAR Bus reactor at GIS Tughlakabad Sub-station along with associated bays and Asset-II: 400/220 kV, 2x500 MVA ICT-III and IV at 400 /220 kV GIS at TughlakabadSub-station along with associated bays under "Creation of 400/220 kV Substations in NCT of Delhi during I2th plan period (Part-BI) in Northern Region".		Transmission Tariff



237	173/TT/2018	Mar 29, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval of transmission tariff for Asset I - STATCOM System (+/-) 300MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor), cooling system & STATCOM protection/ controller etc. at Rourkela Substation and Asset II - STATCOM System (+/-) 200MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor and 2x125 MVAR Capacitor), cooling system & STATCOM protection/ controller etc. at Jeypore Substation under "Eastern Region Strengthening Scheme –XI (ERSS-XI)" in Eastern Region from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of business) Regulations, 1999 and Central Electricity Regulations (Terms and Conditions of Tariff) Regulations, 2014.	Nov 1, 2019	Transmission Tariff
238	111/TT/2018	Jan 5, 2018	Power Grid Corporation of India Limited	Petition for approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from COD to 31.3.2019 for Asset 1: ±300 MVAR STATCOM at 400 kV Aurangabad Sub-station, Asset 2: ±200 MVAR STATCOM at 400 kV Gwalior Sub-station, Asset 3: ±300 MVAR STATCOM at 400 kV Satna Substation, and Asset 4: ±300 MVAR STATCOM at 400 kV Solapur Sub-station under "Installation of STATCOMs in Western Region"	Nov 1, 2019	Transmission Tariff
239	182/TT/2018	Mar 23, 2018	Power Grid Corporation of India Limited	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from DOCO to 31.3.2019 for 400 kV, 125 MVAR Bus Reactor at Bina under "Installation of Bus Reactor and ICT in Western Region".	Nov 1, 2019	Transmission Tariff

240	367/TT/2018	Aug 31, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from DOCO to 31.3.2019 for "Salem Pooling Station – Madhugiri Pooling Station 765 kV S/C Line (initially charged at 400 kV) along with associated Bays & equipments at Salem PS and Madhugiri PS and 400 kV 63 MVAR line reactor at Madhugiri end only of the Salem Pooling Station – Madhugiri 765 kV S/C Line (Initially charged at 400 kV) under Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area – Part-B" in Southern Region.	Nov 1, 2019	Transmission Tariff
241	298/MP/2018	Sep 6, 2018	Damodar Valley Corporation	Petition seeking adjudication of disputes between the Petitioner and the Respondent for claim of fixed charges due to unilateral termination of PPA by WBSEDCL in regard to supply of power from Koderma TPS of DVC.	Nov 1,2019	Misc. Petition
242	203/TT/2016	Oct 4, 2016	Power Grid Corporation of India Limited (Powergrid)	Petition for revision of Commission's order dated 5.10.2017 in Petition No. 203/TT/2016 in the light of APTEL's Judgment dated 28.9.2018 in Appeal No. 6 of 2018.	Nov 7, 2019	Transmission Tariff
243	17/RP/2019 in 227/MP/2017	Jul 15, 2019	LANCO Amarkantak Power Limited LAMPL	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the order dated 30.5.2019 read with corrigendum dated 26.6.2019 passed in Petition No. 227/MP/2017.	Nov 7, 2019	Review Petition
244	190/MP/2019	Jul 4, 2019	NTPC Limited NTPC	Petition under Section 79 of the Electricity Act, 2003 to give a framework on the issue of advance being paid by NTPC to Indian Railways for transportation of coal from coal mines to thermal coal stations of NTPC for the period 2018-19 and 2019-20.	Nov 8, 2019	Misc. Petition
245	27/MP/2018	Jan 11,2018	Krishna Windfarms Developers	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to	Nov 8, 2019	Misc. Petition



		Private Limited KWFDPL	the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between Krishna Wind farms Developers Private Limited and Solar Energy Corporation of India Limited.		
18/RP/2019 in 315/GT/2018	Aug 7, 2019	SJVN Limited SJVN	Petition for review of Commission's order dated 26.6.2019 in Petition No. 315/GT/2018 for approval of tariff of Rampur Hydroelectric Project (412 MW) for the period from actual COD of first unit (13.5.2014) to 31.3.2019.	Nov 8, 2019	Review Petition
85/MP/2014 alongwith IA No. 43 of 2019	May 12, 2014		Petition read with appropriate provisions of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in Inter-State Transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Sharing of Interstate Transmission Charges and Losses) Regulations, 2010 and in the matter of Non-payment of transmission charges pertaining to LTA of 119.19 MW power from Mejia Unit #8 (DVC) by Damodar Valley Corporation (DVC), Kolkata (Received by way of Remand from APTEL).	Nov 8, 2019	Misc. Petition
324/MP/2018	Oct 3, 2018	UDUPI Power Corporation Limited UPCL	Petition filed under Section 79 (I) (b) of the Electricity Act, 2003 read with Article 7(2) (b) of the Power Purchase Agreement dated 26.12.2005.	Nov 8, 2019	Misc. Petition
17/MP/2018	Dec 28, 2017	NTPC Vidyut Vyapar Nigam Limited NVVN	Petition under Section 79 (I) (f) read with Section 79 (I) (a) and other applicable Provisions of The Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondents I to 3.NTPC Vidyut Vyapar Nigam Limited	Nov 8, 2019	Misc. Petition
325/MP/2018	Oct 3, 2018	UDUPI Power Corporation Limited UPCL	Petition filed under Section 79 (I) (b) of the Electricity Act, 2003 read with Article 7(2) (b) of the Power Purchase Agreement dated 26.12.2005.Udupi Power Corporation Ltd	Nov 8, 2019	Misc. Petition
	315/GT/2018 85/MP/2014 alongwith IA No. 43 of 2019 324/MP/2018	315/GT/2018 85/MP/2014 alongwith IA No. 43 of 2019 324/MP/2018 Oct 3, 2018 17/MP/2018 Dec 28, 2017	I8/RP/2019 in 315/GT/2018 Aug 7, 2019 SJVN Limited SJVN 85/MP/2014 alongwith IA No. 43 of 2019 324/MP/2018 Oct 3, 2018 UDUPI Power Corporation Limited UPCL 17/MP/2018 Dec 28, 2017 NTPC Vidyut Vyapar Nigam Limited NVVN 325/MP/2018 Oct 3, 2018 UDUPI Power Corporation	RWFDPL Purchase Agreement dated 3.8.2016	RWFDPL Purchase Agreement dated 3.8.2016 between Krishna Wind farms Developers Private Limited and Solar Energy Corporation of India Limited (SJVN) Petition for review of Commission's order dated 2.6.2019 in Petition No. 315/GT/2018 for approval of tariff of Rampur Hydroelectric Project (412 MW) for the period from actual COD of first unit (13.5.2014) to 31.3.2019. Petition read with appropriate provisions of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in Inter-State Transmission Charges and Losses) Regulations, 2009 and Central Electricity Regulatory Commission (Sharing of Interstate Transmission (Sharing of Interstate Transmi

251	361/TT/2018	Sep 6, 2018	Power Grid Corporation of India Limited (Powergrid)	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from DOCO to 31.3.2019 for Asset-1: LILO of 400 kV S/C Neelmangla-Hoody Transmission Line at new 400/220 kV GIS Substation at Yelahanka with 1X63 MVAR 420 kV Bus Reactor along with associated bays and equipments and Asset-2: 2X500MVA, 400/220kV ICT's along with associated bays and equipments at 400/220kV Yelahanka Substation under "System Strengthening XII in Southern Region".	Nov 8, 2019	Transmission Tariff
252	152/MP/2019	May 17, 2019	Maithon Power Limited MPL	Petition under Regulations II and 29 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and this Hon'ble Commission's directions in the Order dated 20.03.2017 in Petition no. 72/MP/2016. Maithon Power Limited (MPL)	Nov 11 2019	Misc. Petition
253	185/MP/2018	May 26, 2018	Azure Sunshine Private Limited (Azure Sunshine)	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between Petitioners and the Respondents, for seeking approval of Change in Law events due to enactment of the GST Laws.	Nov 19, 2019	Misc. Petition
254	184/MP/2018	May 26, 2018	Azure Power Mars Private Limited AzureMars	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between Petitioners and the Respondents, for seeking approval of Change in Law events due to enactment of the GST Laws.	Nov 19, 2019	Misc. Petition
255	188/MP/2018	May 25, 2018	Azure Solar Private Limited Azurespl	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between Petitioners and the Respondents, for seeking approval of Change in Law events due to enactment of the GST Laws.	Nov 19, 2019	Misc. Petition
256	190/MP/2018	May 26, 2018	Greentech Private Limited	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between	43788	Misc. Petition



				Petitioners and the Respondents, for seeking approval of Change in Law events due to enactment of the GST Laws.		
257	309/GT/2015	Dec 21, 2015	Pragati Power Corporation Limited PPCL	Revision of tariff of Pragati-III Combined Cycle Power Station (1371.2 MW) for the period from COD of GT-I to 31.3.2014 after truing up exercise Pragati Power Corporation Limited	Nov 19, 2019	Generation Tariff
258	191/MP/2018	May 26, 2018	Azure Clean Energy Private Limited ACEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between Petitioners and the Respondents, for seeking approval of Change in Law events due to enactment of the GST Laws.	Nov 19, 2019	Misc. Petition
259	204/AT/2019	Jul 12, 2019	Solar Energy Corporation of India Limited	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the I 200 MW (Tranche-III) Solar PV Projects connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Standard Bidding Guidelines dated 3.8.2017.	Nov 20, 2019	Adoption of Tariff
260	144/MP/2018	Apr 12, 2018	NHPC LTD NHPC	Application under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2014-15 in respect of Rangit Power Station. NHPC Limited	Nov 20, 2019	Misc. Petition
261	215/AT/2019	Jul 25, 2019	Solar Energy Corporation of India Limited	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 1200 MW (Tranche-VI) Wind Power Projects connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Standard Bidding Guidelines dated 8.12.2017. Solar Energy Corporation of India Limited	Nov 20, 2019	Adoption of Tariff
262	337/TT/2018	Sep 19, 2018	Power Grid Corporation of India Limited (Powergrid)	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from DOCO to 31.3.2019 for Asset-I: 3x5 MVA	Nov 20, 2019	Transmission Tariff

				(132/33 kV), I-ph, ICT-I alongwith associated bays at Tezu Sub-station, Asset-II: 4x5 MVA (132/33 kV) (01 no spare), I-ph, ICT-II alongwith associated bays at Tezu Sub-station, Asset-III: 132 kV S/C (on D/C Tower) Tezu-Namsai Transmission Line alongwith associated bays at Tezu and Namsai Sub-station, 4X6.67 MVAR, 145 kV, I-ph Bus Reactor, 3X5 MVA, 132/33 kV, I-ph ICT-I and 4X5 MVA, 132/33 kV, I-ph ICT-II (01 no spare phase) at Namsai Substation under "Transmission System Associated with Pallatana GBPP and Bongaigaon TPS" in North Eastern Region.		
263	265/MP/2018	Aug 20, 2018	Greenko Budhil Hydro Power Private Limited	Petition under Section 79 (1)(f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 2.8.2018 issued by Power Grid Corporation of India Limited whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 Crore upon the Petitioner towards Long Term Access capacity 8.4 MW and also, through a subsequent letter dated 14.8.2018 threatened curtailment of Short Term Open Access with effect from 23.8.2018, which is in direct contravention of the final Order dated 31.5.2018 passed by the Commission in Petition No. 190/ MP/2016.	Nov 20, 2019	Misc. Petition
264	50/MP/2019	Feb 5, 2019	Balrampur Chini Mills Limited	Petition seeking condonation of delay in complying with the procedure for issuance of renewable energy certificates, and to thereafter direct the Respondent to issue the certificates due to the Petitioner.	Nov 20, 2019	Misc. Petition
265	346/MP/2018	Nov 13, 2018	Udupi Power Corporation Ltd.	Petition under Section 79 (1) (b) of the Electricity Act, 2003 read with Regulation 14 (3) (ii) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, Articles 1.1 (Change in law) and 6.12 of the Power Purchase Agreements seeking regulatory certainty with respect to treatment of such cost for mandatory installation of additional systems in compliance with the Environment (Protection)	Nov 20, 2019	Misc. Petition



				Amendment Rules , 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations.		
266	316/MP/2018	Sep 26, 2018	NHPC LTD NHPC	Application under Regulation-31(6) and Regulation – 54 & 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station (Teesta Low Dam – IV Power Station) and recovery of shortfall in capacity charges under Regulation – 545&55 due to agitation by GJMM in FY 2017-18.	Nov 21, 2019	Misc. Petition
267	76/MP/2018	Feb 7, 2018	Bhilangana Hydro Power Ltd.	Petition under Regulations 14, 5(3) and (4) of the Central Electricity Regulatory Commission (Terms and conditions for Recognition and issuance of Renewable Energy Generation) Regulations, 2010 for grant of renewable energy certificates to the Petitioner from the date of the commissioning of the 24 MW Bhilangana—III Hydro Electric Project.	Nov 21, 2019	Misc. Petition
268	120/MP/2019	Apr 12, 2019	KSK Mahanadi Power Company Limited	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 read with the provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations), 2010to set aside the bills dated, 7.12.2018, 7.1.2019, 8.2.2019 and 8.3.2019 of the Central Transmission Utility (PGCIL) towards Transmission Charges (POC and HVDC charges).		Misc. Petition
269	105/TT/2018	Feb 9, 2018	Power Grid Corporation of India Limited (Powergrid)	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from DOCO to 31.3.2019 for Asset I: Combined assets of (a) 400 KV D/C Sasaram - Daltonganj Transmission Line alongwith 2 x 50 MVAR Line Reactors at Daltonganj Sub-station; (b) 400 /220 KV, 315 MVA ICT -I alongwith bays at Daltonganj Sub-station; (c) 400 KV 80 MVAR BR at Daltonganj Sub-station; & (d) 400 / 220 KV, 315 MVA ICT -II alongwith bays at Daltonganj Sub-station; Asset II: 04 Nos. 220 KV Bays at Daltonganj	Nov 21, 2019	Transmission Tariff

				Sub-station; Asset III: Provision of Circuit Breakers for making line reactors at Biharshariff Sub-station switchable; Asset IV: 01 No. 80 MVAR Bus Reactor At Duburi Sub station; Asset V: LILO of 2nd Ckt. of 400kV D/C Jamshedpur-Rourkela TL at Chaibasa S/s (non-bussed at Chaibasa); and Asset VI: 01 No. 500MVA, 3 phase 400/220kV, Transformer (2nd) and associated bays at Pandiabilli substation under "Eastern Region Strengthening Scheme-III (ERSS-III)" in Eastern Region.		
270	158/TT/2018	Mar 23, 2017	Power Grid Corporation of India Limited	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated / actual COD to 31.03.2019 for Asset-1: 400/220 kV, 3 x 105 MVA ICT along with associated bays at Hamirpur Sub- station; Asset-2: 220 kV, 2 nos. Line bays at Hamirpur Sub-station; Asset-3: 220 kV, 2 nos. Line bays at Jallandhar Sub-station; and Asset-4: 1 x 500 MVA, 400/220 kV ICT-IV at GIS Gurgaon Sub-station, under "Augmentation of Transformers in Northern Region-Part B" in Northern Region. Power Grid Corporation of India Limited	Nov 21, 2019	Transmission Tariff
271	82/TT/2019	Jan 11, 2019	Power Grid Corporation of India Limited	Approval of transmission tariff from anticipated COD to 31.3.2019 for Asset-I: 02 nos 765 kV Line Bays at 765 kV Jharsuguda (Sundargarh) Sub-station alongwith 02x240 MVAR Switchable Line Reactor (SLR) with 700 ohm NGR (Neutral Grounding Reactor) for termination of Jharsuguda (Sundargarh)-Raipur pool 765 kV D/C line (under TBCB); Asset-II: 02 nos 765 kV Line Bays at 765 kV Raipur Pool station alongwith 02x240 MVAR Switchable Line Reactor (SLR) with 700 ohm NGR (Neutral Grounding Reactor) for termination of Jharsuguda (Sundargarh)-Raipur pool 765 kV D/C line (under TBCB) under POWERGRID works associated	Nov 26, 2019	Transmission Tariff



				with "TBCB lines under common transmission system for Phase-II generation projects in Odisha" in Eastern Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.		
272	221/GT/2015	Sep 21, 2015	Pragati Power Corporation Limited PPCL	Petition for determination of tariff of Pragati-III Combined Cycle Power Station (1371.2 MW) for the period 2014-19	Nov 26, 2019	Generation Tariff
273	220/MP/2018	Jun 5, 2018	Kerala State Electricity Board Limited KSEB Ltd.	Petition under Section 79(1) (c), 79(1) (d), 79(1) (f) of the Electricity Act, 2003 and Regulation 8 of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010, for adjudication of dispute on the recovery of transmission charges of Element-II and Element-III of Kudgi Associated Transmission system from the beneficiaries before the Commercial Operation of the Kudgi STPS.	Nov 27, 2019	Misc. Petition
274	183/MP/2018	May 19, 2018	Maruti Clean Coal and Power Limited MCCPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking extension of Scheduled Delivery Date on account of force majeure events falling within the scope of the Power Purchase Agreement dated 01.11.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 5 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Jaipur Vidyut Vitran Nigam Limited ("JVVNL"), Ajmer Vidyut Vitran Nigam Limited ("JVVNL") dated 01.11.2013.	Nov 27, 2019	Misc. Petition
275	137/TT/2018	Feb 15, 2018	Power Grid Corporation of India Limited (Powergrid)	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated COD to 31.03.2019 for Asset-I: I X160 MVA ICT-I along with associated bays at Daltonganj Sub-station, IX160 MVA ICT-II along with associated bays at Daltonganj	Nov 28, 2019	Transmission Tariff

			C 1 123/122 13/19 1		
			Sub-station and 2X132 kV line bays at Daltonganj Sub-station Asset-II: 02 Nos of 132 kV line bays at Daltonganj Sub-station under ERSS XVII Part-A in Eastern Region.		
40/RP/2018 in 175/TT/2017	Aug 31, 2018	Delhi Transco Limited	Petition for review and modification of order dated 29.6.2018 in Petition No. 175/TT/2017 under section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	Nov 29, 2019	Review Petition
194/TT/2018	Mar 12, 2018		Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 6 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for the assets of "Transmission System associated with Mundra Ultra Mega Power Project (UMPP)" (a) Covered in order dated 1.12.2014 in Petition No. 72/TT/2012; (b) Covered in order dated 31.12.2015 in Petition No. 296/TT/2013; (c) Covered in order dated 31.12.2015 in Petition No. 101/TT/2014; and (d) Covered in order dated 15.3.2016 in Petition No. 57/TT/2013.	Dec 2, 2019	Transmission Tariff
213/MP/2018	Jun 6, 2018	DB Power Limited DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003, inter alia, seeking compensation on account of 'Change in Law' events under Article 10 of the Power Purchase Agreements both dated 1.11.2013 entered into between the Petitioner and the Respondents.	Dec 3, 2019	Misc. Petition
200/TT/2018	May 7, 2018	Power Grid Corporation of India Limited (Powergrid)	Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms	Dec 3, 2019	Transmission Tariff
	175/TT/2017 194/TT/2018 213/MP/2018	175/TT/2017 194/TT/2018 Mar 12, 2018 213/MP/2018 Jun 6, 2018	194/TT/2018 Mar 12, 2018 Power Grid Corporation of India Limited (Powergrid) 213/MP/2018 Jun 6, 2018 DB Power Limited DBPL 200/TT/2018 May 7, 2018 Power Grid Corporation of India Limited	Nos of 132 kV line bays at Daltonganj Sub-station under ERSS XVII Part.A in Eastern Region.	at Daktonganj Sub-station Asset-II: 02 Nos of 132 kV line bays at Daktonganj Sub-station under ERSS XVII Part-A in Eastern Region. Petition for review and modification of order dated 29,6,2018 in Petition No. 175/TT/2017 under section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999. Approval under Regulation 86 of Central Electricity Regulatory Commission (Comduct of Business) Regulations, 1999 and Regulation 6 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for truing up of transmission tariff for 2014-19 tariff period for the assets of "Transmission System associated with Mundra Ultra Mega Power Project (UMPP)" (a) Covered in order dated 11,12,2014 in Petition No. 29/TT/2012; (b) Covered in order dated 11,12,2015 in Petition No. 29/TT/2013; (c) Covered in order dated 15,10,2015 in Petition No. 101/TT/2014; and (d) Covered in order dated 15,10,2015 in Petition No. 101/TT/2014; and (d) Covered in order dated 15,10,2015 in Petition No. 101/TT/2014; and (d) Covered in order dated 15,10,2015 in Petition No. 101/TT/2014; and (d) Covered in order dated 15,10,2015 in Petition No. 101/TT/2014; and (d) Covered in order dated 15,10,2015 in Petition No. 101/TT/2014; and (d) Covered in order dated 15,10,2015 in Petition No. 101/TT/2014; and (d) Covered in order dated 15,10,2015 in Petition No. 101/TT/2014; and (d) Covered in order dated 15,10,2015 in Petition No. 101/TT/2014; and (d) Covered in order dated 15,10,2015 in Petition No. 101/TT/2014; and (d) Covered in order dated 15,10,2015 in Petition No. 101/TT/2014; and (d) Covered in order dated 15,10,2015 in Petition No. 101/TT/2014; and (d) Covered in order dated 15,10,2015 in Petition No. 101/TT/2014; and (d) Covered in order dated 15,10,2015 in Petition No. 101/TT/2014; and (d) Covered in order dated 15,10,2016 in Petition No



				tariff block and (ii) Transmission tariff for 2014-19 tariff block		
280	369/AT/2019	Oct 3, 2019	Solar Energy Corporation of India Limited	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1000 MW (Tranche-II) Wind Power Projects connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines issued by Ministry of New and Renewable Energy on 4.5.2017. Solar Energy Corporation of India Limited	Dec 3, 2019	Adoption of Tariff
281	340/AT/2019	Oct 14, 2019	PTC India Limited PTC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the Scheme for setting up of 1000 MW Inter-State Transmission System (ISTS) connected Wind Power selected through competitive bidding process as per the Guidelines issued by Ministry of New and Renewable Energy on 14.6.2016 and 22.10.2016.	Dec 4, 2019	Adoption of Tariff
282	197/GT/2017	Aug 31, 2017	NTPC Limited NTPC	Approval of tariff of Feroze Gandhi Unchahar Thermal Power Station, Stage- IV (500 MW) for the period from the actual date of commercial operation of Unit-I (30.9.2017) to 31.3.2019	Dec 6, 2019	Generation Tariff
283	19/RP/2019 in 269/MP/2018	Aug 22, 2019	Uttar Haryana Bijli Vitaran Nigam Limited & Anr.	Review of the judgment and order dated 8.7.2019 passed in Petition No. 269/MP/2018.	Dec 9, 2019	Review Petition
284	379/AT/2019	Oct 5, 2019	Solar Energy Corporation of India Limited SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Wind Power Projects (Tranche-V) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines issued by Ministry of Power on 8.12.2017.	Dec 6, 2019	Adoption of Tariff
285	20/RP/2019 in 23/MP/2019	Sep 23, 2019	Ajmer Vidyut Vitran Nigam Limited & Ors.	Review under Section 94(1)(f) read with Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 of Order dated 9.8.2019 of the Central Electricity Regulatory Commission in Petition No. 23/MP/2019 with regard to grant of regulatory approval for execution of transmission system for solar energy zones in Rajasthan.	Dec 9, 2019	Review Petition

286 7/SM/2019 Sep 4, 2019 Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. Dec 9, 2019 Sue Moto							
Corporation of COD to 313.2019 of 08 nos. of India Limited (Powergrid) Remaission assets under "North Eastern Region Strengthening Scheme-VII (NERSS-VII)" for 2014-19 Tariff Period in North-Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Gentral Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 along with Regulation 111 & 115 of Central Electricity Regulations, 1979 and Electricity Regulations 113 of Central Electricity Regulations, 1970 and 197	286	7/SM/2019	Sep 4, 2019	Electricity Regulatory	Electricity Regulatory Commission	Dec 9, 2019	Suo Moto
Delhi Distribution Limited TPDDL Electricity Act 2003 read with Regulation St 4 s5 of Central Electricity Regulation 54 s5 of Central Electricity Regulation St 4 s6 of Central Electricity Regulation St 4 s6 of Central Electricity Regulation St 4 s6 of Central Electricity Regulation St 5 of Central St 5 of Central Electricity Regulation St 5 of Central Electricity Regulation St 5 of Central St 5 of Central St 5 of Central St 5 of Central Electricity Regulation St 5 of Central Electricity Regulatory Commission (Conduct of Business) Regulation Electricity Regulatory Commission in Petition No. 92/MP/2015. 291 2/RP/2019 in 95/MP/2017 Jan 30, 2019 Solar Energy Corporation of India Limited Electricity Regulatory Commission (Conduct of Business) Regulation Il 3, Il 1 and Il 4 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, Il 99 for review of the judgment and order dated In 12, 2018 passed in Petition No. 95/MP/2017.	287	175/TT/2018	Mar 27, 2018	Corporation of India Limited	COD to 31.3.2019 of 08 nos. of transmission assets under "North Eastern Region Strengthening Scheme-VII (NERSS-VII)" for 2014-19 Tariff Period in North-Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff)	Dec 10, 2019	
102/TT/2018 NTPC of the order dated 2.5.2019 in Petition No. 102/TT/2018. Petition No. 102/TT/2018.	288	91/MP/2016	Jun 10, 2016	Delhi Distribution	the Electricity Act 2003 read with Regulation 54 & 55 of Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2014 along with Regulation III & II5 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, seeking re-determination of gross station heat rate of Badarpur TPS as provided under Regulation 36 (C) (a (ii) of the CERC (Terms & Conditions of Tariff) Regulations,	Dec 11, 2019	Misc. Petition
Transmission Utility (PGCIL) With Regulation III of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking direction for impending order dated 8.3.2019 passed by this hon'ble commission in Petition No.92/MP/2015. Petition under Section 94 of the Electricity Act, 2003 read with Order 47 Rule I of the Code of Civil Procedure, 1908 and Regulation 103, 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the judgment and order dated 17.12.2018 passed in Petition No. 95/MP/2017.	289		Jun 17, 2019		of the order dated 2.5.2019 in	Dec 11, 2019	
95/MP/2017 Corporation of India Limited Corporation of India Limited Corporation of India Limited Petition Petition Petition Petition Petition Petition Petition Petition	290	252/MP/2019	Aug 19, 2019	Transmission	with Regulation III of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking direction for impending order dated 8.3.2019 passed by this hon'ble commission in Petition		Misc. Petition
292 5/MP/2019 Dec 17, 2018 ITC Limited Petition under section 79 (1) of the Dec 11, 2019 Misc. Petition	291		Jan 30, 2019	Corporation of	Electricity Act, 2003 read with Order 47 Rule I of the Code of Civil Procedure, I908 and Regulation 103, III and II4 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the judgment and order dated 17.12.2018 passed in		
	292	5/MP/2019	Dec 17, 2018	ITC Limited	Petition under section 79 (I) of the	Dec 11, 2019	Misc. Petition



				Electricity Act, 2003 and sections 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the rejection of renewable energy certificate application of the Petitioner by the Respondent ITC Limited, India Tobacco Division		
293	19/MP/2018	Jan 10, 2018	M/s Talettutayi Solar Projects Four Private Limited (TSPFPL)	Petition under Section 79(I)(f) of the Electricity Act, 2003 and the other applicable provisions of the Act in relation to the disputes having arisen under the Power Purchase Agreement dated II.04.2016 between Talettutayi Solar Projects Four Private Limited (TSPFPL) and Solar Energy Corporation of India.	Dec 11, 2019	Misc. Petition
294	14/RP/2019 in Petition No. 318/MP/2018 alongwith IA No. 80 of 2019	Jun 14, 2019	Central Transmission Utility CTU	Petition under Section 94 of the Electricity Act, 2003 read with Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, Read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 for review of order dated 9.4.2019 in Petition No.318/MP/2018.	Dec 12, 2019	Review Petition
295	238/TT/2018	May 7, 2018	Power Grid Corporation of India Limited (Powergrid)	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of (i)Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for Asset I:Balance portion of 400 kV D/C Baripada -Jamshedpur (DVC) Transmission Line along with bay at Jamshedpur (COD: 1.10.2013), Asset II:Reconductoring of circuit-II of 400 kV Siliguri-Purnea D/C line (COD: 1.6.2013) under Eastern Region Strengthening Scheme-I for Eastern Region.	Dec 12, 2019	Transmission Tariff
296	13/RP/2019 alongwith IA No. 26 of 2019 in Petition No. 35/MP/2018	Jun 14, 2019	Central Transmission Utility CTU	Review Petition under Section 94 of the Electricity Act, 2003 read with regulations 103, 111 and 114 of the Central Electricity Regulatory Commission (Conduct of business)	Dec 13, 2019	Review Petition

Regulations, 1999 read with order 47, rule I of the code of civil procedure, 1908 for review of order dated 19.3.2019 passed by this Hon'ble Commission in Petition No. 35/MP/2018. 297 363/TT/2018 Oct 26, 2018 Power Grid Corporation of India Limited Regulations, 1999 and CERC (Terms and Conditions of Tariff Regulations, 2014 for approval of transmission Larriff from COD to 31.3.2019 for Asset-I: 2 800 IX MYDC Biswanath Charrial and Agra with 1 800 IX/ Hexa Lapwing Transmission Line), Asset-II: Loop In and Loop Out (ILIC) of 400 IX/ Ranganadi- Balipara-I transmission line a Biswanath Charriali pooling station, Asset-III: Loop In and Loop Out (ILIC) of 400 IX/ Ranganadi- Balipara-I transmission line a Biswanath Charriali pooling station, Asset-IV: 132 IX/ DIC Biswanath Charriali (PG)-Biswanath Charriali (AGCCL) transmission line at Biswanath Charriali pooling station, Asset-IV: 132 IX/ DIC Biswanath Charriali (PG)-Biswanath Charriali (AGCCL) transmission line alongwith associated bays at Biswanath Charriali (AGCCL) transmission gwith Earth Charriali Agra) along with Earth Biswanath Charriali pooling station, Asset-IV: 2800 IX/ DIC Biswanath Charriali and Agra along with Earth Charriali Agra HOVE POELEII (1500 MW HVDC Terminal at Biswanath Charriali and Agra along with Earth Electrode line and Earth Electrode Station for both Biswanath Charriali and Agra upon determination of final transmission tariff as per directive of the Commission via derivate of the Commission via order dated 12.7.2018 in Petition No. 43/RP/2017 Under "Transmission system associated with North East- Northern/Western Inter Connector-I' project for tariff 2014-19 period. Petition under Section 142 of the Electricity Act, 2003 for action against Respondent No. 1 for	1 1					
Corpration of India Limited (Powergrid) CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for approval of transmission tariff from COD to 31.3.2019 for Asset:1±8 00 kV HVDC Biswanath Chariali-Agra Pole-I (1500 MW HVDC Terminals each at Biswanath Chariali Adagra with ±800 kV Hexa Lapwing Transmission Line), Asset:1lt:Loop In and Loop Out (LILO) of 400 kV Ranganadi-Balipara-I transmission line at Biswanath Chariali pooling station alongwith associated bays at Biswanath Chariali pooling station, Asset:Ill:Loop In and Loop Out (LILO) of 400 kV Ranganadi-Balipara-II transmission line at Biswanath Chariali pooling station alongwith associated bays at Biswanath Chariali pooling station, Asset-III: Loop In and Loop Out (LILO) of 400 kV Ranganadi-Balipara-II transmission line at Biswanath Chariali pooling station, Asset-IV: 132 kV D/C Biswanath Chariali (REGCL) transmission line at Biswanath Chariali (REGCL) and Biswanath Chariali (REGCL) are diswanath Chariali (REGCL) and Biswanath Chariali (REGCL) and Biswanath Chariali (REGCL) and Biswanath Chariali (REGCL) and Biswanath Chariali Regulation (REGCL) and Biswanath Chariali and Agra) along with Earth Electrode Station for both Biswanath Chariali and Agra) along with Earth Electrode Station for both Biswanath Chariali and Agra upon determination of final transmission tariff as per directive of the Commission vide order dated 12.7.2018 in Petition No. 43/RP/2017 Under "Transmission system associated with North East-Northern/Western Inter Commetcer-I" project for tariff 2014-19 period. Petition under Section 142 of the Electricity Act, 2003 for action				47, rule 1 of the code of civil procedure, 1908 for review of order dated 19.3.2019 passed by this Hon'ble Commission in Petition		
Power Limited Electricity Act, 2003 for action	297 363/TT/201	8 Oct 26, 2018	Corporation of India Limited	CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for approval of transmission tariff from COD to 31.3.2019 for Asset-I: ± 800 kV HVDC Biswanath Chariali-Agra Pole-I (1500 MW HVDC Terminals each at Biswanath Chariali and Agra with ± 800 kV Hexa Lapwing Transmission Line), Asset-II: Loop In and Loop Out (LILO) of 400 kV Ranganadi-Balipara-I transmission line at Biswanath Chariali pooling station alongwith associated bays at Biswanath Chariali pooling station, Asset-III: Loop In and Loop Out (LILO) of 400 kV Ranganadi-Balipara-II transmission line at Biswanath Chariali pooling station alongwith associated bays at Biswanath Chariali pooling station alongwith associated bays at Biswanath Chariali (PG)-Biswanath Chariali (AEGCL) transmission line alongwith associated bays at Biswanath Chariali (AEGCL) and Biswanath Chariali (AEGCL) and Biswanath Chariali (PO)-Biswanath Chariali (AEGCL) and Biswanath Chariali Pooling Station (PGCIL), Asset-V: 200 MVA, 400/132/33 kV ICT-I at Biswanath Chariali pooling station, Asset-VI: ±800 kV Biswanath Chariali and Agra HVDC POLE-II (1500 MW HVDC Terminal at Biswanath Chariali and Agra upon determination of final transmission tariff as per directive of the Commission vide order dated 12.7.2018 in Petition No. 43/RP/2017 Under "Transmission system associated with North East-Northern/Western Inter Connector-I" project for tariff	Dec 17, 2019	
	298 196/MP/201	May 31, 2018	Power Limited	Electricity Act, 2003 for action	Dec 17, 2019	Misc. Petition



				continuous non-compliance with the order dated 20.6.2017 in Petition No. 124/MP/2017.		
299	378/MP/2018	Nov 15, 2018	Rajasthan Sun Technique Energy Private Limited	Petition under Section 79 (f) of the Electricity Act, 2003 for adjudication of dispute between the Petitioner and Respondent or reference of dispute for arbitration.	Dec 17, 2019	Misc. Petition
300	407/MP/2019	Nov 8, 2019	Dhursar Solar Power Private Limited	Petition under Sections 28, 29, 79 and 129 of the Electricity Act, 2003 seeking appropriate direction for implementation of the Ministry of Power's order dated 28.6.2019 on the issuance of unconditional, irrevocable and revolving Letter of Credit. Dhursar Solar Power Private Limited	Dec 17, 2019	Misc. Petition
301	39/MP/2019	Feb 7, 2019	GMR Warora Energy Limited	Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 21.3.2013 for (i) resolution of bill dispute (ii) recovery of amounts due to GMR pursuant to supplementary bill raised; and (iii) implementation of the Commission Order dated 1.2.2017 in Petition No. 8/MP/2014, Order dated 14.3.2018 in Petition No.13/SM/2017, Order dated 16.3.2018 in Petition No. 1/MP/2017 and Order dated 15.11.2018 in Petition No. 88/MP/2018.	Dec 18, 2019	Misc. Petition
302	180/MP/2018	Jun 4, 2018	Suzlon Energy Limited & Ors.	Petition under Section 79 (1) (f) and other applicable provisions of the Electricity Act, 2003, by the Petitioners against NTPC Limited which has levied penalty/liquidated damages and illegally threatened to invoke the Performance Bank Guarantees on account of delay in commissioning of the Projects.	Dec 18, 2019	Misc. Petition
303	406/MP/2019	Nov 11, 2019	North Eastern Electric Power Corporation Limited NEEPCO	Petition for execution of Power Purchase Agreements and directions for payment of tariff by the allocated beneficiaries and/or Procurers of electricity from the two Generating units of 150 MW each of the 600 MW (4 x 150 MW) Kameng Hydro Electric Project scheduled for commissioning in November, 2019.	Dec 19, 2019	Misc. Petition
304	401/MP/2019	Nov 13, 2019	Suzlon Power Infrastructure Limited SPIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in withholding three Performance	Dec 19, 2019	Misc. Petition

				Bank Guarantees of Rs. 3.75 Crore each (Rupees Three Crore Seventy Five lacs only each) despite the relegation of the status of the Petitioner to 'deemed Stage-I grantee' as per the Detailed Procedure notified by Commission in accordance with Regulation 27 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access & Medium-Term Open Access in Inter State Transmission & related matters) Regulations, 2009.		
305	303/TL/2019	Sep 5, 2019	Powergrid Khetri Transmission System Limited Khetri	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission License to Powergrid Khetri Transmission System Limited.	Dec 19, 2019	Transmission Licence
306	440/MP/2019	Dec 4, 2019	Central Transmission Utility (PGCIL)	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Act, 2003 read with Regulations 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions/clarifications regarding the status of Petitioners' LTA and treatment of Bank Guarantee submitted by it in respect of Chandragiri, Kumarapuram and Kadambur Wind Farms.	Dec 19, 2019	Misc. Petition
307	438/MP/2019	Nov 22, 2019	NTPC Limited NTPC	Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking permission to allow the drawal of start-up power for Unit-II of Lara STPP (2X800 MW) from the grid beyond the period of fifteen months.	Dec 20, 2019	Misc. Petition
308	328/TD/2019	Sep 24, 2019	Amplus Energy Solutions Private Limited	Application for Surrender of inter- State Trading Licence granted to Amplus Energy Solution Private Limited	Dec 20, 2019	Trading Licence
309	297/AT/2019	Sep 5, 2019	Powergrid Khetri Transmission System Limited	Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being	Dec 23, 2019	Adoption of Tariff



				established by Powergrid Khetri Transmission System Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).		
310	15/RP/2019 in 327/MP/2018	Jul 15, 2019	Dhariwal Infrastructure Limited	Review Petition under Section 94(1) (f) of the Electricity Act, 2003 read with Order 47 Rule I of the Code of Civil Procedure, 1908 and Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of order dated 1.7.2019 in Petition No. 327/MP/2018.	Dec 23, 2019	Review Petition
311	392/MP/2019	Nov 1, 2019	THDC India Limited THDCIL	Petition under Section 79(1)(a), 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 seeking directions of this Commission for pre-commissioning activities, synchronization and commissioning of Dhukwan Small Hydro Electric Project (3X8 MW) and also for the necessary directions in relation to the Tariff as provided under Article 5 of the Power Purchase Agreement dated 05.12.2016 executed between the Petitioner and the Respondent No. I and payment of tariff to the Petitioner in terms of Article 5 of the Power Purchase Agreement dated 05.12.2016.	Dec 23, 2019	Misc. Petition
312	128/MP/2019	Apr 26, 2019	Odisha Power Generation Corporation Limited	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Connectivity Regulations, 2009 challenging the legality of Bill Nos. OGPTL-OPGC-01 dated 15.10.2018 and OPGTL-OPGC-02 dated 08.03.2019 raised by Respondent No. I, Central Transmission Utility.	Dec 26, 2019	Misc. Petition
313	5/RP/2019 in 214/TT/2017	Dec 26, 2019	Power Grid Corporation of India Limited (Powergrid)	Petition for review and modification of the order dated 9.10.2018 in Petition No. 214/TT/2017.	Dec 26, 2019	Review Petition
314	16/RP/2019 in 242/MP/2017	Aug 10, 2019	Power Grid Corporation of India Limited	Review Petition under Section 94 of the Electricity Act, 2003 read with Regulations 103, 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 for review of order dated 3.12.2018 in Petition No. 242/MP/2017.	Dec 26, 2019	Review Petition

315	436/MP/2019	Nov 19, 2019	NLC INDIA LIMITED (formerly Neyveli Lignite Corporation Limited) NLCIL	Anticipated delay in the declaration of Commercial Operation Date of Unit I and II of the 2×500 MW NLCIL- Neyveli New Thermal Power Project (NNTPP).	Dec 27, 2019	Misc. Petition
316	205/TD/2019	Jul 9, 2019	IPCL Power Trading Private Limited	Petition for change of name and further necessary changes in documents held in the name of 'IPCL Power Trading Private Limited' to 'Saranyu Power Trading Private Limited' under Section 17 (3) of the Electricity Act, 2003 read with Regulation 7 (t) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2009.	Dec 27, 2019	Trading Licence
317	344/TL/2019	Sep 23, 2019	Bikaner - Khetri Transmission Limited BKTL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Bikaner-Khetri Transmission Limited.	Dec 27, 2019	Transmission Licence
318	345/AT/2019	Sep 23, 2019	Bikaner-Khetri Transmission Limited BKTL	Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by Bikaner-Khetri Transmission Limited.	Dec 27, 2019	Adoption of Tariff
319	234/TT/2018	May 25, 2018	Power Grid Corporation of India Limited (Powergrid)	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of, (i) Truing up Transmission tariff for 2009-14 tariff block & (ii) Transmission tariff for 2014-19 tariff block for (1):LILO of Circuit-1 of 400 kV D/C Bareily-Mandola Line at Meerut Sub-station, (2): LILO of Circuit-2 of 400 kV D/C Bareily-Mandola Line at Meerut Substation, (3): 765 kV Bays for Bhiwani-Moga Line at Bhiwani Sub-station; 765 kV 240 MVAR Bus Reactor-1 along withassociated bays at Bhiwani sub-station; 765/400 kV 1000 MVA ICT-1 along withassociated bays at	Dec 27, 2019	Transmission Tariff



320 277/TT/2018 Jul 31, 2018		Bhiwani Sub-station; 2 Nos.400 kV Bays for Hisar-Bahadurgarh at Bhiwani Sub-station, (4): LILO of Hisar-Bawana at Bhiwani along with2 No.400 kV Bays at Bhiwani Sub-station, (5): 765 kV bays for Jattikalan-Bhiwani Line at Bhiwani Sub-station, (6): 765 kV S/C Meerut-Bhiwani Line along with associated bays at Meerut & Bhiwani and 765 kV,240 MVAR Line Reactor at Bhiwani Sub-station, (7): 765/400 kV,1000 MVA ICT-II along withassociated bays at Bhiwani Sub-station, (8): 765 kV		
320 277/TT/2018 Jul 31, 2018		240 MVAR Bus Reactor-II along with associated bays at Bhiwani Sub-stationand (9):400/220 kV Ballabhgarh Substation (re-alignment works) under "765 kV System for Central Part of Northern Grid-Part III" Northern Region.		
	Power Grid Corporation of India Limited (Powergrid)	Approval of transmission tariff from COD to 31.3.2019 for Asset I: Shifting of Ix315 MVA, 400/220 kV ICT from any suitable location (after replacement by Ix500 MVA ICT) and install it at Jamshedpur 400/220 kV Sub-station as 3rd ICT along with associated bays, Asset-II: Modification of I32 kV Bus arrangement with GIS bays at 220/132 kV Purnea Sub-station, Asset-III: Spare I no unit of 765 kV, I10 MVAR Single Phase Reactor stationed at Sasaram, Asset-IV: 3rd 500 MVA, 400/220 kV ICT at Patna (Powergrid) Sub-station along with associated bay Asset-V: 01 No. 500 MVA Single phase spare unit of 765/400 kV ICT at Angul Sub-station Asset-VI: 01 No. 500 MVA Single phase spare unit of 765/400 kV ICT at Sundergrah Sub-station under Eastern Region Strengthening Scheme XII in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	Dec 30, 2019	Transmission Tariff
321 355/MP/2018 Nov 21, 201	8 Wardha Solar (Maharashtra)	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between	Dec 30, 2019	Misc. Petition

				Petitioners and the Respondents, for seeking approval of Change in Law events due to enactment of the GST Laws.		
322	13/SM/2019	Dec 27, 2019	Central Electricity Regulatory Commission CERC	Extension of validity of Renewable Energy Certificates (RECs) due to expire between November, 2019 and March, 2020	Dec 30, 2019	Suo Moto
323	358/MP/2018	Nov 21, 2018	Wardha Solar (Maharashtra) Private Limited WSMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between Petitioners and the Respondents, for seeking approval of Change in Law events due to enactment of the GST Laws.	Dec 30, 2019	Misc. Petition
324	4/MP/2019	Dec 27, 2018	Parampujya Solar Energy Private Limited PSEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between Petitioners and the Respondents, for seeking approval of Change in Law events due to enactment of the GST Laws.	Dec 30, 2019	Misc. Petition
325	55/MP/2019	Mar 4, 2019	Vaayu Renewable Energy (Mevasa) Private Limited	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for time extension of achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for 'Grant of Connectivity to projects based on Renewable sources to the inter-State Transmission System' dated 15.5.2018.	Dec 30, 2019	Misc. Petition
326	112/MP/2019 alongwith IA 55 of 2019	Apr 4, 2019	Tadas Wind Energy Private Limited TWEPL	Petition under Section 66 & 79 of the Electricity Act, 2003 read with Regulations 14 & 15 of CERC (Terms and Conditions for recognition & issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondent to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates mechanism and	Dec 30, 2019	Misc. Petition



				issue RECs along with consequent reliefs.		
327	25/RP/2018 in 108/TT/2016	Jun 29, 2018	Teestavalley Power Transmission Limited TPTL	Review Petition under Section 94(1) (f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, seeking review/modification of the order dated 15.5.2018 in the Petition No. 108/TT/2016.	Dec 30, 2019	Review Petition
328	352/MP/2018	Nov 21, 2018	Wardha Solar (Maharashtra) Private Limited WSMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between Petitioners and the Respondents, for seeking approval of Change in Law events due to enactment of the GST Laws.	Dec 30, 2019	Misc. Petition
329	284/RC/2019	Aug 19, 2019	Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)	Petition under Section 79(1)(a) and 79(1)(b) of the Electricity Act, 2003 read with Regulation 8(6) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 111 to 113 & 115 of CERC (Conduct of Business Regulations) 1999 seeking regulatory compliance of sharing of gains between generating company and the beneficiaries by NTPC in the monthly energy bills of the generating stations.	Dec 30, 2019	Regulatory Compliance
330	359/MP/2018	Nov 27, 2018	Wardha Solar (Maharashtra) Private Limited WSMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between Petitioners and the Respondents, for seeking approval of Change in Law events due to enactment of the GST Laws.	Dec 30, 2019	Misc. Petition
331	280/GT/2018	Aug 13, 2018	NHPC LTD NHPC	Revision of tariff of Teesta Low Dam Hydroelectric Power Station-III (132 MW) for the period from 1.4.2013 to 31.3.2014-Truing-up of tariff determined by Commission's order dated 22.1.2015 in Petition No. 115/GT/2013.	Dec 31, 2019	Generation Tariff
332	6/RP/2019 in 278/TT/2015	Feb 20, 2019	Odisha Power Transmission Corporation Limited	Revision of tariff of Teesta Low Dam Hydroelectric Power Station-III (132 MW) for the period from 1.4.2013 to 31.3.2014-Truing-up of tariff determined by Commission's order dated 22.1.2015 in Petition No. 115/GT/2013	Dec 31, 2019	Review Petition

333	208/MP/2018	Jun 7, 2018	DB Power Limited DBPL	Amended Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 inter alia seeking compensation on account of 'Change in Law events' under Article 10 of the Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner and the Respondents.	Jun 6, 2020	Misc. Petition
334	178/GT/2017	Aug 9, 2017	NTPC Limited NTPC	Petition for determination of tariff of Solapur Super Thermal Power Station (1320 MW) for the period from the actual date of commercial operation of Unit-I (25.9.2017) to 31.3.2019	Jun 6, 2020	Generation Tariff
335	10/RP/2019 in 168/TT/2018	Apr 8, 2019	Power Grid Corporation of India Limited (Powergrid)	Review petition under Section 94(I) (f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of order dated 20.2.2019 in Petition No. 168/TT/2018.	Jun 6, 2020	Review Petition
336	61/TT/2018	Jan 23, 2018	Power Grid Corporation of India Limited (Powergrid)	Approval under regulation-86 of CERC (Conduct of Business) Regulations,1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated COD to 31.03.2019 for Asset: 2 nos. 400 kV Malerkotla Bays at 400/220 kV GIS Substation at Kurukshetra under "Provision of 400 kV bays for lines under Northern Region System Strengthening Scheme-XXXI(Part-B)" in Northern Region.	Jan 7, 2020	Transmission Tariff
337	159/MP/2019	Jun 10, 2019	Toramba Renewable Energy Private Limited	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009 seeking time extension for achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System' dated 15.5.2018.	Jan 7, 2020	Misc. Petition
338	364/TT/2018	Nov 9, 2018	Power Grid Corporation of	Approval under Regulation-86 of CERC (Conduct of Business)	Jan 7, 2020	Transmission Tariff



			India Limited (Powergrid)	Regulations, 1999and CERC (Terms and Conditions of Tariff) Regulations, 2014for determination of Transmission Tariff from anticipated CODto 31.03.2019 for Asset-1:400 kV D/C Silchar-Melriat transmission line (Charged at 132 kV) alongwith associated bays, Asset-II:LILO of 132 kV S/C Aizawl-Zemabawk Transmission Line along with associated bays at Melriat Substation (New), Asset-III:132 kV D/C Melriat (New)—Sihhmui Transmission Line alongwith associated bays, Asset-IV:4x5 MVAR (including 01 no hot spare), 132 kV, 1-ph, Bus Reactor at Melriat S/S alongwith Melriat (PG) GIS Sub-station under the transmission system associated with "Transmission system associated with Pallatana GBPP and Bongaigaon TPS" in North Eastern Region		
339	44/RP/2018 in 235/MP/2015	Nov 15, 2018	Gujarat Urja Vikas Nigam Limited	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the order dated 17.9.2018 in Petition No. 235/ MP/2015.	Jan 8, 2020	Review Petition
340	126/MP/2019	Apr 25, 2019	Fatehgarh- Bhadla Transmission Limited FBTL	Petition under Section 79(1)(c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking declaration that the event namely, notification of the GIB Arc coordinates vide letter dated 28.2.2019 by the Deputy Conservator of Forest, Jaisalmer on account of which Petitioner is required to re-route the 765 kV D/C Fatehgarh-Bhadla Transmission Line, is a Change in Law event under Article 12 of the TSA dated 10.1.2018, with liberty to approach the Commission to assess the actual impact of such Change in Law event, based on the actual and audited expenditure incurred by the Petitioner as per formula specified under Article 12.2.1 of the TSA and other consequential reliefs.	Jan 8, 2020	Misc. Petition
341	48/MP/2019	Feb 25, 2019	ReGen Windfarm (Vagarai) Private Limited	Petition under Regulation 32 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium	Jan 8, 2020	Misc. Petition

				Term Open Access in inter-State		
				transmission and related matters) Regulations, 2009 and Detailed Procedure of the Central Electricity Regulatory Commission, Delhi dated May 15, 2018 for extension of time for filing of documentation under Clause 5.1 and Clause 9.2 of the Detailed Procedure and Deemed Stage Il Connectivity accorded by POWERGRID Corporation of India (Ltd.) to Regen Wind Farm (Vagarai) Pvt. Ltd.		
342	22/MP/2019	Jan 22, 2019	DB Power Limited DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 8.3 of the Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner and the Respondent, for recovery of Late Payment Surcharge on account of delay in payment of Monthly Bills of the Petitioner by the Respondent D.B. Power Ltd.	Jan 8, 2020	Misc. Petition
343	19/RP/2018 in 62/MP/2017	May 2, 2018	Powergrid NM Transmission Limited PNMTL	Review of Order dated 26.03.2018 in Petition No. 62/MP/2017 filed by POWERGRID NM Transmission Limited (erstwhile Nagapattinam-Madhugiri Transmission Company Limited).	Jan 8, 2020	Review Petition
344	199/GT/2017	Aug 31, 2017	NTPC Limited NTPC	Petition for determination of tariff of Kudgi Super Thermal Power Station, Stage-I (2400 MW) for the period from COD of Unit-I to 31.3.2019	Jan 8, 2020	Generation Tariff
345	245/MP/2018	Aug 2, 2018	ONGC Tripura Power Company OTPC	Petition under Section 62 and 79 (I) (a) of the Electricity Act, 2003 read with Regulation 54 and 55 of CERC (Terms and Conditions of Tariff) Regulation 2014 and Regulation III and II5 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for extension of date in relaxation for Normative Annual Plant Availability Factor for Palatana Project (2X 363.3 MW) of ONGC Tripura Power Company Limited.		Misc. Petition
346	38/RP/2018 in 116/TT/2017	Sep 3, 2018	Power Grid Corporation of India Limited (Powergrid)	Review petition under Section 94(1) (f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of order dated 20.7.2018 in Petition No. 116/TT/2017.	Jan 9, 2020	Review Petition



347	97/MP/2019	Feb 21, 2019	Magadh Sugar & Energy Limited	Petition under Section 79(1) of the Electricity Act, 2003 and Section 14 & 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the illegal and arbitrary rejection of application of the Petitioner by Respondents, seeking change of name and/or reaccreditation Magadh Sugar & Energy Limited	Jan 9, 2020	Misc. Petition
348	229/MP/2018	Jul 5, 2018	Prayatna Developers Private Limited PDPL	Petition under Section 79 (1) (b) and (f) and other applicable provisions of the Electricity Act, 2003.		Misc. Petition
349	247/TT/2017	Nov 10, 2017	Power Grid Corporation of India Limited (Powergrid)	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated COD to 31.03.2019 for Asset-I: IX500 MVA, 765/400 kV Transformer as spare ICT at Agra Sub-station, Asset-II: IX500 MVA, 765/400 kV Transformer as spare ICT at Fatehpur Sub-station, Asset-III: 765/400 kV,500 MVA, single phase Auto Transformer as spare ICT at Jhatikra sub-station and Asset-IV: 765/400 kV, 333 MVA, single phase Auto Transformer as spare ICT at Bhiwani sub-station under "Spare 765/400 kV Transformers for Northern Region".	Jan 10, 2020	Transmission Tariff
350	100/MP/2018	Apr 2, 2018	Megha Engineering & Infrastructures Ltd MEIL	Petition filed under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking indulgence of the Hon'ble Central Electricity Regulatory Commission to direct NTPC Vidyut Vyapar Nigam Limited to comply with the Order dated 11.10.2017 in Petition No. 16/MP/2014 by computing the delay suffered by the Generation Project due to force majeure eventualities and revise the Schedule Commercial Operation Date for the Generation Project.	Jan 10, 2020	Misc. Petition

351	320/GT/2018	Sep 14, 2018	NHPC LTD NHPC	Petition for determination of tariff of Teesta Low Dam Hydroelectric Power Station-III (132 MW) for the period 2014-19	Jan 10, 2020	Generation Tariff
352	249/GT/2016	Dec 6, 2016	Teesta Urja Limited TUL	Approval of tariff in respect of Teesta III Hydroelectric Power Project (1200 MW) for the period from the anticipated date of commercial operation (COD) of the units till 31.3.2019 Teesta Urja Ltd	Jan 10, 2020	Generation Tariff
353	175/MP/2019	Jun 8, 2019	Raichur Sholapur Transmission Company Private Limited & Anr.	Petition for approval under Section 17 (3) and (4) of the Electricity Act, 2003 for creation of security interest by the Borrower/Petitioner No.1 in favour of IDBI Trusteeship Services Ltd., the Security Trustee/Petitioner No. 2acting on behalf of and for the benefit of (i)Axis Bank, Mumbai Branch, with respect to RTL Facility, (ii) Bank of India, Mumbai Branch with respect to RTL Facility; and (iii) Bank of Baroda, Mumbai Branch, with respect to RTL Facility in connection with the project of 765 kV SC Quad transmission line running from Raichur, Karnataka to Sholapur, Maharashtra.	Jan 10, 2020	Misc. Petition
354	236/MP/2017	Sep 21, 2017	Damodar Valley Corporation	Petition against the decision of MPPMCL for Unilateral surrender of 100 MW from DSTPS in violation of provision of PPA between DVC & MPPMCL	Jan 10, 2020	Misc. Petition
355	58/MP/2019	Mar 6, 2019	Vaayu Renewable Energy (Krishan) Private Limited	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for time extension of achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for 'Grant of Connectivity to projects based on Renewable sources to the inter-State Transmission System' dated 15.5.2018.	Jan 13, 2020	Misc. Petition
356	56/MP/2019	Mar 1, 2019	Vaayu Renewable Energy (Sironj) Private Limited Vaayu Sironj	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity,	Jan 13, 2020	Misc. Petition



				Long-term and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for time extension of achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for 'Grant of Connectivity to projects based on Renewable sources to the inter-		
357	125/MP/2019 alongwith IA 63 of 2019	Apr 24, 2019	Avaada Energy Private Limited (formerly known as Giriraj Renewable Private Limited)	State Transmission System' dated 15.5.2018. Petition under Section 79 of the Electricity Act, 2003 for seeking extension of time for commissioning of balance capacity of 72 MW (out of 100 MW) Solar PV project in terms of the order dated 17.12.2018	Jan 13, 2020	Misc. Petition
358	2/TT/2019	Jul 20, 2018	Transmission Corporation of Telangana Limited	Determination of tariff for the TSTRANSCO owned Inter State Transmission Lines/System of the 38 Nos. natural Inter-State Transmission lines connecting Telangana and Andhra Pradesh States as per the Central Electricity Regulatory Commission order dated 14.3.2012 in petition No. 15/Suo-Motu/2012, for inclusion in PoC Transmission charges in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	Jan 13, 2020	Transmission Tariff
359	387/TT/2018	Oct 31, 2018	Power Grid Corporation of India Limited	Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from Anticipated DOCO to 31.03.2019 for 400kV D/C Mundra UMPP – Bhuj (Triple Snowbird) Transmission Line alongwith extension of 400kV Mundra UMPP Switchyard and 400kV Bhuj Pooling Station under Transmission System Strengthening Associated with Mundra UMPP (Part-B).	Jan 13, 2020	Transmission Tariff
360	57/MP/2019	Mar 6, 2019	Vaayu Renewable Energy (Kaveri) Private Land Vaayu Kaveri	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term and Medium-term Open Access in inter-State Transmission	Jan 13, 2020	Misc. Petition

				and related matters) Regulations, 2009 for time extension of achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for 'Grant of Connectivity to projects based on Renewable sources to the inter-State Transmission System' dated 15.5.2018.		
361	20/MP/2019 alongwith IA No. 35 of 2019	Jan 17, 2019	NHPC Ltd. NHPC	Petition under Section 66, 142 & 149 of the Electricity Act, 2003 read with Regulation 24, 37(ii), 53, 63 & 64 of CERC (Power Market) Regulations, 2010 for seeking urgent intervention of the Commission and issue of appropriate direction to Indian Energy Exchange (IEX) and Power Trading Corporation (PTC) of India Ltd. NHPC Limited	Jan 13, 2020	Misc. Petition
362	8/RP/2019 in 238/MP/2017	Apr 22, 2019	Darbhanga Motihari Transmission Company Limited DMTCL	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of order dated 29.3.2017 in Petition No. 238/MP/2017.	Jan 13, 2020	Review Petition
363	78/MP/2018	Feb 23, 2018	Damodar Valley Corporation	Petition for unilateral surrender of 400 MW power by MPPMCL from Mejia TPS & Chandrapura TPS of DVC in violation of provisions of PPA	Jan 13, 2020	Misc. Petition
364	11/RC/2019	Dec 28, 2018	Indian Energy Exchange Ltd. IEX	Introduction of New Bid (Order) types at Indian Energy Exchange.	Jan 14, 2020	Regulatory Compliance
365	63/MP/2019	Feb 22, 2019	DB Power Limited DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003, inter alia seeking recovery of Capacity Charges/Damages under the Power Purchase Agreements both dated 1.11.2013 entered into between the Petitioner and the Respondents.	Jan 15, 2020	Misc. Petition
366	7/RP/2019 in 195/MP/2017	Apr 22, 2019	NRSS XXXI (B) Transmission Limited NRSSXXXIB	Review Petition under Section 94 (I) (f) of the Electricity Act, 2003 read with Order 47 Rule I of the Code of Civil Procedure, 1908 and Regulation 103 (I) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of order dated 29.03.2019 passed in Petition No. 195/MP/2017	Jan 15, 2020	Review Petition



367	124/MP/2019	Apr 22, 2019	Sasan Power Limited SPL	Petition pursuant to Judgment of the Hon'ble Appellate Tribunal for Electricity dated 06.03.2019 in Appeal No. 149 of 2017 and under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the Procurers for awarding of Carrying Cost on the compensation payable for allowed Change in Law events.	Jan 21, 2020	Misc. Petition
368	132/MP/2018	Mar 27, 2018	Power Grid Corporation of India Limited (Powergrid)	Petition under Section 79(1)(c) and Section 38(2)(b) of the Electricity Act, 2003 for continuation of Lilo of 400 kV s/c Vindhyachal-Korba transmission line at Mahan Supre Thermal Power Station subject to completion of 400kv d/c Mahan-Sipat transmission line by Respondent No.2.	Jan 21, 2020	Misc. Petition
369	311/TT/2018	Aug 29, 2018	Power Grid Corporation of India Limited (Powergrid)	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated COD to 31.3.2019 for Asset: 1x500 MVAR, 400/220 kV ICT along with associated transformer bays and 220 kV line bays at Itarsi Sub-station under "Western Region System Strengthening Scheme-XIV" in Western Region.	Jan 21, 2020	Transmission Tariff
370	43/MP/2019	Jan 28, 2019	Prayatna Developers Private Limited PDPL	Petition under Sections 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 16.09.2016 claiming Carrying Cost on Change in Law compensation granted by the Order of the Commission dated 19.09.2018 in Petition No 50/MP/2018.	Jan 21, 2020	Misc. Petition
371	8/MP/2019	Jan 7, 2019	Ratnagiri Gas and Power Private Limited RGPPL	Petition for relaxation/modification of the provisions of the India Electricity Grid Code (Fourth Amendment) Regulations, 2016 and the Central Electricity Regulatory Commission (Deviation and Settlement Mechanism and related matters) (Fourth Amendment) Regulations, 2018 in respect of the	Jan 21, 2020	Misc. Petition

				schedule for operation of the Ratnagiri Gas Power Station		
372	375/TT/2018	Nov 9, 2018	Power Grid Corporation of India Limited (Powergrid)	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999and CERC (Terms and Conditions of Tariff) Regulations, 2014for determination of Transmission Tariff from anticipated COD to 31.03.2019 for Asset-I: Ix63MVAR,400kV Bus Reactor-I at 400/220kV Sohawal Sub-station, Asset-II: Ix63MVAR,400kV Bus Reactor-II at 400/220kV Sohawal Sub-station, Asset-III: 2 nos.220kV bays of 220kV(PG)-Sohawal(UP) TL at 400/220kV Sohawal(PG) Substation, Asset-IV:2 nos. 220kV bays No. 208 & 209 (Barabanki-I &II of UPPTCL) at 400/220kV Sohawal (PG) Substation, Asset-V:2 nos. 220 kV Line Bays of Sohawal (PG)-Tanda (UP) TL at 400/220kV Sohawal (PG) Substation, Asset-VI: 2 nos. 220kV bays No. 206 & 207 of Shahjahanpur (PG) —Shahjahanpur (UPPTCL) at 400/220kV Shahjahanpur Sub-Station, Asset-VII: I No, 220kV line bays No. 210 of Shahjahanpur(PG)—Shahjahanpur(UPPTCL) at 400/220kV Shahjahanpur Sub-Station, Asset-VIII: I No, 220kV line bays No. 211 of Shahjahanpur (PG)—Shahjahanpur (UPPTCL) at 400/220kV Shahjahanpur Sub-Station, Asset-VIII: I No, 220kV line bays No. 211 of Shahjahanpur(PG)—Shahjahanpur(UPPTCL) at 400/220kV Shahjahanpur Sub-Station, Asset-VIII: I No, 220kV line bays No. 211 of Shahjahanpur(PG)—Shahjahanpur(UPPTCL) at 400/220kV Shahjahanpur Sub-Station, Asset-IX:2 Nos. 220kV Line bays (Vatika-I and Vatika-II) at 400/220kV Jaipur (South) Substation under "Northern Regional Transmission Strengthening Scheme "in Northern Region."	Jan 22, 2020	Transmission Tariff
373	318/MP/2019	Sep 10, 2019	NER II Transmission Limited	Petition under Section 79(1)(c), Section 18 and Section 17(3) of the Electricity Act, 2003, read with Regulation 19 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009, and invoking all other enabling powers of the Central Electricity Regulatory Commission permitting the amendment of the Transmission Licence dated 23.5.2017 granted to	Jan 22, 2020	Misc. Petition



				the NER-II Transmission Limited for establishing Transmission System for NER System Strengthening Scheme -II (Part-B) and V, (NER-II B & V) on Build, Own, Operate and Maintain basis and accordingly allowing carving out of Silchar-Misa 400 kV D/C (quad) transmission line from the purview of the aforesaid Transmission Licence and to vest the same in the favour of a separate entity i.e. Sterlite Grid 12 Limited (Respondent No. I/ SGL12). NER-II Transmission Limited		
374	240/GT/2017	Oct 26, 2017	Kanti Bijlee Utpadan Nigam Limited	Petition for approval of tariff of Muzaffarpur Thermal Power Station Stage-I (2x 110 MW) from 1.4.2014 to 31.3.2019	Jan 22, 2020	Generation Tariff
375	368/TT/2018	Sep 4, 2018	Teestavalley Power Transmission Limited TPTL	Approval under Sections 62 and 79 (1)(d) of the Electricity Act, 2003 read with Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for determination of transmission tariff for circuit 1(b) of 400 kV D/C Teesta III-Rangpo Section upto LILO point at Rangpo for control period 2014-19 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	Jan 22, 2020	Transmission Tariff
376	74/MP/2020	Dec 23, 2019	NTPC Limited NTPC	Seeking Commission's permission to allow interchange of infirm power beyond period of six months from the date of first synchronization, i.e beyond 26.12.2019 for the declaration of commercial operation of Unit-1 of Khargone STPS (2X660 MW).	Jan 22, 2020	Misc. Petition
377	241/GT/2017	Nov 1, 2017	Kanti Bijlee Utpadan Nigam Limited	Petition for determination of tariff of Muzaffarpur Thermal Power Station Stage-I,Unit-II(110 MW) for the period from COD (15.10.2010) to 31.3.2014	Jan 22, 2020	Generation Tariff
378	68/MP/2017	Mar 28, 2017	DB Power (Madhya Pradesh) Limited DBPMPL	Petition under sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter alia seeking setting aside/ quashing of invocation & encashment by the Respondent of the Bank Guarantee furnished by the Petitioner in relation to the grant of LTA to the Petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the		Misc. Petition

				Respondent to reimburse the en-cashed amount along with interest to the Petitioner.		
379	267/TT/2018	May 31, 2018	Power Grid Corporation of India Limited (Powergrid)	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated COD to 31.03.2019 for Asset-1: Central sector portion (1646.039 km) & Asset-2: BBMB (2.35 km) for Establishment of Fibre Optic communication system in Northern Region.	Jan 22, 2020	Transmission Tariff
380	384/MP/2018	Dec 9, 2018	Kudgi Transmission Limited & Anr.	Petition for approval under Section 17 (3) and (4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of Debenture Trustee, by way of mortgage.	Jan 22, 2020	Misc. Petition
381	251/GT/2017	Nov 8, 2017	Udupi Power Corporation Limited	Petition for determination of tariff of Udupi Thermal Power Plant (1200 MW) for the period from 1.4.2014 to 31.3.2019	Jan 22, 2020	Generation Tariff
382	335/TL/2019	Sep 17, 2019	Udupi Kasargode Transmission Limited	Application under Sections 14, 15, 79 (1) (a) and (e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of Transmission Licence to Udupi Kasargode Transmission Limited.	Jan 24, 2020	Transmission Licence
383	409/TL/2019	Oct 17, 2019	WRSS XXI (A) Transco Limited	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of Transmission Licence to WRSS XXI (A) Transco Limited.	Jan 24, 2020	Transmission Licence
384	61/MP/2019	Jan 15, 2019	Weizmann Limited & Anr.	Petition seeking directions against the Respondent National Load Dispatch Center in the matter of issuance of the Renewable Energy Certificates to the Petitioners for the specified period.	Jan 27, 2020	Misc. Petition



385	266/TT/2018	Jul 13, 2018	Power Grid Corporation of India Limited (Powergrid)	Commission(Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission tariff from COD to 31.3.2019 for Asset-1: 2 nos. 500 MVA, 400/220kV ICTs along with associated bays at Parli (Powergrid) switching station and 4 nos. 220kV line bays (for LILO of Parli-Harangul 220kV lines and Parli Osmanabad 220kV S/C line), Asset-2: 2 nos. 220kV line bays at Mapusa (Colvale) (PowergridSubstation (for Mapusa (Colvale) (Powergrid)-Tuem 220kV D/C line) and Asset-3: 2 nos. 400kV line bays for 400kV D/C Indore (POWERGRID)-Ujjain Transmission Lineat 765/400 kV Indore (Powergrid) Substation under WRSS-XVIfor tariff block 2014-19 period.	Jan 27, 2020	Transmission Tariff
386	394/MP/2019	Oct 9, 2019	Central Transmission Utility CTU	Petition under section 79(1)(f) of The Electricity Act, 2003 read with Regulation 20 and 21 Of The Central Electricity Regulatory Commission (Sharing Of Transmission Charges & Losses In Inter-State Transmission) Regulations, 2010 And Regulation 111 of The Central Electricity Regulation Commission (Conduct Of Business) Regulations, 1999 seeking directions to recover the outstanding dues of Transmission Charges of the Respondents through adjustment in charges recovered from use of Short Term Open Access.	Jan 24, 2020	Misc. Petition
387	408/AT/2019	Oct 17, 2019	WRSS XXI (A) Transco Limited	Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by WRSS XXI (A) Transco Limited.	Jan 27, 2020	Adoption of Tariff
388	11/RP/2019 in 74/GT/2017	Jun 12, 2019	Kanti Bijlee Utpadan Nigam Limited	Petition seeking review of Commission's order dated 29.4.2019 in Petition No. 74/GT/2017 regarding approval of tariff of Muzaffarpur Thermal Power Station, Stage-II (2 x 195 MW) from COD of Unit-I (18.3.2017) to 31.3.2019.	Jan 27, 2020	Review Petition

389	207/MP/2019 alongwith IA I of 2019	Jul 13, 2019	Railway Energy Management Co.Ltd. & Anr.	Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Section 66 of the Electricity Act, 2003 and Regulations 26(i)(a), 63 & 64 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for grant of proprietary membership of Power Exchanges to M/s. Railways Energy Management Company Limited for transactions involving Indian Railways.	Jan 27, 2020	Misc. Petition
390	118/MP/2015	Apr 23, 2015	Sasan Power Limited	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13 of thePower Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to change in law impacting revenues and costs during the operating period	Jan 28, 2020	Misc. Petition
391	153/MP/2015	Apr 30, 2015	Sasan Power Limited	Application for computation of compensation for Change in Law events during Operating Period.	Jan 28, 2020	Misc. Petition
392	68/MP/2019	Mar 1, 2019	Fermi Solarfarms Private Limited Fermi	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between Petitioners and the Respondent No.1 for seeking declaration and relief for 'Change in Law'.	Jan 28, 2020	Misc. Petition
393	67/MP/2019	Feb 27, 2019	Clean Sustainable Energy Private Limited CSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between Petitioners and the Respondent No.1 for seeking declaration and relief for 'Change in Law'.	Jan 28, 2020	Misc. Petition
394	138/MP/2019	Apr 27, 2019	ACME Kurukshetra Solar Energy Private Limited	Petition filed under Section 142 of the Electricity Act. 2003 for non- compliance of the Commission's directions contained in Orders dated 09.10.2018.	Jan 28, 2020	Misc. Petition
395	322/TT/2019	Aug 29, 2019	Power Grid Corporation of India Limited (Powergrid)	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of (i) Truing up Transmission tariff for (ii)	Jan 29, 2020	Transmission Tariff



			Transmission tariff for 2014-19 tariff block For Asset: 01 no. 160 MVA, 220/160 kV, 3-ph Transformer at Baripada (shifted to Purnea) under "Provision of Spare ICTs and Reactors for Eastern Region".		
30/TT/2019	Dec 18, 2018		Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from COD to 31.03.2019 for Raipur Pooling Station–Wardha 765 kV 2nd D/C line along with bay extension and equipment at 765 kV Raipur Pooling Station and Wardha Sub-station under "System Strengthening in Raipur-Wardha Corridor for IPP Projects in Chhattisgarh (IPP-F)" as per directives of Commission vide order dated 11.7.2018 in Petition 42/RP/2017.	Jan 28, 2020	Transmission Tariff
232/MP/2018	Aug 8, 2018	MB Power (Madhya Pradesh) Limited MBPMPL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 seeking adjudication of dispute arising out of the letters issued by PGCIL dated 2.5.2018, 23.7.2018 and 6.8.2018 which have been issued illegally and arbitrarilyand are patently against the scheme of the regulatory framework issuedby the Commission.	Jan 28, 2020	Misc. Petition
35/RP/2018 in 261/TT/2015	Aug 18, 2018	MB Power (Madhya Pradesh) Limited MBPMPL	Review petition under Section 94 (1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of order dated 27.5.2016 in Petition No. 261/TT/2015.	Jan 28, 2020	Review Petition
242/MP/2019	Aug 7, 2019	Techno Electric Engineering Company Limited	Petition filed under Section 79 of the Electricity Act, 2003 read with Regulations 3(4) and 14 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.	Jan 28, 2020	Misc. Petition
	232/MP/2018 35/RP/2018 in 261/TT/2015	232/MP/2018 Aug 8, 2018 35/RP/2018 in 261/TT/2015 Aug 18, 2018	Corporation of India Limited (Powergrid) 232/MP/2018 Aug 8, 2018 MB Power (Madhya Pradesh) Limited MBPMPL 35/RP/2018 in 261/TT/2015 Aug 18, 2018 MB Power (Madhya Pradesh) Limited MBPMPL 242/MP/2019 Aug 7, 2019 Techno Electric Engineering Company	block For Asset: 01 no. 160 MVA, 220/160 kV, 3-ph Transformer at Baripada (shifted to Purnea) under "Provision of Spare ICTs and Reactors for Eastern Region". 30/TT/2019 Dec 18, 2018 Power Grid Corporation of India Limited (Powergrid) Dec 18, 2018 Power Grid Corporation of India Limited (Powergrid) Dec 18, 2018 Power Grid Corporation of India Limited (Powergrid) Dec 18, 2018 Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from COD to 31.03.2019 for Raipur Pooling Station—Wardha 765 kV 2nd D/C line along with bay extension and equipment at 765 kV Raipur Pooling Station and Wardha Sub-station under "System Strengthening in Raipur-Wardha Corridor for IPP Projects in Chhattisgarh (IPP-F)" as per directives of Commission vide order dated 11.7.2018 in Petition 42/RP/2017. Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 seeking adjudication of dispute arising out of the Ietters issued by PGCIL dated 2.5.2018, 23.7.2018 and 6.8.2018 which have been issued illegally and arbitrarilyand are patently against the scheme of the regulatory framework issuedby the Commission (Conduct of Business) Practical Provided P	block For Asset 01 no. 160 MVA, 220/160 kV. 3-ph Transformer at Baripada (shifted to Purnea) under "Provision of Spare ICTs and Reactors for Eastern Region". Jan 28, 2020 CERC (Conduct of Business) India Limited (Powergrid) Approval under Regulation-86 of CERC (Cenduct of Business) India Limited (Powergrid) Approval under Regulation-86 of CERC (Cenduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from COD to 31.03.2019 for Raipur Pooling Station and Wardha Sub-station under "System Strengthening in Raipur-Wardha Cost kV 2nd D/C line along with bay extension and equipment at 765 kV Raipur Pooling Station and Wardha Sub-station under "System Strengthening in Raipur-Wardha Cost for for IPP Projects in Chhattisgarh (IPP-P)" as per directives of Commission wide order dated 11.7.2018 in Petition 42/RP/2017. Petition under Section 79(1)(f) read with Section 79(1)(g) of the Electricity Act, 2003 seeking adjudication of dispute arising out of the letters issued by PGCIL dated 2.5.2018, 23.7.2018 and 6.8.2018 which have been issued illegally and arbitrarilyand are patently against the scheme of the regulatory framework issuedby the Commission. Petition flid under Section 79 (1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Act, 2003 read with Regulation 103 of the Central Electricity Act, 2003 read with Regulation 103 of the Central Electricity Act, 2003 read with Regulation 103 of the Central Electricity Act, 2003 read with Regulation 103 of the Central Electricity Act, 2003 read with Regulation 103 of the Central Electricity Act, 2003 read with Regulation 103 of the Central Electricity Act, 2003 read with Regulation 103 of the Central Electricity Act, 2003 read with Regulation 103 of the Central Electricity Act, 2003 read with Regulation 103 of the Central Electricity Act, 2003 read with Regulation 103 of the Central Electricity Act, 2003 read with Regulation 103 of the Central Elec

336/AT/2019	Sep 17, 2019	Udupi Kasargode Transmission Limited	Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being	Jan 28, 2020	Adoption of Tariff
			established by Udupi Kasargode Transmission Limited.		
282/GT/2018	Aug 13, 2018	NHPC LTD NHPC	Revision of tariff of Chamera-III Hydroelectric Project (231 MW) for the period 2012-14-Truing up of tariff determined by Commission's order dated 24.3.2015 in Petition No. 26/GT/2013	Jan 28, 2020	Generation Tariff
111/MP/2019	Apr 3, 2019	GMR Vemagiri Power Generation Limited (GVPGL)	Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 31.03.1997 against the illegal and unlawful refusal of the Respondents to accept declaration of availability from the 370 MW combined cycle power station at Vemagiri, East Godavari District, Andhra Pradesh and consequent refusal to schedule power from the Project and pay applicable tariff including capacity charges for deemed generation.	Jan 28, 2020	Misc. Petition
107/MP/2019	Mar 18, 2019	Ratedi Wind Power Private Limited	Petition under Section 66 and 79 of the Electricity Act, 2003 read with Regulation 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition & issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondent, National Load Despatch Centre, to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) Mechanism and consequent reliefs.	Jan 28, 2020	Misc. Petition
29/TT/2019	Nov 27, 2018		Approval under regulation-86 of CERC (Conduct of Business) Regulations, I 999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated COD to 31.03.2019 for Asset-I: IX125 MVAR 400 kV Bus reactor along with associated bays at Cuddapah Substation, IX240 MVAR 765 kV Bus reactor along with associated bays at Kurnool Sub-station, IX240 MVAR 765 kV Bus reactor along with associated bays at Nellore PS Sub-station,	Jan 28, 2020	Transmission Tariff
	282/GT/2018 III/MP/2019	282/GT/2018 Aug 13, 2018 III/MP/2019 Apr 3, 2019 I07/MP/2019 Mar 18, 2019	Kasargode Transmission Limited 282/GT/2018 Aug 13, 2018 NHPC LTD NHPC I111/MP/2019 Apr 3, 2019 GMR Vemagiri Power Generation Limited (GVPGL) 107/MP/2019 Mar 18, 2019 Ratedi Wind Power Private Limited 29/TT/2019 Nov 27, 2018 Power Grid Corporation of India Limited	Rasargode Transmission Limited	Rate Corporation of transmission Limited



				IX240 MVAR 765 kV Bus reactor along with associated bays at Raichur Sub-station, Asset II: 2X240 MVAR 765 kV Bus Reactors along with associated bays at Thiruvalam Substation under "Installation of Bus reactors at Cuddapah, Nellore PS, Kurnool, Raichur and Thiruvalam" in Southern Region.		
405	149/GT/2018	Apr 19, 2018	North Eastern Electric Power Corporation Limited	Petition for approval of tariff of PARE Hydro Electric Power Plant (110 MW) for the period from COD to 31.3.2019	Jan 28, 2020	Generation Tariff
406	299/MP/2018	Sep 26, 2018	Bharat Aluminium Company Limited BALCO	Petition under Section 79 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for clarification regarding construction modalities for BALCO- Dharamjaygarh 400 kV D/C (2nd D/C Line) for the purpose of connectivity to BALCO for 250 MW as a bulk consumer.	Jan 29, 2020	Misc. Petition
407	384/MP/2019	Oct 7, 2019	NER II Transmission Limited & Ors.	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. I's Assets in favour of Catalyst Trusteeship Limited for the benefit of Lenders and their assignees, transferees, novatees for the purpose of Petitioner No. I's Transmission Project.	Jan 29, 2020	Misc. Petition
408	305/MP/2015 alongwith IA No. 24 of 2019	Dec 10, 2015	Adhunik Power and Natural Resources Limited (APNRL)	Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Power Supply Agreement dated 5.1.2011 and Power Purchase Agreement dated 25.3.2011 for directions to make Energy Charges as pass through based on the actual fuel cost incurred by the Petitioner.	Jan 29, 2020	Misc. Petition
409	323/MP/2019	Dec 9, 2019	Central Transmission Utility (PGCIL)	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 seeking direction to Respondent to make payment of the Late Payment Surcharge towards Delayed Payments of Transmission Charges for the Associated Transmission System of the Kudgi Super Thermal Power Project.	Jan 29, 2020	Misc. Petition

410	321/GT/2018	Sep 14, 2018	NHPC LTD	Determination of tariff of Chamera-III Hydroelectric Project (231 MW) for the period 2014-19	Jan 29, 2020	Generation Tariff
411	194/MP/2019	Jun 26, 2019	Porwal Auto Components Ltd.	Petition under Sections 66 and 79 of the Electricity Act 2003 read with Regulations 14 and 15 of Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for renewable energy generation) Regulations, 2010 for directions to the Respondents, National Load Despatch Centre and Madhya Pradesh Urja Vikas Nigam Ltd., State Nodal Agency for revalidation of accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.	Jan 29, 2020	Misc. Petition
412	356/MP/2018	Nov 21, 2018	Azure Power India Private Limited	Petition under Section 79(1)(b) read with section 79(1)(f) 9 of the Electricity Act, 2003 for the Declaration of 'Change in Law' event due to introduction and imposition of Safeguard Duty by way of notification No.01 / 2018 - Customs (SG) dated 30.07.2018 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreements Dated 31.10.2018 executed between the Petitioner and the Respondent.	Feb 3, 2020	Misc. Petition
413	51/MP/2019	Feb 14, 2019	Azure Power Forty Three Private Limited	Petition under Section 79(1)(b) read with section 79(1)(f) 9 of the Electricity Act, 2003 for the Declaration of 'Change in Law' event due to introduction and imposition of Safeguard Duty by way of notification No.01 / 2018 - Customs (SG) dated 30.07.2018 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreements Dated 31.10.2018 executed between the Petitioner and the Respondent.	Feb 3, 2020	Misc. Petition
414	115/MP/2019	Feb 26, 2019	GMR Kamalanga Energy Limited GKEL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations,	Feb 4, 2020	Misc. Petition



				2014 for recovery of dues owed by GRIDCO to GMR Kamalanga Energy Limited under Revised Power Purchase Agreement dated 04.01.2011.		
415	114/MP/2018	Mar 29, 2018	Tata Power Delhi Distribution Limited (TPDDL)	Petition seeking issuance of consequential directions to the respondents for complying with the Detailed Operating Procedure qua Reserve Shut Down of the Unit(s) of the 2x660 MW Mahatma Gandhi Thermal Power Plant at Matenhali, District Jhajjar, Haryana.	Feb 4, 2020	Misc. Petition
416	184/MP/2019	Jul 4, 2019	JSW Hydro Energy Limited (formerly Himachal Baspa Power Company Limited)	Petition under Regulation 44(6), (7) & (8) of The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Karcham Wangtoo HEP.	Feb 4, 2020	Misc. Petition
417	I/TT/2019	Nov 22, 2018	Power Grid Corporation of India Limited (Powergrid)	Approval under Regulation-86 of CERC (Conduct of Business) Regulations,1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of, (i)Truing up Transmission tariff for 2009-14 tariff block &(ii)Transmission tariff for 2014-19 tariff block, forAsset-1: 765 kV, 240 MVAR Bus Reactor at Balia Sub-station; Asset-2: 765 kV Line bays at Sasaram Sub-station (for 765 kV Sasaram-Fatehpur Transmission Line under Sasan Project); Asset-3: 765 kV, 3x110 MVAR Bus Reactor along with associated bays at Sasaram Sub-station; Asset-4: 400 kV D/C (Quad) Ranchi (New)-Ranchi (Old)-1 Ckt. I Transmission Line and associated 400 kV line bays at Ranchi (New) Sub-station; Asset-5: 765/400 kV, 3x500 MVA ICT-II at Ranchi along with associated bays at 765 kV Ranchi (New) Sub-station; Asset-6: Combined Asset of Asset 6 (a): 765 kV 3x80 MVAR Bus Reactor-II alongwith associated bays at Ranchi 765 kV Sub-station; Asset 6 (b): 400 kV 125 MVAR Bus Reactor-I	Feb 4, 2020	Transmission Tariff

				alongwith associated bays at Ranchi 765 kV Sub-station and Asset 6 (c): 400 kV 125 MVAR Bus Reactor-II alongwith associated bays at Ranchi 765 kV Sub-station; Asset-7: 240 MVAR Switchable Line Reactor along with associated bays at Bilaspur Pooling Station; and, Asset-8: 240 MVAR Bus Reactor at Agra Sub-stationunder "Common Scheme for 765 kV Pooling Station and Network for NR, Import by NR from ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER"in Eastern, Northern and Western Region.		
418	03/MP/2016	Jan 6, 2016	Vedanta Limited (Formerly Sesa Sterlite Limited)	Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5.7.2010 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009	Feb 5, 2020	Misc. Petition
419	164/MP/2017	Jul 17, 2017	IL&FS Tamil Nadu Power Company Limited	Petition seeking surrender of 610 MW (575 MW in Western Region and 35 MW in Southern Region) out of total Long-term Access quantum of 1150 MW granted under the Bulk Power Transmission Agreement dated 24.12.2010.	Feb 5, 2020	Misc. Petition
420	253/MP/2017	Nov 16, 2017	SKS Power Generation (Chhattisgarh) Limited (SPGCL)	Petition seeking surrender/ relinquishment of 513MW (149 MW in Western Region and 364 MW in Northern Region) out of total Long -term Access quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010	Feb 5, 2020	Misc. Petition
421	335/TT/2018	Sep 7, 2018	Damodar Valley Corporation	Approval of transmission tariff for new transmission element and combining with the existing system of transmission and distribution system activities of the network in respect of Damodar Valley Corporation for the tariff period 2014-19.	Feb 5, 2020	Transmission Tariff
422	176/MP/2019	Jun 17, 2019	Solairepro Urja Private Limited		Feb 5, 2020	Misc. Petition



				and NTPC Limited seeking relief on account of Change in Law event, viz., the imposition of Safeguard Duty by Notification No. 01/2018 Customs (SG) dated 30.07.2018 issued by the Department of Revenue, Ministry of Finance, Government of India.		
423	322/GT/2018	Sep 14, 2018	NHPC LTD	Approval of tariff of Sewa-II Power Station (120 MW) for the period 2014-19	Feb 5, 2020	Generation Tariff
424	262/TT/2019	Jun 26, 2019	Power Grid Corporation of India Limited	Petition for truing up of fees and charges for 2009-14 block and determination of fees and charges for 2014-19 tariff block in respect of Asset-I: 17 Nos. of OPGW links (759 km), Asset II: 09 Nos. of OPGW links (490 km), Asset III: 10 Nos. of OPGW links (440 km) and Asset IV: 01 Nos. of WBSETCL sector portion OPGW link (78.26 km) under "Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links" in Eastern Region.	Feb 5, 2020	Transmission Tariff
425	334/TT/2018	Sep 24, 2019	Damodar Valley Corporation	Approval of transmission tariff of the existing and new 400 kV inter-State transmission lines of the Transmission and Distribution Network of the Damodar Valley Corporation for the 2017-19 period. Damodar Valley Corporation	Feb 5, 2020	Transmission Tariff
426	183/TT/2016	Sep 6, 2016	Power Grid Corporation of India Limited (Powergrid)	Approval of transmission tariff of Asset-I: 220 kV D/C Rangpo-New Melli Line and associated bays at Rangpo and New Melli alongwith one no. 220 kV Bus Coupler Bay each at Rangpo and New Melli, Asset-II: I no. 31.5 MVAR Bus Reactor (1st) at New Melli and associated bay and Asset-III:1 no. 31.5 MVAR Bus Reactor (2nd) at New Melli and associated bay and Asset-III:1 no. 31.5 MVAR Bus Reactor (2nd) at New Melli and associated bay, under Sikkim Generation Projects-Part-B in Eastern Region for 2014-19 tariff block under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.	Feb 5, 2020	Transmission Tariff
427	28/TT/2019	Nov 20, 2018	Power Grid Corporation of India Limited (Powergrid)	Approval under Regulation: 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations,	Feb 5, 2020	Transmission Tariff

				2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-1: 2 nos. 220 kV Line Bays at 400/220 kV Damoh S/S, Asset-2: 400/220 kV, 500 MVA, ICT 1 & 2 with associated bays and 2 nos. 220kV downstream bays at Vadodara substation and Asset-3: 2 nos. 220kV downstream bays at Vadodara substation under "Installation of Bus Reactor & ICT in Western Region" project for 2014-19 tariff period as per directive of the Commission vide order dated 04.07.2018 for Review petition no. 6/RP/2018 in petition no. 208/TT/2016.		
428	195/MP/2019 alongwith IA No. 65 of 2019 and 88 of 2019	Jul 14, 2019	Vivid Solaire Energy Private Limited VSEPL	Petition under Section 79 read with Regulations 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010, read with Regulation 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999 invoking the jurisdiction of this Hon'ble Commission for resolving discrepancies arising on account of conflict between the SCOD under the PPA and date of operationalization of Connectivity and LTA.	Feb 5, 2020	Misc. Petition
429	246/MP/2016	Dec 9, 2016	Coastal Energen Private Limited	Petition for relinquishment of the Long-term Open Access under the Bulk Power Transmission Agreement dated 24.2.2010 under the Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009	Feb 5, 2020	Misc. Petition
430	10/TT/2019	Oct 31, 2018	Transmission Corporation of Andhra Pradesh Limited (APTRANSCO)	Determination of transmission tariff of the Inter-State transmission lines connecting two states for the APTRANSCO owned transmission lines/system as per the Central Electricity Regulatory Commission's	Feb 5, 2020	Transmission Tariff



				order dated 5.9.2018 in Petition No. 07/Suo-Motu/2017 and order dated 21.6.2018 in Petition No. 237/TT/2016 for inclusion in POC Transmission charges in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014		
431	303/MP/2015	Nov 27, 2015	(Formerly Sesa	Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 05.01.2011 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter- State Transmission and related matters) Regulations, 2009.	Feb 5, 2020	Misc. Petition
432	279/GT/2018	Aug 13, 2018	NHPC LTD	Revision of tariff of Uri-II Hydroelectric Project (240 MW) for the period from 11.10.2013 to 31.3.2014-Truing up of tariff determined by Commission's order dated 4.2.2016 in Petition No. 156/GT/2013	Feb 5, 2020	Generation Tariff
433	169/MP/2017	Jul 19, 2017	SKS Power Generation (Chhattisgarh) Limited (SPGCL)	Petition seeking surrender/ relinquishment of 170 MW (170 MW in Western Region) out of total Long-term Access quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010	Feb 5, 2020	Misc. Petition
434	308/GT/2018	Sep 27, 2018	NHPC LTD	Determination of tariff of Uri-II Hydroelectric Project (240 MW) for the period of 2014-19	Feb 5, 2020	Generation Tariff
435	281/GT/2018	Aug 13, 2018	NHPC LTD	Revision of tariff of Sewa-II Power Station (120 MW) after truing-up of the capital expenditure incurred for the period from 29.6.2010 to 31.3.2014	Feb 5, 2020	Generation Tariff
436	91/TT/2012	Mar 14, 2012	Power Grid Corporation of India Limited (Powergrid)	Reconsideration of the order dated 21.7.2016 in Petition No.91/TT/2012 pursuant to the directions of Appellate Tribunal for Electricity in judgment dated 16.7.2018 in Appeal No. 281 of 2016 and 81 of 2017.	Feb 5, 2020	Transmission Tariff
437	137/MP/2016	Aug 4, 2016	GMR Kamalanga Energy Limited (GMRKEL)	Petition for relinquishment of the Long-term Open Access under the Bulk Power Transmission Agreement dated 5.1.2011 under the Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity,	Feb 5, 2020	Misc. Petition

438	11/MP/2017	lan 11 2017	GMR	Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009	Feb 5, 2020	Misc. Petition
730	11/11/2017	Jan 11,2017	Chhattisgarh Energy Limited	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the detailed procedure for grant of LTA, seeking relinquishment of Long-term Access of 386 MW in Western Region out of the total quantum of 816 MW as per the BPTA dated 31.3.2010	reb 3, 2020	Prisc. Fedition
439	283/TT/2018	Aug 1, 2018	Power Grid Corporation of India Limited (Powergrid)	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset I: 50 MVAR Line reactor at Jaipur (South) in 400 kV D/C Kota- Jaipur (South) line (Part of 400 kV D/C Rapp- Jaipur TL) utilized as Bus reactor at Jaipur (south) substation (DOCO: 5.3.2018) and Asset II: 400 kV D/C Kota - Jaipur (South) line along with associated bays at Kota and Jaipur (South) (part of RAPP-Jaipur (S) 400 kV D/C line with one ckt LILO at Kota) under "Transmission system associated with RAPP 7 & 8, Part-B" in Northern Region". Power Grid Corporation of India Limited	Feb 5, 2020	Transmission Tariff
440	129/MP/2017	Jun 16, 2017	Simhapuri Energy Limited (SEL)	Petition seeking surrender of 146 MW (135 MW in Western Region and 11 MW in Southern Region) out of total Long-term Access quantum of 546 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010 read with Annexure – I as modified vide amendments dated 2.1.2012 and 17.10.2012	Feb 5, 2020	Misc. Petition
441	42/MP/2019	Dec 29, 2018	Indian Railways ECR	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 8(5) and 8(6) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, read with Clause	Feb 5, 2020	Misc. Petition



442	38/MP/2016 alongwith IA No. 6 of 2018 and 36 of 2019	Mar 8, 2016	Lanco Babandh Power Ltd	4 of the Bulk Power Transmission Agreement dated 8.1.2010; read with Clause 12 of the Bulk Power Transmission Agreement entered into between PGCIL and various Electricity Boards for the Western Region dated 31.3.1999; Clause 14 of the Bulk Power Transmission Agreement entered into between PGCIL and various State Electricity Boards for the Eastern Region dated 16.9.2004; and Clause 13 of the Bulk Power Transmission Agreement entered into between PGCIL and Haryana Vidyut Prasaran Nigam Limited for the Northern Region dated 16.10.2003 challenging the levy of Transmission Charges on East Central Railway by PGCIL. Petition under Section 79 (a)(c) read with Section 79 (1) (f) of the Electricity Act, 2003, inter alia, seeking a declaration that the factors/events, namely delay in forest clearance of land for main plant, cancellation of allocated coal block to the Petitioner, non-signing of Fuel Supply Agreement, delay in acquisition/procurement of land for main plant, delay in approval of land for Ash Pond by State of Odisha, delay in clearance for construction of dedicated transmission line from Ministry of Power in the construction of the 2x660 MW coal based thermal power plant located in Dhenkenal District, Odisha as force majeure events under BPTA dated 24.2.2010, seeking extension of time period for achieving the Commercial Operation Date of project and other consequential reliefs under the BPTA dated 24.2.2010.	Feb 14, 2020	Misc. Petition
443	12/SM/2019	Nov 29, 2019	Central Electricity Regulatory Commission CERC	Methodology for Estimation of Electricity Generated from Biomass in Biomass Co-fired Thermal Power Plants.	Feb 18, 2020	Suo Moto
444	162/AT/2019 alongwith IA No. 84 of 2019	May 4, 2019	Tata Power Delhi Distribution Limited & Anr.	Petition for approval of tariff under Section 63 of the Electricity Act, 2003 along with Section 79(I) (k) of the Electricity Act, 2003 for adoption of tariff for purchase of 50 MW	Feb 19, 2020	Adoption of Tariff

2019-20

445	57/AT/2020	Dec 10, 2019	NTPC Limited	Wind Power from Solar Energy Corporation of India Limited which has been discovered through a transparent process by way of competitive bidding conducted in terms of the competitive bidding guidelines issued by the Ministry of Power under Section 63 of the Electricity Act, 2003. Petition under Section 63 of the Electricity Act, 2003 for adoption of	Feb 24, 2020	Adoption of Tariff
				tariff for inter-State Transmission System connected 600 MW Solar PV Power Projects under open category and selected through competitive bidding process as per the Standard Bidding Guidelines issued by Ministry of Power dated 3.8.2017.		
446	396/AT/2019	Oct 5, 2019	Solar Energy Corporation of India Limited	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 600 MW Solar PV Projects (Tranche-II) connected to the Inter-State Transmission System and selected through competitive bidding process as per the Standard Bidding Guidelines dated 3.8.2017.	Feb 26, 2020	Adoption of Tariff
447	161/AT/2019 with IA No. 85 of 2019	Apr 29, 2019	Tata Power Delhi Distribution Limited & Anr.	Petition for approval of tariff under Section 63 of the Electricity Act, 2003 along with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for purchase of 50 MW Wind Power from Solar Energy Corporation of India Limited which has been discovered through a transparent process by way of a competitive bidding conducted in terms of the competitive bidding guidelines issued by the Ministry of Power under Section 63 of the Electricity Act, 2003.	Feb 28, 2020	Adoption of Tariff
448	382/AT/2019	Oct 4, 2019	Solar Energy Corporation of India Limited	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 480 MW Wind Power Projects (Tranche-VII) connected to the Inter-State Transmission System and selected through competitive bidding process as per the Standard Bidding Guidelines issued by Ministry of Power dated 8.12.2017.	Feb 28, 2020	Adoption of Tariff
449	56/AT/2020	Dec 12, 2019	Solar Energy Corporation of India Limited	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 840 MW Wind- Solar Hybrid Power Projects (Tranche-I) connected to the Inter-State Transmission System and selected	Feb 28, 2020	Adoption of Tariff



				through competitive bidding process as per the Guidelines issued by Ministry of New and Renewable Energy dated 25.5.2018.		
450	187/AT/2019 with IA No. 86 of 2019	May 10, 2019	Tata Power Delhi Distribution Limited & Anr.	Petition for approval of tariff under Section 63 of the Electricity Act, 2003 along with Section 79(1) (k) of the Electricity Act, 2003 for adoption of tariff for purchase of 100 MW Solar Power from Solar Energy Corporation of India Limited which has been discovered through a transparent process by way of competitive bidding conducted in terms of the competitive bidding guidelines issued by the Ministry of Power under Section 63 of the Electricity Act, 2003.	Feb 28, 2020	Adoption of Tariff
451	222/MP/2020	Feb 7, 2020	NTPC Limited NTPC	Extension of the period for interchange in power of Unit 8 (250 MW) of Barauni Thermal Power Station Stage-II (2x250 MW) beyond six months from initial synchronization.	Mar 2, 2020	Misc. Petition
452	442/TL/2019	Nov 18, 2019	Lakadia Banaskantha Transco Limited	Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of Transmission Licence to Lakadia Banaskantha Transco Limited.	Mar 3, 2020	Transmission Licence
453	55/MP/2015	Feb 2, 2015	Jindal India Thermal Power Limited (JITPL)	Petition for relinquishment of the Long-term Open Access under the Bulk Power Transmission Agreement dated 13.5.2010 under the Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.	Mar 3, 2020	Misc. Petition
454	447/TL/2019	Oct 22, 2019	Power Grid Bhuj Transmission Limited (PBTL)	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Bhuj-II Transmission Limited.	Mar 3, 2020	Transmission Licence

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455	397/TL/2019	Oct 9, 2020	Powergrid Ajmer Phagi Transmission Limited (PAPTL)	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Grant of Transmission License and other related matters) Regulation, 2009 with respect to Transmission Licence to Ajmer Phagi Transco Limited.	Mar 4, 2020	Transmission Licence
456	445/TL/2019	Nov 27, 2019	Lakadia Vadodara Transmission Projects Limited LVTPL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of Transmission Licence to Lakadia Vadodara Transmission Project Limited.	Mar 4, 2020	Transmission Licence
457	444/AT/2019	Nov 27, 2019	Lakadia Vadodara Transmission Project Limited (LVTPL)	Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by Lakadia Vadodara Transmission Project Limited.	Mar 5, 2020	Adoption of Tariff
458	40/TD/2020	Dec 10, 2019	JSW Power Trading Company Limited	Application for down-gradation of inter-State trading licence in electricity from Category I to Category II.	Mar 4, 2020	Trading Licence
459	425/TL/2019	Oct 18, 2019	Powergrid Fatehgarh Transmission Limited (PFTL)	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Fatehgarh-II Transco Limited	Mar 4, 2020	Transmission Licence
460	398/AT/2019	Oct 9, 2019	Ajmer Phagi Transco Limited	Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by Ajmer Phagi Transmission Limited.	Mar 4, 2020	Adoption of Tariff
461	448/AT/2019	Oct 22, 2019	Bhuj-II Transmission Limited (BTL)	Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by Bhuj-II Transmission Limited.	Mar 5, 2020	Adoption of Tariff
462	443/AT/2019	Nov 18, 2019	Lakadia Banaskantha Transco Limited (LBTL)	Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being	Mar 5, 2020	Adoption of Tariff



				established by Lakadia Banaskantha Transco Limited.		
463	441/AT/2019	Oct 18, 2019	Fatehgarh-II Transco Limited FTL	Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by Fatehgarh-II Transco Limited. Fatehgarh-II Transco Limited) (FTL)	Mar 5, 2020	Adoption of Tariff
464	164/TD/2020	Dec 18, 2019	Clean Max Fusion Power LLP	Petition under Section 15 of the Electricity Act, 2003 read with Regulation 6(1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2009.	Mar 9, 2020	Trading Licence
465	456/MP/2019	Nov 20, 2019	Odisha Generation Phase-II Transmission Limited OGPTL	Approval under Section 17(3) and 17(4) of the Electricity Act, 2003, for assignment of licence by way of creation of security interest in favour of Security Trustee/Lenders (defined below) and other security creating documents/financing agreements by way of mortgage/ hypothecation/assignment of mortgage properties and Project assets of Odisha Generation Phase-II Transmission Limited.	Mar II, 2020	Misc. Petition
466	385/MP/2019 alongwith IA No. 1 of 2020	Oct 17, 2019	Refex Energy Private Limited (REL)	Petition under Sections 129, 142, 79 and other applicable provisions of the Electricity Act, 2003 and the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 for violation of the terms and conditions of the licence and the agreement entered into between the parties for non-payment of dues to the seller in trading transactions.	Mar 18, 2020	Misc. Petition
467	188/AT/2020	Dec 31, 2019	NTPC Limited	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 550 MW Wind Power Projects connected to the Inter-State Transmission System and selected through competitive bidding process as per the Standard Bidding Guidelines issued by Ministry of Power dated 8.12.2017.	Mar 18, 2020	Adoption of Tariff
468	362/TT/2018	Sep 21, 2018	Power Grid Corporation of India Limited (Powergrid)	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations,	Mar 19, 2020	Transmission Tariff

				2014 for determination of Transmission tariff from COD to 31.3.2019 for Asset-1: 63 MVAR, 400 KV Switchable Line Reactor along with 500 Ohms NGR at Rajgarh (POWERGRID) end of Khargone TPS – Rajgarh (POWERGRID) 400 kV line under "POWERGRID Works associated with Transmission system Strengthening in WR associated with Khargone TPS" in Western Region.		
469	258/MP/2020	Feb 20, 2020	Nuclear Power Corporation of India Limited (NPCIL)	Petition seeking permission to continue withdrawal of start-up power from the Grid as per Deviation Settlement Mechanism (DSM) till first synchronization of KAPP-3 or 30.9.2020, whichever is earlier.	Mar 20, 2020	Misc. Petition
470	242/MP/2020	Feb 21, 2020	NLC India Limited	Anticipated delay in the declaration of Commercial Operation Date of Unit II of the 2×500 MW NLCIL-Neyveli New Thermal Power Project (NNTPP).	Mar 20, 2020	Misc. Petition
471	157/TD/2019	Jun 4, 2019	Rajasthan Urja Vikas Nigam Limited (RUVNL)	Application for grant of inter-State Trading licence for Category-I. Rajasthan Urja Vikas Nigam Limited	Mar 23, 2020	Trading Licence
472	I/SM/2020	Mar 17, 2020	Central Electricity Regulatory Commission CERC	Extension of Pilot on Security Constrained Economic Despatch (SCED)	Mar 23, 2020	Suo Moto
473	47/AT/2020	Nov 18, 2019		Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by Jam Khambaliya Transco Limited.	Mar 24, 2020	Adoption of Tariff
474	46/TL/2020	Nov 18, 2019	Jam Khambaliya Transco Limited (JKTL)	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of Transmission Licence to Jam Khambaliya Transco Limited.	Mar 24, 2020	Transmission Licence
475	3/SM/2020	Mar 23, 2020	Central Electricity Regulatory Commission CERC	Extension of the period of applicability of the levellised generic tariff for RE issued vide order dated 19.03.2019 in Petition No. 01/SM/2019	Mar 24, 2020	Suo Moto



Petition under Section 79(1)(f) the Mar 26, 2020 Misc. Petition Mar 26, 2020 Misc. Petition							
Power (Gulbarga) Private Limited Private Limit	476	130/MP/2019	Apr 27, 2019	Power (Gulbarga)	Electricity Act, 2003 read with Article I2 of the Power Purchase Agreements executed between the Petitioner and the Respondents for seeking approval of Change in Law events due to enactment of the GST Laws and seeking relief for non-recurring additional expense incurred by the Petitioner on account of the said Change in Law and also the carrying cost associated	Mar 26, 2020	Misc. Petition
Power (Gulbarga) Private Limited Agreements executed between the Petitioner and the Respondents for seeking approval of Change in Law events due to enactment of the GST Laws and seeking relief for non-recurring additional expense incurred by the Petitioner on account of the said Change in Law and also the carrying cost associated therewith. Petition under Section 79(1)(f) the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioner and the Respondents for seeking approval of Change in Law events due to enactment of the GST Laws and seeking relief for non-recurring additional expense incurred by the Petitioner on account of the said Change in Law and also the carrying cost associated therewith. Agreements executed between the Petitioner on account of the said Change in Law and also the carrying cost associated therewith. Petition under Section 79(1)(f) the Electricity Act, 2003 read with Article 12 of the Power Purchase Petition under Section 79(1)(f) the Electricity Act, 2003 read with Article 12 of the Power Purchase	477	134/MP/2019	Apr 27, 2019	Power (Gulbarga)	Electricity Act, 2003 read with Article I2 of the Power Purchase Agreements executed between the Petitioner and the Respondents for seeking approval of Change in Law events due to enactment of the GST Laws and seeking relief for non-recurring additional expense incurred by the Petitioner on account of the said Change in Law and also the carrying cost associated	Mar 26, 2020	Misc. Petition
Power (Gulbarga) Private Limited Agreements executed between the Petitioner and the Respondents for seeking approval of Change in Law events due to enactment of the GST Laws and seeking relief for non- recurring additional expense incurred by the Petitioner on account of the said Change in Law and also the carrying cost associated therewith. Petition under Section 79(1)(f) the Electricity Act, 2003 read with Article 12 of the Power Purchase Mar 26, 2020 Misc. Petition Power (Gulbarga) Article 12 of the Power Purchase	478	127/MP/2019	Apr 27, 2019	Power (Gulbarga)	Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioner and the Respondents for seeking approval of Change in Law events due to enactment of the GST Laws and seeking relief for non- recurring additional expense incurred by the Petitioner on account of the said Change in Law and also the carrying cost associated	Mar 26, 2020	Misc. Petition
Power Electricity Act, 2003 read with (Gulbarga) Article 12 of the Power Purchase	479	135/MP/2019	Apr 27, 2019	Power (Gulbarga)	Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioner and the Respondents for seeking approval of Change in Law events due to enactment of the GST Laws and seeking relief for non-recurring additional expense incurred by the Petitioner on account of the said Change in Law and also the carrying cost associated	Mar 26, 2020	Misc. Petition
	480	129/MP/2019	Apr 27, 2019	Power	Electricity Act, 2003 read with Article 12 of the Power Purchase	Mar 26, 2020	Misc. Petition

				Petitioner and the Respondents for seeking approval of Change in Law events due to enactment of the GST Laws and seeking relief for non-recurring additional expense incurred by the Petitioner on account of the said Change in Law and also the carrying cost associated therewith.		
481	388/MP/2018	Nov 21, 2018	Wardha Solar (Maharashtra) Private Ltd. (WSMPL)	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioners and the Respondents for seeking approval of Change in Law events due to enactment of the GST Laws.	Mar 27, 2020	Misc. Petition
482	395/MP/2018	Dec 21, 2018	Parampujya Solar Energy Private Limited (PSEPL)	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioners and the Respondents for seeking approval of Change in Law events due to enactment of the GST Laws.	Mar 27, 2020	Misc. Petition
483	4/SM/2020	Mar 27, 2020	Central Electricity Regulatory Commission	Removal of difficulties for giving effect to certain provisions of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fifth Amendment) Regulations, 2014.	Mar 27, 2020	Suo Moto
484	147/TT/2019	Jan 24, 2019	Power Grid Corporation of India Limited (Powergrid)	Approval under Regulation-86 of CERC (Conduct of Business) Regulations,1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of, (i) Truing up Transmission tariff for 2009-14 tariff block & (ii) Transmission tariff for 2014-19 tariff block for Transmission System Associated with Augmentation of Transformation Capacity in Northern region Part-A' in Northern Region consisting of Asset-I: 500 MVA,400/220/33 kV ICT-I along with associated bays at Moga S/s; Asset-II: 500 MVA, 400/220/33 kV ICT-II along with associated bays at Moga S/s; Asset-III: 500 MVA 400/220 kV Spare Transformer for Northern Region at Neemrana.	Mar 29, 2020	Transmission Tariff



485	295/TT/2018	Sep 14, 2018	Power Grid	Approval under Regulation-86 of	Mar 29, 2020	Transmission
103	273/11/2010	ЗЭСР 17, 2010	Corporation of India Limited (Powergrid)		1 Iai 27, 2020	Tariff
486	327/MP/2018 alongwith IA No. 87 of 2018	Oct 12, 2018	Dhariwal Infrastructure Limited	Petition under Section 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of occurrence of 'Change in Law' events as per Article 10.1.1 of the Case-I long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No.1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited thereby resulting into additional recurring/non-recurring expenditure by Dhariwal Infrastructure Limited for supply of 100 MW Contracted Capacity from Unit 2 of its 2×300 MW coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited	Mar 29, 2020	Misc. Petition
487	272/TT/2018	Aug 3, 2018	Power Grid Corporation of India Limited (Powergrid	Approval of transmission tariff for	Mar 29, 2020	Transmission Tariff

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	200MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor and 2x125 MVAR Capacitor), cooling system & STATCOM protection/ controller etc.atKishanganjSubstation under "Eastern Region Strengthening Scheme –XI (ERSS-XI)" in Eastern Region from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014	
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Annexure-II Installed Capacity as on 31.3.2020 and the Date of Commercial Operation of the Generating Stations / Units of NTPC

SI. No.	Generating Station	Installed Capacity as on 31.3.2020 (MW)	COD of the Station/ Unit					
Coal Ba	Coal Based thermal generating Stations of NTPC							
A.	Pit head Generating Stations							
I	Rihand STPS, Stage-I	1000.00	01.01.1991					
2	Rihand STPS, Stage-II	1000.00	01.04.2006					
3	Rihand STPS, Stage-III	1000.00	27.03.2014					
4	Vindhyachal STPS, Stage-I	1260.00	01.02.1992					
5	Vindhyachal STPS, Stage-II	1000.00	01.10.2000					
6	Vindhyachal STPS, Stage-III	1000.00	15.07.2007					
7	Vindhyachal STPS, Stage-IV	1000.00	27.03.2014					
8	Vindhyachal STPS, Stage-V	500.00	30.10.2015					
9	Korba STPS, Stage-I &II	2100.00	01.06.1990					
10	Korba STPS, Stage-III	500.00	21.03.2011					
П	Sipat TPS, Stage-I	1980.00	01.08.2013					
12	Sipat TPS, Stage-II	1000.00	01.01.2009					
13	Ramagundam STPS, Stage-I & II	2100.00	01.04.1991					
14	Ramagundam STPS, Stage-III	500.00	25.03.2005					
15	Talcher TPS	460.00	01.07.1997					
16	Talcher STPS, Stage-I	1000.00	01.07.1997					
17	Talcher STPS, Stage-II	2000.00	01.08.2005					
18.	Singrauli STPS	2000.00	01.05.1988					
19	Lara STPS	800.00	01.10.2019					
20	Darlipali STPS	800.00	01.03.2020					
	Sub-Total	23000.00						

SI. No.	Generating Station	Installed Capacity as on 31.3.2020 (MW)	COD of the Station/ Unit
В.	Non-Pit head Generating Stations		
I	Unchahar TPS, Stage-I	420.00	13.2.1992 (Date of Takeover)
2	Unchahar TPS, Stage-II	420.00	01.01.2001
3	Unchahar TPS, Stage -III	210.00	01.01.2007
4	Unchahar TPS, Stage -IV	500.00	31.3.2017
5	NCTP Dadri , Stage-I	840.00	01.12.1995
6	NCTP Dadri , Stage-II	980.00	30.07.2010
7	Farrakka STPS, Stage – I&II	1600.00	01.07.1996
8	Farrakka STPS, Stage- III	500.00	04.04.2012
9	Tanda TPS	440.00	14.1.2000 (Date of Takeover)
10	Tanda-II	660	07.11.2019
П	KahalgaonSTPS,Stage-I	840.00	01.08.1996
12	Kahalgaon STPS, Stage II	1500.00	20.03.2010
13	Simhadri STPS, Stage-I	1000.00	01.03.2003
14	Simhadri STPS, Stage-II	1000.00	30.09.2012
15.	Mauda STPS, Stage-I	1000.00	30.3.2014
16.	Mauda STPS, Stage -II	1320.00	1.2.2017
17.	Barh STPS, Stage -II	1320.00	18.02.2016
18.	Kudgi STPS, Stage -I	2400.00	25.12.2016
19.	Bongaigaon STPS, Stage -I	750.00	26.03.2019
20.	Barauni TPS	220.00	15.12.2018 (Date of Takeover)
21	Solapur STPS	1320.00	30.03.2019
22	Gadarwara	800	01.06.2019
23	Khargone	660	01.02.2020
24	Barauni-II	250	01.03.2020
	Sub-Total (MW)	20950.00	
	Total NTPC Coal (A+B)	43950.00	



SI. No.	Generating Station	Installed Capacity as on 31.3.2020 (MW)	COD of the Station/ Unit
	Gas /Liquid Fuel Based Stations of NTP	С	
I	Dadri CCGT	829.78	01.04.1997
2	Faridabad	431.59	01.01.2001
3	Anta CCGT	419.33	01.03.1990
4	Auraiya GPS	663.36	01.12.1990
5	Gandhar GPS	657.39	01.11.1995
6	Kawas GPS	656.20	01.09.1993
7	Kayamkulam CCGT	359.58	01.03.2000
	Total NTPC (Gas)	4017.23	
	JV Stations of NTPC		
I	MUNPL, Meja	660	30.04.2019
2	APCPL, Jhajjar	1500	26.04.2013
3	NTECL, Vellur	1500	26.02.2015
4	BRBCL, Nabinagar	750	20.02.2019
5	NPGCL, Nabinagar	660	06.09.2019
6	KBUNL, Kanti-I	220	15.11.2014
7	KBUNL, Kanti-II	390	01.07.2017
	Total NTPC (JV)	5680	
	Total NTPC (Coal+Gas+JV)	53647.23	

Annexure-III Installed Capacity as on 31.3.2020 and the Date of Commercial Operation of the Generating Stations / Units of Neyvelli Lignite Corporation (NLC)

SI. No.	Generating Station	Installed Capacity as on 31.03.2019 (MW)	COD of the Station
1.	TPS-2 Stage- I	630	23.04.1988
2.	TPS-2 Stage-2	840	09.04.1994
3.	TPS-I Expansion	420	05.09.2003
4.	TPS-2 Expansion	500	July, 2015
5.	Barsingsar TPS	250	21.01.2012
6.	NTPL(Subsidiary)	1000	29.8.2015
7.	NNTPP	500	28.12.2019
	Total	4140	

Annexure-IV
Installed Capacity as on 31.3.2020 and the Date of Commercial Operation of the
Generating Stations / Units of Damodar Valley Corporation (DVC)

Generating Station	Capacity (MW)	Commissioning
	THERMAL	
Bokaro TPS- B	(IX 210) = 210	Aug, 1993
Bokaro TPS- A	(I X500) = 500	Feb, 2017
Chandrapura TPS	(IX I30)+(2 X 250) = 630	U-III: July, 1968 U-VII: Nov, 2011 U-VIII: Jul, 2011
Durgapur TPS	(I X 210) =210	U-IV: Sept, 1982
Mejia TPS	(4X210)+(2X 250)+(2 X500)=2340	U-I Mar, 1996 U-II Mar, 1998 U-III Sept, 1999 U-IV Feb,2005 U-V Feb, 2008 U-VI Sept, 2008 U-VII Aug, 2011 U-VIII Aug, 2012
Durgapur Steel TPS	(2 X 500) = 1000	U-I May, 2012 U-II Mar, 2013
Koderma TPS	(2 X 500) =1000	U-I July, 2013 U-II June, 2014
Rangnathpur TPS	(2 × 600) = 1200	March, 2016
Total Thermal	7090	



Annexure-V talled Capacity as on 31.3.2020 and the Date of Commercial Operation of the

Installed Capacity as on 31.3.2020 and the Date of Commercial Operation of the Generating Stations / Units of North Eastern Electric Power Corporation (NEEPCO)

SI. No.	Generating Station	Installed Capacity as on 31.03.2019 (MW)	COD of the	Station
1.	Agartala GPS	84 (21X4) Gas Turbine	01.08.1998	
		51 (25.5X2) Steam Turbine	01.09.2015	
2.	Assam GPS'	291	01.04.1999	
3.	Tripura gas based combined cycle power	101 (1 X 65.42 MW) Gas Turbine & (1 X 35.58 MW) Steam Turbine=101	Gas Turbine (65.42 MW)	24.12.2015
	project		Steam Turbine (35.58 MW)	31.03.2017
	Total	527.00		

Annexure-VI Fixed Charge and Energy Charge of Thermal Power Stations

	TABLES CTATEMENT FOR THE VEAR 2010 20								
	TARIFF STATEMENT FOR THE YEAR 2019-20								
SI. No.	Name of the Station	Installed Capacity (MW) as on 31.03.2020	Normative Fixed Charges (Rs/kwh) @ 85% SG	ECR (Rs/ KWh)	Total Tariff (Rs/ Kwh)				
	NTPC G	enerating S ta	tions						
I	Singrauli STPS	2000	0.65	1.36	2.01				
2	Rihand STPS-I	1000	0.84	1.36	2.21				
3	Rihand STPS-II	1000	0.70	1.36	2.06				
4	Rihand STPS-III	1000	1.44	1.34	2.78				
5	FGUTPS Unchahar-I	420	1.08	3.53	4.60				
6	FGUTPS Unchahar-II	420	1.01	3.57	4.58				
7	FGUTPS Unchahar-III	210	1.34	3.54	4.88				
8	FGUTPS Unchahar-IV	500	1.55	3.39	4.95				
9	Tanda-I	440	1.26	3.17	4.43				
10	Tanda-II	660	1.60	2.66	4.26				
П	NCTPS Dadri-I	840	0.97	4.13	5.10				
12	NCTPS Dadri-II	980	1.43	3.75	5.18				
13	Korba STPS-I&II	2100	0.68	1.36	2.04				
14	Korba STPS-III	500	1.38	1.33	2.71				
15	Sipat STPS-I	1980	1.30	1.43	2.73				

16	Sipat STPS-II	1000	1.23	1.47	2.70		
17	Vindhyachal STPS-I	1260	0.85	1.78	2.63		
18	Vindhyachal STPS-II	1000	0.70	1.70	2.40		
19	Vindhyachal STPS-III	1000	1.04	1.70	2.74		
20	Vindhyachal STPS-IV	1000	1.56	1.68	3.24		
21	Vindhyachal STPS-V	500	1.67	1.71	3.38		
22	Lara	800	1.96	2.46	4.42		
23	Solapur	1320	1.72	3.42	5.14		
24	Mouda STPS-I	1000	1.87	3.27	5.15		
25	Mouda STPS-II	1320	1.48	3.22	4.70		
26	Gadarwara	800	1.98	3.32	5.31		
27	Khargone	660	2.06	2.93	4.99		
28	Talcher STPS-I	1000	0.96	2.02	2.98		
29	Talcher STPS-II	2000	0.71	2.00	2.71		
30	Talcher TPS	460	1.44	1.87	3.31		
31	Darlipali	800	2.11	1.19	3.30		
32	Kahalgaon STPS-I	840	1.05	2.19	3.24		
33	Kahalgaon STPS-II	1500	1.09	2.08	3.17		
34	Farakka STPS-I&II	1600	0.82	2.54	3.36		
35	Farakka STPS-III	500	1.49	2.50	3.99		
36	Barh STPS-II	1320	1.84	2.46	4.30		
37	Barauni-I	220	1.15	3.21	4.37		
38	Barauni-II	250	2.38	2.27	4.65		
39	Bongaigaon TPS	750	2.40	3.35	5.75		
40	Ramagundam STPS-I&II	2100	0.73	2.60	3.33		
41	Ramagundam STPS-III	500	0.77	2.56	3.32		
42	Simhadri STPS-I	1000	0.94	3.28	4.22		
43	Simhadri STPS-II	1000	1.52	3.22	4.74		
44	Kudgi	2400	1.66	3.71	5.37		
	NTPC Gas Stations Tariff for 2019-20						
45	Faridabad	431.59	0.74	3.17	3.91		
46	Auraiya	663.36	0.63	4.07	4.70		
47	Dadri	829.78	0.58	4.42	5.00		
48	Anta	419.33	0.71	5.66	6.37		



49	Gandhar	657.39	1.06	3.05	4.11				
50	Kawas	656.20	0.84	2.84	3.68				
51	Kayamkulam	359.58	1.14	١	lot Scheduled				
	NTPC -JV Stations Tariff for 2019-20								
52	MUNPL, Meja	660	2.28	3.27	5.55				
53	APCPL, Jhajjar	1500	1.62	3.81	5.43				
54	NTECL, Vellur	1500	1.79	3.84	5.62				
55	BRBCL, Nabinagar	750	2.49	2.34	4.83				
56	NPGCL, Nabinagar	660	2.53	2.09	4.63				
57	KBUNL, Kanti-I	220	1.10	3.26	4.36				
58	KBUNL, Kanti-II	390	2.73	2.73	5.46				
	Maitho	n Power Limi	ted						
59	Maithon Power Limited	1050	1.75	2.68	4.43				
	N	LC Stations		1					
60	TS-II St. I	630	2.706	0.708	3.414				
61	TS-II St.2	840	2.711	0.734	3.445				
62	TS_IE	420	2.504	0.963	3.467				
63	BTPS	250	1.107	2.302	3.409				
64	TS_2E	500	2.534	2.302	4.836				
65	NTPL	1000	2.967	1.549	4.516				
66	NNTPP	500	2.301	1.729	4.030				
	D'	VC							
67	BTPS B	630.00	0.77	2.44	3.21				
68	CTPS UNIT-3	210.00	1.05	0.00	1.05				
69	DTPS	210.00	0.92	2.37	3.29				
70	MTPS (1-3)	630.00	0.85	3.27	4.12				
71	MTPS (4)	210.00	0.84	3.27	4.11				
72	MTPS (5-6)	500.00	1.41	3.03	4.43				
73	MTPS (7-8)	1000.00	1.45	2.85	4.30				
74	CTPS (7-8)	500.00	1.58	2.37	3.94				
75	DSTPS	1000.00	1.57	2.90	4.46				
76	KTPS	1000.00	1.67	2.66	4.33				
77	RTPS	1200.00	1.65	2.96	4.61				
78	BTPS A	500.00	2.19	2.20	4.40				

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	PPCL Bawana							
79	PPCL Bawana TPS	1371.2	1.32	3.67	4.99			
	ONGC Tripura Power	Company L	td, Palatana Pr	oject				
80	OTPC TPS	671.2	1.671	1.673	3.344			
	G	MR Power						
81	GKEL TPS	1050	2.28	1.85	4.13			
82	GWEL	372	1.95	2.45	4.40			
	NEEP	CO Gas PLar	nts					
83	AGBP	291.00	1.99	1.99	3.98			
84	AGTCCP	135.00	1.91	2.58	4.49			
85	TGBP	101.00	2.58	1.65	4.23			
		UPCL						
86	UDUPI TPS	1200	1.455	3.720	5.175			

Annexure-VII
The Installed capacity as on 31.3.2020 and the year of commercial operation of each
of the Hydro generating station of different types

SI. No.	Project Name	State	Туре	Installed Capacity (MW)	COD
Α	NHPC				
1.	BairaSiul	Himachal Pradesh	Pondage	3 X 60 = 180	01.04.1982
2	Loktak	Manipur	Storage	3 × 35 = 105	01.06.1983
3	Tanakpur	Uttarakhand	ROR	3 × 31.40 = 94.20	01.04.1993
4	Chamera – I	Himachal Pradesh	Pondage	3 × 180 = 540	01.05.1994
5	Salal	Jammu & Kashmir	ROR	6 x 115 = 690	01.04.1995
6	Uri – I	Jammu & Kashmir	ROR	4 ×120 = 480	01.06.1997
7	Rangit H.E. Project	Sikkim	Pondage	3 × 20 = 60	15.02.2000
8	Chamera – II	Himachal Pradesh	Pondage	3 × 100 = 300	31.03.2004
9	Dhauliganga	UttaraKhand	Pondage	4 × 70 = 280	01.11.2005
10	Dulhasti	Jammu & Kashmir	Pondage	3 ×130 = 390	07.04.2007
П	Teesta – V	Sikkim	Pondage	3 x 170 = 510	10.04.2008
12	Sewa-II	Jammu & Kashmir	Pondage	4 × 30 = 120	24.07.2010
13	Chamera – III	Himachal Pradesh	Pondage	3 x 77 =23 l	04.07.2012
14	Chutak	Jammu & Kashmir	ROR	4×11=44	01.02.2013
15	Teesta Low Dam -III	Sikkim	ROR with Small Pondage	4 x 33 = 132	19.05.2013
16	NimooBazgo	Jammu & Kashmir	Pondage	3×15= 45	10.10.2013
17	Uri – II	Jammu & Kashmir	ROR	4 × 60 =240	01.03.2014



18	Parbati stg-III	Himachal Pradesh	Pondage	4×130=520	06.06.2014
19	Teesta Low Dam IV	Sikkim	ROR with diurnal Pondage	4 ×40=160	19.08.2016
20	Kishanganga	Jammu & Kashmir	Pondage	3×110=330	24.05.2018
	TOTAL I.C.			5451.20	
В	NHDC				
21	Indira Sagar	Madhya Pradesh	Storage	8×125=1000	25.08.2005
22	Omkareshwar	Madhya Pradesh	Pondage	8x65 = 520	15.11.2007
	TOTAL I.C.			1520	
С	THDC				
23	Tehri	Uttarakhand	Storage	4×250=1000	09.07.2007
24	Koteshwar	Uttarakhand	Pondage	4×100=400	01.04.2012
	TOTAL I.C.			1400	
D	SJVNL				
25	NathpaJhakri	Himachal Pradesh	Pondage	6X250=1500	18.05.2004
26	Rampur		Tandem	6x68.66=412	16.12.2014
	TOTAL I.C.			1912	
E	DVC				
27	Maithon	Jharkhand/ W. B.	Storage	2×20,1×23.20=63.2	December, 1958
28	Panchet	Jharkhand/W. B	Storage	2×40=80	March, 1991
29	Taliya	Jharkhand	Storage	2×2=4	August, 1953
	TOTAL I.C.			147.20	
F	NEEPCO				
30	Ranganadi	Arunachal Pradesh	Pondage	3×135=405	12.04.2002
31	Kopili St-I	Assam	Storage	4x50=200	12.07.1997
32	Kopili St-II	Assam	Storage	1x25=25	26.07.2004
33	Khandong	Assam	Storage	2×25=50	04.05.1984
34	Doyang	Nagaland	Storage	3×25=75	08.07.2000
35	Tuirial	Mizoram	Storage	2×30=60	27.04.2018
36	Pare	Arunachal Pradesh	Pondage	2×55=110	28.05.2018
	TOTAL I.C.			815.00	
G	NTPC				
37	Koldam	Himachal Pradsh	Pondage	4×200=800	18.07.2015
	TOTAL I.C.			800.00	
Н	ВВМВ				
38	Generating stations of BBMB	Punjab	ROR/Storage	2,918.72	1955-1983
	TOTAL I.C.			2,918.72	
I	TEESTA URJA LTD.				
39	Teesta-III HEP	Sikkim	Pondage	6×200=1200	28.02.2017
	TOTAL I.C.			1200.00	
J	IPP				
40	KarchamWangtoo	Himachal Pradesh	Pondage	4×250=1000	13.09.2011
	TOTAL I.C.			1000.00	
	Grand Total Of I.C.			17164.12	

Annexure-VIII

Composite Tariff of Hydro Generation Stations

Sr. No.	Station	Туре	Installed Capacity (MW)	Design Energy (MU)	Annual Fixed Charges (₹/Crore)	Composite Tariff (₹/kWh)
	NHPC					
I	Bairasiul	Pondage	180	779	138	2.03
2	Loktak	Storage	105	448	150	3.84
3	Salal	ROR	690	3082	331	1.23
4	Tanakpur	ROR	123	452	130	3.29
5	Chamera-I	Pondage	540	1665	330	2.28
6	Uri-l	ROR	480	2587	370	1.64
7	Rangit	Pondage	60	339	112	3.80
8	Chamera-II	Pondage	300	1500	262	2.01
9	Dhauliganga-I	Pondage	280	1135	240	2.43
10	Dulhasti	ROR	390	1907	912	5.50
П	Teesta-V	Pondage	510	2572	520	2.32
12	Sewa-II*	Pondage	120	534	199	4.33
13	Chamera-III*	Pondage	231	1086	405	4.25
14	Chutak	ROR	44	213	145	7.85
15	Uri-II	ROR	240	1124	469	4.86
16	NimooBazgo	Pondage	45	239	176	8.46
17	Teesta-LDP-III*	Pondage	132	594	361	6.20
18	Teesta-LDP-IV*	Pondage	160	581	162	2.56
19	Parbati-III	ROR	520	1977	520	3.02
	Total		5150	22814		
	NHDC					
I	Indira Sagar	Storage	1000	2247	529	2.70
2	Omkareshwar	Storage	520	957	398	4.78
	Total		1520	3204		
	THDC					
I	Tehri HPP Stage-I	Storage	1000	2767	1292	5.36
2	Koteshwar HEP	RoR with Pondage	400	1155	466	4.63
	Total		1400	3922		
	SJVNL					
I	NapthaJhakri	RoR	1500	6924	1345	2.23
2	Rampur HEP	RoR	412	1878	697	4.27



	Total		1912	8802		
	NEEPCO					
I	Kopili HEP Stage-I	Storage	200	1186	120	1.16
2	Kopili HEP Stage-II	Storage	25	86	12	1.63
3	Khandong	Storage	50	278	44	1.81
4	Doyang	Storage	75	227	108	5.48
5	Ranganadi HEP	Pondage	420	1874	273	1.67
	Total		770	3651		

^{*}The above data pertains to 2018-19. Since no tariff has been allowed for the tariff period 2019-20 yet by the Commission, the generating company or the transmission licensee, as the case may be, shall continue to bill the beneficiaries or the long term customers at the capacity charges or the transmission charges respectively as approved by the Commission and applicable as on 31.3.2019 for the period starting from 1.4.2019 till approval of final capacity charges or transmission charges by the Commission in accordance with the Regulation 10 (4) of 2019 Tariff Regulation.

Annexure-IX-A Generic Tariff for RE Technologies for FY 2019-20

Particular	Levellised Total Tariff (FY 2018-19) (Rs./kWh)	Levellised Total Tariff (FY 2019-20) (₹/kWh)			
Small Hydro Power Project					
HP, Uttarakhand, WB and NE States (Below 5MW)	5.11	5.27			
HP, Uttarakhand, WB and NE States (5MW to 25 MW)	4.32	4.44			
Other States (Below 5 MW)	6.05	6.23			
Other States (5 MW to 25 MW)	5.07	5.21			

State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)			
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)			
Biomass Power	Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and travelling grate boiler							
AP	2.82	4.82	7.65	0.11	7.53			
Haryana	2.88	5.49	8.37	0.11	8.25			
Maharashtra	2.89	5.61	8.50	0.11	8.39			
Punjab	2.90	5.74	8.64	0.11	8.53			
Rajasthan	Rajasthan 2.82 4.79 7.61 0.11 7.50							
Tamil Nadu	2.82	4.74	7.56	0.11	7.45			
UP	2.83	4.91	7.74	0.11	7.62			
Others	2.85	5.16	8.01	0.11	7.89			



State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Biomass Powe	Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and travelling grate boiler						
AP	2.98	4.93	7.91	0.13	7.78		
Haryana	3.03	5.61	8.65	0.13	8.52		
Maharashtra	3.04	5.74	8.79	0.13	8.66		
Punjab	3.05	5.87	8.93	0.13	8.80		
Rajasthan 2.97 4.90 7.88 0.13 7.75							
Tamil Nadu	2.97	4.85	7.82	0.13	7.70		
UP	2.98	5.02	8.00	0.13	7.88		
Others	3.01	5.28	8.28	0.13	8.16		

State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)	
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	
Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and travelling grate boiler						
AP 2.93 4.82 7.76 0.13 7.63						
Haryana	2.99	5.49	8.48	0.13	8.35	
Maharashtra	3.00	5.61	8.61	0.13	8.49	
Punjab	3.01	5.74	8.75	0.13	8.63	
Rajasthan 2.93 4.79 7.72 0.13 7.60						
Tamil Nadu	2.93	4.74	7.67	0.13	7.55	
UP	2.94	4.91	7.85	0.13	7.72	
Others	2.96	5.16	8.12	0.13	7.99	

Punjab

UP

Others

Rajasthan

Tamil Nadu

8.91

7.86

7.81

7.99

8.27

State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)	
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	
Biomass	Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and travelling grate boiler					
AP	3.10	4.93	8.03	0.14	7.89	
Haryana	3.15	5.61	8.77	0.14	8.63	
Maharashtra	3.16	5.74	8.91	0.14	8.77	

9.05

8.00

7.94

8.12

8.40

0.14

0.14

0.14

0.14

0.14

5.87

4.90

4.85

5.02

5.28

3.18

3.09

3.09

3.10

3.13

State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)			
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)			
	Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and AFBC boiler							
AP	2.82	4.74	7.55	0.11	7.44			
Haryana	2.87	5.39	8.26	0.11	8.15			
Maharashtra	2.88	5.51	8.39	0.11	8.28			
Punjab	2.89	5.64	8.53	0.11	8.41			
Rajasthan	Rajasthan 2.81 4.71 7.52 0.11 7.40							
Tamil Nadu	2.81	4.66	7.47	0.11	7.35			
UP	2.82	4.82	7.64	0.11	7.53			
Others	2.84	5.07	7.91	0.11	7.79			



State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Biomass Powe	Biomass Power Projects [other than Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and AFBC boiler						
AP 2.97 4.84 7.81 0.13 7.69							
Haryana	3.02	5.51	8.54	0.13	8.41		
Maharashtra	3.04	5.64	8.68	0.13	8.55		
Punjab	3.05	5.77	8.81	0.13	8.69		
Rajasthan 2.97 4.81 7.78 0.13 7.65							
Tamil Nadu	2.96	4.77	7.73	0.13	7.60		
UP	2.98	4.93	7.91	0.13	7.78		
Others	3.00	5.18	8.18	0.13	8.05		

State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Water Cooled Condenser and AFBC boiler							
AP	2.93	4.74	7.66	0.13	7.54		
Haryana	2.98	5.39	8.37	0.13	8.25		
Maharashtra	2.99	5.51	8.50	0.13	8.38		
Punjab	3.00	5.64	8.64	0.13	8.51		
Rajasthan 2.92 4.71 7.63 0.13 7.50							
Tamil Nadu	2.92	4.66	7.58	0.13	7.45		
UP	2.93	4.82	7.75	0.13	7.63		
Others	2.95	5.07	8.02	0.13	7.89		

State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)	
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	
Biomass Power Projects [Rice Straw and Juliflora (plantation) based project] with Air Cooled Condenser and AFBC boiler						
AP	3.09	4.84	7.94	0.14	7.80	
Haryana	3.15	5.51	8.66	0.14	8.52	
Maharashtra	3.16	5.64	8.80	0.14	8.66	
Punjab	3.17	5.77	8.93	0.14	8.80	
Rajasthan	3.09	4.81	7.90	0.14	7.76	
Tamil Nadu	3.08	4.77	7.85	0.14	7.71	
UP	3.10	4.93	8.03	0.14	7.89	
Others	3.12	5.18	8.30	0.14	8.16	

State Levellised Fixed Cost		Variable Cost (FY 2018-19)	Applicable Tariff Rate (FY 2018-19)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)
	Baga	asse Based Co-g	generation Proj	ect	
AP	3.23	3.13	6.36	0.17	6.19
Haryana	2.89	4.45	7.34	0.15	7.19
Maharashtra	2.59	4.38	6.98	0.13	6.85
Punjab	2.85	3.91	6.76	0.15	6.61
Tamil Nadu	2.51	3.37	5.88	0.13	5.75
UP	3.26	3.49	6.75	0.17	6.58
Others	2.84	3.79	6.63	0.15	6.48



State	Levellised Fixed Cost	Variable Cost (FY 2019-20)	Applicable Tariff Rate (FY 2019-20)	Benefit of Accelerated Depreciation (if availed)	Net Levellised Tariff (upon adjusting for Accelerated Depreciation benefit) (if availed)		
	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)	(₹/kWh)		
	Biomass Gasifier Power Project						
AP	2.62	4.40	7.02	0.08	6.94		
Haryana	2.68	5.01	7.68	0.08	7.60		
Maharashtra	2.68	5.12	7.81	0.08	7.72		
Punjab	2.69	5.24	7.93	0.08	7.85		
Rajasthan	2.62	4.37	6.99	0.08	6.91		
Tamil Nadu	2.62	4.33	6.95	0.08	6.86		
UP	2.63	4.48	7.11	0.08	7.02		
Others	2.65	4.71	7.36	0.08	7.27		
	Biogas based generation						
Biogas	3.43	4.40	7.83	0.19	7.64		

Annexure-IX-B

DETERMINATION OF APPC AT THE NATIONAL LEVEL

- Regulation 5(c) of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 defines Average Power Purchase Cost (APPC) as follows:
 - "for the purpose of these regulations "Pooled Cost of Purchase" means the weighted average pooled price at which the distribution licensee has purchased the electricity including cost of self generation, if any, in the previous year from all the energy suppliers long-term and short-term, but excluding those based on renewable energy sources, as the case may be."
- 2. Thus, Average Power Purchase Cost (APPC) at the national level has been obtained by computing the average of APPC of all States and Union Territories, weighted by volume of conventional power purchased by the respective State/UT.
- 3. Data for approved purchase cost and volume of power for FY 2018-19 was obtained from the respective FY 2018-19 Tariff Orders of the States/UTs. Links to these tariff orders can be found in Table-II below. In case there were separate tariff orders for different utilities, they have been listed separately.
- 4. Exceptions to this data set are as follows:
 - a. For Jharkhand, Tariff Order for FY 2019-20 has been considered for JBVNL as it has approved values for FY 2018-19 after Annual Performance Review. For JUSCO & TSL, Tariff Order for FY 2017-18 has been considered.
 - b. For Kerala, Tariff Order for FY 2017-18 has been considered.
 - c. For Tripura, FY 2014-15 Tariff Order has been considered, as the SERC has not issued tariff order for FY 2015-16 upto FY2018-19.
 - d. For West Bengal, Tariff Order of FY 2017-18 has been considered for WBSEDCL and CESC, For DPL and DVC, latest available Tariff Orders have been considered.

In addition, for States viz. Andaman & Nicobar Islands, Gujarat, Jammu & Kashmir, Lakshadweep and Tamil Nadu, quantum and cost of power purchase for FY 2018-19 has been taken from respective MYT Orders as applicable.



5. In case of multiple utilities operating in a State, average of power purchase cost weighted by power quantum of respective utilities was computed to derive APPC for entire state.

Illustration:

Xi, Xii, Xiii Xn denoting average per unit power purchase cost for respective utilities in a state (excluding cost of renewables).

Qi, Qii, Qiii Qn denoting power quantum purchased (excluding renewablepower).

Then,

APPC(state) =
$$\left(\sum_{n=1}^{n} x_{nQn}\right) / \sum_{n=1}^{n} Q_n$$

6. The total cost of power purchase considered excludes cost of generation or procurement from renewable energy sources. In orders where renewable energy cost and quantum has been mentioned in total power purchase summary, it has been subtracted from the totals to obtain values corresponding to conventional sources.

Power Quantum (Conventional Sources) = Power Quantum(Total)-Power Quantum(Renewable Sources)

Purchase Cost(Conventional Sources) = Purchase Cost(Total) - Purchase Cost(Renewable Sources)

- 7. Furthermore, with a view to consider energy costs only, transmission charges have been excluded from these calculations.
- 8. Thus, if APPC₁ , APPC₂ ,....APPC_N are state level APPCs, and Q₁ , Q₂ ,...QN are volumes of non-RE power procured by the States respectively, then, APPC at the national level is computed as follows:

APPC(national)=
$$\left(\sum_{i=1}^{n} APPC_{i}Q_{i}\right)/\sum_{i=1}^{n}Q_{i}$$

9. Data for each State is given in Table- I. Table - II gives links to the respective tariff orders from which data was extracted.

Tab	Table I: State-wise Power procurement Volume/Cost / Average Cost per Unit for FY 2018-19						
S No.	State	Volume of Power procured from Non-RE Sources (Estimated) "X" (MUs)	Cost of Power procured from Non-RE Sources "Y" (INR Crores)	Average Cost of Non RE Power "Y*10/X" (INR)			
1	Andaman & Nicobar Islands *	305.77	350.69	11.47			
2	Andhra Pradesh	48,220.20	18,456.47	3.83			
3	Arunachal Pradesh	654.07	171.59	2.62			
4	Assam	9,925.37	3,626.91	3.65			
5	Bihar	28,728.72	11,822.69	4.12			
6	Chandigarh	1,954.94	659.55	3.37			
7	Chhattisgarh	25,083.76	7,282.34	2.90			
8	Dadra & Nagar Haveli	6,232.89	2,265.97	3.64			
9	Daman & Diu	2,508.94	794.36	3.17			
10	Delhi	33,285.00	12,979.70	3.90			
П	Goa	3,851.64	1,032.20	2.68			
12	Gujarat **	91,450.96	36,409.20	3.98			
13	Haryana	54,702.13	20,343.00	3.72			
14	Himachal Pradesh	9,633.00	2,201.18	2.29			
15	Jammu & Kashmir ^	12,490.00	3,598.00	2.88			
16	Jharkhand ^^	16,221.83	6,473.80	3.99			
17	Karnataka	58,859.56	20,609.45	3.50			
18	Kerala \$	25,150.45	7,407.25	2.95			
19	Lakshadweep \$\$	65.83	79.94	12.14			
20	Madhya Pradesh	59,809.64	16,949.15	2.83			
21	Maharashtra	1,26,717.87	46,750.08	3.69			
22	Manipur	1,058.32	376.00	3.55			
23	Meghalaya	2,992.23	997.69	3.33			
24	Mizoram	572.88	190.48	3.32			
25	Nagaland	933.85	316.72	3.39			
26	Orissa	25,990.00	7,190.34	2.77			
27	Puducherry	2,928.43	1,023.27	3.49			
28	Punjab	41,856.15	16,795.32	4.01			
29	Rajasthan	63,272.00	21,926.00	3.47			
30	Sikkim	944.87	215.41	2.28			
31	Tamil Nadu#	95,370.33	35,545.48	3.73			
32	Telangana	52,431.61	20,570.73	3.92			
33	Tripura ##	1,933.87	541.68	2.80			
34	Uttar Pradesh	1,22,159.37	45,578.63	3.73			
35	Uttarakhand	13,389.39	4,422.17	3.30			
36	West Bengal ###	51,244.41	18,210.90	3.55			
	ALL INDIA	10,92,930.28	3,94,164.33	3.60			



Table II: Link of Tariff Orders referred for obtaining State-wise data related for power purchase quantum and cost for calculation of State APPCs S **Discoms State Tariff Order** No. A & N Islands * http://jercuts.gov.in/writereaddata/UploadFile/ mytani6416 1466.pdf 2 Andhra Pradesh http://aperc.gov.in/admin/upload/TO2018-19.pdf 3 Arunachal Pradesh http://www.apserc.nic.in/pdf/tariff order for licencees/ Tariff Order FY 2018-19 DOP, %20AP.pdf 4 Assam http://www.aerc.gov.in/TariffOrder-APDCL-2019-20.pdf 5 Bihar **SBPDCL** https://berc.co.in/orders/tariff/distribution/sbpdcl/ 1444-tariff-order-of-sbpdcl-for-fy-2018-19 **NBPDCL** https://berc.co.in/orders/tariff/distribution/nbpdcl/ 1447-tariff-order-of-nbpdcl-for-fy-2018-19 Chandigarh http://jercuts.gov.in/writereaddata/UploadFile/ 6 CEDTARIFF1819 1576.pdf 7 Chhattisgarh **CSPDCL** http://cserc.gov.in/pdf/Order%20in%202017/ Tariff%20FY%202018-19-Final.pdf 8 Dadra & Nagar Haveli http://jercuts.gov.in/writereaddata/UploadFile/ DNHPDCL0Tariff%20Order0FY%202018-190Final 1354.pdf Daman & Diu http://jercuts.gov.in/writereaddata/UploadFile/ FINALDDTARIFFI_I367.pdf 10 Delhi **TDDPL** http://www.derc.gov.in/ordersPetitions/orders/Tariff/Tariff% 20Order/Tariff%20Order%20for%20FY%202018-19/Tariff% 20Order/TPDDL%20Tariff%20Order%20FY%202018-19.pdf **BYPL** http://www.derc.gov.in/ordersPetitions/orders/Tariff/ Tariff%20Order/Tariff%20Order%20for%20FY%202018-19/ Tariff%20Order/BYPLTariff%20Order%20FY%202018-19.pdf **BRPL** http://www.derc.gov.in/ordersPetitions/orders/Tariff/ Tariff%20Order/Tariff%20Order%20for%20FY%202018-19/ Tariff%20Order/BRPL%20Tariff%20Order%20FY%202018-19.pdf **NDMC** http://www.derc.gov.in/ordersPetitions/orders/Tariff/Tariff% 20Order/Tariff%20Order%20for%20FY%202018-19/Tariff%20Order/NDMC%20Tariff%20Order%20FY %202018-19.pdf П Goa http://jercuts.gov.in/writereaddata/UploadFile/ EDGOAFINAL 1097.pdf

वार्षिक रिपोर्ट Annual Report

12	Gujarat **	4 State Discoms	http://www.gercin.org/uploaded/document/3667c615-84ea-44ff-9eb7-ee58fe742fd5.pdfhttp://www.gercin.org/uploaded/document/b9fed420-e69a-46f9-bea2-2e7006be035b.pdf
		Torrent Dahej	http://www.gercin.org/uploaded/document/69b37fe0-7d94-4405-80ac-3523b00c299d.pdf
		Torrent Ahmedabad and Surat	http://www.gercin.org/uploaded/document/8ae19e44-011c-4c6d-8cab-299984012bfd.pdf
13	Haryana		https://herc.gov.in/WriteReadData/Orders/O20181115a.pdf
14	Himachal Pradesh		http://hperc.org/File/to%20FY18-19.pdf
15	Jammu & Kashmir ^		http://www.jkserc.nic.in/FINAL%20JKPDD-D%20Order%202nd%20MYT_07%20Oct%202016_v4.pdf
16	Jharkhand ^^	TSL	http://jserc.org/pdf/tariff_order/tsl2018.pdf
		JUSCO	http://jserc.org/pdf/tariff_order/jusco2018.pdf
		JBVNL	http://jserc.org/pdf/tariff_order/jbvnl2019.pdf
17	Karnataka	All DISCOMs	https://www.karnataka.gov.in/kerc/courtorders2018/ Annexure%20-1%20HESCOM.pdf
18	Kerala \$		http://www.erckerala.org/userFiles/636281120645520000_ Chapter%201%20to%2016_18_4_2017-final%20 CM-Final%20to%20web.pdf
19	Lakshadweep \$\$		http://jercuts.gov.in/writereaddata/UploadFile/mytlkd3I3I6_I488.pdf
20	Madhya Pradesh	All DISCOMs	http://www.mperc.nic.in/030518-PNo-03-2018-Tariff.pdf
21	Maharashtra	MSEDCL	http://www.mercindia.org.in/pdf/Order%2058%2042/ Order-195%20of%202017-12092018.pdf
		BEST	http://www.mercindia.org.in/pdf/Order%2058%2042/ Order-203%200f%202017-12092018.pdf
		R Infra	http://www.mercindia.org.in/pdf/Order%2058%2042/ Order-200%200f%202017-12092018.pdf
		Tata Power Company	http://www.mercindia.org.in/pdf/Order%2058%2042/Order-69%20of%202018-12092018.pdf
22	Manipur		https://jerc.mizoram.gov.in/uploads/attachments/165a60997a 9d8b0ce254abe58113a009/tariff-order-true-up-for-fy-2016-17-review-for-fy-2017-18-and-determination-of-arr-myt-period-fy-2018-2019-to-2022-2023-retail-tariff-for-fy-2018-19-for-mspdcl-16-03-18.doc
23	Meghalaya		http://mserc.gov.in/orders/TariffOrders_2018/MePDCL_ Tariff_2018-19.pdf
	1		



24	Mizoram		https://jerc.mizoram.gov.in/uploads/attachments/29dea0755 c8637a421ccd46a4cce3b33/tariff-order-true-up-for-fy-2016-17-review-for-fy-2017-18-and-determination-of-arr-for-myt-period-fy-2018-2019-to-fy-2022-2023-tariff-for-fy-2018-19-for-p-ed-16-03-2018doc
25	Nagaland		http://www.nerc.org.in/images/nercdoc/NERCtariff2018.pdf
26	Orissa	All DISCOMs	http://www.orierc.org/DISCOMs_Tariff_Order_FY_2018-19.pdf
27	Puducherry		http://jercuts.gov.in/writereaddata/UploadFile/ PEDFINAL_I499.pdf
28	Punjab		http://www.pserc.in/pages/Tariff%20Order%20PSPCL% 20for%20FY%202018-19.pdf
29	Rajasthan		http://rerc.rajasthan.gov.in/TariffOrders/Order291.pdf
30	Sikkim		http://www.sserc.in/sites/default/files/TARIFF%20 ORDER%20-%202018-19%20FINAL%20%28website%29.pdf
31	Tamil Nadu#		http://www.tnerc.gov.in/orders/Tariff%20Order%202009/ 2017/TariffOrder/TANGEDCO-11-08-2017.pdf
32	Telangana		http://www.tserc.gov.in/file_upload/uploads/Tariff%20Orders/Current%20Year%20Orders/2018-19/RSTFY2018-19.pdf
33	Tripura ##		http://terc.nic.in/pdf/Tariff_Order_2014-15_in_PDF_form.pdf
34	Uttar Pradesh	State Discoms	http://www.uperc.org/App_File/TariffOrder-StateDiscom (22-01-2019)-rar122201951731PM.rar
		NPCL	http://www.uperc.org/App_File/TariffOrderFY2018- 19NPCL22-1-2019-rar122201960124PM.rar
35	Uttarakhand		http://www.uerc.gov.in/ordersPetitions/orders/Tariff/ Tariff%20Order/2018-19/Tariff%20Orders%20for%20FY%20 2018-19/Tariff%20Order%20of%20UPCL%20for%20FY%20 2018-19.pdf
36	West Bengal ####	WBSEDCL	http://www.wberc.gov.in/sites/default/files/ WBSEDCL%202017-18.pdf
		CESC	http://www.wberc.gov.in/sites/default/files/CESC_17-18_1.pdf
		DVC	http://wberc.gov.in/sites/default/files/Tariff%20Order_DVC_ 2014-2017_pdf%20%281%29.pdf
		DPL	http://wberc.gov.in/sites/default/files/DPL_MYT_I4-I5%20 TO%20I6-I7%20WITH%20CORRIGENDUM%20NEW.pdf

Legend

- * Andaman & Nicobar Islands Approved Power Purchase and Cost for 2018-19 from MYT Order for FY 2016-17 to FY 2018-19 dated 6th Apr 2016 considered
- ** **Gujarat -** Approved Power Purchase and Cost for 2018-19 from MYT Order for Control Period FY 2016-17 to FY 2019-20 considered
- **^ Jammu & Kashmir -** Approved Power Purchase and Cost for 2018-19 from MYT Order for FY 2016-17 to FY 2020-21 dated 7th Oct 2016 considered
- ^^ Jharkhand Approved Power Purchase and Cost for 2018-19 for JBVNL from Order dated 28th Feb 2019 considered Approved Power Purchase and Cost for 2017-18 for JUSCO & TSL from respective Orders considered
- **\$ Kerala -** Tariff Order issued in 2017-18 considered
- **\$\$ Lakshadweep -** Approved Power Purchase and Cost for 2018-19 from MYT Order for FY 2016-17 to FY 2018-19 dated 31st March 2016 considered
- # Tamil Nadu Approved Power Purchase and Cost for 2018-19 from Order dated 11th August 2017 considered
- ## Tripura Tariff Order issued in 2014-15 considered
- ### West Bengal Tariff Order issued for WBSEDCL and CESC for FY2017-18 considered. For DVC and DPL, latest available Tariff Orders considered



Annexure-X

Details of Foreign visits attended by Chairperson/Members & officers of CERC

SI. No.	Duration	Name	Purpose	Place
I	26.04.2019 to 29.04.2019	Sh. I. S. Jha, Member	To participate in the CIGRE Steering Committee Meeting	Tokyo
2	10.06.2019 to 11.06.2019	Sh. Kamal Kishor, Assistant Chief (Legal)	To attend SAARC Energy Council Meeting	Maldives
3	17.06.2019 to 20.06.2019 & 26.08.2019 to 06.09.2019	0.06.2019 & Sh. Devendra Saluja, Integration In Power Systems 6.08.2019 to Deputy Chief (Engg.)		Denmark
4	16.06.2019 to 13.07.2019	Smt. Rashmi S. Nair, Deputy Chief (RA)	Participation in Energy Planning Course	Denmark
5	26.07.2019 to 28.07.2019	Sh. P. K. Pujari, Chairperson	Guest Speaker at 9th South Asia Power Secretaries Roundtable Regulatory Approaches for Regional Power Trade; Power System Planning; Floating Solar Photovoltaics	Singapore
6	04.08.2019 to 07.08.2019	Smt. Geetu Joshi, Chief (Eco)	To deliver key note address in the Seminar on CBET Guidelines	Nepal
7	09.09.2019 to 20.09.2019 & 11.11.2019 to 11.11.2019	Sh. Partha Sen, Deputy Chief (Finance)	For participation in course on off shore wind energy	Denmark
8	18.10.2019 to 24.10.2019	Sh. P. K. Pujari, Chairperson	To participate South Asia Forum for Infrastructure Regulation-SAFIR, I preparatory meeting of the VIII WFER, Lima	Peru
9	12.11.2019 to 16.11.2019	Sh. P. K. Pujari, Chairperson	To attend 8th EU - India Smart Grid Workshop and 3rd EU-India Electricity Market Regultion Workshop	Paris
10	04.12.2019 to 06.12.2019	Sh. P. K. Pujari, Chairperson	To attend 18th ECM of SAFIR	Bangladesh
П	03.12.2019 to 07.12.2019	Smt. Rashmi S. Nair, Deputy Chief (RA)	To attend 2nd meeting of SAFIR Working Group and the 18th ECM of SAFIR	Bangladesh
12	12.11.2019 to 17.11.2019	Dr. S. K. Chatterjee, Chief (RA)	To attend 08th EU-India Smart Grid Workshop	Paris
13	12.01.2020 to 18.01.2020	Dr. S. K. Chatterjee, Chief (RA)	To attend Europe to interact with market operators on the subject Road map for power sector in India	London
14	19.01.2020 to 07.03.2020	Sh. R. Gali, Assistant Chief (Engg.)	To attend Knowledge Co- Creation Programme on "Promotion of Energy Efficiency" under Technical Corperation Program of the Government of Japan-reg.	Japan
15	15.02.2020 to 23.02.2020	Sh. I. S. Jha, Member	Study Tour with regard to Coal Mining, Coal exploration, Technology, Optimization through new technologies and to interact with various expertise in the energy sector	Sydney

Annexure-XI

Details of Domestic Tours Undertaken by Chairperson, Members and other Officers of CERC

S. No.	Name	Designation	Purpose	Place
I	Sh. P. K. Pujari	Chairperson	Regulatory Retreat	Jaipur
2	Sh H. T. Gandhi	Joint Chief (Fin.)	Meeting of working group at WBERC, Kolkata with regard to "Regulatory framework for determination of input price or transfer Price from Integrated Coal Mine	Kolkata
3	Sh. M. M. Chaudhari	Deputy Chief (Engg.)	Meeting of working group at WBERC, Kolkata with regard to "Regulatory framework for determination of input price or transfer Price from Integrated Coal Mine	Kolkata
4	Sh. Mahesh Gupta	Assistant Chief (A/c)	Meeting of working group at WBERC, Kolkata with regard to "Regulatory framework for determination of input price or transfer Price from Integrated Coal Mine	Kolkata
5	Dr. S. K. Chatterjee	Joint Chief (RA)	Meeting of the Sub-Group of Technical Committee on issues of Aggregator/QCA of Wind & Solar projects	Kerala
6	Sh. P. K. Awasthi	Joint Chief (Fin.)	Workshop on Emerging Sectoral Challenges in the power sector and strategies to mitigate them.	Kalka
7	Sh. Sanoj Kumar Jha	Secretary	National Claim(s)Energy Summit 2019 Claim History at Hyderabad by Govt. of Telengana	Hyderabad
8	Smt. Vaishali Rana	Deputy Chief (MIS)	National level Thematic workshop on Emerging Technologies in e-Governance	Hyderabad
9	Sh. Sanoj Kumar Jha	Secretary	Technical Confirmed Expense Committee Meeting	Patna
10	Sh. P. K. Pujari	Chairperson	Workshop on Real Time Market.	Mumbai
П	Dr. S. K. Chatterjee	Chief (RA)	CONSULTATIVE WORKSHOP OF CERC & MERC	Mumbai
12	Sh. Sanoj Kumar Jha	Secretary	4th Advanced Management Programme in Public Policy (AMPPP)	Chandigarh
13	Dr. S. K. Chatterjee	Chief (RA)	To attend CoSL Meeting on CERC (PSDF) Regulations	Bengaluru
14	Sh. S. C. Shrivastava	Chief (Engg.)	Meeting with committee on subordinate legislation	Lucknow & Raipur
15	Sh. P. K. Awasthi	Chief (Fin.)	Committee on Subordinate Legislation, Rajya Sabha	Mumbai



16	Sh. H. T. Gandhi	Joint Chief (Fin.)	Meeting at WBERC - Finalization of Working Group report - Transfer Price of Coal.	Kolkata
17	Sh. Ramanjaneyu Gali	Assistant Chief (Engg.)	Renewable Energy Grid Integration-2nd Batch	Bangalore
18	Smt. Geetu Joshi	Chief (Eco)	4th Advanced Management Programme in Public Policy (AMPPP)	Chandigarh
19	Sh. Ankit Kumar	Assistant Chief (Engg.)	Study tour knowledge and learning towards Grid management and Network monitoring for better handling of Renewable Energy Grid Integration from regulatory	Chennai
20	Sh. Sanjeev S. Bhaunt	Assistant Chief (Engg.)	Study tour knowledge and learning towards Grid management and Network monitoring for better handling of Renewable Energy Grid Integration from regulatory	Chennai
21	Sh. Raj Kumar	IFA	I3th Capacity Building Programme on "Emerging Regulatory Issues in the Power Sector - Tariff	Kanpur
22	Sh. Virendra Singh Rana	Assistant Chief (Engg.)	Grid Management, Network. Monitoring and Loss Reduction' organized by CBIP	Chennai
23	Sh. Jaswant Singh	PAO	Residential Training Programme on "Improving Leadership, Managerial and Administrative Skills"	Goa
24	Sh. Vinod Kumar Jha	ASO	Residential Training Programme on "Improving Leadership, Managerial and Administrative Skills"	Goa
25	Dr. S. K. Chatterjee	Chief (RA)	Meeting on Real Time Market and SCED- State Experience	Kolkata
26	Sh. Gagan Diwan	Assistant Chief (Eco)	Study visit of the committee on subordinate Legislation, Rajyasabha	Lucknow, Mumbai and Vishakhapatnam
27	Smt. Geetu Joshi	Chief (Eco)	Conference on Indian Power Stations	Raipur & Bhopal

Annexure-XII

Audited Annual Accounts for the year 2019-20

Separate Audit Report of the Comptroller & Auditor General of India on the Annual Accounts of Central Electricity Regulatory' Commission (CERC), New Delhi for the year ended 31 March 2020

We We have audited the attached Balance Sheet of Central Electricity Regulatory Commission (CERC), New Delhi as at 31 March. 2020 and the Income & Expenditure Account/Receipts & Payments Account for the year ended on that date under Section 19(2) of the Comptroller & Auditor General's (Duties, Powers & Conditions of Service) Act, 1971 read with Section 100(2) of the Electricity Act, 2003. These financial statements are the responsibility of the CERC's Management. Our responsibility is to express an opinion on these financial statements based on our audit.

- 2. This Separate Audit Report contains the comments of the Comptroller & Auditor General of India (CAG) on the accounting treatment only with regard to classification, conformity with the best accounting practices, accounting standards and disclosure norms, etc. Audit observations on financial transactions with regard to compliance with the Law, Rules & Regulations (Propriety and Regularity) and efficiency-cum-performance aspects etc., if any are reported through Inspection Reports/CAG's Audit Reports separately.
- 3. We have conducted our audit in accordance with auditing standards generally accepted in India. These standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatements. An audit includes examining, on a test basis, evidences supporting the amounts and disclosure in the financial statements. An audit also includes assessing the accounting principles used and significant estimates made by management, as well as evaluating the overall presentation of financial statements. We believe that our audit provides a reasonable basis for our opinion.
- 4. Based on our audit, we report that:
 - i. We have obtained all the information and explanations, which to the best of our knowledge and belief were necessary for the purpose of our audit;
 - ii. The Balance Sheet and Income & Expenditure Account/Receipts & Payments Account dealt with by this report have been drawn up in the format approved by the Government under sub-section (i) of section 100 of the Electricity Act, 2003.
 - iii. In our opinion, proper books of accounts and other relevant records have been maintained by CERC as required under Section 100(1) of Electricity Act, 2003 (with amendments of 2003 and 2007) in so far as it appears from our examination of such books.
 - iv. We further report that:



A. Comment on Accounts:

I.I Significant Accounting Policies Accounting Policy No. 9 for Retirement Benefits

As per para 24 of Accounting Standard I, "All significant accounting policies adopted in the preparation and presentation of financial statement should be disclosed".

CERC notified (17 November 2005) Central Electricity Regulatory Commission (Indoor/Outdoor Medical Facilities) Regulations, 2005 for its employees. Thereafter, vide its notification dated 20 November 2015, CERC amended its earlier notification so as to include the employees who have superannuated from the commission, having rendered service not less than 5 years after being permanently absorbed in the Commission. In light of above, CERC issued (20 June 2017) its Guidelines for medical facility to officials of CERC on superannuation.

In accordance with para 24 of Accounting Standard 15, the medical facility provided by CERC to its employees after superannuation is in the nature of post-employment benefit. Policy in respect of medical facility should have been disclosed along with significant accounting policy regarding Retirement Benefits.

1.2 General

Matter regarding contradiction in accounting of income from sale/services, fees, interest income and grants etc. in CERC (Form of Annual Statement of Accounts and Records) Rules 2007 and CERC Fund (Constitution and the manner of application of the Fund) and form and Time of Preparation of Budget Rules 2007 was first issued in the Management Letter on the accounts of CERC for the year 2016-17. This issue was also continuously raised in Management Letters on the accounts of CERC for the years 2017-18 and 2018-19. Audit observed that the approval of the Competent Authority on application of revised fund rules/procedure is still awaited.

B. Grants-in-aid

Up to the year 2017-18. CERC was depositing its entire fee and other receipts into CERC Fund with the Ministry of Power. To meet the expenditure of CERC, Ministry of Power used to release Grant-in-aid. From the year 2018-19, in line with decision/deliberation in the Ministry of Finance and Ministry of Power, the amount of fee and other receipts of CERC are retained in CERC to the extent of budget approved

by the Ministry of Power to meet working capital requirements of CERC and CERC has started depositing surplus money, in the CERC Fund after meeting annual expenditure and working capital requirements. During 2019-20, a sum of Rs. 99.74 crore (Previous year Rs. 103.03 crore) was deposited in CERC Fund making CERC Fund Balance to Rs. 626.32 crore (Previous year Rs. 526.58 crore) as on 31 March 2020. Revised Accounting procedure in respect of Grants-in-aid is yet to be approved.

2019-20

C. Management Letter:

Deficiencies which have not been included in the Separate Audit Report would be brought to the notice of the Chairman, CERC through a Management Letter issued separately for remedial/corrective action.

- v. Subject to our observation in the preceding paragraphs, we report that the Balance Sheet and Income & Expenditure Account/Receipts & Payments Account dealt with by this report are in agreement with the books of accounts.
 - vi.In our opinion and to the best of our information and according to the explanations given to us, the said financial statements read together with the Accounting Policies and Notes on Accounts and subject to matters stated above and other matters mentioned in Annexure-I to this Separate Audit Report, give a true and fair view in conformity with accounting principles generally accepted in India:
- a) in so far as it relates to the Balance Sheet, of the state of affairs of the Central Electricity Regulatory Commission as at 31 March 2020; and
- b) in so far as it relates to Income & Expenditure Account, of the excess of income over expenditure for the year ended on that date.

For and on behalf of the C & AG of India

Sd/(D. K. Sekar)
Director General of Audit (Energy),
New Delhi

Place: New Delhi Date: 05 October, 2020



Annexure-I [Referred to in Para 4 (vi)]

1.	Adequacy of Internal Audit System	CERC has an Internal Audit Manual approved on 18 June 2013. Internal Audit is conducted by a Chartered Accountant firm annually and audit has started for the year 2019-20. CERC is also subject to audit by Ministry of Power (MoP). However. Audit for the year 2019-20 has not been carried out so far.
2.	Adequacy of Internal Control System	Internal Financial Control mechanism for monitoring receipts and making payments and accounting thereof was found commensurate with the size and nature of activities of CERC subject to our observations.
3.	System of Physical Verification of Fixed Assets	Physical verification of fixed assets for the year 2019-20 is done by a committee consisting of three members of CERC. As per Physical Verification report for the year 2019-20, no shortage/excess have been noticed.
4.	System of Physical verification of Inventory	Examined, no point was noticed. There is only one item in the inventory.
5.	Regularity in payment of Statutory Dues applicable to them.	CERC is regular in payment of statutory dues applicable to them.

Sd/Director Genetti of Audit (Energy)

2019-20

CENTRAL ELECTRICTY REGULATORY COMMISSION BALANCE SHEET AS ON 31st MARCH 2020

(₹ in Lacs)

PARTICULARS	SCHE	CURRENT YEAR	PREVIOUS YEAR
	DULE	2019-20	2018-19
CAPITAL FUND AND LIABILITIES			
CAPITAL FUND	1	141.59	189.83
CERC FUND	2	64,384.14	52,799.11
current liabilities and provisions	3	93,509.02	85,620.05
TOTAL		158,034.75	138,608.99
<u>ASSETS</u>			
FIXED ASSETS	4 , 4A	170.74	205.15
CAPITAL WORK -IN -PROGESS	5	29.69	12.08
DEPOSITS- SECURITY DEPOSITS	6	506.48	503.73
LOANS AND ADVANCES	7	74.02	22.38
SUNDRY DEBTORS	8	40.00	-
CASH AND BANK BALANCE	9	92,518.09	84,593.68
OTHER CURRENT ASSETS	10	64,695.73	53,271.97
TOTAL		158,034.75	138,608.99
SIGNIFICANT ACCOUNTING POLICIES	20		
CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS	21		

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INCOME AND EXPENDITURE ACCOUNT FOR THE YEAR ENDED 31st MARCH 2020

(₹ in Lacs)

(< in Lacs)			
PARTICULARS	SCHE	CURRENT YEAR 31.03.2020	PREVIOUS YEAR 31.03.2019
INCOME			0110012013
GRANTS FROM MINISTRY OF POWER	- 11	-	-
FEES	12	15,932.69	14,253.64
INTEREST INCOME	13	630.98	599.01
OTHER INCOME	14	0.90	10.72
PRIOR PERIOD ITEMS (NET)	15	-	7.30
DEFFERED INCOME	4	47.74	77.89
(Depreciation on assets Acquired from Grant-in-Aid)			
TOTAL (A)		16,612.31	14,948.56
EXPENDITURE			
ESTABLISHMENT EXPENSES	16	1,391.81	1,403.33
PAYMENT ON PROFESSIONAL & OTHER SERVICES		364.42	329.67
TRAVEL EXPENSES	17	58.22	68.59
OTHER ADMINISTRATIVE EXP., ETC.	18	3,017.91	3,024.74
STATIONERY AND PRINTING		26.71	30.13
REPAIR AND MAINTENANCE	19	47.17	50.78
PETROL AND LUBRICANTS		14.44	15.18
HOSPITALITY EXPENSES		23.12	29.94
AUDIT FEES		4.11	4.82
DEPRECIATION	4 , 4A	79.87	89.19
BAD DEBTS WRITTE OFF		-	13.42
PROVISION FOR DOUBTFUL DEBT		-	8.00
TOTAL (B)		5,027.78	5,067.79
EXCESS OF INCOME OVER EXPENDITURE TRANSFERRED TO CERC FUND ACCOUNT		11,584.53	9,880.77
SIGNIFICANT ACCOUNTING POLICIES	20		
CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS	21		

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2019-20

SCHEDULES FORMING PART OF BALANCE SHEET AS AT 31st MARCH 2020

(₹ in Lacs)

SCHEDU	LE I - CAPITAL FUND:		CURRENT YEAR 31.03.2020	PREVIOUS YEAR 31.03.2019
GRANT-	RESERVE- ASSETS CREATED OUT OF IN-AID		189.83	267.93
LESS:	DEFERRED INCOME ON ACCOUNT OF DEPRECIATION FOR THE YEAR ON FIXED ASSETS (acquired from Grant-in-Aid)	47.74		
LESS:	SCRAP VALUE OF DISPOSED OF ASSETS FUNDED FROM GRANTS-IN-AID	0.50	(48.24)	(78.10)
GRAND '	TOTAL		141.59	189.83

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(₹ in Lacs)

SCHEDULE 2-CERC FUND:	CURRENT YEAR 31.03.2020	PREVIOUS YEAR 31.03.2019
BALANCE AS AT BEGINNING OF THE YEAR	52,799.11	42,917.13
ADD: UNDISPUTED PENALTY	-	1.00
ADD: EXCESS OF INCOME OVER EXPENDITURE	11,584.53	9,880.77
<u>ADD</u> : SCRAP VALUE OF DISPOSED OF ASSETS FUNDED FROM GRANTS-IN-AID	0.50	0.21
TOTAL	64,384.14	52,799.11

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(₹ in Lacs)

			(₹ in Lacs)
Sch	edule - 3 : CURRENT LIABILITIES & PROVISIONS	CURRENT YEAR 31.03.2020	PREVIOUS YEAR 31.03.2019
Α.	CURRENT LIABILITIES	31.03.2020	51.05.2017
1.	SUNDRY CREDITORS	619.72	563.79
2.	SALARIES PAYABLE	86.02	106.67
3.	OTHER AMOUNT PAYABLE TO STAFF		
	3.1 Children Education Allowance Payable	6.21	8.91
	3.2 Medical Expense Payable	15.25	6.05
	3.3 Leave Travel Consession Payable	_	0.73
4.	ADVANCE RECIEVED (FILLING/ TARIFF FEES)		
	4.1 Fee Refundable/Adjustable	153.41	97.52
	4.2 Fee Received Without Requisite Details/Document	141.02	106.75
	4.3 Transmission Tariff Tariff Fee - FY 20.21	33.68	_
	4.4 Transmission Tariff Tariff Fee - FY 21-22	33.41	_
	4.5 Transmission Tariff Tariff Fee - FY 22-23	31.81	_
	4.6 Transmission Tariff Tariff Fee - FY 23-24	30.37	_
	4.7 Generating Tarriff Fee - FY- 21-22	8.45	_
	4.8 Misc. Petition Fee FY- 19-20	-	7.00
	4.9 Transmission Tariff Tariff Fee - FY 19-20	-	0.40
	4.10 Application For Transmission Fee - FY 19-20	-	1.00
	4.11 Interlocutory Application Fee - FY 19-20	-	1.00
5.	PROVIDENT FUND AND OTHER CONTRIBUTIONS:		
	5.1 CPF Matching Contribution	0.08	-
	5.2 GPF Matching Contribution	0.09	0.09
	5.3 EPF Matching Contribution	7.56	1.24
	5.4 Pension Contribution for employees on deputation in CERC.	13.33	33.13
	5.5 Leave Salary Contribution for employess on deputation in CERC	25.86	33.72
	5.6 Gratuity Contribution payable for employees on deputation in CERC	4.34	6.28
	5.7 Group Savings Linked Insurance/LIC	0.01	0.01
	5.8 EPF Employees Contribution	-	1.17
	5.9 NPS Matching Contribution	0.44	-
6.	OTHER CURRENT LIABILITIES		
	6.1 Penalty	571.32	534.02
	6.2 Security Deposits	30.76	28.53
	6.3 Other Recoveries (Computer Advance)	-	-
	6.4 Central Govt. Employees Group Ins. Scheme	-	-
	6.5 Tax Deducted At Source	8.72	5.45
тс	OTAL (A)	1,821.86	1,543.46



7.	PROVISIONS		
	7.1 Leave Encashment	335.62	313.76
	7.2 Gratuity	267.60	258.49
8.	OTHERS (SPECIFY)		
	8.1 Audit Fees Payable	11.59	10.91
	8.2 Others	6.59	11.77
TC	OTAL (B)	621.40	594.93
9.	REC DEPOSIT UNDER SUPREME COURT DIRECTIONS (C)	91,065.76	83,481.66
GF	AND TOTAL (A+B+C)	93,509.02	85,620.05

Sd/-Integrated Financial Adviser

-/ps	Secretary
	S

SCHEDULE 4-FIXED ASSETS (GRANT IN AID)	N AID)										(₹ in Lacs)
		GROSS	GROSS BLOCK			D	DEPRECIATION	NOIL		NET	NET BLOCK
DESCRIPTION	COST AS AT BEGIN- NING OF THE	ADDI- TIONS DUR- ING THE YEAR	DED- UCT- IONS DUR- ING THE	COST AT THE YEAR END	AS AT THE BEGIN- NING OF THE YEAR	ON OPE- NING	ON ADD- ITI- ONS DUR- ING THE YEAR	ON DED- UCT- IONS DUR- ING THE YEAR	TOT. AL UP TO THE YEAR	AS AT THE CUR- RENT YEAR	AS AT THE PREV- IOUS YEAR END
A. TANGIBLE ASSETS:											
WOODEN PARTITIONS & RENOVATIONS	297.94			297.94	247.62	13.28			260.90	37.04	50.32
FURNITURE & FITTINGS	393.69			393.69	355.31	7.70			363.01	30.68	38.38
MACHINERY & EQUIPMENT	334.03			334.03	286.61	11.36			297.97	36.06	47.42
ELECTRIC INSTALLATION & EQUIPMENT	78.88			78.88	52.10	6.99			59.09	19.79	26.78
COMPUTER/PHERIPHERALS	259.45		8.56	250.89	240.51	5.61		8.06	238.06	12.83	18.94
LIBRARY BOOKS	5.68			5.68	5.68	•			5.68	•	'
B. INTANGIBLE ASSETS:											
SOFTWARE	14.01		ı	14.01	6.02	2.80		1	8.82	5.19	7.99
TOTAL	1,383.68	•	8.56	1,375.12	1,193.85	47.74		8.06	1,233.53	141.59	189.83
GRAND TOTAL	1,383.68	•	8.56	1,375.12	1,193.85	47.74	•	8.06	1,233.53	141.59	189.83
PREVIOUS YEAR	1,535.23	•	151.55	1,383.68	1,267.30	77.89	•	151.34	1,193.85	189.83	267.93
, F3											770

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Lacs)	
in L	
≥	

		GROSS BLOCK	BLOCK			۵	DEPRECIATION	NOIL		NET	NET BLOCK
DESCRIPTION	COST AS AT BEGIN- NING OF THE	ADDI- TIONS DUR- ING THE YEAR	DED- UCT- IONS DUR- ING THE	COST AT THE YEAR END	AS AT THE BEGIN- NING OF THE	OPE-	ON ADD- ITI- ONS DUR- ING THE	ON DED- UCT- IONS DUR- ING THE YEAR	TOT. AL UP TO THE YEAR	AS AT THE CUR- RENT YEAR	AS AT THE PREV- IOUS YEAR END
A. TANGIBLE ASSETS:											
FURNITURE & FITTINGS	2.88	1.75	ı	4.63	0.56	09.0	0.37	ı	1.53	3.10	2.32
MACHINERY & EQUIPMENT	2.63	2.77	ı	5.40	1.62	0.46	1.12	1	3.20	2.20	1.01
ELECTRIC INSTALLATION & EQUIPMENT	1.63	1.30	ı	2.93	0.42	0.31	0.34	ı	1.07	1.86	1.21
COMPUTER/PHERIPHERALS	17.22	40.14	ı	57.36	8.34	5.04	23.17	1	36.55	20.81	8.88
B. INTANGIBLE ASSETS:											
SOFTWARE	2.26	1	ı	2.26	0.36	0.72	1	ı	1.08	1.18	1.90
TOTAL	26.62	45.96	1	72.58	11.30	7.13	25.00	1	43.43	29.15	15.32
GRAND TOTAL	2,662,494.00	45.96	1	72.58	1,130,231.00	7.13	25.00	1	43.43	29.15	15.32
PREVIOUS YEAR	1	26.62	1	26.62	•	1	11.30	1	11.30	15.32	•
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SCHEDULE 4A-FIXED ASSETS (OTHERS)

SCHEDULE 5- CAPITAL WORK- IN- PROGRESS (OTHERS)

SCHEDULE 5- CAPITAL WORK- IN- PROGRESS (OTHERS)	GRESS (O	THERS)									(₹ in Lacs)
		GROSS	GROSS BLOCK			۵	DEPRECIATION	NOIL		NET	NET BLOCK
DESCRIPTION	COST AS AT BEGIN- NING OF THE	ADDI. TIONS DUR. ING THE	DED- UCT- IONS DUR- ING THE	COST AT THE YEAR END	AS AT THE BEGIN- NING OF THE YEAR	ON OPE-	ON ADD- ITI- ONS DUR- ING THE	ON DED- UCT- IONS DUR- ING THE	TOT. AL UP TO THE YEAR END	AS AT THE CUR- RENT YEAR	AS AT THE PREV- IOUS YEAR END
INTANGIBLE ASSETS:											
SOFTWARE UNDER DEVELOPEMNT	12.08	17.61	ı	29.69	1	ı	ı	ı	1	29.69	12.08
TOTAL	12.08	17.61	•	29.69	•	•	•	•	•	29.69	12.08
GRAND TOTAL	12.08	17.61	-	29.69	-	•	-	-	-	29.69	12.08
PREVIOUS YEAR	•	12.08	•	12.08	•	•	•	•	•	12.08	•

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(₹ in Lacs)

			(
SCH	HEDULE 6 - DEPOSITS- SECURITY DEPOSITS		PREVIOUS YEAR
		2019-20	2018-19
1	SECURITY DEPOSIT - BROADBAND	0.02	0.02
2	SECURITY DEPOSIT - MTNL	0.90	0.90
3	SECURITY DEPOSIT - NDMC	500.88	500.88
4	SECURITY DEPOSIT - PETROL & LUBRICANTS	0.40	0.40
5	SECURITY DEPOSIT - LEASE FOR STAFF	3.28	1.53
6	SECURITY DEPOSIT - C-DAC	1.00	
	TOTAL	506.48	503.73

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(₹ in Lacs)

SCI	HEDULE 7 - LOAND AND ADVANCES	CURRENT YEAR 2019-20	PREVIOUS YEAR 2018-19
1	STAFF	65.93	14.59
2	OTHERS	8.09	7.79
	TOTAL	74.02	22.38

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(₹ in Lacs)

SCHEDULE-8 SUNDRY DEBTORS	CURRENT YEAR 31.03.2019	PREVIOUS YEAR 31.03.2018
FEE RECEIVABLE	40.00	8.00
less : provision for doubtful debt	-	(8.00)
TOTAL	40.00	-

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(₹ in Lacs)

SCHEDULE 9- CASH AND BANK BALANCES	CURRENT YEAR 2019-20	PREVIOUS YEAR 2018-19
BANK BALANCE WITH SCHEDULED BANK		
IN CURRENT A/c		
CORPORATION BANK (INCLUDING AUTO SWEEP)	2,826.04	1,108.73
CENTRAL BANK (INCLUDING AUTO SWEEP)	-	-
IN SAVINGS A/C		
CORPORATION BANK (INCLUDING AUTO SWEEP)	0.16	0.15
IN SAVING A/C (REC DEPOSIT)		
CORPORATION BANK (INCLUDING AUTO SWEEP)	89,140.79	82,986.53
IN FIXED DEPOSIT (For Penalty Received Under Litigation)		
CORPORATION BANK	551.10	498.27
TOTAL	92,518.09	84,593.68

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(₹ in Lacs)

			(< In Lacs)
SC	HEDULE 10 - OTHER CURRENT ASSETS	CURRENT YEAR 2019-20	PREVIOUS YEAR 2018-19
I	CURRENT ASSETS		
	CERC Fund Account (Public Account of India)	62,632.03	52,658.01
2	ADVANCE AND OTHER AMOUNTS RECOVERABLE IN CASH OR IN KIND OR FOR VALUE TO BE RECEIVED		
	2.1 PREPAID EXPENSES	79.92	67.02
	2.2 LEAVE SALARY AND GRATUITY RECEIVABLE	1.05	3.95
3	INCOME ACCRUED BUT NOT DUE		
	3.1 INTEREST ACCURED (ON AUTOSWEEP)	29.80	7.69
	3.2 INTEREST ACCURED (ON FDRs FOR PENALTY)	20.21	35.75
	3.3 INTEREST ACCURED (ON AUTOSWEEP FOR REC ACCOUNT)	1,924.97	495.14
	3.4 INTEREST ACCURED (ON STAFF ADVANCE)	4.83	1.34
4	INVENTORY	2.92	3.07
	TOTAL	64,695.73	53,271.97

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(₹ in Lacs)

SCHEDULE II - GRANTS FROM MINISTRY OF POWER	CURRENT YEAR 2019-20	PREVIOUS YEAR 2018-19
UNSPENT GRANT BROUGHT FORWARD FROM PREVIOUS YEAR	-	-
RELEASE FROM CERC FUND DURING CURRENT PERIOD	-	-
TOTAL AMOUNT OF GRANT SANCTIONED FOR THE YEAR	-	-
LESS: SAVINGS/UNSPENT ON CASH BASIS TRANSFERRED BACK TO CERC FUND	-	-
TOTAL	-	-

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(₹ in Lacs)

			` ` `
SCI	HEDULE 12- INCOME FROM FEE	CURRENT YEAR 2019-20	PREVIOUS YEAR 2018-19
1	FILING FEE/ TARIFF FEE	9,793.96	8,804.45
2	LICENCE FEE	5,981.09	5,225.28
3	ANNUAL REGISTRATION FEE	58.00	58.00
4	MISCELLANEOUS FEE	99.64	165.91
	TOTAL	15,932.69	14,253.64

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वार्षिक रिपोर्ट Annual Report

2019-20

(₹ in Lacs)

SCI	HEDULE 13 - INTEREST INCOME	CURRENT YEAR 2019-20	PREVIOUS YEAR 2018-19
I	interest on loans and advances	3.86	1.50
2	INTEREST ON CASH AT BANK	627.12	597.51
	TOTAL	630.98	599.01

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(₹ in Lacs)

SCI	HEDULE 14 - OTHER INCOME	CURRENT YEAR 2019-20	PREVIOUS YEAR 2018-19
I	RECOVERY TOWARDS COMPUTER USE AT HOME	0.30	0.21
2	PROFIT ON SALE OF COMPENDIUM OF REGULATION	0.06	0.18
3	RTI FEE	-	-
4	MISC. RECEIPTS	0.51	0.13
5	SALE OF NEWSPAPER	0.03	0.05
6	LIABILITIES NO LONGER REQUIRED WRITTEN BACK	-	10.15
	TOTAL	0.90	10.72

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(₹ in Lacs)

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SCHEDULE 15 - PRIOR PERIOD ITEMS	CURRENT YEAR	PREVIOUS YEAR
	2019-20	2018-19
ADJUSTMENTS OF FEE RECEIVED/ RECEIVABLE IN RESPECT OF PREVIOUS YEARS	-	7.30
TOTAL	-	7.30

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(₹ in Lacs)

sc	HEDU	JLE 16 - ESTABLISHMENT EXPENSES	CURRENT YEAR 2019-20	PREVIOUS YEAR 2018-19
ī		SALARIES & WAGES:		
	1.1	PAY OF STAFF/OFFICER	693.42	720.57
	1.2	PAY OF CHAIRPERSON & MEMBERS	105.92	112.76
	1.3	ALLOWANCES AND BONUS	281.07	227.77
	1.4	CONTRIBUTION TO PROVIDENT FUND	103.78	81.03
2		CONTRIBUTION TO OTHER FUNDS:		
	2.1	GRATUITY CONTRIBUTION	2.54	6.79
	2.2	PENSION CONTRIBUTION	8.67	33.91
	2.3	LEAVE SALARY CONTRIBUTION	16.87	35.50
	2.4	PROVISION FOR GRATUITY	8.65	16.10
	2.5	PROVISION FOR LEAVE ENCASHMENT	58.28	24.94
3		STAFF WELFARE EXPENSES		
	3.1	MEDICAL AND HEALTH CARE FACILITIES	60.07	62.58
	3.2	OTHERS	35.81	33.43
4		OTHERS (SPECIFY):		
	4.1	TUITION FEE/ CHILDREN EDUCATION ALLOWANCE	6.75	9.56
	4.2	LEAVE TRAVEL CONCESSION	8.19	24.98
	4.3	LEAVE ENCASHMENT	1.79	13.41
		TOTAL	1,391.81	1,403.33

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(₹ in Lacs)

SCI	HEDULE 17 - TRAVEL EXPENSES	CURRENT YEAR 2019-20	PREVIOUS YEAR 2018-19
I	DOMESTIC TRAVELLING EXPENSES	34.24	39.08
2	FOREIGN TRAVELLING EXPENSES	23.98	29.51
	TOTAL	58.22	68.59

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वार्षिक रिपोर्ट Annual Report

2019-20

(₹ in Lacs)

			(₹ in Lacs)
SCHED	JLE 18 - OTHER ADMINISTRATIVE EXPENSES	CURRENT YEAR 2019-20	PREVIOUS YEAR 2018-19
I	LABOUR AND PROCESSING EXPENSES	542.23	552.42
2	ELECTRICITY AND POWER	57.41	60.02
3	WATER CHARGES	4.81	4.80
4	RENT RATES AND TAXES	2,024.16	2,115.10
5	POSTAGE AND TELEPHONE CHARGES	27.40	32.90
6	CONVEYANCE	0.35	0.74
7	SUBSCRIPTION EXPENSES	100.40	66.56
8	ADVERTISEMENT AND PUBLICATION CHARGES	115.14	41.86
9	OTHERS (SPECIFY):		
9.1	BOOKS & PERODICALS	18.04	16.69
9.2	MISCELLANEOUS EXPENSES	2.33	0.85
9.3	TAXI/ CAR LEASE HIRING CHARGES	72.06	75.12
9.4	INFORMATION SYSTEM-LICENCE FEE ETC	38.00	48.20
9.5	TRAINING EXPENSES	3.70	1.21
9.6	CONSUMABLES	6.83	4.14
9.7	BANDWIDTH CHARGES	4.95	4.01
9.8	COMPENDIUM OF REGULATION (IN HOUSE USE)	0.10	0.12
	TOTAL	3,017.91	3,024.74

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(₹ in Lacs)

SCI	HEDULE 19 - REPAIR AND MAINTENANCE	CURRENT YEAR 2019-20	PREVIOUS YEAR 2018-19
I	COMPUTER	9.81	15.33
2	BUILDING	13.52	13.73
3	OTHERS	5.79	2.40
4	UPS	0.82	1.94
5	AIRCONDITIONERS	17.23	17.38
	TOTAL	47.17	50.78

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SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE PERIOD ENDED 31 MARCH 2020

SCHEDULE 20 SIGNIFICANT ACCOUNTING POLICIES

I. ACCOUNTING CONVENTION

The financial statements are prepared on the basis of historical cost convention, unless otherwise stated and on the accrual method of accounting in the format of accounts prescribed under CERC (Form of Annual Statement of Accounts and Records) Rules, 2007, framed by the Central Government under sub-section (I) of section 100 of the Electricity Act, 2003 (No.36 of 2003), in consultation with the Comptroller and Auditor-General of India. The accounts have been prepared in compliance with applicable Accounting Principles and Standards.

2. FIXED ASSETS

Fixed Assets are stated at cost of acquisition inclusive of inward freight, duties and taxes and incidental and direct expenses related to acquisition. Fixed Assets created out of grants are shown separately than those created from own funds.

3. **DEPRECIATION**

- Depreciation on Fixed assets has been worked out on 'Written Down Value' method as per the life of the assets prescribed in Schedule II of the Companies Act, 2013.
- ii. In respect of additions to fixed assets during the year, full depreciation is charged on assets acquired up to 30th September and half rate of depreciation is charged on assets acquired after 30th September. Similarly, full year depreciation is charged on assets disposed off/discarded after 30th September and depreciation at half rate for that year is charged on assets disposed off/discarded before 30th September.
- iii. Fixed asset valuing ₹ 5000/- or less, are capitalized and are fully depreciated.

4. AMORTISATION OF INTANGIBLE ASSETS

Software is amortized over a period of 5 (five) years or life of the software, whichever is lower, unless otherwise stated.

5. ACCOUNTING TREATMENT FOR CERC FUND

In accordance with CERC Fund (Constitution and manner of application of the Fund) Rule 2007, CERC Fund account has been opened in the Public Account of India. From 2018-19, all Fees, and other sums received by CERC are accounted for as Income on 'accrual basis'.

Undisputed amount of penalties received are transferred to the Ministry of Power and disputed amount of penalties received are accounted for as the Current Liabilities.

6. GOVERNMENT GRANTS/SUBSIDIES

- i. Government grants/subsidy is accounted for on accrual basis.
- ii. As per Accounting Standard- 12 notified by the Central Government, the depreciation charged on Fixed Assets acquired out of Grant-in-Aid has been shown on the Income side of the Income & Expenditure Account as Deferred Income and corresponding amount has been deducted from the Capital Fund.

7. FOREIGN CURRENCY TRANSACTIONS

Transactions denominated in foreign currency are accounted at the exchange rate prevailing at the date of the transaction. Foreign Exchange gain or loss, if any, is recognized in the Income & Expenditure Account of the year in accordance with the Accounting Standard-II.

8. LEASE

Lease rentals are expensed with reference to the lease terms.

9. RETIREMENT BENEFITS

Liability towards gratuity and leave encashment payable on death/retirement of employees of CERC is accounted for based on Actuarial Valuation as per Accounting Standard-I5. In respect of employees on deputation, the leave salary and contribution towards pension/gratuity are accounted for in accordance with the terms & conditions of deputation.

10. INVENTORIES

Compendium of Regulations is printed for internal and Government use as well as sale at a prescribed price to the government companies and private parties. From 2016-17, the Inventory of compendium of Regulations as at the end of the year is accounted for at lower of cost or market value thereof.

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SCHEDULES FORMING PART OF THE ACCOUNTS FOR THE YEAR ENDED 31 MARCH 2020

SCHEDULE 21-CONTINGENT LIABILITIES AND NOTES ON ACCOUNTS

I. CERC FUND

- i. As per Central Electricity Regulatory Commission Fund (Constitution and the manner of application, of the Fund) and Form and Time for Preparation of Budget Rules, 2007, CERC Fund comprises of any grants and loans made to the Central Commission by the Central Government under section 98 of the Act; all fees received by the Central Commission from other sources as may be decided upon by the Central Government from time to time. The Fund shall be applied for meeting (a) the salary, allowances and other remuneration of the Chairperson, Members, Secretary, Officers and other employees of the Central Commission; (b) the expenses of the Central Commission in discharge of its functions under section 79 of the Act; and (c) the expenses on objects and for purposes authorised by the Act. The Central Commission shall seek release of amount from the Fund against its annual budget for meeting its establishment related and other expenses.
- ii. A CERC Fund account has been opened under the Public Account of India, which is a non-lapsable and non-interest bearing account. Ministry of Power treated the amount released from CERC Fund maintained under Public Account of India as 'Grant-in-Aid'. From 2015-16 to 2017-18, 2018-19 entire expenditure of the CERC was met from the 'Grant-in aid' released from the CERC Fund on accrual basis. In line with decision/deliberation in the Ministry of Finance and Ministry of Power and Changed Accounting policy, from 2018-19, CERC has started depositing surplus money, in the CERC Fund, after meeting annual expenditure and working capital requirements.

As per last communication received from Ministry of Power, Government of India, proposal for revised accounting procedure and CERC fund rules has been referred to the office of the Controller General of Account (CGA) for further necessary approval.

iii. During 2019-20, a sum of ₹9974 lakh (Previous year ₹10303 lakh) have been deposited in the CERC Fund and during the same period Ministry of Power released an amount of ₹ Nil (Previous year ₹ Nil) from the Fund, for meeting the establishment expenditure of CERC, leaving a balance of ₹ 62632 lakh (Previous Year ₹ 52658 lakh) in CERC Fund (Public Accounts of India) as on 31 March 2020.

2. LEASE OBLIGATIONS

Future obligations for rentals under finance lease arrangements for vehicles amounts to ₹7.86 lakh (Previous year ₹11 lakh).

3. FIXED ASSETS

- Assets acquired out of the Grant-in-Aid received from Ministry of Power are depreciated and accounted for as the Deferred Income every year by corresponding reduction in the Capital Reserves.
- ii. Physical verification of assets was carried out in house in June, 2020. The physical verification report is under finalisation. No material discrepancy was noticed in the physical verification. Adjustments, if any, shall be carried out upon finalisation of the physical verification report.

4. CURRENT LIABILITY

- i. Pending the resolution of a dispute regarding trading price of the Non-Solar Renewable Energy Certificates (REC) in the power exchanges, Hon'ble Supreme Court directed that an amount of ₹ 500 per Non-Solar REC may be deposited with the CERC. Upon disposal of the matter, the amount shall be paid as per the directions of the Hon'ble Supreme Court of India. Accordingly, the amount of ₹ 2188 lakh (Previous year ₹1081 lakh) received has been kept in a separate bank account. The total amount of ₹ 91065 lakh received including interest thereon for an amount of ₹ 5396 lakh (Previous year ₹4461 lakh) has been accounted for as 'Current Asset' with corresponding amount as the 'Current Liability'.
- ii. Net penalties levied by CERC under section 142 of the Electricity Act, 2003 till 31 March 2020 was ₹ 1782 lakh (Previous Year ₹ 1782 lakh), of which an amount of ₹1288 lakh (Previous Year ₹1288 lakh) is contested by the parties in various courts of Law and not deposited by them in CERC on account of stay granted. Remaining amount of ₹ 494 lakh (Previous Year ₹ 494 lakh), has been received in CERC. Out of the received amount, ₹357 lakh (Previous year ₹357 lakh) is under contest in various courts of law and has been disclosed as the Current Liability. The amount received but contested has been kept under a short term fixed deposit in the bank and shall be deposited in the CERC Fund (maintained under Public Account of India) or refunded to the party, as the case may be, based on the outcome of the court cases. This is in line with the approval of the Ministry of Power. As per the directions from the office of the Comptroller and Auditor General of India, interest 'received' and 'accrued but not received' on the fixed deposits made out of the disputed amount penalty is accounted for under the Other Current Liabilities.



There is no impact on the Income and Expenditure Account on this account.

- iii. Provision for Leave encashment and Gratuity in respect of permanent employees of CERC has been made based on the Actuarial valuation for an amount of ₹ 336 lakh and ₹ 268 lakh (Previous year ₹ 314 lakh and ₹ 258 lakh) respectively.
- iv. Draft lease agreement received from NDMC in March 2019 envisages nil security deposit. Pending signing of this lease agreement, adjustment of security deposit with NDMC has not been taken up.
- v. Based on the bill received from NDMC, a liability of `406 lakh for rent in respect of 942 square feet area on 3rd and 4th floor has been accounted for in the books of Accounts. The CERC has disputed this demand and has taken up matter with the NDMC for joint measurement of area to ascertain the actual liability, if any. Adjustment shall be carried out upon finalisation of the area allotted by NDMC.

5. CURRENT ASSETS, LOANS AND ADVANCES

- i. In the opinion of the Management, the Current Assets, Loans and Advances have a value on realization in the ordinary course of business, equal at least to the aggregate amount shown in the Balance Sheet.
- ii. During the year 2010-11, Demand Drafts amounting to ₹ 16,91,875/- were lost from the Registry of Commission and Encashed fraudulently by an employee of CERC. FIR was lodged with the Police Authority and the matter is under investigation at their end. Departmental enquiry against the concerned individual was finalized in March 2013 and the errant employee has been dismissed. The matter is pending in the court of law. Last hearing was held on 29th February 2020 and the matter is next listed for 4th May 2020. Pending the outcome of the case, neither the amount was booked as income nor was provision for loss for stolen demand drafts made in the Books of Account.

6. TAXATION

As per section 10(23)(BBG) of the Income Tax Act, 1961, the Income of the Commission is exempted from the Income Tax.

7. INCOME & EXPENDITURE ACCOUNT

Up-to 2017-18, the entire fee and receipts were transferred to CERC Fund and expenditure was met from the Grants in aid. Income was recognised to the extent of the amount Grants on accrual basis. The issue of allowing CERC to deposit only surplus funds in the Public Account of India was taken up with the Government of India. As per the

decision/deliberations of the Ministry of Finance and Ministry of Power, CERC is required to deposit, in the CERC Fund, only the surplus money after meeting its annual expenditure and working capital requirements. Accordingly, the Accounting Policy has been changed from 2018-19. As per the revised Accounting Policy, entire fee and other income accrued to CERC have been accounted for as Income and surplus is transferred to the CERC Fund.

8. PROVISION FOR DUES

The Annual Accounts are based on accrual basis of accounting. Accordingly, the provisions for outstanding dues, statutory liabilities such as Gratuity, Leave Salary & Pension Contribution, CPF/EPF Matching Contributions, Audit Fees, etc. have been made and reflected in the Accounts.

9. INVENTORIES

Stock of Compendium of Regulations has been accounted for as Inventory from 2016-17 on the advice of the Comptroller and Auditor General of India.

- 10. Schedules I to 2I form an integral part of the Balance Sheet as at 31 March 2020 and the Income and Expenditure Account for the year ended on that date.
- 11. Previous year figures have been regrouped wherever necessary.

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RECEIPTS	CURRENT YEAR 2019-20	PREVIOUS YEAR 2018-19	PAYMENTS	CURRENT YEAR 2019-20	PREVIOUS YEAR 2018-19
I. To Opening Balances			By Expenses A Establishment expenses		
(a) Bank Balance					
			the Commission)	109.92	116.76
(i) In Current Accounts:			(ii) Salaries (Officers and establishment)	708.38	695.85
CORPORATION BANK (INCLUDING AUTO SWEEP)	1,108.73	1,510.79	(iii) Allowances and Bonus	282.75	229.41
CENTRAL BANK (INCLUDING AUTO SWEEP)	•	47.59	(iv) Payment for professional and		
			other services	381.97	297.42
			(v) Leave Encashment	38.21	45.92
(ii) Savings Account:			(b) Travel Expenses		
CORPORATION BANK (INCLUDING AUTO SWEEP)	0.15	0.15	(i) Foreign Travels	26.87	26.94
CORPORATION BANK - REC DEPOSITION OF A PLAN (INCITIDING ALITO SWEEP)	87 986 53	77 77 70	(ii) Domestic Travels	43.33	40 90
				50.88	58.65
(iii) Fixed Deposit	498.27	498.27			
			(i) Tuition fees/Children Education Allowance	9.45	7.22
(b) Cash In Hand	•	•	(ii) LTC	7.34	23.59
			(e) Contribution to Provident Fund	93.97	83.85
2. To Grants Received			(f) Contribution to Other Funds		
From Ministry of Power	•	ı	(i) CPF Matching Contribution	1.65	4.
			(ii) NPS Matching Contribution	4.88	3.32
3. To Receipts of the Commission			(g) Staff welfare expenses	38.24	31.04
(i) Interest Received					
- Interest on Auto Sweep Deposits	604.29	598.78	2. By Administratrative expenses		
- Interest from Savings Accounts	0.72	0.67			
- Interest Linked to Penalty FDRs	52.83	1	(a) Labour and Processing expenses	538.77	553.09
- Interest on car Loan	0.30	0.11	(b) Electricity & Power	60.14	61.21
- Interest on Computer Advance	90.0	0.05	(c) Water charges	4.90	5.20
- Interest on Motor Cycle Advance	0.02	1	(d) Repair and Maintenance	5.73	4.18

ss: the Commission					
19,1	0.10	0.32 (f) Vehicles Running and Maintenance	aintenance		
19,1		(i) Taxi Hiring expenses		72.52	74.78
	0.03	0.05 (ii) Running & Maintenance	0	14.54	15.83
		(g) Postage, Telephone and			
		Communication Charges	s	28.65	33.67
		(h) Printing and Stationery		20.11	25.21
	962.00		nce	0.40	0.77
- Licence Fee 5,915	5,915.08 5,220.28	28 (j) Expenses on Seminar/Meetings	eetings	23.83	30.46
8,365.66	7,797.52			114.24	79.42
- Annual Registration Fee 58	58.00 58.00	00 (I) Auditors Remuneration/Legal Fee	Legal Fee	3.42	0.71
	-	1.00 (m) Advertisement and Publicity	icity	110.99	44.00
- Fee Received Without Requisite Details/Document	84.89	71 (n) Others (to be specified)			
- Excess Fee received 55	55.90 79.66	66 - AMC EPABX		0.42	0.76
	•	- AMC Photocopier Machines	es	6.13	5.08
		- AMC Airconditioner		6.92	13.70
(v) Miscellaneous receipts	16.65 62.	62.54 - AMC IT Infrastructure		4.81	7.47
		- AMC UPS		0.38	0.59
4. To Debt/Deposit Receipts		- AMC Electricity		5.88	4.87
		- Air conditioner Repair and maintenance	l maintenance	4.60	3.32
Recovery of advances from staff		- Books & Periodicals		18.45	17.46
(i) Motor Car/personal Computer advance	0.59 0.	0.92 - Bandwidth Charges		3.84	4.01
(ii) Scooter/Motor cycle advance	0.05	0.07 - Bulding Repair and maintenance	nance	7.49	7.72
(iii) Other advance (to be specified)		- Consumables		6.83	3.96
0	0.23 0.	0.81 - Computer Repair & Maintenance	enance	4.10	2.57
- Honorarium Expenses	•				
Recovery of advance		- Information System-Maintenance of Software	ance of Software	38.00	80.57
(i) Advances to suppliers	<u>-</u> :	1.41 - Miscellaneous Expenses		1.70	69.0
		- Training Expenses		3.70	1.20
(i) Security deposit	7.73	1.97 3. Deposits Made			
		(a) Security Deposit		3.47	1.51





		ı	0.48	Medical Advance Refund
3.28 0.49	(g) Other recoveries	0.02	•	- Honorarium Receivable
60.85	(f) House building advances	0.21	0.50	- Sale of assets
0.12 0.15	(e) CGEGIS/CEEIS	72.53	•	- FOIR/FOR/SAFIR
0.22	(d) Central Govt. Health Scheme (CGHS)			
248.66 229.91	(c) Income tax (Salary/ Non Salary)			. To Other Receipts
1.74	(b) Licence Fee			
3.56 3.28	- NPS Recovery remitted	4,179.34	3,966.31	- Interest on flexi deposit
69.0	- CPF Recovery remitted	1,081.49	2,187.95	. Receipt
0.44 0.66	- EPF(Voluntory) Recovery remitted			6. REC Deposit Under Supreme Court Directions
98.30	voluntory)			
	- EPF Recovery remitted (CERC Employee			
26.85 29.58	- GPF Recovery remitted	•	3.11	- Leave Salary Contribution
	deputationists	2.23	15.99	- Gratuity Received
	(a) GPF/CPF/EPF etc. recovered from the	0.38	0.44	- Recovery of License Fees (Lease Accomodation)
	(IV)Adjustments/Remittances	4.91	99.6	- H.B.A. Recovery
		0.65	0.12	- LTC Recovery
5.10 52.08	(a) Security deposit refund	0.26	0.89	- FTE Recovery
	(III) By Other	0.15	1	- DTE Recovery
		110.55	117.11	- CPF Matching Contirbution/EPF/GSLI/GPF/NPS
0.30	(a) Advance to Suppliers	80.6	15.10	- EPF/GSLI recovery
	(II) By Contingent Advances			(f) Other Receipts
		0.14	0.12	Seheme (CGEIS)
				(e) Central Govt Employees Group Insurance
0.57	(d) Medical Advance	0.26	0.22	(d) Central Govt. Health Scheme (CGHS)
1.00	(c) LTC advance	229.91	247.86	(c) Income tax (Salary/ Non Salary)
2.76 0.81	(b) FTE Advance	1.73	1.74	(b) Licence Fee
0.23 0.98	(a) Other Advances (Expenses)	0.39	3.28	(a) Recovery from deputationists
	4. (I) By Advances to Staff			
				To Remittances Receipts

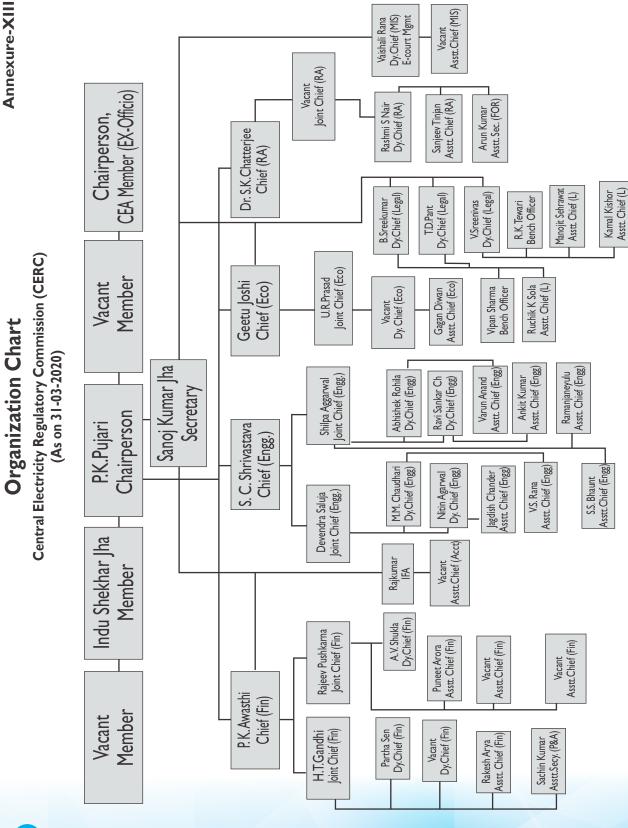
100,343.63	107,745.17		100,545.65	107,743.17	
498.27	551.10	(iil) Fixed Deposits		1	
82,986.53	89,140.79	(INCLUDING AUTO SWEEP)			
		CORPORATION BANK -REC DEPOSIT			
0.15	91.0	AUTO SWEEP)			
		CORPORATION BANK (INCLUDING			
		(ii) Savings Account:			
1	•	AUTO SWEEP)			
		CENTRAL BANK (INCLUDING			
1,108.73	2,826.04	AUTO SWEEP)			
		CORPORATION BANK (INCLUDING			
		(i) In Current Accounts:			
		10. By Closing Balances			
1	•	9. Cash in hand			
10,303.48	9,974.02	FUND (PUBLIC ACCOUNTS OF INDIA)			
		8. FUNDS TRANSFERRED TO CERC			
90.9	•	(a) Fee reverted			
		7. By Other			
2.26	15.72	(c) Intangible Assets			
170.75	42.86	(b) Machinery & Equipment			
2.77	3.17	(a) Furniture & Fittings			
		Capital Work-In-Progress			
		6. By Expenditure on Fixed Assets and			
44.87	19.30	(c) Gratuity			
26.87	25.63	(b) Leave Salary			
14.90	28.47	(a) Pension			
		5. By Contributions			
(₹ in Lacs)					

Secretary

Sd/-Integrated Financial Adviser



Organization Chart









Central Electricity Regulatory Commission

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